

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE)**

**SOUTHERN BENCH, CHENNAI**

**ORIGINAL APPLICATION No. 221/2015**

**Isanaka Vedavathi**

**...Applicant**

**versus**

**Union of India & 10 Ors.**

**... Respondents**

**INDEX TO TYPED SET OF DOCUMENTS FILED**

**ON BEHALF OF 11<sup>th</sup> RESPONDENT ALONG WITH**

**REPLY TO JOINT COMMITTEE REPORT DATED 01.12.2020**

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE)

SOUTHERN BENCH, CHENNAI

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INDEX TO TYPED SET OF DOCUMENTS FILED ON BEHALF OF RESPONDENT  
NO. 11 ALONG WITH REPLY TO JOINT COMMITTEE REPORT DATED 01.12.2020

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Date: 18.02.2021

*A. Saran*

Counsel for 11<sup>th</sup> Respondent

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE)

SOUTHERN BENCH, CHENNAI

ORIGINAL APPLICATION No. 221/2015

S. No. 1404/2021

VIJAY C. SHAH  
NOTARY  
GOVT. OF INDIA-

17 FEB 2021

**Isanaka Vedavathi**

H.No. 16-4-966, Pinakini Avenue,

Near Apollo Hospital,

Nellore – 524 003....Applicant

versus

**1. Union of India**

(Represented by its Secretary),

Ministry of Environment, Forest and Climate change

III Floor, Prithivi Wing, Indira Paryavaran Bhavan,

Jor Bagh, New Delhi-110 003. & Others

**2. Andhra Pradesh Pollution Control Board**

(Represented by its Member Secretary)

A-3, Parayavaran Bhavan, Sanath Nagar, Industrial Estate, Hyderabad,

Telangana State-500 018

**3. The District Collector/ District Executive Magistrate**

Collectorate Buildings,

Nellore Town -524 002

SPS Nellore District, Andhra Pradesh

**4. Andhra Pradesh Pollution Control Board,**

(Represented by its Regional Officer)

Regional office, Floor, A.P.S.F.C Building, A.K. Nagar,

Nellore Town & District-524 004, Andhra Pradesh

**5. M/s Adani Wilmar Limited (Unit-I)**

(Formerly M/s.Krishnapatnam Oils & Fats Pvt. Ltd.),

Sy. No.292, 317, Pantapalem (V) (Epur 1B),

Muthukur (M), SPSR Nellore Dist.

Andhra Pradesh- 524 323

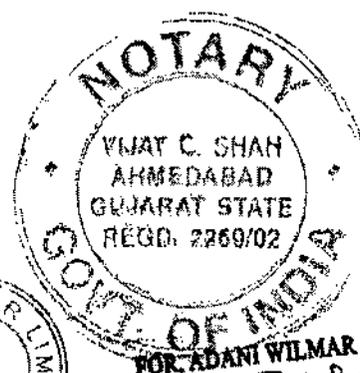
**6. M/s Saraiwwalaa AGRI Refineries Ltd**

(Represented by its Managing Director)

Pantapalem Village & Post (Via) Niduguntapalem,

Muthkur Mandal, SPS Nellore District,

Andhra Pradesh- 524 323



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7. **M/s Gemini Edibles & Fats India Pvt Ltd**

(Represented by its Managing Director)  
Pantapalem Village & Post, (Via) Niduguntapalem,  
Muthkur Mandal, SPS Nellore District,  
Andhra Pradesh- 524 323

8. **M/s South India Krishna Oil & Fats (P) Ltd**

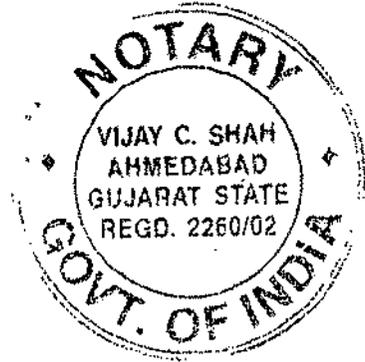
(Represented by its Managing Director)  
Pantapalem Village & Post, (Via) Niduguntapalem,  
Muthkur Mandal, SPS Nellore District,  
Andhra Pradesh- 524 323

9. **M/s Enami Biotech Ltd**

(Represented by its Managing Director)  
Pantapalem Village & Post (Via) Niduguntapalem,  
Muthkur Mandal, SPS Nellore District,  
Andhra Pradesh- 524 323

10. **M/s 3F Industrials Ltd**

(Represented by its Managing Director)  
Pantapalem Village & Post, (Via) Niduguntapalem,  
Muthkur Mandal, SPS Nellore District,  
Andhra Pradesh- 524 323



11. **M/s. Adani Wilmar Limited -(Unit-II)**

Previously M/s. Louis Dreyfus Commodities India Pvt. Ltd.(now Louis Dreyfus  
Commodities Pvt.Ltd),  
Sy. No.1601,  
Epuru Bit-1B, APIIC,  
Pantapalem (V), Muthukur (M), SPSR Nellore Dist  
Andhra Pradesh- 524 323... Respondents

**REPLY AFFIDAVIT FILED ON BEHALF OF RESPONDENT NO. 11 IN RESPONSE**

**TO JOINT COMMITTEE REPORT DATED 01.12.2020**

I, Asheesh Gupta, S/o Late Dr. M.L.Gupta, aged about 37 years, having its registered office at Fortune House, Near Navrangpura Railway Crossing, Ahmedabad- 380009 and residing at Flat No.801, Setu Elegance, Motera, Ahmedabad-380005, do hereby solemnly affirm and sincerely state as follows:

1. I am the Senior Manager Legal of M/s Adani Wilmar Limited, the 11<sup>th</sup> Respondent herein, and the authorised signatory of the 11<sup>th</sup> Respondent. As such I am well acquainted with the facts of the case. I am authorized to file this affidavit on behalf of the Petitioner



FOR, ADANI WILMAR LIMITED  
*[Signature]*  
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2. A Joint Committee comprising of Representatives of the Ministry of Environment, Forest and Climate Change, Central Pollution Control Board (CPCB) and Andhra Pradesh Pollution Control Board (APPCB) (henceforth: 'Joint Committee') had filed the "Committee Report in the matter of OA No.221/2015 submitted in compliance of Hon'ble NGT Order dated 16.03.2020 And 29.09.2020" (hereinafter: 'Joint Committee Report') on 01.12.2020.

3. The 11<sup>th</sup> Respondent received the Joint Committee Report on 19.01.2021. and is aggrieved by the findings contained therein to the extent that the Joint Committee Report has found the 11<sup>th</sup> Respondent as only partially compliant.

4. The Joint Committee has assessed INR 81,30,000/- as the Environmental Compensation (hereinafter: 'EC') allegedly payable by the 11<sup>th</sup> Respondent for non-compliance with APPCB directions over the period from 17.01.2020 to 14.10.2020.

5. At the outset, the 11<sup>th</sup> Respondent denies all averments contained in the Joint Committee Report to the extent they are prejudicial to the 11<sup>th</sup> Respondent unless they are specifically admitted herein. The 11<sup>th</sup> Respondent submits that they are fully compliant with the requirements under environmental laws.

6. The 11<sup>th</sup> Respondent is filing this paragraph-wise reply to the Joint Committee Report.

7. Paragraphs I to V of the Joint Committee Report are prefatory, and hence no response is required by the 11<sup>th</sup> Respondent.

8. Paragraphs VI details the compliance status of the seven edible oil refineries operating in the Krishnapatnam Port region (Respondents No. 5 to 11 herein). Only the contents of Paragraph VI.d of the Joint Committee Report are relevant to the 11<sup>th</sup> Respondent.

9. Paragraph VI.d.(a) to (g) are admitted facts and no reply is warranted by the 11<sup>th</sup> Respondent.

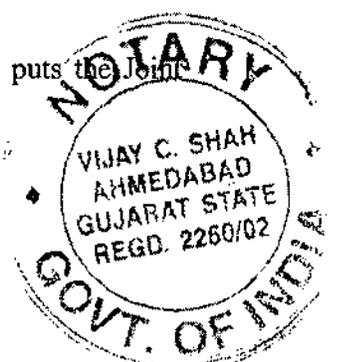
**A. Observations in Paragraph VI.d.(h) regarding inadequate storage capacity for Fly Ash are inaccurate.**

A.1 Paragraph VI.d.(h) of the Joint Committee Report states that Fly ash spillage was observed in the area and that the 11<sup>th</sup> Respondent is disposing Fly Ash on alternate days, whereas the minimum requirement is of 10 days storage capacity.

A.2 The 11<sup>th</sup> Respondent submits that this finding is factually incorrect and puts the Joint Committee to strict proof of the observations made.



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A.3 The 11<sup>th</sup> Respondent is authorised to generate Fly ash upto 940 TPM (Tons Per Month) under the Consent for Operation bearing reference APPCB/VJA/NLR/161/CFO/HO/2019 dated 09.03.2019(hereinafter: 'CFO'). The CFO is enclosed as Annexure-1.

A.4 While this is so, the actual quantity of Fly Ash generated by the 11<sup>th</sup> Respondent is far below the permitted limit.

A.5 Over the period 17.01.2020 to 14.10.2020, the 11<sup>th</sup> Respondent generated an average of 66.968 TPM and did not exceed 119.9 TPM. The quantity of Fly Ash generated every week is approximate 24 MT.

A.6 The 11<sup>th</sup> Respondent has installed silo with capacity to store upto 40 MT of Fly Ash, which can accommodate the Fly Ash generated by the 11<sup>th</sup> Respondent for upto 15 days.

A.7 Going further, the 11<sup>th</sup> Respondent submits that no accumulation of Fly Ash is taking place. The 11<sup>th</sup> Respondent disposes the Fly Ash twice or thrice a week. The 11<sup>th</sup> Respondent is disposing Fly Ash to various brick manufacturing units as per Clause 16 of the conditions relating to Solid Waste in the CFO.

A.8 Therefore, the observation is factually incorrect and should be dismissed.

***Requirement for silos to store Fly Ash upto 30 days is a newly imposed condition. The 11<sup>th</sup> Respondent is in the process of complying with said requirement.***

A.9 It is relevant to note that the CFO does not specify any time-limit within which the 11<sup>th</sup> Respondent is required to dispose Fly Ash from boiler and heater or any maximum storage limit. Condition 16 of the CFO only requires that Fly Ash must be disposed to brick manufacturing units.

A.10 For the first time, Sl. No. 15 of the APPCB directions *vide* reference No. 149/APPCB/UH-II/TF/NLR/2020 dated 17.01.2020 (Annexure - 2) required the 11<sup>th</sup> Respondent to install silos with capacity for storing Fly Ash for 30 days within 3 months.

A.11 The 11<sup>th</sup> Respondent immediately initiated the process for increasing storage capacity as required under the APPCB directions dated 17.01.2020. However, due to unforeseen circumstances arising out of the COVID-19 Pandemic, the 11<sup>th</sup> Respondent was able to execute the Purchase Orders only in 2021.

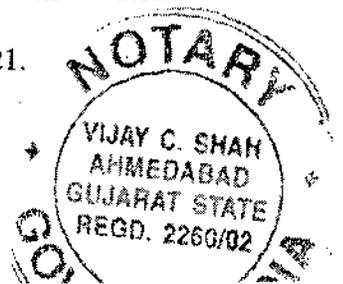
A.12 The 11<sup>th</sup> Respondent is installing silos with storage capacity of 120 Ton, which can store Fly Ash for upto 30 days. The installation is expected to be completed by July, 2021.

The relevant Purchase Orders are collectively enclosed as Annexure -3.



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A.13 The APPCB directions with reference No. 149/APPCB/UH-II/TF/NLR/2019 dated 28.09.2020 (Annexure - 4) again directed the installation of silos with storage for upto 30 says. The Respondent had replied to said Letter vide its Letter dated 09.10.2020.

A.14 Without prejudice to the above arguments, the APPCB Guidelines dated 17.01.2020 had stipulated 3 months' time for the 11<sup>th</sup> Respondent to complete installation of the silos for storing Fly Ash for upto 30 days.

A.15 Assuming without admitting that any EC is leviable on the 11<sup>th</sup> Respondent, it is prayed that the said period of 90 days should be excluded from the period for computing EC liability on the alleged inadequate facilities for storage of Fly Ash.

***Requirement for silos to store Fly Ash upto 30 days is not a final instruction as on date.***

A.16 Without prejudice, the 11<sup>th</sup> Respondent submits that the Joint Committee Report has recommended in **Paragraph VIII.3** that the APPCB (the Respondent No. 2 herein) should review its instructions for installing silos to store Fly Ash upto 30.

A.17 The observation in the Joint Committee Report that the 11<sup>th</sup> Respondent should have installed silos capable of storing Fly Ash for 30 days must not be treated as final because the APPCB's instructions have been subjected to review.

A.18 Hence, the observation that 11<sup>th</sup> Respondent has not complied with APPCB Guidelines for storing Fly Ash upto 30 days cannot operate against the 11<sup>th</sup> Respondent until the APPCB completes the review.

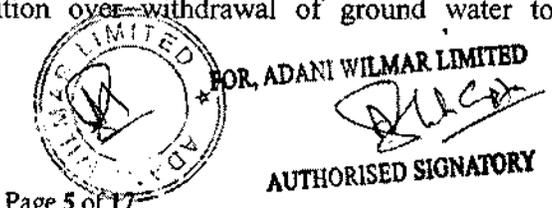
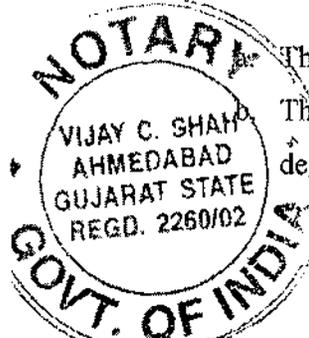
A.19 The 11<sup>th</sup> Respondent submits that any amount of EC levied on this count must be set aside.

**B. In Paragraph VI.d.(i) regarding surface water consumption, no violation is alleged by the Joint Committee Report.**

B.1 The Joint Committee Report has stated that the 11<sup>th</sup> Respondent is sourcing 75% of its water requirements from tankers, though the 11<sup>th</sup> Respondent is permitted to withdraw 380 KL of ground water.

B.2 There can, therefore, be no allegation that the 11<sup>th</sup> Respondent has violated any direction, because:

- There was no prohibition over usage of surface water for industrial purposes;
- There was a specific prohibition over withdrawal of ground water to prevent degradation;



c. There is no allegation that the 11<sup>th</sup> Respondent has used water in excess of permitted limits.

B.3 It is a matter of record that the 11<sup>th</sup> Respondent is permitted to withdraw 380 KL of ground water under Letter No. 3205/Hg/II/2015 dated 18.12.2015 (enclosed as Annexure-5) issued by the Ground Water Department, Government of Andhra Pradesh.

B.4 The 11<sup>th</sup> Respondent made every effort to meet their industrial water requirements from ground water and had even instituted a rainwater harvesting plant within the factory premises.

B.5 Unfortunately, and for reasons beyond human control, the region receives scanty rainfall. Being unable to meet industrial water requirements using the ground water alone, the 11<sup>th</sup> Respondent was constrained to file an onlinerepresentation with the Ld. District Collector requesting permission to source water for their industrial water requirements from the nearest water reservoir.

B.6 Subsequently, the 11<sup>th</sup> Respondent's Representation was allowed, and permission was granted for drawing up to 550 KLD from Survepalli Reservoir under Letter with reference CE/TGP/TPT/DW/EE1/DEE1/AEE2/Industrial Water- M/s Adani Wilmar Ltd Unit- II(formerly Louis Dreyfus Company India Pvt. Ltd.)/208/ dated 20.03.2019 (enclosed as Annexure-6).

B.7 It is relevant to note that the APPCB had issued Letter with reference Lr. No. 3/APPCB/Legal/2015-638 dated 14.09.2015 (enclosed as Annexure-7) to the Department of Industries and Commerce stating that the drawl of ground water by the 7 edible oil refineries (Respondents 5 to 11 herein) was leading to depletion of ground water levels and contamination of fresh ground water due to intrusion of saline water. **The APPCB Letter requested that surface water be supplied on cost basis to prevent further environmental degradation to the ground water resources.**

B.8 Therefore, even the APPCB Letter dated 14.09.2015 acknowledged that supply of surface water to avoid drawl from ground water is the only way to ensure sustainable development of the edible oil refineries.

B.9 In such circumstances, the 11<sup>th</sup> Respondent prays that the Joint Committee Report's observation must not operate against them because even the APPCB acknowledged that the 11<sup>th</sup> Respondent should procure surface water to prevent degradation of ground water and has recommended that the 11<sup>th</sup> Respondents' water requirements should be met from surface water and not ground water.



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**11<sup>th</sup> Respondent is willing to make efforts for setting up common desalination plant**

B.10 The Joint Committee Report has recommended in **Paragraph IX.2** that all Respondents No. 5 to 11 should install a common desalination plant to draw, treat and use sea water to avoid withdrawal of ground water and procurement of surface water from tankers. The Joint Committee Report has further directed that the desalination plant should be installed within one year.

B.11 Without prejudice to the above submissions, the 11<sup>th</sup> Respondent represents their commitment to set up a common desalination plant as recommended by the Joint Committee, subject to necessary approvals and due co-operation of Respondents No. 5 to 10 herein.

B.12 The 11<sup>th</sup> Respondent submits that the issue concerning usage of surface water vis-à-vis withdrawal of ground water is not caused solely or even partly by the actions of the 11<sup>th</sup> Respondent herein. The 11<sup>th</sup> Respondent has no alternative but to source surface water instead of drawing ground water.

B.13 The situation is truly paradoxical, for reasons already explained hereinabove. Hence, the 11<sup>th</sup> Respondent prays that the EC demand, if any, on this count must be set aside.

**C. Observations in Paragraph VI.d.(j) that Effluent Treatment Plant (ETP) is not properly maintained are incorrect.**

C.1 The Joint Committee Report has stated in Paragraph VI.D.(j) that ETP was not properly maintained, that ETP sludge is stored in the open, and that effluent carrying drains were clogged.

C.2 The 11<sup>th</sup> Respondent submits that the observations of the Joint Committee Report are incorrect and based on an incomplete understanding of the operative facts. The 11<sup>th</sup> Respondent makes the following submissions in this regard:

Table I- Rebuttals to allegations that ETP is not properly maintained

Observation	Response	Documentary Proof adduced
Agitated Thin Film Dryers (ATFD) are worn out.	<p>The ATFDs have corroded but are still functioning. Salt generation and disposal data for the relevant period is enclosed as <u>Annexure-8</u>, to show that the effluents were well-within required parameters.</p> <p>The 11<sup>th</sup> Respondent commenced the process of upgrading the entire Multi Effect Evaporator (MEE) plant even prior to receipt of the Joint Committee Report. The upgraded MEE Plant will be operational from the first week of May, 2021.</p>	<p>Purchase Order no. 3200008050 dated 13.06.2020 (<u>Annexure-9</u>) for upgrading the MEE plant.</p> <p>Photographs (<u>Annexure-10</u>) to evidence the ongoing works in upgradation of the MEE Plant.</p>



Observation	Response	Documentary Proof adduced
ETP sludge is stored in the open and leachate was flowing.	The 11 <sup>th</sup> Respondent does not store ETP sludge in the open. Paragraph VI.d.(o) states separate shed is used for storing ETP Sludge.  The sludge is taken out from sludge drying beds, bagged in HDPE bags and kept near the sludge drying beds to shift to the sludge storage area.	Photographs ( <u>Annexure-11</u> ) to show that ETP Sludge is not stored in the open.
Effluent-carrying Drains were clogged.	The Krishnapatnam Port area received heavy rainfall on 14.10.2020, the day prior to the visit by the Joint Committee. Due to the rains, some silt accumulated in the drainage pit and in adjacent packing drains. No complaints were reported that effluent discharge had drained outside plant premises.  The photographs of drains enclosed in Page 26 of the Joint Committee Report do not belong to the 11 <sup>th</sup> Respondent.	Correct photographs showing that drains are well-maintained, dry, and not clogged are enclosed as <u>Annexure-12</u> .

C.3 The 11<sup>th</sup> Respondent submits that the observations in the Joint Committee Report are mere assertions without due consideration of surrounding facts and circumstances.

C.4 Furthermore, the photographs adduced in Page 26 of the Joint Committee Report showing fly ash spillage, hazardous storage area and clogged drains are incorrectly labelled as belonging to the 11<sup>th</sup> Respondent, when in fact, those photographs do not belong to the 11<sup>th</sup> Respondent at all. Therefore, the observations of Joint Committee shall not be taken into consideration and no liability must be cast on the 11<sup>th</sup> Respondent to this extent.

C.5 In view of the above submissions, the 11<sup>th</sup> Respondent prays that EC is not warranted for the alleged improper maintenance of the ETP area.

**D. Observations in Paragraph VI.d.(k) regarding non-functioning of RO plant are incorrect.**

D.1. The 11<sup>th</sup> Respondent submits that the samples were collected on 18.06.2020 by the APPCB, the 2<sup>nd</sup> Respondent herein. The Joint Committee Report has averred that during the inspection on 18.06.2020, the RO Plant was not in operation, that treated effluent was directly discharged without RO treatment, and that the outlet of treated water of ETP was not meeting the standards stipulated by the APPCB.



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D.2. The 11<sup>th</sup> Respondent denies the above allegation *in toto*. The 11<sup>th</sup> Respondent submits that the ETP as also the ETP-RO Plant were fully functional on 18.06.2020 and all the tested parameters were within the prescribed ranges. The 11<sup>th</sup> Respondent submits a copy of the RO analysis report and logbook dated 18.06.2020 (Annexure-13) to prove that the ETP and RO plant were in use on the above date.

D.3. The 11<sup>th</sup> Respondent denies the allegation that the outlet of treated water of ETP does not fulfil the standards stipulated by the APPCB. The 11<sup>th</sup> Respondent submits a report analyzing samples of the past year (2020) as recorded by Global Enviro Labs, (Annexure -14) to prove that outlet of ETP/treated waste of ETP was meeting APPCB stipulated standards.

***Samples collected on 18.06.2020 violate Section 21 of The Water (Prevention and Control of Pollution) Act, 1974 and are not admissible as valid evidence.***

D.4. The 11<sup>th</sup> Respondent further submits that the Analysis results of samples collected by APPCB on 18.06.2020 contained in Table VI.d. 1 are not admissible as evidence because they were collected in violation of the procedure prescribed in Section 21 of The Water (Prevention and Control of Pollution) Act, 1974 (hereinafter: 'Water Act').

D.5. Section 21(1) of the Water Act empowers a State Pollution Control Board or any authorised officer to take samples of water from any stream/well/sewage/trade effluent for the purpose of analysis. The APPCB had collected samples of treated effluents under Section 2(k) of the Water Act on 18.06.2020.

D.6. As per Section 21(2), samples so collected under Section 21(1) are admissible as evidence in legal proceedings only when the procedure in Sections 21(3), (4), and (5) are complied with.

D.7. To illustrate, Section 21(3)(a) of the Water Act requires the person collecting the sample to serve a notice on the person in charge of the plant from where the sample is collected. Section 21(3)(b) of the Water Act mandates that the samples so collected will be divided in two different containers, sealed and then sent to different laboratories for testing.

D.8. The 11<sup>th</sup> Respondent states that the none of the requirements in Sections 21(3), 21(4), or 21(5) were adhered to on 18.06.2020. Hence, the samples collected for analysis on 18.06.2020 are not admissible as evidence in the present OA 221 of 2015. Therefore, the analysis in Table VI.d.1 must be disregarded.

D.9. The 11<sup>th</sup> Respondent submits that no EC is warranted against these findings.



FOR, ADANI WILMAR LIMITED

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**E. Observations in Paragraphs VI.d.(l) and (m) affirm that the 11<sup>th</sup> Respondent is compliant with prescribed standards. No response is required in this regard because no finding has been made on these parameters in the 'Overall Compliance status'.**

**F. Observations in Paragraphs VI.d.(n) that green belt maintained by the 11<sup>th</sup> Respondent is inadequate are unfounded.**

F.1. The Joint Committee Report has stated that the 11<sup>th</sup> Respondent has developed green belt only to an extent 3.5 to 4.0 acres against the APPCB requirement of 5 acres (33% of total area).

F.2. The 11<sup>th</sup> Respondent denies the above observation as false. The 11<sup>th</sup> Respondent has developed a total of 9 acres as green belt to protect the environment. Out of these 9 acres, 4 acres are within the 11<sup>th</sup> Respondent's plant premises itself. The 11<sup>th</sup> Respondent is also maintaining compensatory plantation of 5 acres outside factory premises in nearby villages due to space constraints at its unit.

F.3. The Respondent No. 2 (APPCB) under letter no. Green Belt/PCB/RO/ NLR/2018-988 dated 12.07.2018(enclosed as Annexure-15) directed the 11<sup>th</sup> Respondent to take up and maintain plantation outside factory premises.

F.4. Accordingly, the 11<sup>th</sup> Respondent maintains green cover at Venkatachalam Mandal, Epuru Bit-II village, Survey Nos.1212/2 and 1215/2 in compliance with the APPCB Instructions dated 12.07.2018 and hence the 11<sup>th</sup> Respondent is fully compliant with the requirement for maintaining 33% green cover.

F.5. The Joint Committee has ignored the balance 5 acres despite the fact that the 11<sup>th</sup> Respondent informed the Joint Committee of this fact at the time of inspection on 13.10.2020 and 14.10.2020. However, for reasons best known to themselves, the Joint Committee Report has not addressed this fact at all.

F.6. For the reasons pressed above, the 11<sup>th</sup> Respondent submits that no EC can be levied upon them.

**G. Observations in Paragraph VI.d.(o) that hazardous waste was lying around the ETP area are baseless.**

G.1. The 11<sup>th</sup> Respondent denies this observation in Paragraph VI.d.(o) as being untrue.

G.2. The Joint Committee Report has stated though the 11<sup>th</sup> Respondent has provided for a separate shed in which to store the ETP Sludge, said ETP sludge was found lying around in the ETP area.



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G.3. The 11<sup>th</sup> Respondent diligently follows best practices in respect of hazard waste management. In the instant case, the ETP sludge (being the hazardous waste) was taken out from the sludge drying beds, bagged in HDPE bags, and kept near the sludge drying beds so that they could be shifted into the separate storage shed. The ETP Sludge is then dispatched to Waste Management Entities for further processing once in every 90 days.

Photographs showing manner of storing ETP sludge have already been enclosed as Annexure-11

G.4. It is evident that the ETP sludge is properly contained within the bund created in the ETP area to avoid any leakages. Till date, no leakage of ETP sludge has ever occurred on the 11<sup>th</sup> Respondent's plant. The actions of the 11<sup>th</sup> Respondent are conscientious and compliant with the prescribed norms.

G.5. Going further, the 11<sup>th</sup> Respondent submits that the picture enclosed in Page 26 of the Joint Committee Report which alleges improper maintenance of shed for 'hazardous waste' does not belong to the 11<sup>th</sup> Respondent's factory at all.

G.6. The 11<sup>th</sup> Respondent prays that EC levied to this extent must be set aside.

**H. The 11<sup>th</sup> Respondent is aggrieved by the Observations in Paragraph VI.d.(p) regarding actions taken by the APPCB.**

H.1. The Joint Committee Report has listed out the actions taken by the APPCB over the last one year. The 11<sup>th</sup> Respondent makes the following submissions in respect of each action:

Table 2- Rebuttals to action taken by APPCB

Sl.	Action taken by 2 <sup>nd</sup> Respondent	Response
a.	Issued Order dated 17.01.2020 with directions for non-compliance with APPCB discharge and emission standards.	The 11 <sup>th</sup> Respondent has been complying with each direction and will continue to comply.
b.	Inspected the unit again on 28.07.2020.	The 11 <sup>th</sup> Respondent has been complying with each direction and will continue to comply. All compliance reports filed are collectively enclosed as <i>Annexure - 16</i> .
c.	Issued Directions dated 28.09.2020 and Forfeited Bank guarantee of INR 7,50,000/- for non-compliance with directions.	The 11 <sup>th</sup> Respondent was not given any opportunity to demonstrate its compliance with all the directions issued by the APPCB. Forfeiting the Bank Guarantee in the midst of ongoing proceedings without any notice to the 11 <sup>th</sup> Respondent is violative of the principles



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Sl.	Action taken by 2 <sup>nd</sup> Respondent	Response
		of Natural Justice. The 11 <sup>th</sup> Respondent responded to said directions under Letter dated 09.10.2020 much before the date when BG was revoked on 12.10.2020. Therefore, APPCB revoked the BG unilaterally, in spite of receiving our response and without giving any opportunity for hearing.

H.2. The 11<sup>th</sup> Respondent submits that the actions of the APPCB are unconscionable, unjustified, and violative of the principles of Natural Justice.

H.3. The 11<sup>th</sup> Respondent has already submitted how the photographs relied upon in Page 26 of the Joint Committee report are not from the 11<sup>th</sup> Respondent's factory premises.

H.4. On this count alone, the findings of the Joint Committee Report must be set aside, and the EC imposed must be quashed.

**I. The 11<sup>th</sup> Respondent is not liable to pay Environmental Compensation as alleged by the Joint Committee Report.**

I.1 The Joint Committee has fixed INR 81,30,000/- as the EC allegedly payable by the 11<sup>th</sup> Respondent over the period from 17.01.2020 to 14.10.2020 for:

- (i) improper effluent transfer system
- (ii) effluent clogging in drains,
- (iii) Spillage of Fly Ash and ETP sludge
- (iv) Inadequate storage capacity of silos for Fly Ash (only Five days against requirement of 30 days).

I.2 The 11<sup>th</sup> Respondent submits as a matter of fact that no EC has been contemplated for the observations pertaining to withdrawal of ground water, and for alleged non-maintenance of 33% green cover.

I.3 The 11<sup>th</sup> Respondent submits that the Joint Committee Report is marred by inconsistencies and is based on unreliable evidences.

I.4 The 11<sup>th</sup> Respondent submits that its effluent transfer system is fully functional, and the Joint Committee Report has erred in claiming that the RO system was not operational on the date of the visit.

I.5 The 11<sup>th</sup> Respondent denies that its drains are clogged with effluents and that the hazardous wastes of ETP sludge/Fly Ash were spilled around the ETP area. The 11<sup>th</sup> Respondent reiterates that none of the pictures enclosed in Page 26 of the Joint Committee Report belong to the 11<sup>th</sup> Respondent.



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I.6. The 11<sup>th</sup> Respondent submits that they are in the process of enhancing storage capacity for Fly Ash in line with the APPCB directions dated 28.09.2020. In any case, the said Directions are currently under review by the APPCB, and the said allegation cannot sustain against the 11<sup>th</sup> Respondent until and unless the direction is upheld *in toto*.

I.7. The 11<sup>th</sup> Respondent submits that the APPCB (2<sup>nd</sup> Respondent herein) has concluded non-compliance on part of the 11<sup>th</sup> Respondent without heeding the 11<sup>th</sup> Respondents submissions on facts.

***Forfeiture of Bank Guarantee is mala fide and violative of Natural Justice***

I.8. The APPCB had issued a letter with reference Lr. No. N/855/PCB/RO-NLR/2020-657 dated 07.10.2020 (Annexure-17) to the Manager, HDFC Bank Ltd. requesting that INR 7,50,000/- be forfeited out of the existing Bank Guarantee of INR 20,00,000/- and a Demand Draft be furnished in favor of the APPCB.

I.9. The Letter dated 07.10.2020 references the APPCB Directions dated 28.09.2020 as if it contained directions for forfeiture of bank guarantee. However, the APPCB Directions dated 28.09.2020 did not make even a passing mention of Bank Guarantees or their revocation thereof. The revocation of BG within period of 7 days of issuance of directions is it itself unfair and unreasonable.

I.10. The 11<sup>th</sup> Respondent submits that the APPCB has violated the principles of natural justice by taking coercive steps to forfeit the 11<sup>th</sup> Respondent's Bank Guarantee even prior to determination of EC by the Joint Committee and without so much as putting the 11<sup>th</sup> Respondent on notice to this fact.

I.11. The 11<sup>th</sup> Respondent wrote to the APPCB under communication dated 13.10.2020 (Annexure-18) registering their protest on the above count.

I.12. This act shows pre-meditation on part of the APPCB, thereby debasing the whole investigation directed by this Hon'ble Tribunal.

I.13. Therefore, the EC sought to be imposed on the 11<sup>th</sup> Respondent is illegal and unjustifiable.



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J. Paragraph VII of the Joint Committee Report lists out the action taken by the APPCB. No response is warranted for the facts stated therein.

K. Paragraph VIII of the Joint Committee Report states the 'Overall observations' made in respect of the Respondents 5 to 11.

L. The 11<sup>th</sup> Respondent makes the following submissions against each observation specified therein, to the extent applicable to the 11<sup>th</sup> Respondent:

Table 3- Specific replies to 'Overall Observations'

Paragraph VIII	Observation	Rebuttal
1	On the day of inspection, only physical refining of palm oil was in operation.	The 11 <sup>th</sup> Respondent is not required to respond to this.
2	Units are yet to achieve 100% compliance. All units shall make improvements in drains/ pipelines used for transporting effluent from production block to ETP. The units shall ensure that storm water is not mixed with effluent.	The 11 <sup>th</sup> Respondent is fully compliant. The MEE Plant is being replaced due to normal depreciation and this should not be termed as wilful neglect of factory machinery.
3	Units are not complying with APPCB Stipulation that silos installed must have capacity to store Fly Ash for 30 days.	The 11 <sup>th</sup> Respondent has already purchased the silos with enhanced storage capacity. Without prejudice, no EC should be levied for the period till this recommendation is still under review.
4	APPCB's continuous vigilance ensured that no effluent was discharged outside premises.	The 11 <sup>th</sup> Respondent is an environmentally responsible company with rigid standards of self-governance. Any allegation that supervision of APPCB has ensured compliance is only a self-serving statement.
5	EC has been affixed on erring units.	The 11 <sup>th</sup> respondent is not an erring unit as they are fully compliant with all prescribed conditions. No EC is liable.
6	Fly Ash is being dumped in land adjacent to Respondents No. 7 and 9	11 <sup>th</sup> Respondent is not required to respond to this.
7	All units to carry out performance	11 <sup>th</sup> Respondent is already

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Paragraph VIII	Observation	Rebuttal
	evaluation of MEE Plant and RO plant. No unit to discharge RO reject without treatment.	complying and will continue to comply.

M. Paragraph IX of the Joint Committee Report has recorded conclusions in respect of the Respondents 5 to 11. The 11<sup>th</sup> Respondent makes the following submissions against each observation specified therein, to the extent applicable to the 11<sup>th</sup> Respondent:

Table 4- Specific rebuttals to 'Overall Observations'

Paragraph IX	Conclusion	Rebuttal
1	Construction of Common Effluent Treatment Plant ('CETP') is shelved as each unit has set up their own ETP.	11 <sup>th</sup> Respondent is not required to respond to this.
2	Joint Committee recommended a common desalination plant to be set up by all units.	The 11 <sup>th</sup> Respondent is ready to participate in setting up a common desalination plant, subject to permissions and cooperation of other Respondents No. 5 to 10.
3	Units have not disposed spent nickel catalyst to authorized re-processors stating that the small quantity of waste is generated.	The 11 <sup>th</sup> Respondent is not required to respond to this as no such specific allegation was made against them.
4	Effluence Transport systems were improper.	11 <sup>th</sup> Respondent has proper effluent treatment pipelines in its factory. The photos on which Joint Committee Report has relied to allege non-compliance do not even belong to its factory.
5	Units to maintain proper records for fullers' earth (bye-product) generated and oil recovered from the ETP and its mode of its disposal.	11 <sup>th</sup> Respondent is already compliant and will continue to comply.
6	Units must carry out mineral oil test on every batch of crude oil which is procured locally.	11 <sup>th</sup> Respondent is already compliant and will continue to comply.
7	Recommendation that Fly Ash Silo with increased storage capacity is under review.	11 <sup>th</sup> Respondent will participate in the review conferences.



Paragraph IX	Conclusion	Rebuttal
	Fly Ash dumped in lands adjacent to R7 and R9 will have to be removed and sent to brick manufacturers	11 <sup>th</sup> Respondent is not required to respond to this.
8	Improper arrangements for flyash storage and loading into the trucks. Recommended that units must wet the Fly Ash at the loading.	11 <sup>th</sup> Respondent is already compliant and will continue to comply.
9	Joint committee EC for serious violation and for not meeting conditions stipulated in the consent order. 11 <sup>th</sup> Respondent allegedly liable to pay INR 73,80,000/- (after forfeiture of BG of INR 7,50,000/-).	The 11 <sup>th</sup> Respondent is not liable to pay EC because no conditions have been violated. Further, Joint Committee Report has made baseless conclusions due to incorrect factual understanding and incorrect photographs.
10	The units to measures to prevent fugitive dust generated during loading, unloading of raw materials, products, flyash etc so as to meet the National Ambient Air Quality Standards	11 <sup>th</sup> Respondent is already compliant and will continue to comply.
11	Units to upgrade the effluent treatment plants.	The upgraded ETP will be operational from May 2021.
12	Units to collectively construct new concrete roads as part of CSR activity and ensure green cover.	11 <sup>th</sup> Respondent is already compliant and will continue to comply.

10. The 11<sup>th</sup> Respondent submits that severe prejudice has been caused to their case by virtue of the Joint Committee Report, which has adduced unreliable evidences.

11. The 11<sup>th</sup> Respondent submits that there is no violation of EC Compensation guidelines to attract Environmental Compensation in this case.

12. The 11<sup>th</sup> Responded craves leave to raise additional grounds and adduce additional evidences, should the need arise, during the course of the proceedings.



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PRAYER

It is, therefore, respectfully prayed that this Hon'ble Tribunal may be pleased to pass orders for-

- (i) Deletion of the findings of the Joint Committee Report insofar as they are prejudicial to the 11<sup>th</sup> Respondent;
- (ii) Setting aside the Environmental Compensation imposed under the Joint Committee Report dated 01.12.2020; and
- (iii) Dismissing the OA 221 of 2015 to the extent it is prejudicial to the case of the 11<sup>th</sup> Respondent and pass such other Orders as this Hon'ble Tribunal may deem fit and necessary in the interests of justice.

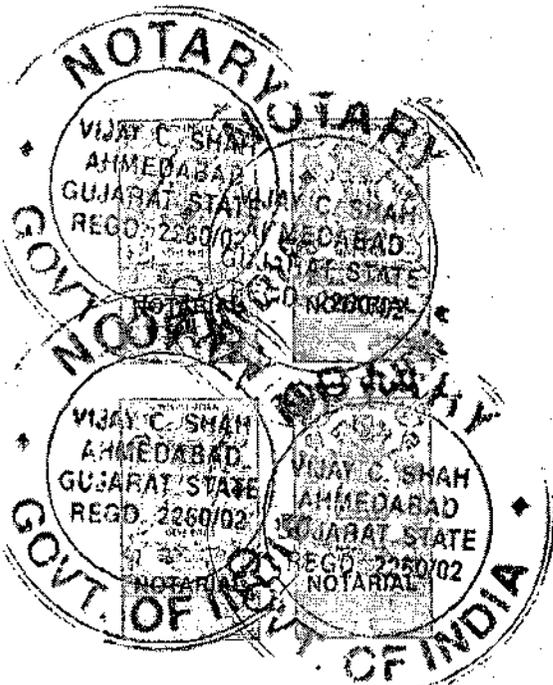
Solemnly affirmed at Ahmedabad on )  
 this the February, 2021 )  
 and signed his name in my )  
 Presence. )



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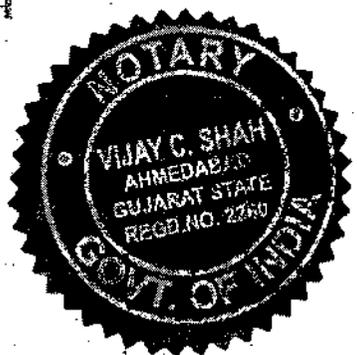
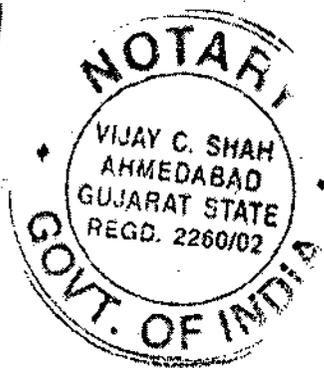
BEFORE ME,

ADVOCATE, AHMEDABAD



SOLEMNLY AFFIRMED  
 BEFORE ME

VIJAY C. SHAH  
 NOTARY  
 GOVT. OF INDIA  
 17 FEB 2021

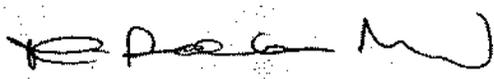


**BEFORE NATIONAL GREEN TRIBUNAL  
SOUTHERN BENCH, CHENNAI  
ORIGINAL APPLICATION No. 221/2015**

COMMITTEE REPORT IN THE MATTER OF OA NO.221/2015 SUBMITTED TO HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN BENCH, CHENNAI IN COMPLIANCE TO HON'BLE NGT ORDER DATED 16<sup>TH</sup> MARCH, 2020 AND 29<sup>th</sup> SEPTEMBER, 2020

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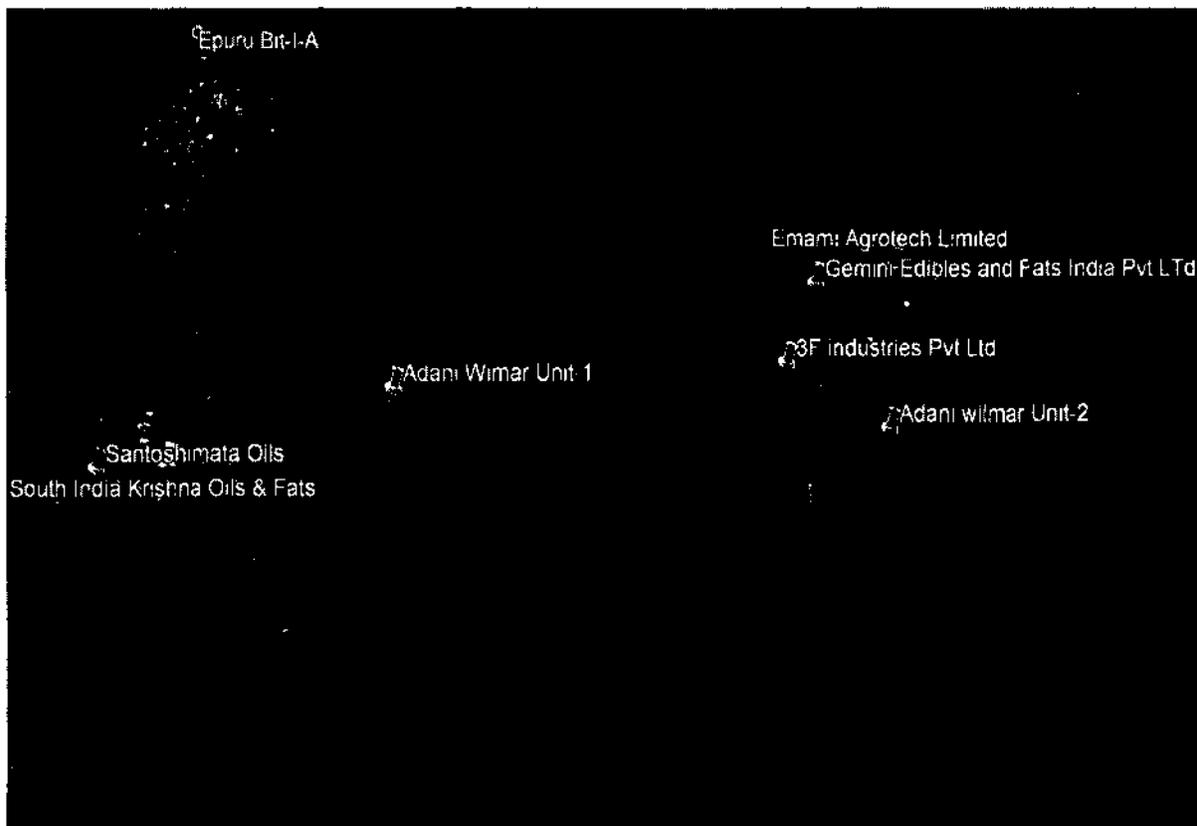
Sl.No.	Description	Page No.
1	Report of the Joint Committee Comprising Representatives of Ministry of Environment Forest and Climate Change, Central Pollution Control Board (CPCB) and Andhra Pradesh Pollution Control Board (APPCB)	01-42
2	Annexure-I	44-53
3	Annexure-II	54-57

  
 M. Pramod Kumar Reddy,  
 Environmental Engineer,  
 Andhra Pradesh Pollution Control Board,  
 Regional Office Nellore

01.12.2020  
Nellore

*Committee Report in the matter of OA 221/2015 (SZ)*

**REPORT OF THE JOINT COMMITTEE IN THE MATTER OF O.A. NO. 221/2015 IN COMPLIANCE TO THE HON'BLE NGT SOUTHERN BENCH ORDER DATED MARCH 16, 2020 AND 29.09.2020.**



**Satellite image of Cluster of Edible Oil Industries in Krishnapatnam Port area, SPSR Nellore district, Andhra Pradesh.**

**Submitted to  
Hon'ble National Green Tribunal  
Southern Bench, Chennai**



**Ministry of Environment  
Forest and Climate Change**



**Central Pollution  
Control Board**



**Andhra Pradesh Pollution  
Control Board**

**I Preamble**

Cluster of Edible Oil Industries are operating in Krishnapatnam Port region in SPSR Nellore district. The applicant Smt. Isanaka Vedavathi submitted a representation stating that pollution has been caused by edible oil units. Hon'ble National Green Tribunal Southern Bench in order to ascertain the present status of the functioning of the edible oil refinery units and also to find out as to whether they are complying with the conditions of "consent" issued and whether the pollution control mechanism provided by them are proper and sufficient and whether they are complying with the norms and whether the "Zero Liquid Discharge" system said to have been established by them are properly functioning and whether there is any violation by any of the edible oil refinery units and if so, what is the action taken by Pollution Control Board in this regard has appointed a joint committee comprising of (1) a Senior Officer from the Central Pollution Control Board, Regional Office, Bangalore (2) Senior Officer from the Regional Office of MoEF & CC, Chennai and (3) Senior Scientist from Andhra Pradesh Pollution Control Board.

**II Orders of the Hon'ble National Tribunal dated 16.03.2020 in OA No 221/2015**

Hon'ble NGT vide order dated 16.03.2020 has directed the following " *So in order to ascertain the present status of the functioning of the edible oil refinery units and also to find out as to whether they are complying with the conditions of "consent" issued and whether the pollution control mechanism provided by them are proper and sufficient and whether they are complying with the norms and whether the "Zero Liquid Discharge" system said to have been established by them are properly functioning and whether there is any violation by any of the edible oil refinery units and if so, what is the action taken by Pollution Control Board in this regard, we appoint a joint committee, comprising of (1) a Senior Officer from the Central Pollution Control Board, Regional Office, Bangalore (2) Senior Officer from the Regional Office of MoEF & CC, Chennai and (3) Senior Scientist from Andhra Pradesh Pollution Control Board to inspect the units in question and submit a factual as well as action taken, if there is any violation found. The committee shall also go into the question as to whether the units are strictly complying with the conditions imposed either in the "consent to operate" or any other permission granted, whether there is any violation in the use of surface water and whether necessary permission has been obtained by the units for drawal of surface water for their purpose, whether pollution control mechanism provided to suppress the air pollution or water pollution are sufficient to meet the requirements as has been provided under the Environment (Protection) Act, 1984, whether these units are properly disposing the fly ash generated during their manufacturing process and if there is any violation found, what is the action taken, including the imposition of environment compensation against the erring units on the basis of the guidelines given by Central Pollution Control Board in this regard and also what is the status of the implementation of the action plan if any, evolved during the review meeting conducted by Pollution Control Board and whether those actions have been brought into action by the units, as undertaken by them and if not, what is the action taken by Pollution Control Board against those erring units and submit a comprehensive report to this Tribunal within a period of two months through e-mail at [ngtszfilng@gmail.com](mailto:ngtszfilng@gmail.com).*" Hon'ble NGT order dated 16.03.2020 and 29.09.2020 is enclosed as Annexure-I and Annexure-II respectively.

**III Composition and Scope of Committee**

In compliance to Hon'ble NGT order, the following committee was composed:

1. Smt. Mahima T, Scientist-D, Central Pollution Control Board, Regional Directorate, Chennai
2. Dr. C. Palpandi, Scientist-C, Ministry of Environment Forest and Climate Change, Regional Office, Chennai
3. Sri. M. Pramod Kumar Reddy, Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office Nellore (Nodal agency)

The Committee has been vested with the mandate to visit and inspect the site in question and vested with following scope vide the Order dated 16.03.2020:

- a. to ascertain the present status of the functioning of the edible oil refinery units
- b. to find out whether edible oil units are complying with the conditions of "consent" issued and whether the pollution control mechanism provided by them are proper and sufficient and whether they are complying with the norms and whether the "Zero Liquid Discharge" system said to have been established by them are properly functioning
- c. action taken by Andhra Pradesh Pollution Control Board
- d. to find out whether whether there is any violation in the use of surface water and whether necessary permission has been obtained by the units for drawal of surface water for their purpose
- e. to find out whether pollution control mechanism provided to suppress the air pollution or water pollution are sufficient to meet the requirements has been provided under the Environment (Protection) Act, 1984
- f. to determine whether these units are properly disposing the fly ash generated during their manufacturing process
- g. imposition of environment compensation against the erring units

**IV Site Visit by the Committee**

The committee constituted by Hon'ble NGT vide order dated 16.03.2020 convened its first meeting on 27.07.2020 through video conference (VC) with the officials of Regional office, Nellore and reviewed the status of operation of Edible oil industries with respect to Pollution control issues. The committee inspected the units on 13.10.2020 and 14.10.2020. As per the scope vested on the committee, the information is compiled in tables VIa to VIg.

**V Process Description- Edible Oil Refining Process****V. a. General information:**

Seven edible oil units are operating in Krishnapatnam Port region. The units are involved in refining of crude palm and sunflower oil. The Palm Oil extraction is to be done with the fresh Palm fruit to avoid the deterioration of Palm Oil. Hence, palm oil is extracted in the countries where it is cultivated to avoid its deterioration. All the seven edible oil units are importing crude

palm oil from Indonesia, Singapore and Malaysia. Crude Palm Oil is yellow red or dark yellow in color and contains certain impurities which are removed by physical refining. During refining, Phospholipids, free fatty acids, colouring pigments (Carotenoids), Moisture, oxidative material, metal impurities, and water soluble impurities (glycerol, Phenols, Sugars) are removed. Crude sunflower oil is imported from Ukraine, Argentina, Malaysia. The crude palm oil is physically refined while the sunflower oil is chemically refined. All units are practising similar refining process with only minor modifications in the stages of refining. (carotenoids).

V.b Physical refining of crude palm oil: Crude palm oil contains 3.5% to 4.5% fatty acids that comes out as waste. Around 1% to 2% of fats or oil is lost in bleaching section. Total loss will be around 4.5% to 6.5%. The stages in physical refining are as follows:

- a. De-gumming: It is the process of removal of gums or phosphatides. It comprises the treatment of crude oil with water, salts, enzymes, caustic soda, or dilute acids such as phosphoric acid to remove phosphatides, waxes, pro-oxidants, and other impurities.
- b. Bleaching: Trace metal complexes such as iron & copper, colouring pigments and oxidative products are removed by adsorption using bleaching earth. Spent Earth is sold to soap manufacturing units.
- c. De-odorizer: Deodorization / De-acidification is done to remove the volatile components, mainly aldehydes and ketones, which causes smell in refined oil. In Deodorization process, free fatty acid removes in the form of Palm fatty acid distillate as a refining waste. During deodorization, bleached palm oil is steam distilled or boiled. The vapors from this section is the palm fatty acid distillate.
- d. Crystallization: Portion of palm oil will crystallize on cooling and is known as palm-stearin or margarine and the other portion remains as liquid and is called palm-olien or cooking oil.

Waste from physical refining: gums and other impurities and wastewater from degumming section, refining waste from refining section. The waste water contains oil and it is removed by centrifuge principles.

V.c Chemical refining of Sunflower oil/ Soybean oil: The steps involved in chemical refining are as follows:

- a. Neutralization: Addition of caustic to reduce FFA (gum/ phospho lipid) from crude palm oil
- b. Bleaching: Removal of colouring pigments and other impurities
- c. De-waxing: The wax so removed is sold to cosmetic industry
- d. De-odorization: Removal of fatty acids and other volatile components.
- e. Fractionation: separation of hard fraction from refined palm oil

**VI. The status of edible oil industries is as follows****VI.a Compliance Status of M/s Gemini Edibles & Fats India Pvt Ltd**

a	Name & complete address of the unit	M/s Gemini Edibles & Fats India Pvt Ltd, Sy.No. 1607/2, Industrial Park, Pantapalem (V), Muthukur (M), SPSR Nellore district
b	Contact Details	Sh. Prathap Vice- President Operations +91 -9866556188
c	Geo-coordinates	14°15'36.3"N 80°04'19.0"E
d	Area	15.2 acres
e	Status of CFO & Authorizations and its compliance	The combined Consent and Authorization issued by APPCB is valid till 30.06.2021.
f	Year of commissioning	2010
g	Production capacity	Refined Vegetable Oil (Physical refining)-550TPD Refined Vegetable Oil (Chemical refining)-250 TPD Fractioned vegetable oil- 600 TPD Interesterified fats- 125 TPD Vanaspathi-100 TPD <u>By-products</u> Distilled fatty acids-13386 Tons Per annum Acid oil-1690 Tons Per annum
h	Coal and flyash storage measures taken to control fugitive emissions	The unit has constructed separate shed for coal storage but however, it was observed during inspection that the size of the shed is small and coal was stored in open. The unit has installed water sprinklers in storage yard.  The unit has installed flyash silo of capacity 100 Tonnes (10 days storage capacity against the direction of APPCB to install silo for 30 day storage. The flyash is sold to brick manufacturers.  Partially complied.
i	Source of water and quantity of water used per day	Through water tankers and bore wells.  The total water requirement of the unit is 610 KLD including domestic requirement.  Quality of water will be having TDS of more than 1200 ppm, which has to be treated through RO.  Ground water and water audit department has given permission to the unit to utilize 350 KLD of ground through four bore wells but three of them have become dry and the unit has constructed three new bore wells and is drawing 180 KLD of ground water

		and has obtained fresh permission to draw additional 70 KLD of water. The unit has permission to utilize 250 KLD of ground water by 10 hrs of pumping from the filter points. But however the major water requirement is met by procuring water in tankers.
j	Effluent generation	<p>Around 30 KLD of effluent is generated from physical refining and is Low TDS effluent which is treated in ETP of capacity 200 KL. ETP comprises of collection tank → oil recovery system → primary settling tank → DAF aeration tank → secondary clarifier → RO. Raw water is treated in two stage RO system and RO rejects (70 KLD) is also treated in MEE. Outlet effluent from ETP is treated in RO of 200 KLD capacity. RO permeate is taken to cooling tower and for dust suppression. RO reject is taken to MEE. 20 KL of HTDS effluent is generated from chemical refining section and after oil recovery it is treated in MEE followed by ATFD. ATFD salts sent to TSDF. MEE condensate is used for gardening and dust suppression.</p> <p>There is no proper effluent conveyance system, the open drains carry both effluent and storm water. Though the effluent generation is only 30 KLD and capacity of ETP is 200 KLD. The industry has not given justification for providing higher capacity of the ETP and RO even the industry is generating 30 KLD and 20 KLD of LTDS and HTDS effluents, hence it prevails the industry is operating ETP in phased manner. During storage in collection tank, settling and putrefaction of effluent takes place which is likely to emanate odour.</p> <p>There is no proper mechanism for sludge collection and transferring to sludge drying beds. Sludge was haphazardly stored in ETP area.</p> <p>Part of sewage generated from the unit is also treated in ETP even the industry provided STP of 30 KLD capacity.</p> <p>Not complying</p>

Table VI.a 1: Analysis results of samples collected by APPCB during 30.06.2020

S.No	Parameter in mg/L except pH	APPCB standard	Inlet of ETP	Outlet of ETP	MEE feed	MEE condensate	MEE concentrate	RO permeate	RO reject
1	pH	5.5-9.0	7.26	7.5	8.85	8.53	10.09	6.74	8.35
2	TSS	200	184	136	201	12	186	4	76
3	TDS	2100	3256	4018	10170	<b>2486</b>	52500	90	<b>7240</b>
4	COD	250	960	196	928	192	19680	<10	116
5	BOD	100	364	62	350	56	6152	BDL	34
6	Oil & grease	10	12.6	8.4	25	<b>47</b>	226	BDL	4.0

The results indicate that MEE condensate is not complying with discharge standards stipulated by APPCB. Therefore MEE condensate shall be treated in RO. ETP outlet is around 30 to 35 KLD and RO capacity is 200 KLD, treated effluent is stored in a tank and RO is operated once in a week during which oxidation may take place resulting in BOD & COD reduction. RO reject is having TDS of 7240 mg/L against APPCB stipulated standard of 2100mg/L. Hence RO reject will be treated in MEE.

k	Installation of magnetic flow meters with totalizer	Partially complied The unit has installed flow meters and totalizer at the inlet and outlet of ETP but however the unit has not installed flow meter at raw water inlet. Since both ground water and water from tankers is utilized, the unit has not quantified the total water consumption and water used for various utilities. Partially complied				
l	Air pollution sources and type of APCDs, status of stack, porthole, OCEMS installation, location	<table border="1"> <tbody> <tr> <td>Boiler of capacity 20 TPH Thermic fluid heater of capacity 16.0 Lakh k.cal/hr (2Nos.-6.0 Lakh K.cal/hour + 10 Lakh K.cal/hour capacity)</td> <td>Multi cyclone dust collector followed by Bag filters</td> </tr> <tr> <td>3x 1000 KVA DG Sets</td> <td>Acoustic enclosures with silencer &amp; Muffler</td> </tr> </tbody> </table> <p>OCEMS has been installed at 24 mtr height of chimney. Not complying</p>	Boiler of capacity 20 TPH Thermic fluid heater of capacity 16.0 Lakh k.cal/hr (2Nos.-6.0 Lakh K.cal/hour + 10 Lakh K.cal/hour capacity)	Multi cyclone dust collector followed by Bag filters	3x 1000 KVA DG Sets	Acoustic enclosures with silencer & Muffler
Boiler of capacity 20 TPH Thermic fluid heater of capacity 16.0 Lakh k.cal/hr (2Nos.-6.0 Lakh K.cal/hour + 10 Lakh K.cal/hour capacity)	Multi cyclone dust collector followed by Bag filters					
3x 1000 KVA DG Sets	Acoustic enclosures with silencer & Muffler					

Table VI.a.2: Stack monitoring at M/s Gemini Edibles by APPCB on 30.06.2020

Source	SPM measured value	APPCB emission standards
Stack attached to 20 TPH boiler	129.7 mg/Nm <sup>3</sup>	115 mg/ Nm <sup>3</sup>

Table VI.a.3: Ambient air quality monitoring at M/s Gemini Edibles by APPCB on 30.06.2020

Source	PM 10 measured value	APPCB emission standards
Near the main gate within unit premises	132.2 µg/m <sup>3</sup>	100 µg/m <sup>3</sup>

m	Status of installation of online stack monitoring equipment	The unit has installed online continuous stack monitoring system to measure SPM and it is connected to APPCB server.
n	Status of green belt	Partially complied. The unit has developed green belt in an area of 3.5 acres against the requirement of 5.0 acres (33%) with avenue plants. It was informed to the committee that the unit has taken compensatory plantation in their own 32 acres of land in other area. Rain water harvesting pit of 50Mtr X 40mtr is established inside the plant.
o	Hazardous waste generation	Unit is generating MEE salts, ETP sludge, used oil and spent nickel catalyst. MEE salts and ETP sludge are disposed to TSDF. The quantity of MEE salts & ETP sludge sent to TSDF is around 9 to 10 MT every three months against consented quantity of 10 MT / month. ETP sludge is not properly removed and stored. Used oil and oil recovered from ETP is sold to soap manufacturers/ oil reclamation units, however no records were shown to committee. No records were shown to the committee on disposal of spent nickel catalyst. There is no proper covered shed for hazardous waste storage.
p	Actions taken by APPCB during last one year	The APPCB has issued directions to the industry 15.02.2018, 27.12.2018, 17.01.2020. The APPCB has forfeited Bank Guarantee of Rs.5.0 Lakhs on 17.01.2020 for non-compliance of Board directions. Directions were again issued on 28.09.2020. The APPCB has again forfeited Bank guarantee of Rs 10.00 lakhs on 28.09.2020 for non compliance of

the Board directions.

#### Overall Compliance status

APPCB issued directions to the unit vide order dated 15.02.2018. The unit has taken steps for improvement but partially complied with few of the directions as detailed above. But the committee observed that APPCB has not received specific complaints against the unit for discharging of effluent outside the industry premises. As per OCEMS records available with APPCB, the unit is not complying with APPCB standards for Particulate Matter. ZLD system installed. The actual water requirement of the unit is more than available water resources in the region.

Since the unit is partially complying the committee calculated environmental compensation using CPCB formula  $EC=PI \times N \times R \times S \times LF$

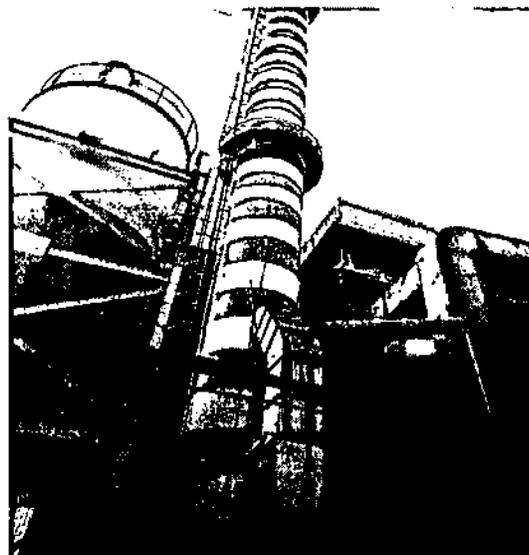
S.N	Period of noncompliance	PI	S	LF	R (Rs)	N (days)	Environmental compensation (Rs)
1	17.01.2020 to 13.10.2020*	80	1.5	1	250/-	270	81,00,000/-
Total EC for violation						270	81,00,000/-
Compensation levied by APPCB from 17.01.2020 onwards							15,00,00
Net Compensation to be paid by M/s Gemini Edibles							66,00,000/-
<b>Rupees Sixty-Six Lakhs Only</b>							

#### List of major non-compliances

- stack emission and ambient air not complying with APPCB standards w.r.t SPM and PM 10 respectively
- MEE condensate and RO reject which is used for green belt development/ dust suppression is not complying with APPCB discharge standards w.r.t TDS and O&G
- No proper effluent conveyance system from production block to ETP



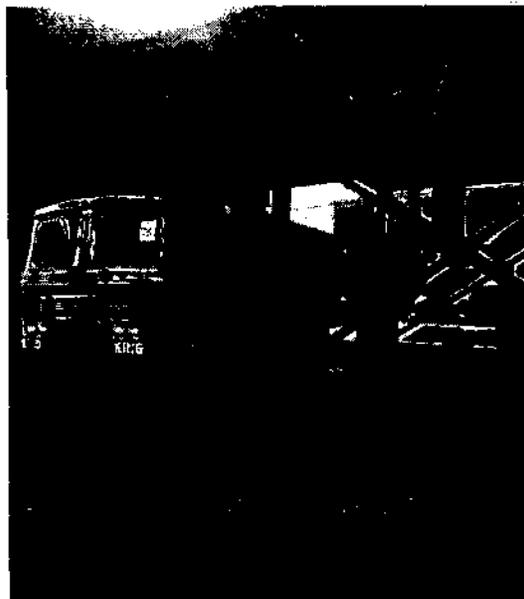
Open drains used for carrying both effluent and storm water



Stack



Rice husk storage shed



flyash loading into silo

**VI.b Compliance Status of Emami Agrotech Limited**

a	Name & complete address of the unit	M/s Emami Agrotech Limited, Sy No.s 501, 502/1 etc., Pantapalem (V), Muthukur (M), SPSR Nellore	
b	Contact Details	Sri M.V.Narayana Murthy- Unit Head Mobile: 9677167862	
c	Geo-coordinates	14°15' 40.2"N 80° 04' 23.2"E	
d	Area	29.78 acres	
e	Status of CFO & Authorizations and its compliance	The CFO and Authorization are valid till 30.11.2021	
f	Year of commissioning	2013	
g	Production capacity	Refined Palm oil	1886 TPD
		Sunflower oil	186TPD
		Interesterfied oil	100 TPD
		Hydrogenated Oil	100 TPD
		Vanaspathi	200 TPD
		Refining of Soft Palm oil	130 TPD
		Palmolein	800 TPD
		Bakery Fat	210 TPD
		Palm stearine	200 TPD
		By Product	
		Distilled Palm Fatty Acids	106.325TPD
		Distilled sunflower Fatty acids	0.5 TPD
		Acid Oil	14 TPD
h	Coal and flyash storage measures	The unit has constructed separate shed for storage of rice husk and coal however it was stored both inside	

		<p>and outside the shed. 41 TPD of ash is generated per day. The unit has installed a silo of 150 Tonnes (roughly six days storage capacity) against APPCB direction of 30 days storage capacity. Fly ash spillage was observed in the area. The fly ash is also dumped in North east side of the industry.</p> <p>On the day of inspection, chemical refining plant was not in operation</p> <p>Not complying</p>														
i	Source of water and quantity of water used per day	The total water requirement of the unit is 902 KLD and majority (80 to 90%) of the water requirement is met from tankers. The total water consumed is not quantified by means of flow meter but however the units have maintained registers for the no. of tankers of water received. The quantity of water drawn from borewells is amounted by no. of pumping hours which is not accurate.														
j	Effluent generation	<table border="1"> <thead> <tr> <th>Source</th> <th>Wastewater generation</th> </tr> </thead> <tbody> <tr> <td>Process &amp; Washings</td> <td>23.0 KLD</td> </tr> <tr> <td>Acid Oil Plant</td> <td>6.0 KLD</td> </tr> <tr> <td>Boiler Bleed off</td> <td>28.0 KLD</td> </tr> <tr> <td>Cooling Tower Blow down</td> <td>32.0 KLD</td> </tr> <tr> <td>RO Reject</td> <td>60.0 KLD</td> </tr> <tr> <td>Domestic</td> <td>6.0 KLD</td> </tr> </tbody> </table> <p>The quantity of the effluent collected in the ETP is not proportionate with their production and water consumption. The effluent is transferred in open drains from production block to ETP and committee observed that effluent spillage, over flow into adjoining areas. Storm water drains were filled with effluent and drains were clogged. The MEE and Sludge Centrifuge were not in operation since chemical refining was not taking place.</p> <p>STP is provided for treatment of sewage.</p>	Source	Wastewater generation	Process & Washings	23.0 KLD	Acid Oil Plant	6.0 KLD	Boiler Bleed off	28.0 KLD	Cooling Tower Blow down	32.0 KLD	RO Reject	60.0 KLD	Domestic	6.0 KLD
Source	Wastewater generation															
Process & Washings	23.0 KLD															
Acid Oil Plant	6.0 KLD															
Boiler Bleed off	28.0 KLD															
Cooling Tower Blow down	32.0 KLD															
RO Reject	60.0 KLD															
Domestic	6.0 KLD															
k	Installation of magnetic flow meters with totalizer	Flow meters installed at inlet and outlet of ETP & STP but total water consumed is not quantified														
l	Quantity of effluent discharged and mode of disposal. Components of ETP.	The ETP is very poorly maintained. The aeration was not in operation. Sludge is not removed and oily sludge was accumulated in all components of ETP														

	<p>and which results in improper operation of ETP .</p> <p>The unit has to first scrap and remove the accumulated sludge and send it to TSDF. After sludge removal, the mixing chambers and aerators has to be repaired and ensure that ETP is properly operated.</p> <p>Presently, effluent from filter press is pouring down and not recycled into ETP and sludge is lying below the filter press. Periodically, the sludge is manually removed, packed in bags and stored in ETP area.</p> <p>The unit has not provided dedicated storage shed for storing hazardous wastes. Provision shall be made to recycle the effluent from filter press into ETP. A bin will be provided to collect the sludge from filter press. MEE condensate and RO permeate as well as RO reject is used for dust suppression and green belt development.</p> <p>A periphery drain carrying the effluent and storm water drain was found to join the creek at south-east corner of the unit. Though it is temporarily closed but during heavy rains, there are likely chances of effluent joining the drain.</p> <p>Not complying</p>
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Table VI.b 1: Analysis results of samples collected by APPCB during 18.06.2020

S.No	Parameter in mg/L except pH	APPCB standard	Inlet of ETP	Outlet of ETP	MEE feed	RO permeate	RO reject
1	pH	5.5-9.0	6.63	7.29	2.00	7.30	7.54
2	TSS	200	132	118	156	4	120
3	TDS	2100	2352	2798	11955	198	5137
4	COD	250	1960	320	7800	<10	176
5	BOD	100	627	104	2496	BDL	40
6	Oil & grease	10	13.4	10.8	15.8	BDL	12.0

The unit is using RO reject for dust suppression and green belt. From the analysis results it is found that RO reject is not meeting APPCB discharge standards and hence the unit will treat RO reject in ETP. The outlet of ETP /treated water of ETP not meeting the APPCB stipulated standards.

m	Air pollution sources and type of APCDs, status of stack, porthole, OCEMS installation, location	Source	Air pollution control device installed
		FBC Boiler of capacity 16 TPH	Multi cyclone dust collector followed by
		Thermic fluid heater of capacity 8.0 lakh k.cal/hr (Coal or husk fired)	Bag filters and attached to Common stack of height 30m
		Thermo siphon of capacity 20 lakh k.cal/hr	Bag filters
		Thermic fluid heater of capacity 6.0 lakh k.cal/hr (Coal or husk fired)	Bag filters
		DG sets of 1x750 KVA, 1x1500 KVA	Acoustic enclosures
		FBC Boiler of capacity 36 TPH	Electro-static precipitators(ESP)- 3 no. of fields with stack height of 35 mtrs
		Thermo siphon of capacity 20 lakh k.cal/hr	Bag filter

TableVI.b.2: Stack monitoring at M/s Emami Agrotech Limited by APPCB on 18.06.2020

Source	SPM measured value	APPCB emission standards
Stack attached to 36 TPH boiler	123.5 mg/Nm <sup>3</sup>	115 mg/ Nm <sup>3</sup>

TableVI.b.3: Ambient air quality monitoring at M/s Emami Agrotech Limited by APPCB on 18.06.2020

Source	PM 10 measured value	APPCB standards
Near the main gate within unit premises	125.5 µg/m <sup>3</sup>	100 µg/m <sup>3</sup>

**The unit is not complying with stack emissions and ambient air standards. Odour problem was also observed in the industry.**

n	Status of installation of online stack monitoring equipment	FBC boilers are connected with continuous online PM monitors and connected to APPCB servers
o	Status of green belt	Reported that the unit has planted 7000 trees along the unit boundary but is not complying with 33% green belt. Unit shall further develop green belt in vacant spaces.
p	Hazardous waste generation	MEE Centrifuge salts and ETP sludge are the hazardous wastes generated from the unit. As per the production records and as per consent, the unit has to generate 30 TPM of MEE-centrifuge and 8.4 tons of ETP sludge but from the hazardous waste manifest copies it is observed that the unit has despatched only 10-15 tons of hazardous waste to TSDF. This implies that either the unit is not properly operating ETP and MEE & MEE Centrifuge or the hazardous waste so generated is haphazardly disposed. It was observed that sludge was lying in open in the unit premises. There is no dedicated hazardous waste storage shed.  Oil recovered from ETP is sold to soap manufacturers.
q	Actions taken by APPCB during last one year	APPCB has vide order dated 17.01.2020 issued directions for not complying with APPCB discharge and emission standards and for exceeding the consented production in terms of chemical refining. The unit was again inspected by APPCB officials on 31.01.2020 & 04.02.2020 and found non-complying. APPCB vide order dated 20.03.2020 issued directions to the unit to ensure compliance. APPCB carried out analysis and monitoring on 18.06.2020 and found non-complying. Directions were issued on 28.09.2020. The APPCB has forfeited Bank guarantee of Rs 10.00 lakhs on 28.09.2020 for non compliance of the Board directions.

**Overall Compliance status**

APPCB issued directions to the unit vide order dated 15.02.2018. The unit has taken steps for improvement like replacement of old MEE with new MEE and installation of Centrifuge in place of ATFD which is not adequate for converting MEE concentrate in to salts. During APPCB inspections during January and February, 2020, unit was found discharging effluent into adjoining drains.

Further, the unit is not complying with effluent discharge and emission standards stipulated by APPCB, with APPCB directions dated 20.03.2020, no proper effluent transfer system. Since the unit is partially complying the committee has assessed environmental compensation using CPCB formula  $EC=PI \times N \times R \times S \times LF$

S.N	Period of noncompliance	PI	S	LF	R (Rs)	N (days)	Environmental compensation (Rs)
1	17.01.2020 to 20.03.2020*	80	1.5	1	250/-	63	18,90,000/-
2	21.03.2020 to 13.10.2020	80	1.5	1	250/-	206	61,80,000 x 2 (for repeated violation) =1,23,60,000
3	Compensation levied by APPCB on or after 17.01.2020						10,00,000/-
<b>Total Environmental Compensation for violation</b>						<b>269</b>	<b>1,32,50,000/-</b>
<b>Rupees One Crore Thirty-two lacs fifty thousand Only</b>							

#### Major Non-Compliances

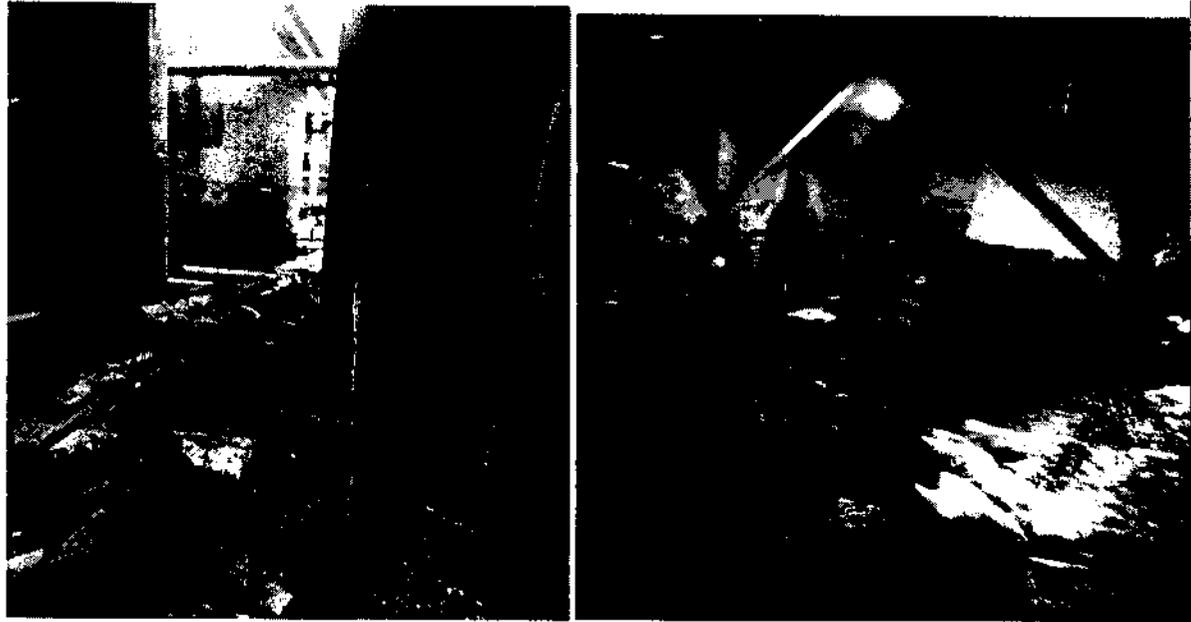
- The unit has not achieved ZLD. Instead of MEE-ATFD the unit has installed MEE-centrifuge which is not adequate to convert MEE concentrate to salts.
- The unit is not complying with effluent discharge and emission standards stipulated by APPCB. No proper effluent transport system is provided, the drains are completely clogged. The effluent generated and hazardous waste generated is not matching with the production details and water consumption.
- Flyash is found dumped adjacent to the unit in north-eastern direction
- During APPCB inspections in January and February, 2020, the unit was found discharging the effluent into storm water drains located outside the industry.



Effluent transferred through drains



Effluent disposed from production block



Hazardous waste haphazardly dumped in unit premises



Thick oily sludge accumulated in the drains

## VI.C. Compliance Status of M/s Adani Wilmar Limited (Unit-I)

a	Name & complete address of the unit	M/s Adani Wilmar Limited (Unit-I) (Formerly M/s.Krishnapatnam Oils & Fats Pvt. Ltd.), Sy. No.292, 317, Pantapalem (V) (Epur 1B), Muthukur (M), SPSR Nellore Dist.														
b	Contact Details	Sri. Vishal Jain, Unit Head Email: <a href="mailto:Vishal.Jain1@adaniwilmar.in">Vishal.Jain1@adaniwilmar.in</a> Mobile No.: 8886060496														
c	Geo-coordinates	14°15' 27.14"N 80° 03' 16.38"E														
d	Area	14.91 acres														
e	Status of CFO & Authorizations and its compliance	The CFO and Authorization are valid till 31.03.2021														
f	Year of Commissioning	2011														
g	Production capacity	<table border="1"> <tr> <td>Refined vegetable Oils (Physical Refining)</td> <td>600 TPD</td> </tr> <tr> <td>Interesterfied Vegetable Fats</td> <td>100 TPD</td> </tr> <tr> <td>Hydrogenated Vegetable Oils</td> <td>100 TPD</td> </tr> <tr> <td>Refined vegetable Oils (Chemical refining)</td> <td>200 TPD</td> </tr> <tr> <td>Bakery Fat</td> <td>145 TPD</td> </tr> <tr> <td>By Products</td> <td></td> </tr> <tr> <td>Distilled Fatty Acid</td> <td>45.55 TPD</td> </tr> </table>	Refined vegetable Oils (Physical Refining)	600 TPD	Interesterfied Vegetable Fats	100 TPD	Hydrogenated Vegetable Oils	100 TPD	Refined vegetable Oils (Chemical refining)	200 TPD	Bakery Fat	145 TPD	By Products		Distilled Fatty Acid	45.55 TPD
Refined vegetable Oils (Physical Refining)	600 TPD															
Interesterfied Vegetable Fats	100 TPD															
Hydrogenated Vegetable Oils	100 TPD															
Refined vegetable Oils (Chemical refining)	200 TPD															
Bakery Fat	145 TPD															
By Products																
Distilled Fatty Acid	45.55 TPD															
h	Coal and flyash storage measures taken to control fugitive emissions	The industry has provided shed for storage of coal with water sprinklers. The unit is generating 480 TPM of flyash and unit has installed ash silo of 100MT (around seven days' storage capacity) against APPCB direction of installing silo of 30 days' storage capacity. Reported that unit is disposing the flyash on alternate day basis.														
i	Source of water and quantity of water used per day	The total water requirement of the unit is 260 KLD and additional 4KLD is recycled from RO plant. The unit is having permission from Ground Water and Water Audit department to draw 150 KLD of ground water. But due to high salinity the unit 75% of water requirement is met from tankers.														
j	Effluent generation	The unit is generating 90 KLD of effluent. Low TDS effluent is treated in ETP of 115KL capacity comprising of Fat trap, equalisation tank, chemical														

		<p>dosing tank, primary settling tank, aeration, Secondary settling tank, Aeration tank 2, clarifier, Tube settler and filter press. Treated effluent from ETP is further treated in RO. It is a ZLD plant.</p> <table border="1"> <tr> <td>Source</td> <td>Wastewater generation</td> </tr> <tr> <td>Process &amp; washings include ( Boiler Bleed Off, Cooling Towers blow down, RO rejects)</td> <td>73.0 KLD</td> </tr> <tr> <td>Acid wash</td> <td>8.0 KLD</td> </tr> <tr> <td>Domestic</td> <td>10.0 KLD</td> </tr> </table> <p>High TDS effluent is treated in three stage MEE-15 KL capacity followed by ATFD.</p> <p>Sewage is treated in septic tank followed by soak pit. Rainwater harvesting pits and Summer storage tank is available. Summer storage tank capacity is 180MT</p>	Source	Wastewater generation	Process & washings include ( Boiler Bleed Off, Cooling Towers blow down, RO rejects)	73.0 KLD	Acid wash	8.0 KLD	Domestic	10.0 KLD
Source	Wastewater generation									
Process & washings include ( Boiler Bleed Off, Cooling Towers blow down, RO rejects)	73.0 KLD									
Acid wash	8.0 KLD									
Domestic	10.0 KLD									
k	Installation of magnetic flow meters with totalizer	Flow meters installed at inlet and outlet of ETP and MEE feed tank. Flow meter is not installed to quantify raw water consumption.								

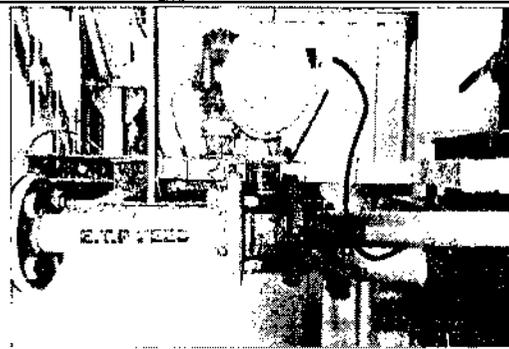


Table VI.C 1: Analysis results of samples collected by APPCB during 23.06.2020

S.No	Parameter in mg/L except pH	APPCB standard	Inlet of ETP	Outlet of ETP	MEE feed	MEE condensate	MEE concentrate	RO permeate	RO reject
1	pH	5.5-9.0	6.42	7.22	5.56	<b>4.09</b>	5.94	6.5	7.69
2	TSS	200	200	122	136	12	200	20	120
3	TDS	2100	2642	1380	28925	208	38051	740	<b>4990</b>
4	COD	250	1712	260	34000	24	67200	32	112
5	BOD	100	420	60	8500	2.6	16800	52	28
6	Oil & grease	10	20.2	16.4	28.2	BDL	20	BDL	BDL

MEE condensate is not complying with discharge limits stipulated by APPCB for pH. The unit shall neutralize the MEE condensate before discharging.

RO reject is not complying with APPCB discharge limits for TDS. RO reject shall be treated in MEE before discharging. RO permeate is complying with standards.

From the analysis results it is found that RO reject is not meeting APPCB discharge standards and hence the unit will treat RO reject in ETP.

1	Air pollution sources and type of APCDs, status of stack, porthole, OCEMS installation, location	Boiler of capacity 1 x 16 TPH	Mechanical dust collectors fol.by bag filters
		Boiler of capacity 1 x 12.0 TPH	
		Thermic Fluid Heater 2 x 6 Lakh. K.Cal/ hour & 1 x 10 Lakh. K. Cal/hour	Acoustic enclosure
		Thermo siphon of capacity 4 lakh k.cal/hr	
		DG sets of 1x1250 KVA, 2x625 KVA	

Table VI.C.2: Stack monitoring by APPCB on 23.06.2020

Source	SPM measured value	APPCB emission standards
Stack attached to 36 TPH boiler	101.8 mg/Nm <sup>3</sup>	115 mg/ Nm <sup>3</sup>

Table VI.C3: Ambient air quality monitoring at M/s, Adani Wilmar Limited (Unit-I) by APPCB on 23.06.2020

Source	PM <sub>10</sub> measured value	APPCB standards
Near the main gate within unit premises	95.5 µg/m <sup>3</sup>	100 µg/m <sup>3</sup>

**The unit is complying with stack emissions and ambient air standards.**

m	Status of installation of online stack monitoring equipment	Stack attached to boiler is provided with continuous online PM monitors and connected to APPCB servers
n	Status of green belt	The unit has developed green belt in around 4 acres of land.
o	Hazardous waste generation	MEE salts (0.2 TPD) and ETP sludge (0.4 TPD) are the hazardous wastes generated from the unit and it is stored in 40 MT covered shed and it is disposed to TSDF
p	Actions taken by APPCB during last one year	APPCB has vide order dated 17.01.2020 issued directions for not complying with APPCB discharge and emission standards. The unit was again inspected by APPCB officials on 27.07.2020 and found non-complying. Directions were issued on 28.09.2020. The APPCB has forfeited Bank guarantee of Rs 7.50 lakhs on 28.09.2020 for non

	compliance of the Board directions.
<b>Overall Compliance status:</b>	
As compared to other units in the region, M/s Adani Wilmar Unit-I has implemented lot of corrective measures. There were proper effluent transfer system, Emissions are complying with APPCB norms.	
Major non-compliances observed in the unit are	
<ul style="list-style-type: none"> <li>• MEE condensate is not meeting the APPCB stipulated standards w.r.t pH. The unit shall be directed to check for pH and neutralize the effluent before final discharge.</li> <li>• Illegal drawal of ground water through tankers from outside agencies.</li> <li>• Not provided ash silo for 30 days storage capacity</li> </ul>	

**VI.d. Compliance Status of M/s. Adani Wilmar -(Unit-II)**

a	Name & complete address of the unit	M/s. Adani Wilmar -(Unit-II) Previously M/s. Louis Dreyfus Commodities India Pvt. Ltd., Sy. No.1601, Epuru Bit-1B, APIIC, Pantapalem (V), Muthukur (M), SPSR Nellore Dist			
b	Contact Details	Sri G. Sreenivasulu, Plant Head +91- 9444398011 <a href="mailto:sreenivasulu.gundarapu@adaniwilmar.in">sreenivasulu.gundarapu@adaniwilmar.in</a>			
c	Geo-coordinates	14°15' 20"N 80° 04' 25.9"E			
d	Area	15.58 acres			
e	Status of CFO & Authorizations and its compliance	The CFO and Authorization are valid till 29.02.2024			
f	Year of Commissioning	2011			
g	Production capacity	S.N	Products	Quantity	
		01	Physical Refining Refined Vegetable Oil (Palm Oil, Palmolein, Palm Stearin)	600 TPD	
		02	Chemical Refining Refined Vegetable Oil (Soya bean Oil, Sunflower Oil, Groundnut Oil, Rice Bran Oil, Cotton Seed Oil, Mustard Oil, Rapeseed Oil, Sesame Oil)	200 TPD	
		02	Fractionated Vegetable Oil	800 TPD	
		03	Interesterified Vegetable Oil	150.0 TPD	
		04	Vanaspathi	150.0 TPD	
		Co-Product			
		1	Palmstearin	167.0 TPD	

		By-products		
		1	Distilled Fatty Acids (Physical refining) (Palm Oil, Palm kernel, Palmolein)	48.0 TPD
		2	Distilled Fatty Acids (Chemical refining) (Soya bean Oil, Sunflower Oil, Groundnut Oil, Rice Bran Oil, Cotton Seed Oil, Mustard Oil, Rapeseed Oil, Sesame Oil)	0.8 TPD
		3	Acid Oil	4.0 TPD
		4	Soap Stock	4.0 TPD
		5	Acid Sludge	0.6 TPD
		6	Gums	9.0 TPD
h	Coal and flyash storage	<p>The unit is generating 940 TPM of flyash and unit has installed silo of 40 tonnes (roughly around Two days storage) against APPCB direction of 30 days storage capacity storage capacity. Lot of Fly ash spillage was observed in the area.</p> <p>Reported that unit is disposing flyash on alternate days. The unit should have had minimum of 10 days storage capacity.</p>		
i	Source of water and quantity of water used per day	Source	Water consumption	
		Floor washings, plant washings from physical refining process, inter-esterfied fats, vanaspathi unit	15.0 KLD	
		Chemical refining Manufacturing Process	25.0 KLD	
		Washings in chemical refining (Acid Oil Wash)	30.0 KLD	
		DM/ Softener	5.0 KLD	
		Boiler R.O. (Fresh water for Boiler feed-210 KLD)	275.0 KLD	
		Cooling towers (Non contaminated)	70.0 KLD	
		Cooling towers (contaminated)	60.0 KLD	
		Gardening	30.0 KLD	
		Domestic	20.0 KLD	

		<b>Total</b>	<b>530</b>
		Though the unit has obtained permission to withdraw 380 KL of ground water but 75% of the water requirement is met from tankers.	
j	Effluent generation	Process & Washings physical and chemicals, Cooling tower, Boiler blow down	100.0 KLD
		Feed water RO Reject & DM/ Softener back wash	70.0 KLD
		Acid Oil Wash	30.0 KLD
		Domestic	15.0 KLD
		The unit has installed an ETP of 200 KLD capacity followed by RO plant of 10 KLH capacity for treatment of LTDS. HTDS effluent is treated in three stage three stage MEE -60 KLD followed by ATFD to meet ZLD system but ATFD is completely worn out and is not in operation. Sewage is treated in Septic tanks followed by soak pits. But it was observed that ETP is not properly maintained. ETP sludge is stored in the ETP section in open and leachate was flowing. ETP comprises of Fat Trap, Equalization tank, Chemical Dosing tank, Primary Clarifier, Collection tank, Aeration tank, Secondary Clarifier, secondary Collection tank, Filter Press (2No.). Effluent carrying drains were clogged. Unit has constructed rainwater harvesting pits and summer storage tank of 1600 KL capacity.	
k	Installation of magnetic flow meters with totalizer	Flow meters with totalizers at ETP inlet, Primary clarifier outlet, RO inlet, RO outlet, MEE outlet.	

Table VI.d 1: Analysis results of samples collected by APPCB during 18.06.2020

S.No	Parameter in mg/L except pH	APPCB standard	Inlet of ETP	Outlet of ETP	MEE feed	MEE condensate	MEE concentrate
1	pH	5.5-9.0	5.27	7.64	7.13	8.08	6.24
2	TSS	200	186	122	206	4	180
3	TDS	2100	4279	2516	5100	80	22840
4	COD	250	772	360	404	BDL	58020
5	BOD	100	290	114	136	BDL	14876
6	Oil & grease	10	18.2	12.6	15	BDL	158

On the day of APPCB inspection RO was not in operation and treated effluent was directly

discharged without treating in RO. The outlet of ETP /treated water of ETP not meeting the APPCB stipulated standards.

I	Air pollution sources and type of APCDs, status of stack, porthole, OCEMS installation, location	Air pollution source	Air pollution control device provided
		FBC Boiler of capacity 20.0 TPH	Multi cyclone dust collector followed by Bag filters
		Thermic fluid heaters of capacity 5.0 lakh k.cal/hr, 12.5 lakh k.cal/hr & 6.0 lakh K.cal/hr ;	Chimney to disperser the flue gases
		FBC boiler of Capacity 7.0 TPH	Dust Collector & Bag filter
		Thermo Syphon 1x15 Lakh.k.cal	Mechanical dust collectors fol.by bag filters
		DG sets of 1x1010 KVA, 1x1250KVA	Acoustic enclosure
The unit has installed online emission monitor system to measure SPM and is connected to APPCB server.			

Table VI.d.2: Stack monitoring at by APPCB on 30.06.2020

Source	SPM measured value	APPCB emission standards
Stack attached to 7 TPH boiler	85.5 mg/Nm <sup>3</sup>	115 mg/ Nm <sup>3</sup>

Table VI.d.3: Ambient air quality monitoring by APPCB on 30.06.2020

Source	PM <sub>10</sub> measured value	APPCB standards
Near the main gate within unit premises	90.5 µg/m <sup>3</sup>	100 µg/m <sup>3</sup>

The unit is complying with stack emissions and ambient air standards. Odour problem was observed in the industry.

m	Status of installation of online stack monitoring equipment	FBC boilers are connected with continuous online SPM monitors and connected to APPCB servers
n	Status of green belt	Unit has planted trees in vacant spaces and along roads in the unit. The unit has developed green belt to an extent 3.5 to 4.0 acres against APPCB requirement of 5 acres (33%)

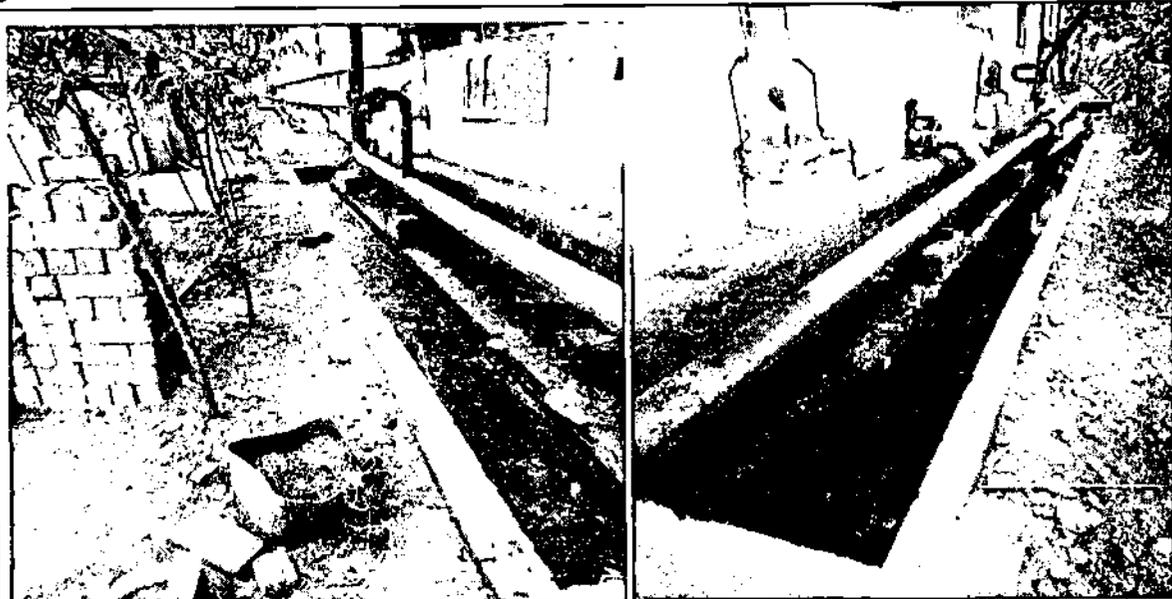
O	Hazardous waste generation	5.5 TPD of ATFD salts and ETP sludge are the hazardous wastes generated from the unit. Though there is separate shed but hazardous waste was found lying in ETP area. Oil recovered from ETP is sold to soap manufacturers. Spent earth is disposed to incense sticks manufacturers
p	Actions taken by APPCB during last one year	APPCB has vide order dated 17.01.2020 issued directions for not complying with APPCB discharge and emission standards. The unit was again inspected by APPCB officials on 28.07.2020 and found non-complying. Directions were issued on 28.09.2020. The APPCB has forfeited Bank guarantee of Rs 7.50 lakhs on 28.09.2020 for non compliance of the Board directions.

**Overall Compliance status**

APPCB issued directions to the unit vide order dated 15.02.2018. Further, the unit is not complying with APPCB directions dated 17.01.2020, no proper effluent transfer system, effluent clogging in drains, flyash and hazardous waste spillage, flyash silo of storage capacity of Two days against requirement of 30 days. Since the unit is partially complying the committee has assessed environmental compensation using CPCB formula  $EC=PI \times N \times R \times S \times LF$

S.N	Period of noncompliance	PI	S	LF	R (Rs)	N (days)	Environmental compensation (Rs)
1	17.01.2020 to 14.10.2020	80	1.5	1	250/-	271	81,30,000/-
EC for violation						271	81,30,000/-
EC levied by APPCB after 17.01.2020							7,50,000/-
Total EC to be paid by unit							73,80,000/-
<b>Rupees Seventy-Three lacs and Eighty thousand Only</b>							

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Fly ash spillage



hazardous waste storage shed

**V.I.E Compliance Status of M/s South India Krishna Oil & Fats Pvt.Ltd**

a	Name & complete address of the unit	M/s.South India Krishna Oil & Fats Pvt.Ltd., Sy.No.275,279,280 & 281,Epuru Bit - 1B, Pantapalem (V), Muthukur (M), SPSR Nellore Dist	
b	Contact Details	Sri B. Muthu Krishnan, GM +91-7799800065 <a href="mailto:vincent.paul@sioils.com">vincent.paul@sioils.com</a>	
c	Geo-cordinates	14°15' 19.7"N 80° 02' 50"E	
d	Area	16.12 acres	
e	Status of CFO & Authorizations and its compliance	The CFO and Authorization are valid till 31.03.2022	
f	Year of Commissioning	2014	
g	Production capacity	Refined Oil (Physical Refining)	1000 TPD
		RBDPalmolein	800 TPD
		TBD Stearine	200 TPD
		Vanaspathi	200 TPD

		<table border="1"> <tr> <td>Palm Powder</td> <td>72 TPD</td> </tr> <tr> <td>Palm Flakes</td> <td>50 TPD</td> </tr> <tr> <td colspan="2">By Product</td> </tr> <tr> <td>Distilled Fatty Acid (Physical Refining)</td> <td>42 TPD</td> </tr> <tr> <td>Refined Vegetable Oil (Soyabean, Sunflower, Round Nut, Ricebean, Cotton Seed, Mustarad, Rape Seed by Chemical Refining)</td> <td>192 TPD</td> </tr> <tr> <td colspan="2">By Product</td> </tr> <tr> <td>Distilled Fatty Acid (Chemical Refining)</td> <td>0.488 TPD</td> </tr> <tr> <td>Acid Oil</td> <td>4.0 TPD</td> </tr> <tr> <td>Soap Stock</td> <td>8.0 TPD</td> </tr> <tr> <td>Wax</td> <td>2.05 TPD</td> </tr> </table>	Palm Powder	72 TPD	Palm Flakes	50 TPD	By Product		Distilled Fatty Acid (Physical Refining)	42 TPD	Refined Vegetable Oil (Soyabean, Sunflower, Round Nut, Ricebean, Cotton Seed, Mustarad, Rape Seed by Chemical Refining)	192 TPD	By Product		Distilled Fatty Acid (Chemical Refining)	0.488 TPD	Acid Oil	4.0 TPD	Soap Stock	8.0 TPD	Wax	2.05 TPD
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Acid Oil	4.0 TPD																					
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Wax	2.05 TPD																					
g	Coal and flyash storage	<p>Unit is generating 14 TPD of flyash and is equipped with ash pneumatic conveying system for conveying ash from different points to ash silos and ash shed to avoid the ash escaping into the air.</p> <p>Ash storage yard having a capacity of 30 days including silo &amp; closed storage shed. Lot of fugitive dust is emitted while loading from storage shed into trucks.</p>																				
h	Source of water and quantity of water used per day	<table border="1"> <thead> <tr> <th>Source of water</th> <th>Consumption in KLD</th> </tr> </thead> <tbody> <tr> <td>Process &amp; washings (physical &amp; chemical)</td> <td>21.0 KLD</td> </tr> <tr> <td>Cooling Make up</td> <td>319.0 KLD</td> </tr> <tr> <td>Boiler</td> <td>586.0 KLD</td> </tr> <tr> <td>Domestic</td> <td>23.0 KLD</td> </tr> <tr> <td><b>Total</b></td> <td><b>949 KLD</b></td> </tr> </tbody> </table> <p>Though the unit has obtained permission to withdraw 360 KL of ground water but entire water requirement of 949 KLD is met from tankers.</p>	Source of water	Consumption in KLD	Process & washings (physical & chemical)	21.0 KLD	Cooling Make up	319.0 KLD	Boiler	586.0 KLD	Domestic	23.0 KLD	<b>Total</b>	<b>949 KLD</b>								
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<b>Total</b>	<b>949 KLD</b>																					

I	Effluent generation	Source	Effluent generation
		Trade effluents ( Boiler & Cooling tower blow down, Process, Primary dual RO, back wash)	136.0 KLD
		HTDS effluents from Acid plant and dual RO rejects	53.0 KLD
		Primary RO rejects	93.0 KLD
		Domestic	16.0 KLD

ETP of 300 KLD & Dual RO Plant, MEE of 18 KLD followed by ATFD provided to meet ZLD . STP of 20 KLD provided for domestic purposes. ETP comprises of Collection tank, Oil & grease trap, Equalization tank, Primary clarifier, Aeration tank 1 & 2, buffer tank, Secondary clarifier, Sludge drying beds & Filter Press, Pressure Sand filter, activated carbon filter etc.

The effluent is transferred in drain which is completely clogged. Thick oily scum is accumulated on the surface of aeration and clarification tank. Aerator was not working. Effluent and oil spillage in production block and ETP section. The unit has not installed rain water harvesting pits.

Table VI.e 1: Analysis results of samples collected by APPCB during 18.06.2020

S.No	Parameter in mg/L except pH	APPCB standard	Inlet of ETP	Outlet of ETP	MEE feed	MEE condensate	MEE concentrate
1	pH	5.5-9.0	6.99	7.02	4.89	6.99	5.62
2	TSS	200	132	86	156	12	145
3	TDS	2100	2982	1874	32669	128	36278
4	COD	250	456	216	90800	72	38000
5	BOD	100	146	68	29056	16	12160
6	Oil & grease	10	12.4	6.2	16.5	---	17.0

From the analysis results it is evident that MEE is not properly operated, the concentration of COD and BOD is high in MEE feed rather than in MEE concentrate. There is only slight variation in TDS concentration in MEE feed and concentrate.

j	Installation of magnetic flow meters with totalizer	Flow meters with totalizers at ETP inlet, Primary clarifier outlet, RO inlet, RO outlet, ATFD inlet, MEE outlet.										
k	Air pollution sources and type of APCDs, status of stack, porthole, OCEMS installation, location	<table border="1"> <tr> <td>Boiler of capacity 1x24 TPH</td> <td>Mechanical dust collectors fol.by bag filters</td> </tr> <tr> <td>Boiler of capacity 1x15.0 TPH</td> <td></td> </tr> <tr> <td>Thermo Syphon 1x20 Lakh.k.cal.</td> <td></td> </tr> <tr> <td>Thermic Fuel Heater 2x6 Lakh. K.cal/hour</td> <td>Mechanical dust collectors fol.by bag filters</td> </tr> <tr> <td>4x750 KVA D.G. Sets</td> <td>Acousic enclosures</td> </tr> </table> <p>The unit has installed online emission monitors to measure SPM and is connected to APPCB server.</p>	Boiler of capacity 1x24 TPH	Mechanical dust collectors fol.by bag filters	Boiler of capacity 1x15.0 TPH		Thermo Syphon 1x20 Lakh.k.cal.		Thermic Fuel Heater 2x6 Lakh. K.cal/hour	Mechanical dust collectors fol.by bag filters	4x750 KVA D.G. Sets	Acousic enclosures
Boiler of capacity 1x24 TPH	Mechanical dust collectors fol.by bag filters											
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Thermo Syphon 1x20 Lakh.k.cal.												
Thermic Fuel Heater 2x6 Lakh. K.cal/hour	Mechanical dust collectors fol.by bag filters											
4x750 KVA D.G. Sets	Acousic enclosures											

Table: Stack monitoring by APPCB on 16.06.2020.

Source	SPM measured value	APPCB emission standards
Stack attached to 16 TPH boiler	105.8 mg/Nm <sup>3</sup>	115 mg/ Nm <sup>3</sup>

Table: Ambient air quality monitoring by APPCB on 16.06.2020

Source	PM <sub>10</sub> measured value	APPCB standards
Near the main gate within unit premises	89.5 µg/m <sup>3</sup>	100 µg/m <sup>3</sup>

**The unit is complying with stack emissions and ambient air standards. Odour problem was observed in the industry.**

l	Status of installation of online stack monitoring equipment	OCEMS installed in both the chimnies attached to Boiler -24 TPH & common chimney provided to 15 & 16 TPH boilers which is connected to APPCB Server.
m	Status of green belt	Unit has planted trees in vacant spaces and along roads in the unit. The unit has developed green belt to an extent 3.5 acres against APPCB requirement of 5 acres (33%). The unit has developed 1.0 Acre of green belt towards South Side outside of the industry.

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N	Hazardous waste generation	0.6 TPD of ATFD salts and 0.037 TPD of ETP sludge are the hazardous wastes generated from the unit. Though there is separate shed but hazardous waste was found lying in ETP area. Oil recovered from ETP is sold to soap manufacturers. Spent earth is disposed to incense sticks manufacturers
o	Actions taken by APPCB during last one year	APPCB has vide order dated 17.01.2020 issued directions for not complying with APPCB discharge standards. The unit was again inspected by APPCB officials on 28.07.2020 and found non-complying. Directions were issued on 28.09.2020. The APPCB has forfeited Bank guarantee of Rs 10.0 lakhs on 28.09.2020 for non compliance of the Board directions.

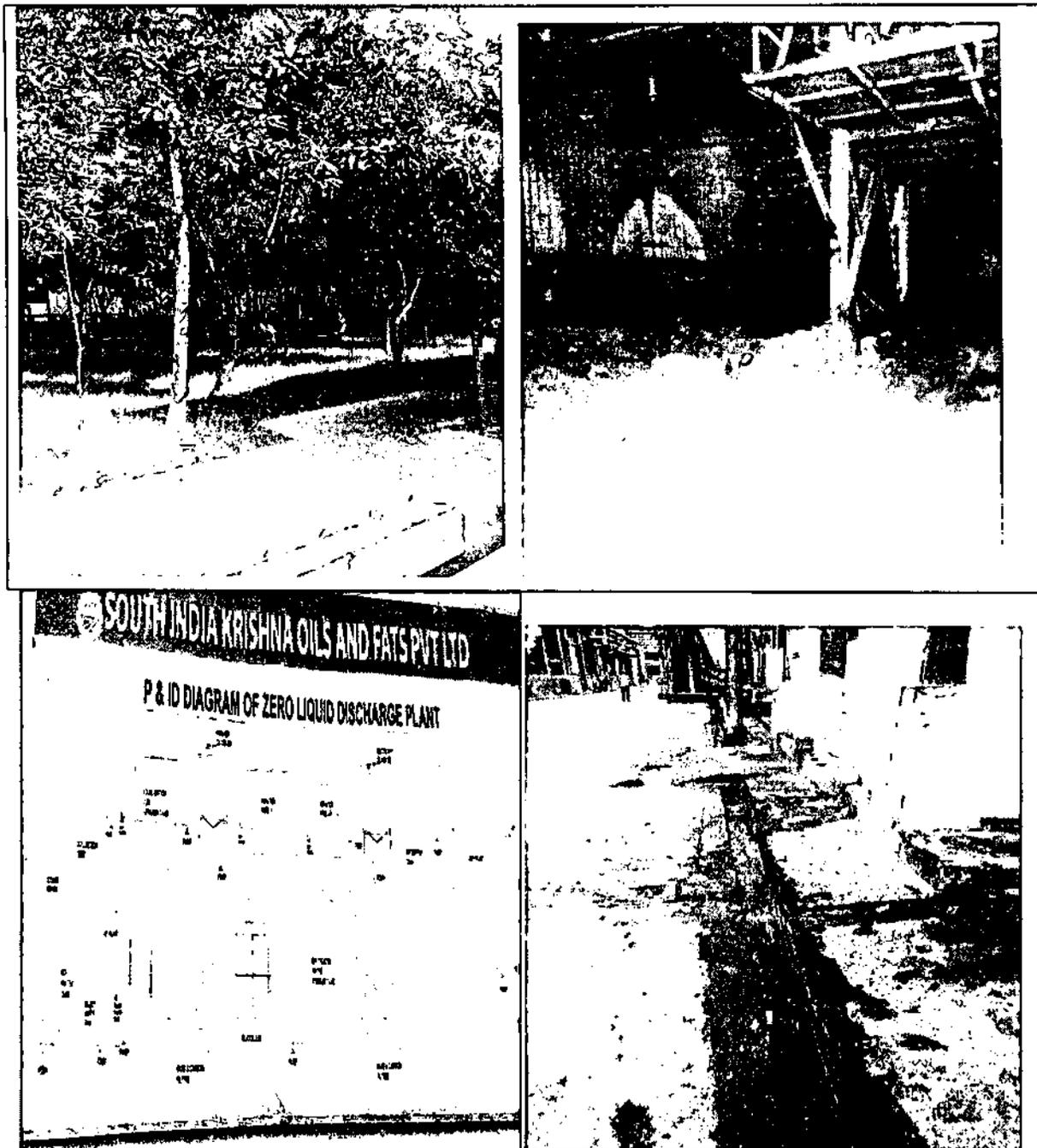
**Overall Compliance status**

APPCB issued directions to the unit vide order dated 15.02.2018. The unit has taken steps for improvement like compliance of stack, AAQ and ETP discharge standards.

MEE shall be operated properly

Further, the unit is not complying with APPCB directions, no proper effluent transfer system, effluent clogging in drains, flyash and hazardous waste spillage, flyash silo of storage capacity of Five days against requirement of 30 days. Since the unit is partially complying the committee has assessed environmental compensation using CPCB formula  $EC=PI \times N \times R \times S \times LF$

S.N	Period of noncompliance	PI	S	LF	R (Rs)	N (days)	Environmental compensation (Rs)
1	17.01.2020 to 14.10.2020	80	1.5	1	250/-	271	81,30,000/-
EC for violation						271	81,30,000/-
EC levied by APPCB on or after 17.01.2020							10,00,000/-
Total EC to be paid by the unit to APPCB							71,30,000/-
<b>Rupees Seventy- One lacs and thirty thousand Only</b>							



**VI.F Compliance Status of M/s. Santhoshimatha Oils and Fats Private Limited**

a	Name & complete address of the unit	M/s. Santhoshimatha Oils and Fats Private Limited, Sy.No.252, Epuru Bit-IB, Pantapalem Village, Muthukur Mandal, SPSR Nellore District
b	Contact Details	Sh. Ganesh Vidhun Kota <a href="mailto:ganeshvk@smoils.com">ganeshvk@smoils.com</a> 9963329792
c	Geo-coordinates	14°15' 18.1"N 80° 02' 39.1"E
d	Area	5.52 acres
e	Status of CFO & Authorizations and its compliance	The CFO and Authorization are valid till 31.01.2022
f	Year of Commissioning	2016

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G	Production capacity	Refined Palm oil	225 TPD
		<u>By product</u>	
		Distilled Fatty Acids	15 TPD
h	Coal and flyash storage	Unit is generating 8 TPD of flyash and has installed ash silo of 30 tonnes(4- 5 days storage capacity). In addition a covered shed is provided for flyash storage.	
i	Source of water and quantity of water used per day	Source	Water consumption
		Process & Wash	12 KLD
		Boiler Feed & Cooling Tower Make up	70 KLD
		Domestic	8.0 KLD
		Total	90 KLD
		The unit has obtained permission from Ground Water and Water Audit Department, Government of Andhra Pradesh vide order dated 01.10.2020 to draw 70 KLD of ground water. Previously the water requirement was met through tankers. As per the Ground water report the quality of ground water is moderate saline in nature. The water is procured through tankers.	
j	Effluent generation	Trade effluents	20 KLD
		Domestic	5.0 KLD
		The unit is involved in only physical refining and only LTDS effluent is generated. The effluent is treated in ETP of 50 KLD followed by RO Plant. ETP comprises of bar screens, oil & grease trap, equalization cum neutralization tank, aeration tank, primary clarifier, aeration tank, secondary clarifier, sand filter, carbon filter, sludge drying beds. ETP outlet is treated in RO plant of 5m <sup>3</sup> /hr capacity. The treated effluent is utilized for green belt development and RO reject is used for ash quenching.	

Table VI.f 1: Analysis results of samples collected by APPCB during 19.06.2020

S.No	Parameter in mg/L except pH	APPCB standard	Inlet of ETP	Outlet of ETP	RO feed	RO permeate	RO reject
1	pH	5.5-9.0	4.94	6.69	7.56	7.11	7.28
2	TSS	200	183	150	160	140	120
3	TDS	2100	4506	<b>2844</b>	1310	521	<b>3460</b>
4	COD	250	860	<b>320</b>	104	20	96
5	BOD	100	326	<b>112</b>	22	2.8	15
6	Oil & grease	10	22.4	<b>18.3</b>	40	BDL	BDL

The unit is not complying with effluent discharge standards with respect to TDS, COD, BOD and Oil & Grease. The RO reject is having TDS higher than the APPCB discharge limits and hence RO reject shall be recycled back to ETP for treatment.

k	Installation of magnetic flow meters with totalizer	Flow meters with totalizers at inlet and outlet of ETP					
l	Air pollution sources and type of APCDs, status of stack, porthole, OCEMS installation, location	<table border="1"> <tbody> <tr> <td>Boiler of 8.0 TPH</td> <td rowspan="2">Mechanical dust collectors fol. by bag filters</td> </tr> <tr> <td>Thermic Fluid Heater -15 Lakh. K.cal/hr</td> </tr> <tr> <td>DG sets of 1x750 KVA, 1x125 KVA</td> <td>Accoustic enclosures</td> </tr> </tbody> </table>	Boiler of 8.0 TPH	Mechanical dust collectors fol. by bag filters	Thermic Fluid Heater -15 Lakh. K.cal/hr	DG sets of 1x750 KVA, 1x125 KVA	Accoustic enclosures
Boiler of 8.0 TPH	Mechanical dust collectors fol. by bag filters						
Thermic Fluid Heater -15 Lakh. K.cal/hr							
DG sets of 1x750 KVA, 1x125 KVA	Accoustic enclosures						

Table VI f 2: Stack monitoring at by APPCB on 16.06.2020

Source	SPM measured value	APPCB emission standards
Stack attached to 8TPH & boiler	92.5 mg/ Nm <sup>3</sup>	115 mg/ Nm <sup>3</sup>

Table VI f 3: Ambient air quality monitoring by APPCB on 16.06.2020

Source	PM10 measured value	APPCB emission standards
Near the main gate within unit premises	<b>118.5 µg/m<sup>3</sup></b>	100 µg/m <sup>3</sup>

**The unit is not complying with ambient air standards.**

M	Status of installation of online stack monitoring equipment	The industry has installed small boiler of 8.0 TPH , hence not installed Online Stack monitoring.
n	Status of green belt	Unit has planted trees in vacant spaces and along roads in an extent of 1.4 Acres. But unit is yet to develop green belt in 0.4 acres of land to meet 33%.of Green belt area.

O	Actions taken by APPCB during last one year	APPCB vide order dated 17.01.2020 issued directions for not complying with APPCB discharge and emission standards. The unit was again inspected by APPCB officials on 28.07.2020 and found non-complying. Directions were issued on 28.09.2020. The APPCB has forfeited Bank guarantee of Rs 5.0 lakhs on 28.09.2020 for non compliance of the Board directions.
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p	<p><b>Overall Compliance status</b></p> <p><b>The industry is not a respondent in the Hon'ble NGT OA No 221/2015 as the industry was not established at that time. But as it is located in the cluster at present, the APPCB issued directions to the unit vide order dated 15.02.2018. This is small scale edible oil refinery unit operating with only physical refinery section with 225 TPD capacity.</b></p> <p>The unit has taken steps for improvements. Further, the unit is not complying with APPCB directions, flyash silo of storage capacity of Four days against requirement of 30 days, not meeting the effluent discharge standard and ambient air quality.</p>	
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ETP section

**VI. G Compliance Status of M/s. 3F Industries Limited**

a	Name & complete address of the unit	M/s. 3F Industries Limited (Formerly Foods fats & Fertilizers Ltd.,) Sy.No. 1604, APIIC- IALA, EPURU 1-B Pantapalem (V) Muthukuru (M) SPSR Nellore Dist.
b	Contact Details	P. Srinivasa Rao, Plant Manager 91-9642225502 <a href="mailto:psrao@fff.co.in">psrao@fff.co.in</a>

c	Geo-coordinates	14°15' 28.8"N 80° 04' 09.4"E	
d	Area	11.62 acres	
e	Status of CFO & Authorizations and its compliance	The CFO and Authorization are valid till 31.03.2022	
f	Year of Commissioning	2011.	
g	Production capacity	Refined Edible Oils (Physical Refining)	670.166 TPD
		Refined Edible Oils (Chemical Refining)	100 TPD
		Vanaspathi & Bakery Shortenings	90 TPD
		Margerine	30 TPD
		Fatty Acids	200 TPD
		Toilet Soap Noodles	50 TPD
		<b>BY PRODUCT</b>	
		Fatty Acids	27.74 TPD
		Glycerine	18 TPD
		Pitch Oils	7 TPD
		Filter Cake/ Spent Earth	1.22 TPD
		Fatty acids/ Acid Oils	3.35 TPD
		h	Coal and flyash storage
i	Source of water and quantity of water used per day	Source	Water consumption
		Process & Washings	50.0 KLD
		Boiler make up & Cooling tower make up	360 KLD
		RO reject water (used for cooling tower makeup)	253 KLD
		<b>Total</b>	<b>663 KLD</b>
		Entire water requirement of 663 KLD is met from Tankers.	
j	Effluent generation	Source	Quantity of effluent
		Process & Washings Boiler blow down, Cooling tower bleed off, Acid Oil plant waste water	152 KLD
		Fresh Water RO rejects	110 KLD
		Domestic	15 KLD

	ETP of 200 KLD & RO plant , MEE-100 KLD provided with ATFD to meet ZLD system. Septic tanks followed by soak pits are provided for treatment of domestic effluents.  On the day of inspection, it was observed that the ETP was not in operation. Thick Sludge was deposited in ETP section. The oil was spilled all over the plant. MEE and ATFD were not properly operated. The pumps were not working and effluent was leaking. There was no proper effluent transfer system from production block to ETP. There were lot of temporary arrangements.
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Table VI.g 1: Analysis results of samples collected by APPCB during 23.06.2020

S.No	Parameter in mg/L except pH	APPCB standard	Inlet of ETP	Outlet of ETP	MEE feed	Ro feed	RO permeate	RO reject
1	pH	5.5-9.0	5.34	6.85	7.92	7.53	7.09	5.74
2	TSS	200	160	90	204	76	54	4
3	TDS	2100	3772	1248	5826	1248	3134	430
4	COD	250	1580	232	3580	128	368	12
5	BOD	100	410	68	1124	40	106	1.8
6	Oil & grease	10	22.4	9.0	20.8	1.8	1.2	BDL

The Outlet of ETP is meeting the Board stipulated standards. The MEE is not in operation during the Board officials inspection and sample collection. ON the day of committee inspection MEE was not in operation.

K	Installation of magnetic flow meters with totalizer	Flow meters with totalizers at ETP inlet, MEE inlet and outlet																
L	Air pollution sources and type of APCDs, status of stack, porthole, OCEMS installation, location	<table border="1"> <tr> <td>Boiler of capacity 1x35 TPH</td> <td>ESP</td> </tr> <tr> <td>Boiler of capacity 1x2.0 TPH</td> <td>Bag filters</td> </tr> <tr> <td>Boiler of capacity 1x8 TPH; Fuel: Coal/Husk</td> <td>Bag filters</td> </tr> <tr> <td>Thermo Fluid heater of capacity 1x20.0Lakh.k.cal/hr; Fuel: Coal/Husk</td> <td>Bag filters</td> </tr> <tr> <td>Thermo Fluid heater of capacity 1x40 Lakh.k.cal/hr; Fuel: Coal/Husk</td> <td>Bag filters</td> </tr> <tr> <td>Thermic Fluid heater of capacity 1x6 Lakh.k.cal/hour; Fuel : Coal/Husk</td> <td>Dust collectors</td> </tr> <tr> <td>Coal Mill of capacity 10 TPH</td> <td>Bag filters</td> </tr> <tr> <td>DG sets of 3x750 KVA</td> <td>Acoustic enclosure</td> </tr> </table> <p>The unit has installed online emission monitors to measure SPM and is connected to APPCB server.</p>	Boiler of capacity 1x35 TPH	ESP	Boiler of capacity 1x2.0 TPH	Bag filters	Boiler of capacity 1x8 TPH; Fuel: Coal/Husk	Bag filters	Thermo Fluid heater of capacity 1x20.0Lakh.k.cal/hr; Fuel: Coal/Husk	Bag filters	Thermo Fluid heater of capacity 1x40 Lakh.k.cal/hr; Fuel: Coal/Husk	Bag filters	Thermic Fluid heater of capacity 1x6 Lakh.k.cal/hour; Fuel : Coal/Husk	Dust collectors	Coal Mill of capacity 10 TPH	Bag filters	DG sets of 3x750 KVA	Acoustic enclosure
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Coal Mill of capacity 10 TPH	Bag filters																	
DG sets of 3x750 KVA	Acoustic enclosure																	

Table VIg 2: Stack monitoring at by APPCB on 23.06.2020

Source	SPM measured value	APPCB emission standards
Stack attached to 35TPH boiler	133.5 mg/Nm <sup>3</sup>	115 mg/Nm <sup>3</sup>

Table VI g 3: Ambient air quality monitoring by APPCB on 23.06.2020

Source	PM10 measured value	APPCB emission standards
Near the main gate within unit premises	138.6 µg/m <sup>3</sup>	100 µg/m <sup>3</sup>

**The unit is not complying with stack emissions and ambient air standards.** Odour problem was also observed in the industry.

M	Status of installation of online stack monitoring equipment	OCEMS installed in the stack connected to 35 TPH boiler and connected to APPCB Server.
N	Status of green belt	The plantation is very sparse and is not complying with 33% of green belt.
O	Hazardous waste generation	The unit is generating 1TPD of MEE salts and 0.034 TPD of ETP sludge. The quantity of sludge generated is very less and sludge is not properly disposed.
P	Actions taken by APPCB during last one year	APPCB has vide order dated 16.02.2018 issued certain directions to the industry and forfeited Bank Guarantee of Rs.5.0 Lakhs for non-compliance of the directions. The APPCB has again issued modified directions on 17.01.2020 for not complying with APPCB discharge and emission standards. The unit was again inspected by APPCB officials on 28.07.2020 and found non-complying. Directions were issued on 28.09.2020. The APPCB has forfeited Bank guarantee of Rs 10.0 lakhs on 28.09.2020 for non compliance of the Board directions.

#### Overall Compliance status

The committee observed major violations in the unit w.r.t effluent handling and treatment and sludge disposal. ETP was accumulated with sludge. The unit is not complying with emission monitoring, ambient air quality.

The industry has constructed and commissioned hydrogenated stearine and stearine beads manufacturing plant inside the existing industry without obtaining consent for establishment and consent for operation of the APPCB.

Since the unit is partially complying the committee has assessed environmental compensation using CPCB formula  $EC=PI \times N \times R \times S \times LF$

S.N	Period of noncompliance	PI	S	LF	R (Rs)	N (days)	Environmental compensation (Rs)
1	17.01.2020 to 28.09.2020	80	1.5	1	250/-	255	76,50,000/-
2	29.09.2020 to 14.10.2020	80	1.5	1	250/-	15	4,50,000/- * 2 for repeated violation
Total EC for violation						271	85,50,000/-
EC levied by APPCB on or after 17.01.2020							10,00,000/-
EC to be paid by unit to APPCB							75,50,000/-
<b>Rupees Seventy- Five lacs and Fifty thousand Only</b>							



Sludge stored below clarifier



Aeration tank



Clogged drains



Secondary clarifier

**VII Actions taken by APPCB**

1. The APPCB is continuously reviewing the status of air pollution/ water pollution control equipments provided and compliance of the APPCB standards etc for control of pollution problems from the edible oil industries operating at Krishnapatnam port area from last Five years in connection with the O.A. NO.221 of 2015 filed before the Hon'ble NGT.
2. The status of industries with regards to compliance of the directions are reviewing before External Advisory Committee meetings held at Board office, APPCB and issuing directions time to time. It is to submit that the status of implementation of action plan by the edible oil units was reviewed before Task Force Committee at Board Office during its meetings held on 25.06.2016, 15.07.2016, 05.08.2016, 27.08.2016, 16.09.2016, 30.09.2016, 11.11.2016, 03.12.2016, 30.12.2016, 20.01.2017, 04.02.2017 & 09.11.2017.
3. The board has issued directions to the Edible oil industries on 15.02.2018, 17.01.2020 & 28.09.2020.
4. The APPCB has also forfeited Bank Guarantee amount of Rs.65 Lakhs in the year 2020 from the above 7 nos of Edible oil industries for non compliance of the APPCB directions.

**VIII Overall Observations**

1. Presently all edible oil units were operational but on the day of committee inspection only physical refining of palm oil was in operation.
2. The units have made improvements, augmentation of ETP and air pollution control devices. The units have installed facilities like ETP followed by RO, MEE & ATFD to achieve "Zero Liquid Discharge" but there are no proper effluent transport system. But units are yet to achieve 100% compliance to consent conditions of APPCB. All units shall make improvements in drains/ pipelines used for transporting effluent from production block to ETP. The units shall ensure that storm water is not mixed with effluent.
3. The flyash generated from the units is sold to brick manufacturers. The units have provided ash silo and covered shed for storage of flyash. But the units are not complying with APPCB condition of 30 days silo capacity. The units represented to the unit that installation of such large silo is difficult. The flyash is sold to brick manufacturers at frequency of two to three days in a week. Since the condition was imposed by APPCB, the committee suggests APPCB to review the condition.
4. APPCB is continuous vigil on the edible oil units and issued directions, forfeited bank guarantees due to which no discharge of effluent outside the unit premises was observed during committee inspection.
5. Based on CPCB formula the committee has assessed environmental compensation on the the erring units for violating the directions issued by APPCB vide order dated 17.01.2020.
6. Fly ash is being dumped in the North-Eastern Direction of M/s Emami Agrotech Ltd in public lands adjacent to M/s Gemini Edible and M/s Emami Agrotech. The land does not belong to any edible oil unit, and none of the industry are ready to take responsibility for

removing the flyash. Since the flyash is dumped in land adjacent to M/s Emami and M/s Gemini, both of these industries as part of CSR activity will take complete responsibility to remove the dumped flyash and send it to brick manufacturers.

7. The committee submits to Honble NGT that the units shall carry out performance evaluation of ETP and ZLD system. Based on the TDS concentration in RO reject, the unit shall either treat RO reject in ETP or MEE. (If TDS > 5000mg/l in RO reject, it may be treated in MEE or else in ETP). The units in any case shall not discharge the RO reject without further treatment.

### IX Conclusions

1. Construction of CETP: Previously all the units had proposed for construction of common effluent treatment plant but the district administration and the units could not find a suitable land for construction of CETP. Currently all seven units have established their individual effluent treatment plants and hence the proposal of CETP is shelved.
2. As per the Ground Water and Water Audit Department, Government of Andhra Pradesh, the ground water in the region is saline in nature due to sea water intrusion. The units have to treat the ground water in RO system for use for domestic and industrial purpose. Due to high salinity there are high chances of frequent clogging of RO membranes. In addition, the available ground water resources are not sufficient to meet the industrial water requirements. Considering this the committee recommends that all edible oil units in Krishnapatnam Port area to install common desalination plant thereby sea water may be drawn, treated and to be used by all edible oil industries by requesting the management of the Krishnapatnam port Ltd who is nodal agency for importing the crude edible oil on behalf of the edible oil industries management. Thereby withdrawal of ground water and procurement of water from tankers will be avoided. The units shall install desalination plant within a period of one year and entire water requirement has to be met from desalination only. The units shall install electromagnetic flow meters with totalizer to quantify the water consumption.
3. The units have not disposed spent nickel catalyst to authorized re-processors stating that the small quantity of waste is generated. The committee submits to Hon'ble NGT to instruct APPCB to direct APPCB to safely store the spent nickel catalyst and to dispose the same to authorized re-processors. The units shall be directed to comply with Hazardous Waste Rules, 2016 and shall dispose the hazardous wastes as directed in the consent within 90 days period.
4. During the inspection, the committee did not observe any discharge of effluent into the Budhakuva drain, Pantapalem irrigation channel or into land outside the industry premises. But however, in all the units except M/s Adani Wilmar unit-I, there is no proper effluent conveyance system/ pipelines to transfer effluent from production blocks to effluent treatment plant. The committee observed that open drains were used for effluent transfer and during rains, effluent and rain water may overflow into the

peripheral drains (drains are provided all along the boundary of the units to collect the effluent). The units informed that during rains, water/effluent is taken to ETP from peripheral drains and no effluent is let out of the unit. The units shall be directed to close the peripheral drains at the exit point near unit boundary. The drains used for transfer of effluents from production block to ETP are clogged, thick oily scum is floating on top and sludge is settled at bottom of drains. Under these circumstances very little effluent may be transferred to ETP and effluent may overflow into area/ soil adjacent to the drains. The committee submits to Hon'ble NGT to instruct APPCB to direct the industries to establish proper effluent pipelines within a period of two months of adequate size to transfer effluent from production block to ETP and for utilization of treated effluent. The pipelines shall be periodically cleaned and cleaning water shall be routed to ETP to prevent any clogging. The status of cleaning shall be submitted to APPCB while submitting compliance reports.

5. The units shall maintain proper records for fullers earth (bye-product) generated and oil recovered from the ETP and its mode of its disposal. Though all units informed that the same were disposed for incense sticks manufacturer and soap industries, however no records were shown to committee.
6. The units are importing crude palm oil and sunflower oil from Malaysia, Singapore and Indonesia. The Port Authorities are testing the crude oil for presence of any mineral oil and after ensuring that no mineral oil is present, the consignment is handed to the units. While verifying the documents, the committee observed that the quantity of the imported crude is around 60% to 70% of the unit production. The units are locally procuring crude oil from other industries (it was reported that these industries purchase palm and sunflower from farmers and extract crude and sell to edible oil refineries in Krishnapatnam). The crude that is locally purchased is not tested for the presence of mineral oil content or Hydrocarbons. The committee humbly submits to Hon'ble NGT that the units have to carry out mineral oil test with every batch of consignment locally procured also. These reports have to be submitted to APPCB along with their compliance report.
7. The flyash generated from the industries are sold to brick manufacturers. APPCB directed the units to install flyash silo of 30 day storage capacity with an objective that during rainy season, if the ash is not taken by the brick manufacturers on a daily or weekly basis, the ash could be safely stored in silo for a period of atleast 30 days and from silo it can be transferred directly into trucks. But all seven units have not complied with this condition and have installed a silo of capacity handling flyash for period varying from seven to ten days. Further it was informed to the committee that the units are disposing the flyash on alternate days and is not stored in the unit beyond a week. The committee submits to Hon'ble NGT to direct APPCB to hold a meeting with edible oil units, brick manufacturers, flyash transporters and any other flyash users and review the

direction. Fly ash is being dumped in the North-Eastern Direction of M/s Emami Agrotech Ltd in public lands adjacent to M/s Gemini Edible and M/s Emami Agrotech. The land does not belong to any edible oil unit, and none of the industry are ready to take responsibility for removing the flyash. Since the flyash is dumped in land adjacent to M/s Emami and M/s Gemini, both of these industries as part of CSR activity will take complete responsibility to remove the dumped flyash and send it to brick manufacturers.

8. The units have not made proper arrangements for flyash storage and loading into the trucks. It was observed during inspection that lot fugitive dust was emitted during loading operations. The units shall ensure wetting or water spraying at the time of loading of flyash and also the feeding hopper is covered.
9. The committee has assessed environmental compensation for serious violation and for not meeting conditions stipulated in the consent. The units shall pay Environmental Compensation to APPCB as summarized below:

Sl. No	Name of the Unit	Environmental Compensation to be paid by the unit to APPCB in INR
1	M/s Gemini Edibles & Fats India Pvt Ltd	66,00,000/-
2	M/s Emami Agrotech Limited	1,32,50,000/-
3	M/s. Adani Wilmar -(Unit-II)	73,80,000/-
4	M/s.South India Krishna Oil & Fats Pvt.Ltd	71,30,000/-
5	M/s. 3F Industries Limited (Formerly Foods fats & Fertilizers Ltd.,)	75,50,000/-

10. The units have provided online emission monitoring system to measure PM10. The porthole provided for manual monitoring are utilized by the units to install online dust monitors. The Committee submits that Hon'ble NGT instructs APPCB to direct the units to establish fresh points for online dust monitors. The units have to ensure that all the stacks connected to boilers are provided with APCD's and OCEMS including the stand-by boilers. The units shall augment their pollution control devices so as to ensure that they comply with the standards stipulated by APPCB. The units shall take measures to prevent fugitive dust generated during loading, unloading of raw materials, products, flyash etc so as to meet the National Ambient Air Quality Standards.
11. The units shall upgrade the effluent treatment plants, periodically remove the accumulated sludge and oil from the tanks and send the same to TSDF. The units shall properly operate the ETP and ensure that they comply with the effluent discharge standards stipulated by APPCB.

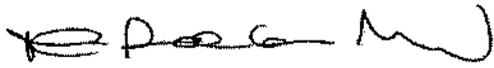
12. The public roads surrounding the industries are in very poor condition due to movement of heavy vehicles. All the edible oil units shall collectively construct new concrete roads as part of CSR activity. The units shall develop green belt all along the boundary of the units and in vacant spaces and ensure that the 33% of total area is covered with green belt. In addition as part of CSR activity the units can take up compensatory green belt in public lands.



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Chennai



Mahima T  
Scientist-D  
Central Pollution Control Board  
Regional Directorate, Chennai



M. Pramod Kumar Reddy, Environmental  
Engineer, Andhra Pradesh Pollution Control  
Board, Regional Office Nellore

Item No.9

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

O.A.No.221 of 2015 (SZ)

IN THE MATTER OF:

Isanaka Vedavathi

.. Applicant

Vs.

Union of India &amp; others

... Respondent(s)

Date of hearing: 16.3.2020

CORAM: HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

For applicant

Nil

For Respondent(s) :

Mrs. Me. Sarashwathy for R1

Mrs. Madhuri Donti Reddy for R2, R3 &amp; R4

Mr. C. Seethapathy for R5

Mr. S. Giritharan for R6,R7,R9 &amp; R10

Mrs. Niveda C.P for R8

Mrs. Lakshmi Kumaran

## ORDER

The above application has been filed by the applicant, alleging that pollution is being caused on account of operation of cluster of edible oil refinery units situated in the industrial estate. Respondents 5 to 11 are some of the edible oil refinery units by whom pollution has been caused. It is alleged in the application that the edible oil refineries are discharging their untreated effluents into the drainage, thereby contaminating the surface water quality, which indirectly affects agricultural yield of the properties of the applicant. According to the applicant, they are getting water for irrigation from Budda Kalva Drain. These edible oil refineries are discharging their untreated trade effluents into this drain, affecting the quality of water and this in turn affects the fertility of the agricultural lands nearby. It is also alleged in the application that apart from draining the same into Budda Kalva Drain, they are letting the same into Pantapalem

irrigation channel as well. It is so alleged that sufficient green belt has not been provided, thereby dust emission could not be suppressed, causing air pollution as well. Though the units are expected to apply the technology of "Zero Liquid Discharge", that is not being followed by them, thereby affecting the quality of water in that area. Applicant filed this application seeking the following relief:

*"Issue an order of injunction restraining the respondents 5 to 11 not to discharge the edible oil industrial effluents with contaminated water into the irrigation channels and drain channels in Pantapalem village, Muthukur Manda, SPS Nellore District, Andhra Pradesh 524 323.*

*Issue an order of direction directing the respondents 1 to 4 to remove industrial contaminated wastes and effluent water on the water channels which were discharged by the respondents 5 to 11.*

*Issue a direction to remediate and restore the water canals, agricultural fields and the water tanks to the original position due to water pollution and other environmental damages arising out of effluents released from the edible oil refineries by the respondents 5 to 11"*

2. First respondent filed counter statement contending that the application has been filed alleging that pollution is being caused on account of operation of the edible oil refinery units and that will have to be regulated under the Water (Prevention and Control of Pollution) Act, 1975 and Air (Prevention and Control of Pollution) Act, 1981 and the respective State Pollution Control Boards have to take action against the violating units. The MoEF & CC has notified effluent standards for edible oil and vanaspati industry at Serial No.67 in schedule I of the Environment (Protection) Rules, 1986 wherein waste water discharge standards are also notified. The concerned State Pollution Control Board, being the regulating authority, has to take action against the erring units, if there is any violation.

3. Second respondent filed counter statement contending that the Rolling Task Force, a team of officials constituted by the Board, has inspected the seven edible oil refinery units which have been arrayed as respondents 5 to 11 and submitted a detailed report on various issues like non compliance of water and air pollution control aspects, depletion of surface water level, instances of illegal discharge of untreated trade effluents into the waterbodies and inadequate air pollution control system provided by the edible oil refinery units, thereby causing air pollution and requested the Board to conduct review meetings with the edible oil refinery units. The second respondent Board conducted the review meeting on 6.7.2015 with all the edible oil refinery units operating in Krishnapattinam area and reviewed the pollution control status and directed the edible oil industries to prepare a comprehensive action plan to overcome the severe pollution and environmental issues noticed by the inspection team and directed the edible oil refinery units to take measures to implement the action plan. They have conducted stack and ambient air quality monitoring of the edible oil refinery units and observed that SPM & RSPM values exceeded the prescribed norms stipulated by the Board. Respondents 5 to 11 have constructed the effluent treatment plant for treating waste water. Some of the units are not having adequate extent of land to utilize treated effluents for online applications. These industries have provided ZLD systems, as per the directions of this Board. After the receipt of several complaints from the public regarding the operation of ETPs, the Board conducted review meeting on 6.7.015, after the inspection conducted by the Rolling Task Force Team. As per the discussions during the meeting, all the managements of edible oil refinery units have submitted an action plan for the construction of common ETP, permissions from the concerned departments for drawal/allotment of water by the State Government, upgradation/rectification of the existing air pollution control systems to meet Board's standards. During the subsequent monitoring it was noticed that the SPM levels of stack emissions are not meeting the standards stipulated by the Board and also not taken steps for effective implementation of pollution control resource as committed in the action plan submitted to the

Board by the edible oil refinery units. In respect of the violations of the provisions of the APWALTA Act, 2002 for drawal of huge quantities of water from unauthorized external agencies, second respondent Board has addressed a letter to the Revenue Divisional Officer for taking necessary action against respondents 5 to 11 for causing public nuisance by letter dated 8.7.2015 and the review meeting was again held on 3.2.2016 and the Board reviewed the implementation status of the action plan proposed on 6.7.2015 during which revised time lines for implementation were submitted by the industries and the industries have been directed to stick to the revised time line and complete the action plan within nine months time. It is alleged in the counter statement that they are periodically submitting the implementation of the action plan with the representatives of the edible oil industries in task force meetings and also taken up issue with the concerned government agencies for providing of surface water and infrastructure facilities including land for construction of common treatment and disposal facilities. They have also produced the copy of the minutes of the review meeting and also the report of the task force committee.

4. The fifth respondent filed counter statement denying the allegations in the application. According to them, Adani Wilmar Ltd., is a company incorporated under the Companies Act engaged inter alia in the business of manufacture and sale of edible oil. Krishnapatnam Oils and Fats Pvt. Ltd., amalgamated with Adani Wilmar Ltd., vide order of the Hon'ble High Court of Gujarat, passed in Company Petition No.309 of 2015 dated 28.10.2015 which was prior to the filing of the application. They are Zero Liquid Discharge unit and so there is no question of discharge of water effluents by fifth respondent into waterbodies or drain arise. Fifth respondent has been permitted by the Ground Water Department of the Government of Andhra Pradesh for drawal of water. Further, they were also permitted to draw water from Sarvapally reservoir. In so far as drawal of surface water is concerned, fifth respondent is operating in strict compliance of the permission granted by the Ground Water Department, Government of Andhra Pradesh.

Fifth respondent is permitted to draw 264 KLD of water per day from Sarvapalli reservoir by Chief Engineer, NTR Telugu Ganga Project, Tirupati. This helps in reducing the withdrawal of water from the ground.

5. As far as air pollution is concerned, they have provided an effective mechanism to suppress air pollution. They have installed stack monitoring system and it is being monitored by the Pollution Control Board. They have 3.5 acres of green belt within its factory premises. There is no odour nuisance caused on account of the operation of the fifth respondent unit. They are not discharging any trade effluents, causing any water pollution, as alleged, affecting the fertility of the agricultural field of the applicant. They have provided all the safeguards to meet the effluents and discharge the same within their premises, after recycling the same, for their crop. They are maintaining the standard provided for the treated effluents and also suppress air pollution. Solid waste is being transported to Ramky Enviro for disposal which is authorized by the Pollution Control Board and they are submitting the necessary periodical report to the Pollution Control Board. They are not causing any pollution, as alleged.

6. Sixth respondent also filed their counter statement stating that they are also complying with the conditions imposed by Pollution Control Board for operating their unit. They are not discharging any waste water through tankers or let out waste water outside their factory premises. They are operating effluent treatment plant and forced evaporation plant. Water is being used after recycling for their factory purpose and also for development of green belt and for ash quenching. They have installed flow meters for recording flow of water at each stream. They have established full fledged biological effluent treatment plant with two stages aeration system as per the approval given by Andhra Pradesh Pollution Control Board for treating effluents generated from process areas, washing and blow down and forced evaporation systems with a drier of high TDS effluents generated from chemical refining effluents. They are maintaining the parameters fixed by the Pollution Control Board. They have approached the

District Collector for allotment of land for CETP and as per his advice, they met APHC ZM and MRO to identify suitable land. To conduct the feasibility study of CETP, work order has been issued to NEERI. As regards management of solid waste, they have approached District Collector, Nellore to allot abandoned mine for disposal of solid waste and identified one mine belonging to M/s. Penna Cements at Nalagonda. They have agreed to take solid waste/ETP sludge to co incinerate in the kiln. The details have been submitted to MRO for further processing. The Regional Office of the Pollution Control Board has forwarded the report to the zonal office for further action in this regard. They have installed necessary equipments to suppress air pollution. They have provided closed shed for coal/husk storage with covered conveyors and ash storage shed as per the directions of Pollution Control Board. They have taken all necessary precautions to suppress air as well as water pollution. They are complying with the pollution control norms as fixed by Pollution Control Board. They have also created necessary green belt within their unit.

7. Seventh respondent filed detailed counter statement, more or less in tune with the contentions raised by the other edible oil refinery units, reiterating that they are complying with all the necessary pollution control norms and there is no possibility of any water or air pollution caused on account of their operation. They are purchasing water from outside vendors as adequate quantity of water has not been supplied by the Government. Necessary representations have been made to District Collector and Commissioner of Industries to provide some mechanism for supply of adequate water for their purpose. They have installed all necessary pollution control mechanism to suppress air pollution. They have made arrangement for disposal of their hazardous solid waste as well as other wild waste, including sludge from ETP to Ramkay Enviro Engineers, who are the approved agency for disposal of such waste, as authorized by Pollution Control Board. They are also undertaking Corporate Social Responsibility activities for the welfare of the local people.

8. Eighth respondent also filed a detailed counter statement, more or less adopting the contentions of the other edible oil refinery units, reiterating that they are also implementing all precautionary methods and provided all necessary pollution control mechanism and there is no possibility of air or water pollution being caused on account of their operation. This respondent also reiterated the source of water from which they have obtained water. They are complying with all pollution norms, as fixed by Pollution Control Board.

9. Ninth respondent filed counter statement, more or less adopting the contentions of other edible oil refineries, reiterating that they are complying unit and they have obtained all necessary "consent" from the Board and they have provided all necessary pollution control mechanism and they are not discharging any effluents. They have obtained necessary permission from the concerned department for drawal of water for their purpose. They are also adopting "Zero Liquid Discharge" system. The allegation that pollution is being caused on account of their operation is not correct.

10. Tenth respondent also filed counter statement, more or less in tune with the contentions raised by the other edible oil refinery units, reiterating the fact that they are complying with all the conditions and they are "Zero Liquid Discharge" unit. So there is no possibility of trade effluents being discharged into any waterbody, as alleged. They have also installed all necessary pollution control mechanism and there is no possibility of any pollution being caused on account of operation of their unit. They also obtained necessary permission from various departments for drawal of water for their purpose. They have developed green belt necessary to protect air pollution. There is no possibility of odour nuisance caused on account of operation of their unit.

11. Tenth respondent also filed an additional counter statement, reiterating that they are complying with the directions issued by Pollution Control Board from time to time and also

approached District Collector for allotment of land for CETP and necessary steps have been taken for issuing work order for this purpose.

12. Eleventh respondent also filed counter, more or less adopting the contentions raised by the other edible oil refinery units, reiterating the contentions that they have obtained all necessary "consent" and they have installed all pollution control mechanism to suppress air pollution. They are adopting "Zero Liquid Discharge" system and thereby there is no possibility of discharge of trade effluents being discharged from their unit. They have also developed necessary green belt to suppress air pollution. They have also obtained necessary permission from the concerned department for drawal of water. There is no illegal drawal of surface water, as alleged.

13. Applicant filed rejoinder to the counter statement filed by respondents, reiterating his contentions of pollution being caused on account of operation of edible oil refinery units in that area.

14. Fifth respondent filed rejoinder as per the order of this Tribunal in I.A.Nos.7 and 8 of 2019, reiterating their contentions and the pollution control mechanism adopted by them to suppress air as well as water-pollution.

15. There is no representation for applicant, since long time. However, considering the fact that the issue raised is regarding pollution being caused on account of operation of the industries, there is a duty cast upon the Tribunal to find out whether there is any pollution caused on account of operation of the units and if so, what are all the necessary remedial measures to be taken to rectify the same. Applicant as well as some of the respondents filed written submissions in support of their case in the respective pleadings. We are not aware of the present status of the operation of the edible oil refinery units in the disputed area. It is not known as to whether the directions given by Pollution Control Board to suppress air or water

pollution or usage of surface water has been properly complied with by the units or not. It is seen from the report submitted by Pollution Control Board in the year 2016 that when inspections were made, certain deficiencies were found and a review meeting had been conducted, calling upon the refineries to evolve a management plan to suppress air pollution and also to submit implementation of their action plan and it is also seen that time line has been extended by nine months on an earlier occasion. We do not know what is the present status of the pollution control mechanism that is being adopted by the edible oil refinery units, including establishment of CETP or treatment of the trade effluents discharged from the industrial area. It is seen from some of the counter statements that they have approached District Collector and certain work orders have been issued for this purpose. It is not known as to whether this has been put into operation or not and if so whether it is properly functioning or not. It is also not clear as to whether the fly ash created during the process of manufacturing and refining of oil, has been properly disposed of by these units and what is the arrangements made by them for this purpose and whether that has been properly disposed in a scientific manner.

16. So in order to ascertain the present status of the functioning of the edible oil refinery units and also to find out as to whether they are complying with the conditions of "consent" issued and whether the pollution control mechanism provided by them are proper and sufficient and whether they are complying with the norms and whether the "Zero Liquid Discharge" system said to have been established by them are properly functioning and whether there is any violation by any of the edible oil refinery units and if so, what is the action taken by Pollution Control Board in this regard, we appoint a joint committee, comprising of (1) a Senior Officer from the Central Pollution Control Board, Regional Office, Bangalore (2) Senior Officer from the Regional Office of MoEF & CC, Chennai and (3) Senior Scientist from Andhra Pradesh Pollution Control Board to inspect the units in question and submit a factual as well as action taken, if there is any violation found. The committee shall also go into the question as to whether the

units are strictly complying with the conditions imposed either in the "consent to operate" or any other permission granted, whether there is any violation in the use of surface water and whether necessary permission has been obtained by the units for drawal of surface water for their purpose, whether pollution control mechanism provided to suppress the air pollution or water pollution are sufficient to meet the requirements as has been provided under the Environment (Protection) Act, 1984, whether these units are properly disposing the fly ash generated during their manufacturing process and if there is any violation found, what is the action taken, including the imposition of environment compensation against the erring units on the basis of the guidelines given by Central Pollution Control Board in this regard and also what is the status of the implementation of the action plan if any, evolved during the review meeting conducted by Pollution Control Board and whether those actions have been brought into action by the units, as undertaken by them and if not, what is the action taken by Pollution Control Board against those erring units and submit a comprehensive report to this Tribunal within a period of two months through e-mail at [ngtszfilling@gmail.com](mailto:ngtszfilling@gmail.com). Andhra Pradesh Pollution Control Board will be nodal agency for coordination and providing necessary logistic for this purpose. The Registry shall communicate this order to the above officials through e-mail immediately so as to enable them to comply with the directions of this Tribunal.

For consideration of report post on 22.5.2020.

.....J.M.  
(Justice K. Ramakrishnan)

.....E.M.  
(Shri. Saibal Dasgupta)

O.A.221/2015  
6.3.2020  
kkf

**Item No.5:****BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI****Original Application No. 221 of 2015 (SZ)***(Through Video Conference)***IN THE MATTER OF:**

Isanaka Vedavathi,  
H.No. 16-4-966, Pinakini Avenue,  
Near Apollo Hospital,  
Nellore - 524 003.

***Versus***

Union of India  
Rep. by its Secretary,  
Ministry of Environment, Forest & Climate Change,  
New Delhi and Ors.

... Applicant(s)

... Respondent(s)

**Date of hearing: 29.09.2020****CORAM:**

**HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER**  
**HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER**

**For Applicant(s):** None.

**For Respondent(s):** Smt. Me. Saraswathy for R1.  
Smt. Madhuri Donti Reddy for R2 to R4.  
Sri. C. Seethapathy for R5.  
Sri. D. Srinivasan for R6, R7, R9, R10.  
M/s. Niveda C.P. represented  
M/s. Apparajitha Vishwanath for R8.  
M/s. Lakshmi Kumaran for R11.

**ORDER**

1. As per order dated 16.03.2020, this Tribunal had considered the pleadings in the matter and appointed a Joint Committee to inspect the area in question and directed them to submit a report and posted the case to 22.05.2020.
2. On 22.05.2020, the matter was adjourned to 16.06.2020 and on 16.06.2020, it was adjourned to 28.07.2020 and on 28.07.2020, it was adjourned to 14.08.2020 and on 14.08.2020, it was adjourned to today by successive notifications.
3. When the matter came up for hearing today through Video Conference, there is no representation for the applicant. Smt. Me. Saraswathy represented 1<sup>st</sup> respondent, Smt. Madhuri Donti Reddy represented respondents 2, 3 & 4, Sri. C.Seethapathy represented 5<sup>th</sup> respondent, M/s. Lakshmi Kumaran represented 11<sup>th</sup> respondent, M/s. Niveda C.P. represented M/s. Apparajitha Vishwanath, learned counsel appearing for 8<sup>th</sup> respondent and Sri. D. Srinivasan represented respondents 6, 7, 9 & 10.
4. Smt. Madhuri Donti Reddy, learned counsel submitted that due to Covid pandemic situation prevailing in the State, they were not able to conduct the inspection and they wanted some more time for that purpose.

5. The issue is regarding industrial pollution in the disputed area. The committee is also expected to note the fact that the matter is relating to the pollution which is pending from 2015 onwards. Though, as per the provisions of the National Green Tribunal Act, 2010, the matter will have to be disposed of within six months from the date of filing of application, this could not be disposed of so far.
6. So considering this fact, they are also expected to act swiftly to meet the situation and help the Court in disposing the case in an effective manner.
7. However, considering the circumstances we feel that one more opportunity can be given to the committee to submit the report.
8. The committee is directed to complete the exercise and submit the report as directed by this Tribunal on or before 03.12.2020 by e-filing along with necessary hardcopies to be produced as per rules.
9. The Registry is directed to communicate this order to the members of the committee by e-mail immediately so as to enable them to comply with the direction.

10. For consideration of report, post on 03.12.2020.

.....J.M.  
**(Justice K. Ramakrishnan)**

.....E.M.  
**(Shri. Saibal Dasgupta)**

**O.A. No.221/2015,  
29<sup>th</sup> September, 2020. Mn.**





**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
D. No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari Street, Kasturibaipet, Vijayawada - 520010  
Website: www.appcb.ap.nic.in

**RED CATEGORY  
RENEWAL OF CONSENT & AUTHORIZATION ORDER**

**Consent Order No: APPCB/VJA/NLR/161/CFO/HO/2019-**

09/03/2019

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 & Amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Adani Wilmar Limited (Unit-II)**  
(formerly M/s. Louis Dreyfus Company India Pvt. Ltd.,)  
Sy. No.1601, Epuru Bit-1B, APIIC, Pantapalem (V),  
Muthukur (M), SPSR Nellore District – 524 323, A.P.  
Email: info@adaniwilmar.in

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

**i. Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Process & washings in Physical & chemical, Boiler blow down & Cooling towers (Non Contaminated & contaminated)	100.0 KLD	Shall be treated in ETP, RO and followed by MEE. Condensate from MEE shall be used for boiler make up and RO permeate shall be used for cooling tower makeup.
2.	Feed water RO Reject & DM/softner back wash	70.0 KLD	MEE concentrate shall be dried in drier & salts shall be disposed to TSDF.
3.	Acid Oil Wash	30.0 KLD	The industry shall maintain ZLD.
4.	Domestic effluents	15.0 KLD	Septic tank followed by soak pit.

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney
1	Stack attached to FBC Boiler of capacity 20.0 TPH & 7.0 TPH
2	Stack attached to Thermic fluid heaters of capacity 5.0 lakh k.cal/hr, 12.5 lakh k.cal/hr & 6.0 Lakh K.cal/hr (oil fired)

## File No.APPCB-11022/28/2019-TEC-CFO-APPCB

3	Stack attached to Thermosyphon (Coal fired) 15 Lakh K.Cal/hr.
4	Stack attached to 1 X 1010 KVA & 1 X 1250 KVA DG Sets

## iii) Hazardous Waste Authorisation (Form – II) [See Rule 6 (2)]:

M/s. Adani Wilmar Limited (Unit-II) (formerly M/s. Louis Dreyfus Company India Pvt. Ltd.) SPSR Nellore District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

## • Hazardous Wastes With Recycling Option:

S. No	Name of Hazardous Waste	Stream	Quantity	Method of disposal
1.	Spent Nickel catalyst	28.2 of Schedule-I	550 Kgs/Month	Shall be disposed to authorized reprocessors.
2.	Used oil	5.1 of Schedule-I	250 Lts/Annum	Shall be disposed to authorized recyclers.

## • Hazardous Wastes With Disposal Option:

S. No	Name of Hazardous Waste	Stream	Quantity	Method of disposal
1.	MEE salts & ETP Sludge from ZLD plant	36.4 of Schedule-I	5.5 Tons/day	After stabilization, shall be sent to TSDF for landfill.

This consent order is valid for the following products along with quantities indicated only:

S. No	Products	Quantity
<b>Physical Refining</b>		
1	Refined Vegetable Oil (Palm Oil, Palmolein, Palm Stearin)	600 TPD
<b>Chemical Refining</b>		
1	Refined Vegetable Oil (Soya bean Oil, Sunflower Oil, Groundnut Oil, Rice Bran Oil, Cotton Seed Oil, Mustard Oil, Rapeseed Oil, Sesame Oil)	200 TPD
2	Fractionated Vegetable Oil	800 TPD
3	Interesterified Vegetable Oil	150 TPD
4	Vanaspathi	150 TPD
<b>Co-Product</b>		
1	Palmstaerin	167 TPD
<b>Byproducts</b>		
1	Distilled Fatty Acids (Physical refining) (Palm Oil, Palm kernel, Palmolein)	48 TPD
2	Distilled Fatty Acids (Chemical refining) (Soya bean Oil, Sunflower Oil, Groundnut Oil, Rice Bran Oil, Cotton Seed Oil, Mustard Oil, Rapeseed Oil, Sesame Oil)	0.8 TPD
3	Acid Oil	4.0 TPD
4	Soap Stock	4.0 TPD
5	Acid Sludge	0.6 TPD

6	Gums	9.0 TPD
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This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with the 29<sup>th</sup> February, 2024.

**Bandla Siva Sankar Prasad**  
 Digitally signed by Bandla Siva Sankar Prasad  
 Date: 2019.03.11 13:01:14 +05'30'  
 BANDLA SIVA SANKARA PRASAD, CHAIRMAN, O/o CHAIRMAN-APPCB

To

**M/s. Adani Wilmar Limited (Unit-II)**  
**(formerly M/s. Louis Dreyfus Company India Pvt. Ltd.,)**  
**Sy. No.1601, Epuru Bit-1B, APIIC, Pantapalem (V),**  
**Muthukur (M), SPSR Nellore District - 524 323, A.P.**

Copy to:

1. The JCEE, **ZO: Vijayawada** for information.
2. The EE, **RO: Nellore** for information and necessary action.

#### SCHEDULE-A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry shall carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board. (Only for red category.)
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The industry shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
7. The applicant shall make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent

## File No.APPCB-11022/28/2019-TEC-CFO-APPCB

to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized shall not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.

8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

**SCHEDULE-B****Water:**

1. The following is the permitted water consumption:

S. No	Purpose	Quantity (KLD)
1.	Floor washings, plant washings from physical refining process, inter-esterfied fats, Vanaspathi unit	15.0
2.	Chemical refining Manufacturing Process	25.0
3.	Washings in Chemical refining (Acid Oil Wash)	30.0
4.	DM/ Softener	5.0
5.	Boiler R.O.(Fresh water for Boiler feed-210 KLD)	275.0
6.	Cooling towers (Non contaminated)	70.0
7.	Cooling towers (contaminated)	60.0
8.	Gardening	30.0
9.	Domestic	20.0
	<b>Total:</b>	<b>530.0</b>

2. The industry shall provide and maintain digital flow meter with totaliser facility with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned above.
3. The industry shall maintain ZLD. The industry shall upgrade the MEE & ATFD to treat the waste water to meet ZLD at full production capacity, which was proposed by the management of the industry.
4. The industry shall not discharge the treated / untreated effluents including condensate from RO and MEE for land applications under any circumstances.
5. The industry shall obtain permission from the Government for water drawl to avoid the usage of water through illegal water tankers.
6. The industry shall lay dedicated pipeline arrangement from the ETP / RO / MEE for reuse of treated waste water in the process / washing / cooling tower make up etc.
7. The industry shall operate the MEE continuously. In case of shutdown of MEE/drier, production shall be immediately stopped.
8. The industry shall not discharge any waste water to outside the premises under any circumstances.
9. The industry shall lay the pipelines to carry the blow downs from cooling tower, dirty cooling tower, RO Plant rejects & acid oil plant effluents to the collection tank with

## File No.APPCB-11022/28/2019-TEC-CFO-APPCB

digital flow meters to measure High TDS effluents, which is to be treated in MEE followed by ATFD.

10. The industry shall provide digital flow meter with totaliser facility at inlet and outlet of ETP, Forced evaporation & ATFD, so as to measure the quantity of wastewater routed through the ETP, Forced evaporation & ATFD and maintain log registers.

**Air:**

11. The Industry shall immediately upgrade Air Pollution Control Equipment (APCE) to meet the Board's standards.

12. The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards
1 to 3	Particulate Matter	115 mg/Nm <sup>3</sup>

12. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10mm) - 100 mg/ m<sup>3</sup>; PM2.5 (Particulate Matter size less than 2.5 mm) - 60 mg/ m<sup>3</sup>; SO<sub>2</sub> - 80 mg/ m<sup>3</sup>; NO<sub>x</sub> - 80 mg/m<sup>3</sup>, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A)

13. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

14. The industry shall ensure that no odour nuisance is caused to the surrounding environment.

**Solid Waste:**

15. The industry shall properly collect ATFD salts and ETP sludge and store in an elevated concrete platform in a closed system with dyke wall and dispose ATFD salts and ETP sludge to TSDF, Parawada / Nellore regularly in compliance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

16. The industry shall dispose solid waste (NON HAZARDOUS ) as follows:

S. No	Name of the Solid Waste	Quantity	Disposal
1.	Ash from Boiler and Heater	940 Tons/month	Shall be disposed to brick manufacturing units / low lying.

**General:**

17. The industry shall not cause any water pollution / air pollution / noise to the surrounding environment under any circumstances.

18. The Industry shall improve Housekeeping.

## File No.APPCB-11022/28/2019-TEC-CFO-APPCB

19. The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- Daily production details (ER-1 Central Excise Returns).
  - Quantity of Effluents generated, treated, recycled/reused and disposed.
  - Log Books for pollution control systems.
  - Characteristics of ambient air, effluents and emissions.
  - Hazardous/non hazardous solid waste generated and disposed.
  - Inspection book.
  - Manifest copies of effluents / hazardous waste.
20. The industry shall comply with the Board directions from time to time.
21. The industry shall develop green belt along the periphery & also in the available vacant places in the factory premises. The green belt shall be in a minimum area of 33% of the total area.
22. The industry shall comply with standards and directions issued by CPCB / MoEF&CC as and when notifications are issued.
23. The industry shall submit compliance report on the conditions mentioned in the consent order every six months i.e., on 1<sup>st</sup> of January and July of every year to the Regional Office/ Zonal Office.

**SCHEDULE – C***[See rule 6 (2)]***[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]**

- The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- The authorisation shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
- The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
- Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
- The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
- It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
- An application for the renewal of an authorisation shall be made as laid down under these Rules.
- Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
- The industry shall not store hazardous waste for more than 90 days as per the

**File No.APPCB-11022/28/2019-TEC-CFO-APPCB**

Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

12. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
13. The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
14. The industry shall maintain proper records for Hazardous and Other Wastes stated in Authorisation in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

**Bandla Siva**

**Sankar Prasad**

Digitally signed by  
Bandla Siva Sankar  
Prasad

Date: 2019.03.11

13:01:51 +05'30'

**BANDLA SIVA SANKARA PRASAD, CHAIRMAN, O/o CHAIRMAN-APPCB**

**To**

**M/s. Adani Wilmar Limited (Unit-II)**

**(formerly M/s. Louis Dreyfus Company India Pvt. Ltd.,)**

**Sy. No.1601, Epuru Bit-1B, APIIC, Pantapalem (V),**

**Muthukur (M), SPSR Nellore District – 524 323, A.P.**



For a healthy growing nation

## Adani Wilmar Limited Krishnapatnam - 2

### WEIGHING TICKET

Print Date &amp; Time: 2/17/2021 4:33:45 PM

Vehicle Number : AP26TC4988

RFID TAG : 10140049

Material Type : Fly Ash

Date &amp; Time In: 09/10/2020 03:56:16 AM

Tare Weight: 4530 kg WB1

Date &amp; Time Out: 09/10/2020 04:36:14 AM

Gross Weight: 11940 kg WB1

Net Weight: 7410 kg

Image For Gross Weight

Image For Gross Weight



Image For Tare Weight

Image For Tare Weight



Signature

Note: Our Responsibility ceases once vehicle leaves the platform



For a healthy growing nation

**Adani Wilmar Limited  
Krishnapatnam - 2**

**WEIGHING TICKET**

**Print Date & Time:** 2/17/2021 4:33:17 PM

**Vehicle Number** : AP26TC4988

**RFID TAG** : 10140012

**Material Type** : Fly Ash

**Date & Time In:** 11/10/2020 10:54:05 PM

**Tare Weight:** 4520 kg WB1

**Date & Time Out:** 11/10/2020 11:40:41 PM

**Gross Weight:** 13070 kg WB1

**Net Weight:** 8550 kg

**Image For Gross Weight**

**Image For Gross Weight**



**Image For Tare Weight**

**Image For Tare Weight**



**Signature**

Note:Our Responsibility ceases once vehicle leaves the platform



For a healthy growing nation

### Adani Wilmar Limited Krishnapatnam - 2

**WEIGHING TICKET**

Print Date & Time: 2/17/2021 4:32:51 PM

Vehicle Number : AP26TC4988

RFID TAG : 10140015

Material Type : Fly Ash

Date & Time In: 12/10/2020 01:31:17 AM

Tare Weight: 4610 kg WB1

Date & Time Out: 12/10/2020 02:16:54 AM

Gross Weight: 12520 kg WB1

Net Weight: 7910 kg

Image For Gross Weight

Image For Gross Weight



Image For Tare Weight

Image For Tare Weight



Signature

Note:Our Responsibility ceases once vehicle leaves the platform



For a healthy growing nation

### Adani Wilmar Limited Krishnapatnam - 2

**WEIGHING TICKET**

Print Date & Time: 2/17/2021 4:32:23 PM

Vehicle Number : AP26TC4988

RFID TAG : 10140006

Material Type : Fly Ash

Date & Time In: 12/10/2020 03:18:02 AM

Tare Weight: 4630 kg WBI

Date & Time Out: 12/10/2020 08:58:07 PM

Gross Weight: 11240 kg WBI

Net Weight: 6610 kg

Image For Gross Weight

Image For Gross Weight



Image For Tare Weight

Image For Tare Weight



Signature

Note:Our Responsibility ceases once vehicle leaves the platform



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### Adani Wilmar Limited Krishnapatnam - 2

#### WEIGHING TICKET

Print Date & Time: 2/17/2021 4:31:38 PM

Vehicle Number : AP39T9769

RFID TAG : 10140010

Material Type : Fly Ash

Date & Time In: 14/10/2020 04:28:52 AM

Tare Weight: 4270 kg WB1

Date & Time Out: 14/10/2020 05:05:40 AM

Gross Weight: 13670 kg WB1

Net Weight: 9400 kg

Image For Gross Weight

Image For Gross Weight



Image For Tare Weight

Image For Tare Weight



Signature

Note:Our Responsibility ceases once vehicle leaves the platform



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Adani Wilmar Limited  
Krishnapatnam - 2

**WEIGHING TICKET**

Print Date & Time: 2/17/2021 4:30:43 PM

Vehicle Number : AP26TC4988

RFID TAG : 10140020

Material Type : Fly Ash

Date & Time In: 15/10/2020 12:44:37 AM

Tare Weight: 4530 kg WB1

Date & Time Out: 15/10/2020 01:35:31 AM

Gross Weight: 10950 kg WB1

Net Weight: 6420 kg

Image For Gross Weight

Image For Gross Weight



Image For Tare Weight

Image For Tare Weight



Signature

Note:Our Responsibility ceases once vehicle leaves the platform



For a healthy growing nation

### Adani Wilmar Limited Krishnapatnam - 2

#### WEIGHING TICKET

Print Date & Time: 2/17/2021 4:29:58 PM

Vehicle Number : AP26TC4988

RFID TAG : 10140032

Material Type : Fly Ash

Date & Time In: 15/10/2020 02:23:13 AM

Tare Weight: 4540 kg WB1

Date & Time Out: 15/10/2020 03:09:25 AM

Gross Weight: 8030 kg WB1

Net Weight: 3490 kg

Image For Gross Weight

Image For Gross Weight



Image For Tare Weight

Image For Tare Weight



Signature

Note:Our Responsibility ceases once vehicle leaves the platform





**ANDHRA PRADESH POLLUTION CONTROL BOARD**

D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari street, Kasturibaipet, Vijayawada - 520 010

Phone:0866-2463200.  
Grams : Kalusya Nivarana  
Website :www.appcb.ap.nic.in

Order No.149/APPCB/UH-II/TF/NLR/2020-1913

Date: 17.01.2020.

**DIRECTIONS**

**Sub: APPCB - UH-II - TF - M/s. Adani Wilmar Limited (Unit-II) (formerly M/s. Louis Dreyfus Company India Pvt. Ltd.), Sy. No.1601, Epuru Bit-1B, APIIC, Pantapalem (V), Muthukur (M), SPSR Nellore District - Not operating ETP, MEE & ATFD - Non-compliance of the Board directions - Legal hearing held on 06.11.2019 - Directions - Issued - Reg.**

- Ref:**
1. Consent Order No:N-161/APPCB/ZO-VJA/CFOW&A/2012-2836, dt.24.03.2016 and auto renewed on 09.03.2019.
  2. Order No. 149/APPCB/UH-II/TF/NLR/2018, dated 16.02.2018.
  3. Order No. 149/APPCB/UH-II/TF/NLR/2018-1548, dated 27.12.2018.
  4. The officials of RO, Nellore inspected the industry on 24.07.2019.
  5. External Advisory Committee (Task Force) meeting held on 06.11.2019.

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**WHEREAS** you are operating industry in the name & style of M/s. Adani Wilmar Limited (Unit-II) (formerly M/s. Louis Dreyfus Company India Pvt. Ltd.) located at Sy.No. 1601, Epuru Bit-1B, APIIC, Pantapalem (V), Muthukuru (M), SPSR Nellore District to carrying out Physical refining & Chemical refining for the production of Refined oil (Physical) - 600 Tons/day, Refined oil (Chemical) - 200 Tons/day (soya bean, sunflower, ground nut, rice bran, cotton seed, mustard, rape seed) with a capital investment of Rs.189.78 Crores. The industry has a total area of 15.58 Acres with a built up area of about 10.38 Acres.

**WHEREAS** the Board vide reference 1<sup>st</sup> cited, issued Consent for operation and Hazardous Waste Authorization to the industry on 24.03.2016, which was expired on 28.02.2019 and auto renewed on 09.03.2019 which is validity upto 28.02.2024.

**WHEREAS** vide reference 2<sup>nd</sup> & 3<sup>rd</sup> cited, the Board issued directions to the industry on 15.02.2018 and 27.12.2018 for not operating ETP, MEE & not meeting the Board's discharge standards and non-compliance of Board directions

**WHEREAS** vide reference 4<sup>th</sup> cited, the industry was inspected on 24.07.2019 and observed the following:

- a. The industry has provided borewells inside the industry and also procuring fresh water from nearby bore wells through tankers. In view of the salinity water at the industry premises, the industry procuring 80-90 % of the fresh water from outside wells.
- b. As per condition no :5 of schedule -B of the CFO order dt 09.03.2019, the industry shall obtain permission from Govt for water drawl to avoid the usage of water through illegal water tankers .But the industry has not obtain permission from govt till date.
- c. The industry is exceeding the Board consented production capacities of Refined Sun flower oil.
- d. The industry has installed MEE of 60 KLD capacity for treatment of HTDS acid plant effluents and ETP of 200 KLD capacity consisting of oil & grease trap, Equalization tank, Lime dosing tanks, Neutralization tank, Primary clarifier, Filter press, Aeration tank, Secondary clarifier Collection tank and sludge drying beds.
- e. The industry is mixing the HTDS effluents i.e. acid oil effluents with the LTDS effluents and treating in the ETP followed by RO plant of 10 KLH capacity .The RO plant rejects are sending to MEE and permeate & MEE condensate is using for green belt development and cooling tower makeup. Then MEE concentrate

is sending to ATFD.

- f. The MEE salt generation is around 20 kgs per day only , which is very low quantity.
- g. As per condition no : 10 of schedule –B of the CFO order dt 09.03.2019, the industry shall provide digital flow meter with totalizer facility to the MEE to measure the quantity of waste water treated . But the industry has not provided Flow meter to the MEE.
- h. As per condition No: 18 of schedule – A of the CFE order dt 14.03.2014, the industry shall provide facility to the stack for stack monitoring. But the industry is utilizing the porthole provided to the boiler stack for online stack monitoring.
- i. The industry has submitted bank guarantee of Rs 20.00 Lakhs towards compliance of the Board directions. The Board is regularly reviewing the industry towards compliance of the Board directions for last Five Years, but the industry has failed to comply with all the Board directions even after giving ample opportunity/time by the Board towards compliance of the Board directions.
- j. The following are the main violations against the Board direction/ compliance :
  - Mixing and treating of the HTDS effluents along with LTDS in the ETP followed by MEE & ATFD is not adequate to treat consented 200 KLD of generated wastewater.
  - Illegal drawl of ground water through tankers from outside agencies.
  - Not provided ash silo for 30 days storage capacity
  - Not developed green belt 33% of the total area.
  - The AAQM values are exceeding the Board stipulated standards.

WHEREAS legal hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 06.11.2019. The representative of the industry attended the legal hearing. The industry has submitted their representation on the compliance status with photos.

After detailed review the committee recommended to issue the directions. The Board hereby issue the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. **The industry shall restrict the water consumption to the consented capacity.**
2. **The industry shall continuously operate the ETP so as to meet the discharge standards. All the units of the ETP shall be made impervious to prevent ground water pollution.**
3. **As per the CFO obtained by the industry, the industry shall treat the 200 KLD of trade effluent and utilities waste water along with acid oil effluent in the ETP, RO and MEE. The MEE of the facility shall be augmented to suitable capacity.**
4. **The industry shall continuously operate the ETP, RO, MEE and ATFD.**
5. **The industry shall maintain separate energy meters for ETP, RO, Forced Evaporation & ATFD and APCE.**
6. **The domestic effluent shall be treated to onland for irrigation standards.**
7. **The contaminated rain water shall be routed to the ETP.**
8. **The industry shall take measures that effluent and contaminated rain water does not join the storm water drains. The storm water generated within the industry premises shall be routed to the rain water harvesting pits and excess rain water shall be stored in summer storage tanks.**
9. **The industry shall not cause ground water pollution in and around the industry premises.**
10. **The industry shall restrict the production to the consented capacity.**
11. **The industry shall provide magnetic flow meters with totalizer at the inlet and out let of ETP, inlet of MEE concentrate condensate in inlet of ATFD and maintain the log registers within one month.**
12. **The industry shall not increase the capacity beyond the consented**

capacity (CFO).

13. The industry shall not cause any odour nuisance in eth surroundings.
14. The industry shall obtain necessary permissions from the ground water department for the withdrawal of water from the industry premises within 2 months.
15. The industry shall provide ash silo of 30 days storage capacity within 3 months.
16. The industry shall have minimum of 2 days storage capacity of treated waste water for storing the treated waste water during the rainy season, within 3 months.
17. The industry shall develop green belt in all vacant places. The minimum green belt shall be 33% of the total area.
18. The industry shall extend the validity of the bank guarantee of Rs.20.0 Lakhs upto February, 2021.

You are hereby directed to note that should you violate any one of the directions mentioned above, action will be initiated under Sec.33 (A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

*This Order comes into effect from today i.e., 17/01/2020*

Sd/-  
CHAIRMAN

To  
M/s. Adani Wilmar Limited (Unit-II)  
(formerly M/s. Louis Dreyfus Company India Pvt.  
Ltd.,) Sy. No.1601, Eperu Bit-1B, APIIC,  
Pantapalem (V), Muthukur  
(M), SPSR Nellore District.

// T.C.F.B.O. //

JOINT CHIEF ENVIRONMENTAL ENGINEER  
UH-II

## Purchase Order

<b>VENDOR NAME &amp; ADDRESS</b> ABHISHEK STEELS 524001 NELLORE State:Andhra Pradesh GSTIN :37ACWPB7856MIZO State Code: 37 Tel : 919948833991 / Fax : Email : ABHISHEKSTEELS861@GMAIL.COM	<b>INFORMATION</b> P. O. No.: 1000152749 Date : 07.01.2021 Contact Person BHASKAR Quotation No & Date. APPROVAL / MECH Inco Terms FOR ADANI WILMAR LTD
<b>BILLING ADDRESS</b> Adani Wilmar Limited Survey No.1601, Epuru 1B, Pantapalem Village,Muthukur Mandal 524323 NELLORE,KRISHNAPATNAM-NELLORE GSTIN : 37AABCA8056G1ZO	<b>CONSIGNEE ADDRESS</b> Adani Wilmar Limited Survey No.1601, Epuru 1B, Pantapalem Village,Muthukur Mandal 524323 NELLORE,KRISHNAPATNAM-NELLORE GSTIN No :37AABCA8056G1ZO
<b>Payment Terms</b> Net Due in 15 Days from Receipt Date	

Please supply the undermentioned materials subject to the conditions herein and overleaf. Currency : INR

Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
10	7839502103 HSN:72141090 TOR STEEL 8 MM	500.00 /KG	55.65 /1 KG	27,825.00	30.01.2021
	Central GST	9 %		2,504.25	
	State GST	9 %		2,504.25	
20	7839502113 HSN:72141090 TOR STEEL 10MM	500.00 /KG	54.35 /1 KG	27,175.00	30.01.2021
	Central GST	9 %		2,445.75	
	State GST	9 %		2,445.75	
30	7839502933 HSN:72141090 TOR STEEL 12MM	500.00 /KG	54.35 /1 KG	27,175.00	30.01.2021
	Central GST	9 %		2,445.75	
	State GST	9 %		2,445.75	
40	7839502123 HSN:72149990 TOR STEEL 16 MM	100.00 /KG	54.35 /1 KG	5,435.00	30.01.2021
	Central GST	9 %		489.15	
	State GST	9 %		489.15	
50	7839502133 HSN:72149990 TOR STEEL 20 MM	400.00 /KG	54.35 /1 KG	21,740.00	30.01.2021
	Central GST	9 %			

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Purchase Order  
P.O. Number : 1000152749

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Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
	State GST	9 %		1,956.60	
				1,956.60	
51	8045040233 HSN:25232990 CEMENT,GR:OPC 53	150.00 /BAG	285.00 /1 BAG	42,750.00	30.01.2021
	Central GST	14 %		5,985.00	
	State GST	14 %		5,985.00	

**SUMMARY**

Total Gross Value	: 152,100.00
Total Freight	: 0.00
Total CGST	: 15,826.50
Total SGST	: 15,826.50
Total IGST	: 0.00
Total CESS	: 0.00
<hr/>	
Total Order Value	: 183,753.00

In Word : INR ONE HUNDRED EIGHTY-THREE THOUSAND SEVEN HUNDRED FIFTY-THREE

**Terms & Conditions**

**Header text**

order for steel as per discussion we had with you.

This has ref to your offer and our subsequent discussion had with you.

# Please acknowledge the receipt and confirm your acceptance (duly signed and Seal) of this purchase order by email.

**Pricing types**

for AWL-KPT 2

**Shipping instructions**

# Following documents should accompany with material.

- 1) Delivery Challan, Original Tax Invoice and LR
- 2) Packing list and Other relevant documents.

# Instructions to vendor :-

- 1) Dispatch all Original Documents through DTDC Courier and book upto (Muthukuru Pin Code:524344 (Phone No.7013839809).
- 3) Please quote our GST No.37AABCA8056G1ZO in all your Invoices/Bills.
- 4) Money Receipt of the transporter if material booked on PAID basis without fail.
- 5) YOU ARE REQUIRED TO SUBMIT GSTR3B & E-INVOICE

**Terms of payment**

WITHIN 15 DAYS

**Insurance**

Insured against Marine Stop Policy No.171200/21/2021/5 for period 1-4-2020 to 31-3-2021 [The Oriental Insurance Company Ltd.,Vadodara].

**Delivery Destination**

DELIVERY DESTINATION & BILLING ADDRESS:-

ADANI WILMAR LIMITED  
SURVEY NO.1601,EPURU 1B,  
MUTHUKURU MANDAL  
VILLAGE PANTAPALEM-524323  
NELLORE, ANDHRA PRADESH, INDIA

Our GST No.37AABCA8056G1ZO

NOTE:- " STRICTLY INVOICE SHOULD RAISE AS PER ABOVE ADDRESS IN PO OR ELSE PAYMENT WILL NOT RELEASE & WE WILL NOT BE RESPONSIBLE FOR ANY DELAY PAYMENT "

Contact Person: V. BHASKAR  
Contact No. 9652120889

Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
	Mail Id: Bhaskar.V@Adaniwilmar.In				
	<b>Transportation</b> INCLUSIVE UPTO NELLORE TRANSPORTER GODOWN				
	<b>General Terms &amp; Conditions</b>				
	1. Definitions				
	Defined terms used herein or anywhere else in this PO, together with their respective grammatical variations and cognate expressions, shall have the meanings specified herein:				
	"Basic Price" means the amount payable by Buyer to Seller for purchase of Goods, including packing, forwarding, freight and insurance charges, unless specified otherwise in Special Terms.				
	"Buyer" means the company specified in this PO, including its legal successors and assigns.				
	"Defect" means any defect or damage to Goods on account of non-conformance of Goods with Specifications, including faulty design, engineering or workmanship of Goods affecting the ability of Goods to comply with Specifications.				
	"Defect Liability Period" means the period set out in Special Terms, during which Seller shall remain liable for all repairs or replacement of any Defects at its own cost and expense.				
	"Delivery" means the loading, delivery and ancillary services to be performed by Seller or its representatives to deliver undamaged Goods at Delivery Point, in accordance with Delivery Term and as per other applicable conditions of this PO, and the terms #Deliver# or #Delivered# shall be construed accordingly.				
	"Delivery Point" means the location at which Goods shall be Delivered, as specified in Special Terms.				
	"Delivery Schedule" means the schedule for Delivery as set out in Special Terms.				
	"Delivery Term" means the delivery term applicable for Delivery of Goods, as specified in Special Terms.				
	"Drawings" means all drawings in respect of Goods, furnished by Buyer or Seller and approved by Buyer in writing.				
	"Force Majeure" means the occurrence of any event which is: (i) beyond the reasonable control of the affected Party; (ii) unavoidable, notwithstanding the reasonable care of the affected Party; and (iii) not a result of the affected Party's negligence or failure to perform its obligations, and which has a direct, material and adverse effect upon the affected Party's ability to perform its obligations under this PO, and such events shall mean acts of God, earthquake, volcanic activity, fire, flood or other natural disasters, war, invasions, riots, terrorism, civil disturbances or embargos.				
	"Goods" means the goods including spares, accessories and tools and tackles (as applicable) to be supplied by Seller as per the scope of work in terms of this PO, as specified in Special Terms.				
	"GST" means the applicable goods and services tax payable in terms of applicable law of India for the time being in effect, as applicable to supply of Goods under this PO.				
	"Party" means Buyer or Seller, as applicable.				
	"PO" means this purchase order issued by Buyer, together with any schedule, annexure or attachment to this PO, including Specifications and Drawings, along with amendments to any of the foregoing.				
	"PO Price" means the total of Basic Price and applicable GST, payable to Seller for performance of obligations under this PO, as specified in Special Terms.				
	"Price Schedule" means the schedule annexed to the PO, setting out the price payable in respect of Goods.				
	"Seller" means the successful bidder who is awarded this PO by Buyer.				
	"Special Terms" means special terms and conditions applicable for this PO and set out herein.				
	"Specifications" means all technical documents, specifications, guidelines, Drawings, latest international and Indian codes and standards applicable to Goods and any specific requirements that are attached to or set out in the PO or referred to in Special Terms.				
	"Taxes" shall mean and include taxes, duties, levies, cess, royalty, GST and similar imposts, whether in the nature of indirect tax or direct tax and whether or not imposed at the state, municipal or any other level.				
	2. Price, Terms and Mode of Payment				
	2.1. PO Price shall remain firm for the entire duration of this PO including extensions, if any, and shall not be subject to escalation for any reason whatsoever, unless as provided for in the PO or agreed otherwise by Buyer.				
	2.2. PO Price shall be paid by wire transfer as per the terms specified in Special Terms and subject to deductions and/or withholdings required under applicable laws. Seller agrees that Buyer shall have a right to set-off payments due and payable to Seller under this PO against any payment due and receivable from				

Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
	Seller. Any payment made by Buyer shall not be deemed to constitute acceptance by Buyer of Goods or any part(s) thereof.				
	<b>3. Taxes and Duties</b>				
	Applicable Taxes on Goods shall be as specified in Special Terms. Any new Tax or variation in rate of applicable Taxes on Goods after issue of this PO and up to scheduled Delivery shall be to Buyer's account. Any increase in Taxes or implication of any new Taxes during the period wherein Delivery is delayed, for reasons not attributable to Buyer, shall be to Seller's account.				
	<b>4. Drawings</b>				
	Seller shall submit copies of Drawings to Buyer for approval. Notwithstanding any consent or approval of Buyer, Seller shall be responsible for any discrepancies, errors or omissions in the Drawings, documents and other particulars supplied by Seller.				
	<b>5. Packing, Forwarding and Transportation</b>				
	5.1. Unless otherwise specified in Special Terms, Basic Price shall be inclusive of packing, forwarding and transportation charges. Any loss/expense caused due to breakage, damage or pilferage of Goods while in transit shall be borne by Seller. Seller shall either appoint a carrier recommended by Buyer, or engage a carrier or transporter which is acceptable to Buyer.				
	5.2. Seller shall be responsible for complying with Central Goods and Services Act, 2017 ("CGST Act") and Central Goods and Services Tax Rules, 2017 ("CGST Rules"), generation of applicable e-way bill in accordance with the provisions thereof, as well as any extension, amendment and cancellation thereof, and Buyer shall provide the required details to Seller in this regard, upon request. Copy of e-way bill shall be provided along with details of dispatch vehicle and other transportation documents before carriage of Goods and e-way bill copy shall be handed over to Buyer upon Delivery. Any fine/penalty levied upon Buyer due to Seller's non-compliance with CGST Act and CGST Rules shall be recovered from Seller at actuals.				
	5.3. All Goods shall be carefully packed according to nature of Goods, and in a manner appropriate for safe and secure carriage of Goods in accordance with any instructions specified in Special Terms, or as per industry standards. All packing cases are non-returnable unless otherwise specified in Special Terms.				
	<b>6. Transit Insurance</b>				
	Unless otherwise specified in Special Terms, Seller shall procure transit risk insurance at its cost. The insurance procured shall cover all risks till Goods are Delivered and unloaded at the Delivery Point, unless otherwise specified in Special Terms.				
	<b>7. Inspection</b>				
	Buyer reserves the right to appoint a third party inspector or its own representative for inspection of Goods, or require Seller's technically qualified experts at Seller's works to carry out inspection on Buyer's behalf. Seller shall provide all assistance to Buyer in inspection of Goods, including but not limited to, providing access to Buyer to its works, and furnishing inspection reports and test certificates to Buyer.				
	<b>8. Acceptance and/or Rejection of Goods</b>				
	Final inspection of Goods for compliance with Specifications and the terms of this PO shall be performed upon Delivery, and Buyer's determination shall be final in this regard. Buyer reserves the right to reject Goods, in part or in full, that are non-compliant with Specifications and terms of this PO, and shall inform Seller of Buyer's determination in writing. No claim by Seller in respect of such rejection shall be entertained. Seller shall repair/replace the Defective Goods, at its own cost and risk, within a timeframe advised by Buyer. The rejected Goods shall be immediately retrieved by Seller. If Seller fails to retrieve such rejected Goods within thirty (30) days of such rejection, Buyer shall have the right, at Seller's risk and cost, to dispose such rejected Goods towards recovery of costs incurred by Buyer on storage, handling and disposal of such rejected Goods.				
	<b>9. Title and Risk</b>				
	Unless otherwise specified in PO, all Goods shall become the property of Buyer, on the earlier of: (i) completion of Delivery; or (ii) payment of PO Price by Buyer. The risk in Goods shall pass from Seller to Buyer upon Delivery.				
	<b>10. Defect Liability</b>				
	During Defect Liability Period, any Defect or damage found in Goods shall be promptly repaired, replaced or otherwise made good at Seller's cost. If Seller fails to remedy such Defect within the time period advised by Buyer, Buyer may, by providing a notice to Seller, proceed to rectify such Defect, and all costs incurred by Buyer in connection therewith shall be reimbursed by Seller, or deducted by Buyer from any amounts due to Seller.				
	<b>11. Fitment or Interchangeability Guarantee</b>				
	All Goods procured under this PO shall be interchangeable with certain other parts or components (as may be specified in PO), shall conform to Specifications and shall be identical to its corresponding main part or				

Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
	component, and shall be fully interchangeable (dimensionally and/or functionally, as applicable). Seller shall submit to Buyer a certificate guaranteeing the fitment-cum-interchangeability of such spares, components or parts upon Delivery.				
	<b>12. Risk Purchase</b>				
	In case Seller fails to complete Delivery or the Contract is terminated in accordance with Clause 18, then without prejudice to any other rights that Buyer may have under law or this PO, Buyer shall have the right to procure goods or equipment similar to Goods from a third party. In such an event, Seller shall be liable to reimburse additional costs incurred by Buyer on procurement of such goods or equipment.				
	<b>13. Representations and Warranties</b>				
	Seller represents and warrants to Buyer that: (i) it has full power and authority to execute and deliver this PO; (ii) the execution, delivery and performance of this PO by Seller does not and shall not conflict with or result in breach of any applicable laws; and (iii) Goods furnished by it shall be fit for the purposes and uses intended and capable of operation as per Specifications, and in accordance with this PO.				
	<b>14. Intellectual Property Rights</b>				
	Seller represents and warrants that Goods do not, and shall not, infringe any patent, utility model, design, trademark, copyright or other intellectual property right of any third party. The title and license to all designs, drawings, documentation, inventions and discoveries made by Seller while performing its obligations under this PO, shall be vested in Buyer, and Buyer shall be entitled to copy or reproduce documents, Drawings and information furnished by Seller in this regard for the purpose of which they are intended, without requiring Seller's permission.				
	<b>15. Indemnity</b>				
	Seller shall defend, indemnify and hold harmless Buyer, its employees and officers from and against any and all suits, actions or administrative proceedings, claims, losses, damages, costs and expenses of whatsoever nature, which Buyer may suffer, as a result of: (i) any infringement or alleged infringement of intellectual property rights of a third party; (ii) any fraud, gross negligence, wilful misconduct or illegal acts or omissions of Seller; or (iii) non-compliance with applicable laws by Seller.				
	<b>16. Limitation of Liability</b>				
	The aggregate liability of either Party under this PO shall not exceed PO Price, provided that the limitation shall not apply to: (i) any obligation of Seller to repair or replace Defects in Goods; or (ii) any liability pursuant to Seller's indemnity obligations set out in Clause 15.				
	<b>17. Force Majeure</b>				
	Each Party shall be excused from performance of their obligations under this PO and shall not be considered in default with respect to any obligation hereunder, if and to the extent that a failure of, or delay in performance is due to an event of Force Majeure, provided that the affected Party shall give notice of such event of Force Majeure to the other Party as a precondition to claiming relief for Force Majeure, as soon as reasonably practicable, but not later than seven (7) days after the date on which it knew or should reasonably have known of commencement of the event of Force Majeure. To the extent not prevented by an event of Force Majeure, the affected Party shall: (i) continue to perform its obligations under this PO; and (ii) use reasonable efforts to mitigate the effect of any event of Force Majeure.				
	<b>18. Termination</b>				
	Buyer reserves the right to terminate this PO either in part or full, by written notice to Seller: (i) for convenience; (ii) in the event any proceeding is instituted against Seller seeking to adjudicate Seller as bankrupt or insolvent, and the same has not been withdrawn or dismissed within ten (10) days of such institution; or (iii) in case of breach by Seller of its obligations under this PO. No claim shall lie against Buyer towards any losses suffered by Seller in this regard. Upon such termination, Buyer shall have an option of taking Delivery of completed portion of Goods, or requiring Seller to refund all amounts paid. Any terms that by their nature survive termination of this PO remain in effect until fulfilled, and shall apply to successors and assigns of the Parties.				
	<b>19. Governing Law and Dispute Resolution</b>				
	This PO shall be governed by laws of India and courts at Ahmedabad, Gujarat, India shall have exclusive jurisdiction in all matters relating to this PO for the purpose of dispute resolution and for enforcement of any action and proceedings arising out of this PO.				
	<b>20. Amendment</b>				
	Buyer reserves the right to modify terms of this PO at any point of time, by written notice to Seller, and Seller shall incorporate such modifications in the course of performing its obligations. If any such change results in an impact on PO Price or Delivery Schedule, Seller shall provide notice to Buyer, and Parties shall mutually agree upon an equitable adjustment to PO Price and Delivery Schedule, which shall be effective upon a written amendment to this PO.				

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Purchase Order  
P.O. Number : 1000152749

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Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
21. Confidentiality	<p>All information including, without limitation, any oral and written information disclosed by Buyer to Seller or any other person/entity acting for and on behalf of Seller, shall be deemed to be confidential and proprietary to Buyer. Seller shall not disclose or use any information supplied hereunder for a purpose other than for performance of its obligations under this PO, unless otherwise specified.</p>				
22. Anti-bribery and anti-corruption	<p>Seller covenants that neither Seller nor any of its affiliates, sub-suppliers or representatives shall offer or give any bribe, commission or gift to a representative of Buyer or its affiliates in relation to the obtaining or execution of this PO. Seller shall be liable for all losses suffered by Buyer on account of Seller's breach of this Clause, and Buyer may recover such losses by deduction, set-off or recovery from amounts otherwise due to Seller.</p>				
23. Assignment	<p>Seller shall not be entitled to assign any part of this PO or any benefit or interest thereunder without obtaining Buyer's prior written consent.</p>				
<p><b>Taxes &amp; Duties</b> GST APPLICABLE</p>					
ADANI WILMAR LTD			Seller's Acceptance		
Authorised Signatory			Signature and Date		

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adani  
wilmar

## Purchase Order

<b>VENDOR NAME &amp; ADDRESS</b> MECGALE PNEUMATICS PVT LTD HINGNA NAGPUR N 65 MIDC HINGNA ROAD 440016 NAGPUR State:Maharashtra GSTIN :27AADCM7418C1ZN State Code: 27 Tel : 9225344123 / Fax : Email : INFO@MECGALE.COM	<b>INFORMATION</b> P. O. No.: 1000153127 Date : 09.01.2021 Contact Person Quotation No & Date.  Inco Terms EXW Plant
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<b>BILLING ADDRESS</b> Adani Wilmar Limited Survey No.1601, Epuru 1B, Pantapalem Village,Muthukur Mandal 524323 NELLORE,KRISHNAPATNAM-NELLORE GSTIN : 37AABCA8056G1ZO	<b>CONSIGNEE ADDRESS</b> Adani Wilmar Limited Survey No.1601, Epuru 1B, Pantapalem Village,Muthukur Mandal 524323 NELLORE,KRISHNAPATNAM-NELLORE GSTIN No :37AABCA8056G1ZO
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<b>Payment Terms</b> Pay Immediately w/o Deduction
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Please supply the undermentioned materials subject to the conditions herein and overleaf. Currency : INR

Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
1	2065010533 HSN:84378020 SILO,GIC W/ACCESSORIES,CAP:200MT Integrated GST	1.00 /SET  5 %	1582809.00 /1 SET	1582809.00  79,140.45	31.03.2021
<b>SUMMARY</b>					
				<b>Total Gross Value</b>	<b>: 1,582,809.00</b>
				<b>Total Freight</b>	<b>: 0.00</b>
				<b>Total CGST</b>	<b>: 0.00</b>
				<b>Total SGST</b>	<b>: 0.00</b>
				<b>Total IGST</b>	<b>: 79,140.45</b>
				<b>Total CESS</b>	<b>: 0.00</b>
				<b>Total Order Value</b>	<b>: 1,661,949.45</b>

In Word : INR ONE MILLION SIX HUNDRED SIXTY-ONE THOUSAND NINE HUNDRED FORTY-NINE AND FORTY-FIVE Paise

**Terms & Conditions****General Terms & Conditions**

## 1. Definitions

Defined terms used herein or anywhere else in this PO, together with their respective grammatical variations and cognate expressions, shall have the meanings specified herein:

"Basic Price" means the amount payable by Buyer to Seller for purchase of Goods, including packing, forwarding, freight and insurance charges, unless specified otherwise in Special Terms.

"Buyer" means the company specified in this PO, including its legal successors and assigns.

"Defect" means any defect or damage to Goods on account of non-conformance of Goods with Specifications, including faulty design, engineering or workmanship of Goods affecting the ability of Goods to comply with Specifications.

"Defect Liability Period" means the period set out in Special Terms, during which Seller shall remain liable for all repairs or replacement of any Defects at its own cost and expense.

"Delivery" means the loading, delivery and ancillary services to be performed by Seller or its

Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
	representatives to deliver undamaged Goods at Delivery Point, in accordance with Delivery Term and as per other applicable conditions of this PO, and the terms #Deliver# or #Delivered# shall be construed accordingly.				
	"Delivery Point" means the location at which Goods shall be Delivered, as specified in Special Terms.				
	"Delivery Schedule" means the schedule for Delivery as set out in Special Terms.				
	"Delivery Term" means the delivery term applicable for Delivery of Goods, as specified in Special Terms.				
	"Drawings" means all drawings in respect of Goods, furnished by Buyer or Seller and approved by Buyer in writing.				
	"Force Majeure" means the occurrence of any event which is: (i) beyond the reasonable control of the affected Party; (ii) unavoidable, notwithstanding the reasonable care of the affected Party; and (iii) not a result of the affected Party's negligence or failure to perform its obligations, and which has a direct, material and adverse effect upon the affected Party's ability to perform its obligations under this PO, and such events shall mean acts of God, earthquake, volcanic activity, fire, flood or other natural disasters, war, invasions, riots, terrorism, civil disturbances or embargos.				
	"Goods" means the goods including spares, accessories and tools and tackles (as applicable) to be supplied by Seller as per the scope of work in terms of this PO, as specified in Special Terms.				
	"GST" means the applicable goods and services tax payable in terms of applicable law of India for the time being in effect, as applicable to supply of Goods under this PO.				
	"Party" means Buyer or Seller, as applicable.				
	"PO" means this purchase order issued by Buyer, together with any schedule, annexure or attachment to this PO, including Specifications and Drawings, along with amendments to any of the foregoing.				
	"PO Price" means the total of Basic Price and applicable GST, payable to Seller for performance of obligations under this PO, as specified in Special Terms.				
	"Price Schedule" means the schedule annexed to the PO, setting out the price payable in respect of Goods.				
	"Seller" means the successful bidder who is awarded this PO by Buyer.				
	"Special Terms" means special terms and conditions applicable for this PO and set out herein.				
	"Specifications" means all technical documents, specifications, guidelines, Drawings, latest international and Indian codes and standards applicable to Goods and any specific requirements that are attached to or set out in the PO or referred to in Special Terms.				
	"Taxes" shall mean and include taxes, duties, levies, cess, royalty, GST and similar imposts, whether in the nature of indirect tax or direct tax and whether or not imposed at the state, municipal or any other level.				
	2. Price, Terms and Mode of Payment				
	2.1. PO Price shall remain firm for the entire duration of this PO including extensions, if any, and shall not be subject to escalation for any reason whatsoever, unless as provided for in the PO or agreed otherwise by Buyer.				
	2.2. PO Price shall be paid by wire transfer as per the terms specified in Special Terms and subject to deductions and/or withholdings required under applicable laws. Seller agrees that Buyer shall have a right to set-off payments due and payable to Seller under this PO against any payment due and receivable from Seller. Any payment made by Buyer shall not be deemed to constitute acceptance by Buyer of Goods or any part(s) thereof.				
	3. Taxes and Duties				
	Applicable Taxes on Goods shall be as specified in Special Terms. Any new Tax or variation in rate of applicable Taxes on Goods after issue of this PO and up to scheduled Delivery shall be to Buyer's account. Any increase in Taxes or implication of any new Taxes during the period wherein Delivery is delayed, for reasons not attributable to Buyer, shall be to Seller's account.				
	4. Drawings				
	Seller shall submit copies of Drawings to Buyer for approval. Notwithstanding any consent or approval of Buyer, Seller shall be responsible for any discrepancies, errors or omissions in the Drawings, documents and other particulars supplied by Seller.				
	5. Packing, Forwarding and Transportation				
	5.1. Unless otherwise specified in Special Terms, Basic Price shall be inclusive of packing, forwarding and transportation charges. Any loss/expense caused due to breakage, damage or pilferage of Goods while in transit shall be borne by Seller. Seller shall either appoint a carrier recommended by Buyer, or engage a carrier or transporter which is acceptable to Buyer.				
	5.2. Seller shall be responsible for complying with Central Goods and Services Act, 2017 ("CGST Act") and				

Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
	<p>Central Goods and Services Tax Rules, 2017 ("CGST Rules"), generation of applicable e-way bill in accordance with the provisions thereof, as well any extension, amendment and cancellation thereof, and Buyer shall provide the required details to Seller in this regard, upon request. Copy of e-way bill shall be provided along with details of dispatch vehicle and other transportation documents before carriage of Goods and e-way bill copy shall be handed over to Buyer upon Delivery. Any fine/penalty levied upon Buyer due to Seller's non-compliance with CGST Act and CGST Rules shall be recovered from Seller at actuals.</p> <p>5.3. All Goods shall be carefully packed according to nature of Goods, and in a manner appropriate for safe and secure carriage of Goods in accordance with any instructions specified in Special Terms, or as per industry standards. All packing cases are non-returnable unless otherwise specified in Special Terms.</p> <p>6. Transit Insurance</p> <p>Unless otherwise specified in Special Terms, Seller shall procure transit risk insurance at its cost. The insurance procured shall cover all risks till Goods are Delivered and unloaded at the Delivery Point, unless otherwise specified in Special Terms.</p> <p>7. Inspection</p> <p>Buyer reserves the right to appoint a third party inspector or its own representative for inspection of Goods, or require Seller's technically qualified experts at Seller's works to carry out inspection on Buyer's behalf. Seller shall provide all assistance to Buyer in inspection of Goods, including but not limited to, providing access to Buyer to its works, and furnishing inspection reports and test certificates to Buyer.</p> <p>8. Acceptance and/or Rejection of Goods</p> <p>Final inspection of Goods for compliance with Specifications and the terms of this PO shall be performed upon Delivery, and Buyer's determination shall be final in this regard. Buyer reserves the right to reject Goods, in part or in full, that are non-compliant with Specifications and terms of this PO, and shall inform Seller of Buyer's determination in writing. No claim by Seller in respect of such rejection shall be entertained. Seller shall repair/replace the Defective Goods, at its own cost and risk, within a timeframe advised by Buyer. The rejected Goods shall be immediately retrieved by Seller. If Seller fails to retrieve such rejected Goods within thirty (30) days of such rejection, Buyer shall have the right, at Seller's risk and cost, to dispose such rejected Goods towards recovery of costs incurred by Buyer on storage, handling and disposal of such rejected Goods.</p> <p>9. Title and Risk</p> <p>Unless otherwise specified in PO, all Goods shall become the property of Buyer, on the earlier of: (i) completion of Delivery; or (ii) payment of PO Price by Buyer. The risk in Goods shall pass from Seller to Buyer upon Delivery.</p> <p>10. Defect Liability</p> <p>During Defect Liability Period, any Defect or damage found in Goods shall be promptly repaired, replaced or otherwise made good at Seller's cost. If Seller fails to remedy such Defect within the time period advised by Buyer, Buyer may, by providing a notice to Seller, proceed to rectify such Defect, and all costs incurred by Buyer in connection therewith shall be reimbursed by Seller, or deducted by Buyer from any amounts due to Seller.</p> <p>11. Fitment or Interchangeability Guarantee</p> <p>All Goods procured under this PO shall be interchangeable with certain other parts or components (as may be specified in PO), shall conform to Specifications and shall be identical to its corresponding main part or component, and shall be fully interchangeable (dimensionally and/or functionally, as applicable). Seller shall submit to Buyer a certificate guaranteeing the fitment-cum-interchangeability of such spares, components or parts upon Delivery.</p> <p>12. Risk Purchase</p> <p>In case Seller fails to complete Delivery or the Contract is terminated in accordance with Clause 18, then without prejudice to any other rights that Buyer may have under law or this PO, Buyer shall have the right to procure goods or equipment similar to Goods from a third party. In such an event, Seller shall be liable to reimburse additional costs incurred by Buyer on procurement of such goods or equipment.</p> <p>13. Representations and Warranties</p> <p>Seller represents and warrants to Buyer that: (i) it has full power and authority to execute and deliver this PO; (ii) the execution, delivery and performance of this PO by Seller does not and shall not conflict with or result in breach of any applicable laws; and (iii) Goods furnished by it shall be fit for the purposes and uses intended and capable of operation as per Specifications, and in accordance with this PO.</p> <p>14. Intellectual Property Rights</p> <p>Seller represents and warrants that Goods do not, and shall not, infringe any patent, utility model, design, trademark, copyright or other intellectual property right of any third party. The title and license to all designs, drawings, documentation, inventions and discoveries made by Seller while performing its obligations under this PO, shall be vested in Buyer, and Buyer shall be entitled to copy or reproduce</p>				

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Purchase Order  
P.O. Number : 1000153127

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Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
	documents, Drawings and information furnished by Seller in this regard for the purpose of which they are intended, without requiring Seller's permission.				
	<p>15. Indemnity</p> <p>Seller shall defend, indemnify and hold harmless Buyer, its employees and officers from and against any and all suits, actions or administrative proceedings, claims, losses, damages, costs and expenses of whatsoever nature, which Buyer may suffer, as a result of: (i) any infringement or alleged infringement of intellectual property rights of a third party; (ii) any fraud, gross negligence, wilful misconduct or illegal acts or omissions of Seller; or (iii) non-compliance with applicable laws by Seller.</p>				
	<p>16. Limitation of Liability</p> <p>The aggregate liability of either Party under this PO shall not exceed PO Price, provided that the limitation shall not apply to: (i) any obligation of Seller to repair or replace Defects in Goods; or (ii) any liability pursuant to Seller's indemnity obligations set out in Clause 15.</p>				
	<p>17. Force Majeure</p> <p>Each Party shall be excused from performance of their obligations under this PO and shall not be considered in default with respect to any obligation hereunder, if and to the extent that a failure of, or delay in performance is due to an event of Force Majeure, provided that the affected Party shall give notice of such event of Force Majeure to the other Party as a precondition to claiming relief for Force Majeure, as soon as reasonably practicable, but not later than seven (7) days after the date on which it knew or should reasonably have known of commencement of the event of Force Majeure. To the extent not prevented by an event of Force Majeure, the affected Party shall: (i) continue to perform its obligations under this PO; and (ii) use reasonable efforts to mitigate the effect of any event of Force Majeure.</p>				
	<p>18. Termination</p> <p>Buyer reserves the right to terminate this PO either in part or full, by written notice to Seller: (i) for convenience; (ii) in the event any proceeding is instituted against Seller seeking to adjudicate Seller as bankrupt or insolvent, and the same has not been withdrawn or dismissed within ten (10) days of such institution; or (iii) in case of breach by Seller of its obligations under this PO. No claim shall lie against Buyer towards any losses suffered by Seller in this regard. Upon such termination, Buyer shall have an option of taking Delivery of completed portion of Goods, or requiring Seller to refund all amounts paid. Any terms that by their nature survive termination of this PO remain in effect until fulfilled, and shall apply to successors and assigns of the Parties.</p>				
	<p>19. Governing Law and Dispute Resolution</p> <p>This PO shall be governed by laws of India and courts at Ahmedabad, Gujarat, India shall have exclusive jurisdiction in all matters relating to this PO for the purpose of dispute resolution and for enforcement of any action and proceedings arising out of this PO.</p>				
	<p>20. Amendment</p> <p>Buyer reserves the right to modify terms of this PO at any point of time, by written notice to Seller, and Seller shall incorporate such modifications in the course of performing its obligations. If any such change results in an impact on PO Price or Delivery Schedule, Seller shall provide notice to Buyer, and Parties shall mutually agree upon an equitable adjustment to PO Price and Delivery Schedule, which shall be effective upon a written amendment to this PO.</p>				
	<p>21. Confidentiality</p> <p>All information including, without limitation, any oral and written information disclosed by Buyer to Seller or any other person/entity acting for and on behalf of Seller, shall be deemed to be confidential and proprietary to Buyer. Seller shall not disclose or use any information supplied hereunder for a purpose other than for performance of its obligations under this PO, unless otherwise specified.</p>				
	<p>22. Anti-bribery and anti-corruption</p> <p>Seller covenants that neither Seller nor any of its affiliates, sub-suppliers or representatives shall offer or give any bribe, commission or gift to a representative of Buyer or its affiliates in relation to the obtaining or execution of this PO. Seller shall be liable for all losses suffered by Buyer on account of Seller's breach of this Clause, and Buyer may recover such losses by deduction, set-off or recovery from amounts otherwise due to Seller.</p>				
	<p>23. Assignment</p> <p>Seller shall not be entitled to assign any part of this PO or any benefit or interest thereunder without obtaining Buyer's prior written consent.</p>				
ADANI WILMAR LTD				Seller's Acceptance	
Authorised Signatory				Signature and Date	

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adani  
wilmar

## Purchase Order

<b>VENDOR NAME &amp; ADDRESS</b> A K PIPE AND STEEL BROADWAY 1ST FLOOR 108 600108 CHENNAI State:Tamil Nadu GSTIN :33BFYPS5046A1Z9 State Code: 33 Tel : 9677204921 / Fax : Email : AKPIPESTEEL@GMAIL.COM	<b>INFORMATION</b> <b>P. O. No.:</b> 1000153129 <b>Date :</b> 09.01.2021 <b>Contact Person</b> <b>Quotation No &amp; Date.</b>  <b>Inco Terms</b> EXW Ex-Works
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<b>BILLING ADDRESS</b> Adani Wilmar Limited Survey No.1601, Epuru 1B, Pantapalem Village,Muthukur Mandal 524323 NELLORE,KRISHNAPATNAM-NELLORE GSTIN : 37AABCA8056G1ZO	<b>CONSIGNEE ADDRESS</b> Adani Wilmar Limited Survey No.1601, Epuru 1B, Pantapalem Village,Muthukur Mandal 524323 NELLORE,KRISHNAPATNAM-NELLORE GSTIN No :37AABCA8056G1ZO
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<b>Payment Terms</b> Immediately after receipt of material
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Please supply the undermentioned materials subject to the conditions herein and overleaf. Currency : INR

Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
1	7847210653 HSN:72166900 BEAM,MED,MS,ISMB,300MM Frt/Qty.diff ven-lte Integrated GST	1.00 /MT	45,540.00 /I MT	45,540.00 900.00 8,197.20	30.01.2021
2	7847210063 HSN:72166900 BEAM,MED,MS,ISMB,200MM Frt/Qty.diff ven-lte Integrated GST	2.50 /MT	44,550.00 /I MT	111,375.00 2,250.00 20,047.50	30.01.2021
3	7890050383 HSN:72161000 BEAM,I,MS,ISMB,400MM Frt/Qty.diff ven-lte Integrated GST	3.50 /MT	46,530.00 /I MT	162,855.00 3,150.00 29,313.90	30.01.2021
4	7847210063 HSN:72166900 BEAM,MED,MS,ISMB,200MM Frt/Qty.diff ven-lte Integrated GST	0.80 /MT	44,550.00 /I MT	35,640.00 720.00 6,415.20	30.01.2021
5	7843252473 HSN:72081000 CHEQURED PLATE,MS,4MM Integrated GST	4,000.00 /KG	56.00 /I KG	224,000.00 40,320.00	30.01.2021
6	6142010233 HSN:73069090	200.00 /M	73.00 /I M	14,600.00	30.01.2021

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Purchase Order  
P.O. Number : 1000153129

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Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
	RAILING PIPE,MS,SZ:25MM Frt/Qty,diff ven-lte Integrated GST	3,750.00 18 %		2,628.00	
7	7843252333 HSN:72082510 PLATE MS 20 MM Integrated GST	500.00 /KG 18 %	46.00 /1 KG	23,000.00	30.01.2021
8	7843252303 HSN:72082510 PLATE MS 8 MM Frt/Qty,diff ven-lte Integrated GST	15,000.00 /KG 45,300.00 18 %	48.70 /1 KG	730,500.00	30.01.2021
				131,490.00	

**SUMMARY**

Total Gross Value	: 1,347,510.00
Total Freight	: 56,070.00
Total CGST	: 0.00
Total SGST	: 0.00
Total IGST	: 242,551.80
Total CESS	: 0.00

Total Order Value : 1,590,061.80

In Word : INR ONE MILLION FIVE HUNDRED NINETY THOUSAND SIXTY-ONE ANDEIGHTY Paise

Terms & Conditions

**General Terms & Conditions**

1. Definitions

Defined terms used herein or anywhere else in this PO, together with their respective grammatical variations and cognate expressions, shall have the meanings specified herein:

"Basic Price" means the amount payable by Buyer to Seller for purchase of Goods, including packing, forwarding, freight and insurance charges, unless specified otherwise in Special Terms.

"Buyer" means the company specified in this PO, including its legal successors and assigns.

"Defect" means any defect or damage to Goods on account of non-conformance of Goods with Specifications, including faulty design, engineering or workmanship of Goods affecting the ability of Goods to comply with Specifications.

"Defect Liability Period" means the period set out in Special Terms, during which Seller shall remain liable for all repairs or replacement of any Defects at its own cost and expense.

"Delivery" means the loading, delivery and ancillary services to be performed by Seller or its representatives to deliver undamaged Goods at Delivery Point, in accordance with Delivery Term and as per other applicable conditions of this PO, and the terms #Deliver# or #Delivered# shall be construed accordingly.

"Delivery Point" means the location at which Goods shall be Delivered, as specified in Special Terms.

"Delivery Schedule" means the schedule for Delivery as set out in Special Terms.

"Delivery Term" means the delivery term applicable for Delivery of Goods, as specified in Special Terms.

"Drawings" means all drawings in respect of Goods, furnished by Buyer or Seller and approved by Buyer in writing.

"Force Majeure" means the occurrence of any event which is: (i) beyond the reasonable control of the affected Party; (ii) unavoidable, notwithstanding the reasonable care of the affected Party; and (iii) not a result of the affected Party's negligence or failure to perform its obligations, and which has a direct, material and adverse effect upon the affected Party's ability to perform its obligations under this PO, and such events shall mean acts of God, earthquake, volcanic activity, fire, flood or other natural disasters, war, invasions, riots, terrorism, civil disturbances or embargos.

"Goods" means the goods including spares, accessories and tools and tackles (as applicable) to be supplied by Seller as per the scope of work in terms of this PO, as specified in Special Terms.

Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
<p>"GST" means the applicable goods and services tax payable in terms of applicable law of India for the time being in effect, as applicable to supply of Goods under this PO.</p>					
<p>"Party" means Buyer or Seller, as applicable.</p>					
<p>"PO" means this purchase order issued by Buyer, together with any schedule, annexure or attachment to this PO, including Specifications and Drawings, along with amendments to any of the foregoing.</p>					
<p>"PO Price" means the total of Basic Price and applicable GST, payable to Seller for performance of obligations under this PO, as specified in Special Terms.</p>					
<p>"Price Schedule" means the schedule annexed to the PO, setting out the price payable in respect of Goods.</p>					
<p>"Seller" means the successful bidder who is awarded this PO by Buyer.</p>					
<p>"Special Terms" means special terms and conditions applicable for this PO and set out herein.</p>					
<p>"Specifications" means all technical documents, specifications, guidelines, Drawings, latest international and Indian codes and standards applicable to Goods and any specific requirements that are attached to or set out in the PO or referred to in Special Terms.</p>					
<p>"Taxes" shall mean and include taxes, duties, levies, cess, royalty, GST and similar imposts, whether in the nature of indirect tax or direct tax and whether or not imposed at the state, municipal or any other level.</p>					
<p>2. Price, Terms and Mode of Payment</p>					
<p>2.1. PO Price shall remain firm for the entire duration of this PO including extensions, if any, and shall not be subject to escalation for any reason whatsoever, unless as provided for in the PO or agreed otherwise by Buyer.</p>					
<p>2.2. PO Price shall be paid by wire transfer as per the terms specified in Special Terms and subject to deductions and/or withholdings required under applicable laws. Seller agrees that Buyer shall have a right to set-off payments due and payable to Seller under this PO against any payment due and receivable from Seller. Any payment made by Buyer shall not be deemed to constitute acceptance by Buyer of Goods or any part(s) thereof.</p>					
<p>3. Taxes and Duties</p>					
<p>Applicable Taxes on Goods shall be as specified in Special Terms. Any new Tax or variation in rate of applicable Taxes on Goods after issue of this PO and up to scheduled Delivery shall be to Buyer's account. Any increase in Taxes or implication of any new Taxes during the period wherein Delivery is delayed, for reasons not attributable to Buyer, shall be to Seller's account.</p>					
<p>4. Drawings</p>					
<p>Seller shall submit copies of Drawings to Buyer for approval. Notwithstanding any consent or approval of Buyer, Seller shall be responsible for any discrepancies, errors or omissions in the Drawings, documents and other particulars supplied by Seller.</p>					
<p>5. Packing, Forwarding and Transportation</p>					
<p>5.1. Unless otherwise specified in Special Terms, Basic Price shall be inclusive of packing, forwarding and transportation charges. Any loss/expense caused due to breakage, damage or pilferage of Goods while in transit shall be borne by Seller. Seller shall either appoint a carrier recommended by Buyer, or engage a carrier or transporter which is acceptable to Buyer.</p>					
<p>5.2. Seller shall be responsible for complying with Central Goods and Services Act, 2017 ("CGST Act") and Central Goods and Services Tax Rules, 2017 ("CGST Rules"), generation of applicable e-way bill in accordance with the provisions thereof, as well any extension, amendment and cancellation thereof, and Buyer shall provide the required details to Seller in this regard, upon request. Copy of e-way bill shall be provided along with details of dispatch vehicle and other transportation documents before carriage of Goods and e-way bill copy shall be handed over to Buyer upon Delivery. Any fine/penalty levied upon Buyer due to Seller's non-compliance with CGST Act and CGST Rules shall be recovered from Seller at actuals.</p>					
<p>5.3. All Goods shall be carefully packed according to nature of Goods, and in a manner appropriate for safe and secure carriage of Goods in accordance with any instructions specified in Special Terms, or as per industry standards. All packing cases are non-returnable unless otherwise specified in Special Terms.</p>					
<p>6. Transit Insurance</p>					
<p>Unless otherwise specified in Special Terms, Seller shall procure transit risk insurance at its cost. The insurance procured shall cover all risks till Goods are Delivered and unloaded at the Delivery Point, unless otherwise specified in Special Terms.</p>					
<p>7. Inspection</p>					
<p>Buyer reserves the right to appoint a third party inspector or its own representative for inspection of Goods, or require Seller's technically qualified experts at Seller's works to carry out inspection on Buyer's</p>					

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Purchase Order  
P.O. Number : 1000153129

Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
behalf. Seller shall provide all assistance to Buyer in inspection of Goods, including but not limited to, providing access to Buyer to its works, and furnishing inspection reports and test certificates to Buyer.					
8. Acceptance and/or Rejection of Goods					
Final inspection of Goods for compliance with Specifications and the terms of this PO shall be performed upon Delivery, and Buyer's determination shall be final in this regard. Buyer reserves the right to reject Goods, in part or in full, that are non-compliant with Specifications and terms of this PO, and shall inform Seller of Buyer's determination in writing. No claim by Seller in respect of such rejection shall be entertained. Seller shall repair/replace the Defective Goods, at its own cost and risk, within a timeframe advised by Buyer. The rejected Goods shall be immediately retrieved by Seller. If Seller fails to retrieve such rejected Goods within thirty (30) days of such rejection, Buyer shall have the right, at Seller's risk and cost, to dispose such rejected Goods towards recovery of costs incurred by Buyer on storage, handling and disposal of such rejected Goods.					
9. Title and Risk					
Unless otherwise specified in PO, all Goods shall become the property of Buyer, on the earlier of: (i) completion of Delivery; or (ii) payment of PO Price by Buyer. The risk in Goods shall pass from Seller to Buyer upon Delivery.					
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11. Fitment or Interchangeability Guarantee					
All Goods procured under this PO shall be interchangeable with certain other parts or components (as may be specified in PO), shall conform to Specifications and shall be identical to its corresponding main part or component, and shall be fully interchangeable (dimensionally and/or functionally, as applicable). Seller shall submit to Buyer a certificate guaranteeing the fitment-cum-interchangeability of such spares, components or parts upon Delivery.					
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13. Representations and Warranties					
Seller represents and warrants to Buyer that: (i) it has full power and authority to execute and deliver this PO; (ii) the execution, delivery and performance of this PO by Seller does not and shall not conflict with or result in breach of any applicable laws; and (iii) Goods furnished by it shall be fit for the purposes and uses intended and capable of operation as per Specifications, and in accordance with this PO.					
14. Intellectual Property Rights					
Seller represents and warrants that Goods do not, and shall not, infringe any patent, utility model, design, trademark, copyright or other intellectual property right of any third party. The title and license to all designs, drawings, documentation, inventions and discoveries made by Seller while performing its obligations under this PO, shall be vested in Buyer, and Buyer shall be entitled to copy or reproduce documents, Drawings and information furnished by Seller in this regard for the purpose of which they are intended, without requiring Seller's permission.					
15. Indemnity					
Seller shall defend, indemnify and hold harmless Buyer, its employees and officers from and against any and all suits, actions or administrative proceedings, claims, losses, damages, costs and expenses of whatsoever nature, which Buyer may suffer, as a result of: (i) any infringement or alleged infringement of intellectual property rights of a third party; (ii) any fraud, gross negligence, willful misconduct or illegal acts or omissions of Seller; or (iii) non-compliance with applicable laws by Seller.					
16. Limitation of Liability					
The aggregate liability of either Party under this PO shall not exceed PO Price, provided that the limitation shall not apply to: (i) any obligation of Seller to repair or replace Defects in Goods; or (ii) any liability pursuant to Seller's indemnity obligations set out in Clause 15.					
17. Force Majeure					
Each Party shall be excused from performance of their obligations under this PO and shall not be considered in default with respect to any obligation hereunder, if and to the extent that a failure of, or					

Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
	<p>delay in performance is due to an event of Force Majeure, provided that the affected Party shall give notice of such event of Force Majeure to the other Party as a precondition to claiming relief for Force Majeure, as soon as reasonably practicable, but not later than seven (7) days after the date on which it knew or should reasonably have known of commencement of the event of Force Majeure. To the extent not prevented by an event of Force Majeure, the affected Party shall: (i) continue to perform its obligations under this PO; and (ii) use reasonable efforts to mitigate the effect of any event of Force Majeure.</p> <p><b>18. Termination</b></p> <p>Buyer reserves the right to terminate this PO either in part or full, by written notice to Seller: (i) for convenience; (ii) in the event any proceeding is instituted against Seller seeking to adjudicate Seller as bankrupt or insolvent, and the same has not been withdrawn or dismissed within ten (10) days of such institution; or (iii) in case of breach by Seller of its obligations under this PO. No claim shall lie against Buyer towards any losses suffered by Seller in this regard. Upon such termination, Buyer shall have an option of taking Delivery of completed portion of Goods, or requiring Seller to refund all amounts paid. Any terms that by their nature survive termination of this PO remain in effect until fulfilled, and shall apply to successors and assigns of the Parties.</p> <p><b>19. Governing Law and Dispute Resolution</b></p> <p>This PO shall be governed by laws of India and courts at Ahmedabad, Gujarat, India shall have exclusive jurisdiction in all matters relating to this PO for the purpose of dispute resolution and for enforcement of any action and proceedings arising out of this PO.</p> <p><b>20. Amendment</b></p> <p>Buyer reserves the right to modify terms of this PO at any point of time, by written notice to Seller, and Seller shall incorporate such modifications in the course of performing its obligations. If any such change results in an impact on PO Price or Delivery Schedule, Seller shall provide notice to Buyer, and Parties shall mutually agree upon an equitable adjustment to PO Price and Delivery Schedule, which shall be effective upon a written amendment to this PO.</p> <p><b>21. Confidentiality</b></p> <p>All information including, without limitation, any oral and written information disclosed by Buyer to Seller or any other person/entity acting for and on behalf of Seller, shall be deemed to be confidential and proprietary to Buyer. Seller shall not disclose or use any information supplied hereunder for a purpose other than for performance of its obligations under this PO, unless otherwise specified.</p> <p><b>22. Anti-bribery and anti-corruption</b></p> <p>Seller covenants that neither Seller nor any of its affiliates, sub-suppliers or representatives shall offer or give any bribe, commission or gift to a representative of Buyer or its affiliates in relation to the obtaining or execution of this PO. Seller shall be liable for all losses suffered by Buyer on account of Seller's breach of this Clause, and Buyer may recover such losses by deduction, set-off or recovery from amounts otherwise due to Seller.</p> <p><b>23. Assignment</b></p> <p>Seller shall not be entitled to assign any part of this PO or any benefit or interest thereunder without obtaining Buyer's prior written consent.</p>				
ADANI WILMAR LTD				Seller's Acceptance	
Authorised Signatory				Signature and Date	

Purchase Order

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adani  
wilmar

<b>VENDOR NAME &amp; ADDRESS</b> MADINENI INFRA DEVELOPERS PANTAPALEM MATHUKUR MANDAL, SPSR NELLORE 1-144,EPURU BIT-1B, 524323 NELLORE State:Andhra Pradesh GSTIN :37ABAFM9467E1Z0 State Code: 37 Attention: M MALLIKARJUNA NAIDU Tel : 9440808409 / Fax : Email : MADNENIMALLI999@GMAIL.COM	<b>INFORMATION</b> P. O. No.: 1500134484 Date : 09.01.2021 Contact Person Quotation No & Date.  Inco Terms AOS At Our Site
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<b>BILLING ADDRESS</b> Adani Wilmar Limited Survey No.1601, Epuru 1B, Pantapalem Village,Muthukur Mandal 524323 NELLORE,KRISHNAPATNAM-NELLORE GSTIN : 37AABCA8056G1Z0	<b>CONSIGNEE ADDRESS</b> Adani Wilmar Limited Survey No.1601, Epuru 1B, Pantapalem Village,Muthukur Mandal 524323 NELLORE,KRISHNAPATNAM-NELLORE GSTIN No :37AABCA8056G1Z0
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**Payment Terms**  
Against Delivery

Please supply the undermentioned materials subject to the conditions herein and overleaf. Currency : INR

Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
1	HSN:998719 ASH SILO CIVIL WORK	1.00 /AU	359,677.70 /1 AU	359,677.70	31.03.2021
	Central GST	9 %		32,370.99	
	State GST	9 %		32,370.99	
<b>SUMMARY</b>					
				<b>Total Gross Value</b>	: 359,677.70
				<b>Total Freight</b>	: 0.00
				<b>Total CGST</b>	: 32,370.99
				<b>Total SGST</b>	: 32,370.99
				<b>Total IGST</b>	: 0.00
				<b>Total CESS</b>	: 0.00
				<b>Total Order Value</b>	: 424,419.68

In Word : INR FOUR HUNDRED TWENTY-FOUR THOUSAND FOUR HUNDRED NINETEEN ANDSIXTY-EIGHT Paise

Terms & Conditions

**General Terms & Conditions**

1. Definitions

Defined terms used herein or anywhere else in this SO, together with their respective grammatical variations and cognate expressions, shall have the meanings specified herein:

"Basic Price" means the amount payable by Owner to Contractor for performance of Services, including labour charges, cost of materials, consumables, tools and tackles, construction equipment, insurance charges, margin, overheads and all other costs associated with the performance of Services, unless specified otherwise in Special Conditions.

"Completion" means the completion of Services as per Specifications and in accordance with this SO.

"Completion Schedule" means the schedule for Completion as set out in Special Conditions.

"Contractor" means the successful bidder who is awarded this SO by Owner.

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Purchase Order  
P.O. Number : 1500134484

Page 2 of 6

Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
	<p>"Defect" means any defect arising from or deficiency in Services on account of non-conformance of Services with Specifications.</p> <p>"Defect Liability Period" means the period set out in Special Conditions, during which Contractor shall remain liable for all repairs or replacement of any Defects at its own cost and expense.</p> <p>"Drawings and Documents" means all drawings, designs, models, manuals, documents, plans and certificates in respect of Services, furnished by Owner or Contractor and approved by Owner in writing.</p> <p>"Effective Date" means the date of issuance of this SO by Owner to Contractor, unless otherwise specified in Special Conditions.</p> <p>"Final Invoice" means the invoice raised by Contractor on Completion of Services in respect of all outstanding amounts.</p> <p>"Force Majeure" means the occurrence of any event which is: (i) beyond the reasonable control of the affected Party; (ii) unavoidable, notwithstanding the reasonable care of the affected Party; and (iii) not a result of the affected Party's negligence or failure to perform its obligations, and which has a direct, material and adverse effect upon the affected Party's ability to perform its obligations under this SO, and such events shall mean acts of God, earthquake, volcanic activity, fire, flood or other natural disasters, war, invasions, riots, terrorism, civil disturbances or embargos.</p> <p>"Free Issue Material" means the material supplied free of charge by Owner to Contractor in accordance with Clause 11 and as per the list mentioned in Special Conditions.</p> <p>"Good Industry Practice" means standards, methods, techniques and procedures that are employed by leading, reasonable and prudent services providers in India.</p> <p>"GST" means the applicable goods and services tax payable in terms of applicable law of India for the time being in effect, as applicable to performance of Services under this SO.</p> <p>"Owner" means the company issuing this SO, including its legal successors and assigns.</p> <p>"Party" means Owner or Contractor, as applicable.</p> <p>"Price Schedule" means the schedule annexed to the SO, setting out the price payable in respect of Services.</p> <p>"Running Account Bill" means the periodic bills raised by Contractor based on the progress of Services, but shall not include the Final Invoice.</p> <p>"Services" means the services to be performed by Contractor as per Specifications and scope of work in terms of this SO, as specified in Special Conditions.</p> <p>"Site" means the location at which Services (or any portion thereof) are to be performed, as specified in Special Conditions.</p> <p>"SO" means this service order issued by Owner, together with any schedule, annexure or attachment thereto, including Specifications and Drawings and Documents, along with amendments to any of the foregoing.</p> <p>"SO Price" means the total of Basic Price and applicable Taxes, payable to Contractor for performance of its obligations under this SO, as specified in Special Conditions.</p> <p>"Special Conditions" means special conditions of contract applicable for this SO and as set out therein.</p> <p>"Specifications" means all technical documents, specifications, guidelines, Drawings and Documents, performance indicators, latest international and Indian codes and standards and other parameters applicable to Services and any specific requirements that are attached to or set out in the SO.</p> <p>"Taxes" shall mean and include taxes, duties, levies, cess, royalty, GST and similar imposts, whether in the nature of indirect tax or direct tax and whether or not imposed at the state, municipal or any other level.</p> <p>"Term" has the meaning assigned to the term in Clause 2.</p> <p>2. Term</p> <p>This SO shall be in full force and effect from the Effective Date and shall continue to be in subsistence until all obligations under this SO have been fulfilled by the Parties, unless terminated earlier in accordance with Clause 23 ("Term").</p> <p>3. Price, Terms and Mode of Payment</p> <p>3.1. SO Price shall remain firm during the Term including extensions, if any, and shall not be subject to escalation for any reason whatsoever, unless as provided for in the SO or agreed otherwise by Owner. No idling charges, down-time charges or any charges in respect of mobilisation or demobilisation shall be payable to Contractor for any reason whatsoever.</p>				

Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
	<p>3.2. SO Price shall be paid by wire transfer as per the terms specified in Special Conditions and subject to deductions and/or withholdings required under applicable laws. Contractor may raise Running Account Bills and/or the Final Invoice for claiming payment of the SO Price, as may be specified in Special Conditions. Contractor agrees that Owner shall have a right to set-off payments due and payable to Contractor under this SO against any payment due and receivable from Contractor. Any payment made by Owner shall not be deemed to constitute acceptance by Owner of Services or any part(s) thereof.</p>				
	<p>4. Taxes</p>				
	<p>Applicable Taxes on Services shall be as specified in Special Conditions. Any new Tax or variation in rate of applicable Taxes on Services after issue of this SO and up to scheduled Completion shall be to Owner's account. Any increase in Taxes or implication of any new Taxes or duties during the period wherein Completion is delayed, for reasons not attributable to Owner, shall be to Contractor's account.</p>				
	<p>5. Location for Performing Services; Mobilisation</p>				
	<p>Depending upon nature of Services and requirements of Owner, Contractor shall be required to perform Services from its premises, at Site or any other location as may be specified in Special Conditions. In addition to rendering Services from its premises, Contractor agrees to provide, from time to time, as may be required, sufficient personnel at Site including any other premises as directed by Owner where any part of Services is required to be performed. Contractor shall be responsible for mobilizing all necessary trained personnel in order to complete Services as per the Completion Schedule.</p>				
	<p>6. Utilities and Facilities at Site</p>				
	<p>6.1. Unless specified otherwise in Special Conditions, Contractor shall, at its cost, be responsible for (i) construction and maintenance of office and storage facilities at Site; and (ii) arrangement of water, electricity and other utilities for performing Services at Site.</p>				
	<p>6.2. Contractor shall use energy efficient equipment, tools and machineries for performing Services and related activities and shall perform Services in a manner which would optimise the energy consumption by Contractor.</p>				
	<p>7. Drawings and Documents</p>				
	<p>Contractor shall submit copies of Drawings and Documents to Owner for approval. Notwithstanding any consent or approval of Owner, Contractor shall be responsible for any discrepancies, errors or omissions in the Drawings and Documents and other particulars supplied by Contractor.</p>				
	<p>8. Personnel</p>				
	<p>8.1. Contractor shall be solely responsible for all personnel engaged for the performance of Services, without any recourse to Owner. The personnel shall possess suitable competence, ability, skill, expertise, training and qualifications as is required for the performance of Contractor's obligations under this SO. Owner reserves the right to require Contractor to cause removal or replacement of any personnel indulging in misconduct or acting in a manner which is non-compliant with this SO or prejudicial to health, safety, the protection of the project or environment.</p>				
	<p>8.2. Contractor shall require its subcontractors and personnel engaged in performance of Services to comply with this SO and relevant labour laws, including laws relating to employment, provident fund, health, safety, welfare and immigration. Contractor shall undertake background verification and screening for criminal records in respect of all personnel engaged for performance of Services.</p>				
	<p>8.3. Contractor shall be liable and responsible for all payments to its personnel, including salaries, wages, Taxes, allowances and other benefits in accordance with the laws. Contractor shall, at its own cost, make arrangements for the engagement of all personnel, local or otherwise, including their boarding and lodging and transport.</p>				
	<p>9. Scope of Services and Work Program</p>				
	<p>9.1. Services to be performed by Contractor shall be as specified in the Special Conditions. Contractor shall perform Services in accordance with Specifications and shall not perform any extra and/or additional work that is not a part of Services till such additional work is included within the scope of Services by way of an amendment to this SO.</p>				
	<p>9.2. Contractor shall, within [fifteen (15)] days from the date of release of this SO, submit to Owner a detailed program of performance of Services by Contractor, presenting the sequence in which Contractor proposes to schedule, program and perform all obligations under this SO. The program so submitted by Contractor shall be in accordance with the Completion Schedule.</p>				
	<p>10. Quality Assurance</p>				
	<p>Contractor shall perform Services strictly in accordance with Drawings and Documents, Specifications, Good Industry Practice and all terms and conditions specified in this SO. Contractor shall also strictly follow all quality assurance or quality control plans and procedures as approved by Owner for Services. Non-compliance of any such regulation shall lead to non-acceptance of Services and render Contractor responsible for payment of any costs or damages that Owner may impose upon Contractor for the</p>				

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Purchase Order  
P.O. Number : 1500134484

Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
	same.				
	<p><b>11. Insurance</b></p> <p>Unless otherwise specified in Special Conditions, Contractor shall procure at its cost, all insurances required to be obtained by Contractor in terms of applicable law, including workmen#compensation, employees# state insurancepublic liability insurance and insurance for all its employees, equipment, vehicles, and other assets engaged in the performance of Services.</p>				
	<p><b>12. Free Issue Material</b></p> <p>12.1. Owner may supply Free Issue Materials to Contractor, as set out inSpecial Conditions, from its stores. Contractor shall take possession ofsuch Free Issue Materials and transport the same from Owner#s stores to Site. Upon taking possession of Free Issue Materials, Contractor shall be responsible for safe custody and transport of such Free Issue Materials and maintenance of accounts in respect of Free Issue Materials.</p> <p>12.2. Contractor shall submit a consumption statement for Free Issue Material along with each Running Account Bill and/or Final Invoice raised, as the case may be, in a format as may be specified by Owner, which shall tally with the balance Free Issue Material and scrap available with Contractor. Owner reserves the right to withhold payment in case the reconciliation statement is not submitted to the satisfaction of Owner. On Completion, surplus Free Issue Material shall be returned by Contractor to Owner#s stores, at the risk and cost of Contractor.</p> <p>12.3. Other than the limits for allowable wastage, including returnable scrap (if any) for specified Free Issue Materials, no wastage shall be allowed for Free Issue Materials. Owner shall have the right to recover the landed cost (i.e. cost plus freight and Taxes) incurred by Owner in respect of any Free Issue Material consumed in excess of the theoreticalconsumption (including allowable wastage and returnable scrap generated therefrom), from the amounts due and payable to Contractor.</p>				
	<p><b>13. Compliance with Applicable Law and Site Regulations</b></p> <p>13.1. Contractor shall and shall also ensure that its subcontractors andtheir respective personnel abide by all applicable laws relating to performance of Services, including environmental laws. Contractor shall take all necessary care that Services are performed with the minimum possible impact on the environment and local community in respect of land and occupants affected by or adjacent to Site.</p> <p>13.2. Contractor shall comply with the specific rules and regulations (including safety regulations) to be observed during performance of Services and while Contractor is at Site, as provided by Owner. Contractor shall ensure that its agents, labourers and personnel also comply with the said rules and regulations, which shall include rules inrespect of security, safety of the property, facilities, assets and people at Site, gate control, sanitation, medical care and fire prevention.</p> <p>13.3. Contractor shall also strictly comply with standard safety norms, rules and regulations prevalent in the industry while performing its obligations under the SO.</p> <p>13.4. Contractor shall be responsible for any damage or injury to persons or property of Owner or third parties caused as a result of actor omissions of Contractor in the course of performing Services under this SO.</p>				
	<p><b>14. Permits and Licenses</b></p> <p>Contractor shall obtain and maintain all necessary authorisations and clearances, including all visa, work permits and other immigration requirements, which may be required to be obtained and maintained under applicable laws. Contractor shall maintain all records and registers as per the provisions of applicable labour laws and shall be solely liable for any consequences arising out of non-compliance with applicable laws by itself or by its subcontractors, agents or personnel. Any incidental expenses for complying with applicable laws shall be borne by Contractor.</p>				
	<p><b>15. Inspection and Acceptance of Services</b></p> <p>15.1. Owner shall be entitled to inspect, audit and review at any and all times the performance of Services at any and all places where such Services are to be, or are being performed. Owner reserves the right to appoint a third party inspector or its own representative for inspectionof Services. Contractor shall provide all assistance to Owner in inspection of Services, including but not limited to furnishing inspection reports and test certificates to Owner, as may be applicable.</p> <p>15.2. Owner reserves the right to reject Services, in part or in full, that are non-compliant with Specifications and terms of this SO, and shall inform Contractor of Owner#sdetermination in writing. No claim byContractor in respect of such rejection shall be entertained. Contractorshall rectify the Defects, at its own cost and risk, within a timeframe advised by Owner.</p>				
	<p><b>16. Title and Risk</b></p> <p>Unless otherwise specified in SO, title and proprietary interest in the works created pursuant to performance of Services, including any drawings or documents, shall become the property of Owner, on the earlier of: (i) Completion; or (ii) payment of SO Price by Owner. The risk and care of works during the performance of Services shall be of Contractor from Effective Date and shall pass to Owner upon</p>				

Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
	<p>Completion.</p> <p>17. Defect Liability</p> <p>During Defect Liability Period, any Defect found in the performance of Services shall be promptly repaired, re-performed or otherwise made good at Contractor's cost.</p> <p>18. Contractor's Liability for Failure to Perform</p> <p>In case Contractor fails to perform Services in accordance with Specifications and Completion Schedule, including its obligations under Clause 16 or the Contract is terminated in accordance with Clause 24, then without prejudice to any other rights that Owner may have under law or this SO, Owner shall have the right to complete Services by itself or appoint another contractor to perform or complete Services, at Contractor's cost and expense.</p> <p>19. Representations and Warranties</p> <p>Contractor represents and warrants to Owner that: (i) it has full power and authority to execute and deliver this SO; (ii) the execution, delivery and performance of this SO by Contractor does not and shall not conflict with or result in breach of any applicable laws; (iii) Services performed hereunder shall be executed in a timely manner with due care and diligence, and shall be fit for the purposes and uses intended in accordance with Specifications, Good Industry Practice and this SO; (iv) it has requisite skill, knowledge, expertise, experience, personnel, financial and technical capability and adequate infrastructure to successfully perform all Services in accordance with this SO; and (v) it is fully aware of all applicable laws which must be complied with during the performance of Services.</p> <p>20. Intellectual Property Rights</p> <p>Contractor represents and warrants that the performance of Services do not, and shall not, infringe any patent, utility model, design, trademark, copyright or other intellectual property right of any third party. The title and license to all designs, drawings, documentation, inventions and discoveries made by Contractor while performing its obligations under this SO and other project related developments, shall be vested in Owner, and Owner shall be entitled to copy or reproduce Contractor's Drawings and Documents and other information furnished by Contractor in this regard for the purpose of which they are intended, without requiring Contractor's permission.</p> <p>21. Indemnity</p> <p>Contractor shall defend, indemnify and hold harmless Owner, its employees and officers from and against any and all suits, actions or administrative proceedings, claims, losses, damages, costs and expenses of whatsoever nature, which Owner may suffer, as a result of: (i) any infringement or alleged infringement of intellectual property rights of a third party; (ii) any fraud, gross negligence, wilful misconduct or illegal acts or omissions of Contractor; (iii) non-compliance with applicable laws by Contractor; or (iv) injury to or death of third parties or damage to or loss of property of third parties caused by any act or omission of Contractor or Contractor's personnel.</p> <p>22. Limitation of Liability</p> <p>The aggregate liability of either Party under this SO shall not exceed SO Price, provided that the limitation shall not apply to: (i) any obligation of Contractor to rectify Defects in Services; or (ii) any liability pursuant to Contractor's obligations set out in Clauses 19, 20 and 26.</p> <p>23. Force Majeure</p> <p>Each Party shall be excused from performance of their obligations under this SO and shall not be considered in default with respect to any obligation hereunder, if and to the extent that a failure of, or delay in performance is due to an event of Force Majeure, provided that the affected Party shall give notice of such event of Force Majeure to the other Party as a precondition to claiming relief for Force Majeure, as soon as reasonably practicable, but not later than seven (7) days after the date on which it knew or should reasonably have known of commencement of the event of Force Majeure. To the extent not prevented by an event of Force Majeure, the affected Party shall: (i) continue to perform its obligations under this SO; and (ii) use reasonable efforts to mitigate the effect of any event of Force Majeure.</p> <p>24. Termination</p> <p>24.1. Owner reserves the right to terminate this SO either in part or full, by giving seven (7) days' written notice to Contractor: (i) for convenience; (ii) in the event any proceeding is instituted against Contractor seeking to adjudicate Contractor as bankrupt or insolvent, and the same has not been withdrawn or dismissed within [ten (10)] days of such institution; or (iii) in case of breach by Contractor of its obligations under this SO. No claim shall lie against Owner towards any losses suffered by Contractor in this regard.</p> <p>24.2. Upon such termination, Contractor shall: (i) cease all further work, except as may be specified by Owner; (ii) settle all outstanding payments in relation to this SO to any third parties; (iii) terminate its engagement of personnel in relation to this SO; and (iv) if required by Owner, remove from Site any wreckage, rubbish and debris of any kind and leave the whole of Site in a clean and safe condition. Owner shall pay to Contractor only the amounts due and payable for Services properly completed as of the date of</p>				

Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
	<p>termination, and any determination made by Owner in respect of completed Services shall be final and binding on Contractor. Any terms that by their nature survive termination of this SO shall remain in effect until fulfilled, and apply to successors and assigns of the Parties.</p> <p><b>25. Governing Law and Dispute Resolution</b></p> <p>This SO shall be governed by laws of India and courts at Ahmedabad, Gujarat, India shall have exclusive jurisdiction in all matters relating to this SO for the purpose of dispute resolution and for enforcement of any action and proceedings arising out of this SO.</p> <p><b>26. Amendment</b></p> <p>26.1. Owner reserves the right to modify terms of this SO at any point of time, by written notice to Contractor, and Contractor shall incorporate such modifications in the course of performing its obligations.</p> <p>26.2. If (i) any such change pursuant to Clause 25.1 results in an impact on SO Price or Completion Schedule; or (ii) Contractor requires any addition, variation or change in scope of Services, Contractor shall provide notice to Owner, and Parties shall mutually agree upon the terms and conditions for the performance and execution of the change in scope of Services, which may include an equitable adjustment to SO Price and Completion Schedule, and such variation shall be effective upon a written amendment to this SO.</p> <p><b>27. Confidentiality</b></p> <p>All information including, without limitation, any oral and written information disclosed by Owner to Contractor or any other person/entity acting for and on behalf of Contractor, shall be deemed to be confidential and proprietary to Owner. Contractor shall not disclose or use any information supplied hereunder for a purpose other than for performance of its obligations under this SO, unless otherwise specified, and further undertakes to not reverse engineer any information furnished by Owner. Contractor shall keep the confidential information securely and properly protected against theft, damage, loss and unauthorized access (including access by electronic means).</p> <p><b>28. Cooperation</b></p> <p>Contractor shall cooperate and work in good faith with other third party contractors that may be appointed by Owner, including by providing necessary information and support, as necessary, to ensure seamless conduct of their respective services and scope of work.</p> <p><b>29. Anti-bribery and anti-corruption</b></p> <p>Contractor covenants that neither Contractor nor any of its affiliates, sub-contractors or representatives have, nor shall they offer or give any bribe, commission or gift to a representative of Owner or its affiliates in relation to the obtaining or execution of this SO. Contractor shall be liable for all losses suffered by Owner on account of Contractor's breach of this Clause, and Owner may recover such losses by deduction, set-off or recovery from amounts otherwise due to Contractor.</p> <p><b>30. Assignment and Subcontracting</b></p> <p>30.1. Contractor shall not be entitled to assign or subcontract any part of this SO or any benefit or interest thereunder without obtaining Owner's prior written consent.</p> <p>30.2. Contractor shall be responsible for acts, omissions and defaults of any subcontractor as fully as if they were the acts, omissions or defaults of Contractor and any assignment or subcontracting shall not relieve Contractor of any of its responsibilities under this SO or at law.</p> <p><b>31. Independent Contractor</b></p> <p>Parties acknowledge and accept that Contractor shall act and perform its obligations under this SO as an independent contractor and that Contractor shall not be regarded as an employee, agent or partner of Owner. Contractor shall not have any power or authority to enter into any contract, agreement or arrangement for or on behalf of Owner.</p> <p><b>32. Non-Solicitation</b></p> <p>Contractor shall not, during the Term and for a period of [one (1)] year thereafter, directly or indirectly offer employment to or employ/hire the employees of Owner.</p>				
ADANI WILMAR LTD			Seller's Acceptance		
Authorised Signatory			Signature and Date		

## Purchase Order

<b>VENDOR NAME &amp; ADDRESS</b> JESHA & CO PAVANI PINNACLE APARTMENT 524003 NELLORE State: Andhra Pradesh GSTIN : 37DOJPK6454Q1Z0 State Code: 37 Tel : / Fax : Email : JESHA.CO@YAHOO.COM	<b>INFORMATION</b> P. O. No.: 4100009220 Date : 09.01.2021 Contact Person Quotation No & Date.  Inco Terms EXW Plant
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<b>BILLING ADDRESS</b> Adani Wilmar Limited Survey No.1601, Epuru 1B, Pantapalem Village, Muthukur Mandal 524323 NELLORE, KRISHNAPATNAM-NELLORE GSTIN : 37AABCA8056G1Z0	<b>CONSIGNEE ADDRESS</b> Adani Wilmar Limited Survey No.1601, Epuru 1B, Pantapalem Village, Muthukur Mandal 524323 NELLORE, KRISHNAPATNAM-NELLORE GSTIN No : 37AABCA8056G1Z0
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<b>Payment Terms</b> Pay Immediately w/o Deduction
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Please supply the undermentioned materials subject to the conditions herein and overleaf. Currency : INR

Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
1	HSN:998719 FABRI & ERECTION COAL ASH SILO WK	1.00 /AU	881,200.00 /1 AU	881,200.00	31.03.2021
	Central GST	9 %		79,308.00	
	State GST	9 %		79,308.00	
<b>SUMMARY</b>					
				<b>Total Gross Value</b>	: 881,200.00
				<b>Total Freight</b>	: 0.00
				<b>Total CGST</b>	: 79,308.00
				<b>Total SGST</b>	: 79,308.00
				<b>Total IGST</b>	: 0.00
				<b>Total CESS</b>	: 0.00
				<b>Total Order Value</b>	: 1,039,816.00

In Word : INR ONE MILLION THIRTY-NINE THOUSAND EIGHT HUNDRED SIXTEEN

Terms & Conditions

ADANI WILMAR LTD	Seller's Acceptance
Authorised Signatory	Signature and Date



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari street, Kasturibaipat, Vijayawada - 520 010

Phone: 0886-2463200  
Grams : Kalusya Nivaranam  
Website : www.appcb.ap.nic.in

**Read, Post with Ack Due**

**Order No. 149/APP/UB/UH-II/TF/NLR/2019-**

**Date:28.09.2020**

**DIRECTIONS**

**Sub: APPCB - UH-II - TF - M/s. Adani Wilmar Limited (Unit-II), (formerly M/s. Louis Dreyfus Company India Pvt. Ltd.), Sy. No.1601, Epuru Bit-1B, APIIC, Pantapalem (V), Muthukur (M), SPSR Nellore District. - Non-compliance of the Board directions - Legal hearing held on 09.09.2020 - Directions - Issued - Reg.**

- Ref:**
1. CFO order issued to the industry on 19.03.2019.
  2. Order No.149/APP/UB/UH-II/TF/NLR/2020-1813 dt.17.01.2020
  3. Inspection of the Board officials on 30.06.2020.
  4. Public complaint received through SPANDANA on 27.07.2020 from the villagers of Pantapalem regarding Air pollution problems from the Edible Oil Industries.
  5. External Advisory Committee (Task Force) meeting held on 09.09.2020.

\*\*\*

**WHEREAS** you are operating industry in the name & style of M/s. Adani Wilmar Limited (Unit-II) (formerly M/s. Louis Dreyfus Company India Pvt. Ltd.,) has established & operating an edible oil refinery unit at Sy. No.1601, Epuru Bit-1B, APIIC, Pantapalem (V), Muthukur (M), SPSR Nellore District.

**WHEREAS** the Board vide reference 1<sup>st</sup> cited, issued consent for operation to the industry on 19.03.2019 for a period upto 28.02.2024 to produce Physical refining of Refined Vegetable Oils (Palm oil, Palmolein, Palmstearin) - 600 Tons/day, Chemical refining Refined Vegetable Oil (Soyabean oil, Sun flower oil, Ground nut oil, Rice bran oil, Cotton seed oil, Mustard oil, Rapeseed oil, Sesame oil) - 200 Tons/day etc.

**WHEREAS** the Board vide reference 2<sup>nd</sup> cited, reviewed the edible oil industries existing near Krishnapatnam area and issued directions on 17.01.2020.

**WHEREAS** vide reference 3<sup>rd</sup> cited, the officials of RO, Nellore inspected the industry on 30.06.2020 and observed the following compliance status of directions issued by the Board:

- a. The industry has provided borewells inside the industry and also procuring fresh water from nearby bore wells through tankers. In view of the saline water at the industry premises, the industry procuring about 1Lakh to 1.25 Lakh Litres ( 100 to 125 KLD) of the fresh water from outside wells.
- b. The industry has not produce any permission obtained from revenue department under APWALTA Act to draw ground water from the outside borewells.
- c. As per condition no :5 of Schedule-B of the CFO order dt. 09.03.2019, the industry shall obtain permission from Govt. for water drawl to avoid the usage of water through illegal water tankers, but the industry has not obtain permission from Govt. till date.
- d. The industry is carrying full-fledged chemical refining of about 198 TPD which generates High TDS effluents.
- e. The industry has installed MEE of 60 KLD capacity for treatment of HTDS effluents and ETP of 200 KLD capacity consisting of oil & grease trap, Equalization tank, Lime dosing tanks, Neutralization tank, Primary clarifier, Filter press, Aeration tank, Secondary clarifier Collection tank and sludge drying beds.

- f. The industry is mixing the HTDS effluents i.e. acid oil effluents with the LTDS effluents and treating in the ETP followed by RO plant of 10 KLH capacity. The RO plant rejects are sending to MEE and permeate & MEE condensate is using for green belt development and cooling tower makeup. Then MEE concentrate is sending to ATFD. The salt generation from the ATFD is in semi liquid form which indicates improper operation of ATFD.
- g. As per condition no: 10 of schedule -B of the CFO order dt. 09.03.2019, the industry shall provide digital flow meter with totalizer facility to the MEE to measure the quantity of waste water treated. But the industry has not provided Flow meter to the MEE inlet.
- h. The samples were collected from the ETP of the industry and the outlet of ETP is exceeding Board stipulated standards.
- i. The industry is proposed to pump the contaminated rain water to ETP. Summer storage tanks are not provided.
- j. The industry has restricted the water consumption to the consented capacity.
- k. Odour is observed outside the industry premises.
- l. The industry not provided ash silo of 30 days storage capacity within 3 months.
- m. The industry not provided ash silo of 30 days storage capacity within 3 months.
- n. The industry has to develop green belt in an extent of 4.95 Acres ie 33% of the total area. But the industry has developed green belt in an extent of about 3.5-4 Acres only.
- o. The industry extended the validity of bank guarantee of Rs.20.0 Lakhs upto February, 2021.

WEREAS vide reference 4<sup>th</sup> cited, the OA No. 221 of 2015 was filed by Smt. Isanaka Vedavathi, R/o. Daruvulapalem, Muthukur Mandal, SPSR Nellore District before the Hon'ble National Green Tribunal, Chennai against the edible oil units operating in the Muthukur Mandal and Tribunal vide order dt.06.12.2017 expressed dissatisfaction on progress of implementation of action plan submitted by the edible oil refinery units inspite of the ample opportunity given to these units. As per the Honble NGT directions, the edible oil units were reviewed before the task force committee on 09.11.2017 & again on 05.02.2018 and issued certain directions to comply duly imposing the Bank Guarantee to ensure the compliance of the directions. the Hon'ble NGT vide order dated 16.03.2020 constituted a committee comprising of officials from MoEF&CC; CPCB & APPCB for joint inspection of the Edible oil Industries to verify the compliance of the directions/conditions and to furnish status report to the Hon'ble NGT.

WHEREAS legal hearing was conducted before the EAC (TF) Meeting held on 09.09.2020 (through VC). The RO informed that the MEE & ATFD are not operated continuously and ETP is not sufficient to treat the effluents and analysis reports have revealed that the parameters are exceeding the standards. The industry representative informed that they are generating less quantity of High TDS effluent and thus operating the MEE intermittently, provided storage tank for storage of treated effluents and one day storage for Ash collection and obtained permission from the Ground Water Department for withdrawal of water in the industry premises & not obtained permission for withdrawal of water outside the premises. The green belt is being developed in 4 acres land adjacent to the industry.

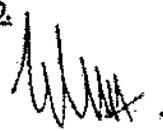
After detailed review the committee recommended to issue the directions. The Board is hereby issue the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. **The industry shall ensure that contaminated water does not mix with the storm water.**
2. **The Industry shall operate the MEE and ATFD continuously, duly maintain the records of quantity of HTDS & LTDS effluent generated, treated and disposed.**
3. **The industry has shall provide 2 days storage capacity tank to contain treated waste water during the rainy season.**
4. **The industry shall provide ash silo of 30 days storage capacity.**

5. The industry shall obtain necessary permissions from the ground water department for the withdrawal of water from the industry premises. The industry shall procure water only from the permitted borewells and shall obtain necessary amendment in the CFO to this effect.
6. The industry shall ensure that the stack emissions shall not contain constituents in excess of the prescribed limits mentioned in the CFO Order.
7. The industry shall treat the effluents in the ETP to meet the Board standards
8. The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
  - Daily production details.
  - Quantity of Effluents generated, treated, recycled/reused and disposed.
  - Log Books for pollution control systems.
  - Characteristics of effluents and emissions.
  - Hazardous/non hazardous solid waste generated and disposed.
  - Inspection book.
  - Manifest copies of effluents / hazardous waste.
9. The industry shall develop green belt in all the vacant places covering at least 33% of total area.
10. The industry has not provided energy meters to the ETP.

You are hereby directed to note that, should you violate any one of the directions mentioned above, action will be initiated under Sec.33 (A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

**This Order comes into effect from today i.e., 28.09.2020.**

  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
UH-II

✓ To  
M/s. Adani Wilmar Limited (Unit-II)  
(formerly M/s. Louis Dreyfus Company India Pvt. Ltd.,)  
Sy. No.1601, Epuru Bit-1B, APIIC,  
Pantapalem (V), Muthukur (M),  
SPSR Nellore District.

GOVERNMENT OF ANDHRA PRADESH  
GROUND WATER DEPARTMENT.

From  
Dr.K.Venugopal,  
M.Tech., F.I.E., MBA., Ph.D.,  
Director,  
Ground Water Department,  
BRKR Govt. Offices Complex,  
7<sup>th</sup> & 8<sup>th</sup> Floors, B-Block,  
Tank Bund Road,  
HYDERABAD - 500 063.  
Fax No:040-23225602

To  
✓ The Managing Director,  
M/s.Louis Dreyfus Commodities Ltd,  
Pantapalem village and Mandal,  
Nellore district.

Letter No.3205/Hg.II/2015. dated: 18/12/2015.

Sir,

Sub:- Andhra Pradesh Ground Water Department - M/s.Louis Drefus  
Commodities Ltd., Pantapalem village and Mandal, Nellore district-  
Communicating the approved report-Regarding.

Ref:- Your Letter No.LDC/KP/GW/01/15-16, dated 27.11.2015.

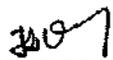
-oooOooo-

With reference to the above, herewith furnishing the "Report on Groundwater surveys conducted in the premises of M/s.Louis Drefus Commodities Ltd., Pantapalem village and Mandal, Nellore district".

The firm is permitted to draw 380 kld. from existing 5 filterpoints + 2 new recommended filterpoints at V1 and V2 @ 10 hours of pumping in a day duly following the terms and conditions.

The firm is also advised to construct a piezometer to monitor water levels on real time.

Yours faithfully,

  
DIRECTOR.

Encl:-As above.

Copy to Deputy Director, Ground Water Department, Nellore for information.

003205  
15/12/15

GOVERNMENT OF ANDHRA PRADESH  
GROUND WATER DEPARTMENT

From  
Sri K.Ramesh Kumar, M.Sc.,  
Deputy Director,  
Ground Water Department,  
Nellore.

To  
The Director,  
Ground Water Department,  
Andhra Pradesh,  
Hyderabad.

Lr.No.573/Hg/Single window/2015. dated -12-2015.

Sir,

Sub:-Ground Water Department, Nellore – Single Window programme  
M/s.Louis Dreyfus Commodities India Pvt. Ltd., - Pantapalem  
Village of Muthukur Mandal, SPSR Nellore Dist. – Detailed ground  
water investigation report – Submitted – Reg.

Ref:- Lr.No.LDC/KP/GW/01/15-16, dt.27-11-2015 of the M/s.Louis  
Dreyfus Commodities India Pvt. Ltd., Pantapalem.

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I Invite kind attention to the subject and reference cited.

I am herewith submitting the detailed report on Ground water surveys  
conducted under single window programme in the premises of M/s.Louis  
Dreyfus Commodities India Pvt. Ltd., Pantapalem Village, Muthukur Mandal,  
SPSR Nellore District for Head office approval.

Encl:- Detailed report with map.

Yours faithfully,  
*[Signature]*  
13-12-15  
DEPUTY DIRECTOR

HS-11  
15/12  
14/12

**REPORT ON GROUND WATER SURVEY CONDUCTED IN THE PREMISES OF  
M/S LOUIS DREYFUS COMMODITIES INDIA PRIVATE LIMITED, PANTAPALEM  
VILLAGE, MUTTUKUR MANDAL, SPSR NELLORE DISTRICT**

**Introduction:** Ground water surveys were carried out in the lands of M/s Louis Dreyfus Commodities Private limited, Pantapalem village, Muttukur mandal with reference to application received under Single desk policy on 1-12-2015. The total requirement of water for industrial and drinking purpose as mentioned in application is 413 KLD. The surveys were carried out on 5-12-2015.

**Location:** The investigated area is with an extent of 15 acres bearing survey no. 1601 of Pantapalem [Epuru 1B] village which is situated 2.5 km South East of Pantapalem village. The surveyed area lies around the Geo co-ordinates  $14^{\circ} 15' 24.1''$  North latitude and  $80^{\circ} 04' 18.2''$  East longitude which are falls in the survey of India toposheet no. 66 B/3. Location of VES conducted are shown in the map is enclosed with this report.

**Physiography:** The surveyed area is plain and gently sloping towards SouthEast which lies at a height of 5 m above mean sea level.

**Drainage:** The area is having parallel drainage and it is drained by local streams which are joined to the Bay of Bengal. It is a command area through Pantapalem canal. Due to these conditions, ground water recharge may be moderate in that area.

**Climate and Rainfall:** The area is under tropical climate conditions. The normal annual rainfall of Muttukur mandal is 1216 mm. Most of the rainfall occurs during the North-East monsoon. The maximum and minimum temperatures in the district are  $45^{\circ}\text{C}$  and  $18^{\circ}\text{C}$  respectively.

**Hydrogeology:** The investigated area is covered by Alluvium consisting of limited productive sand zone and followed by clay. The area is feasible for shallow Filter points. During investigations it is noticed that three filter points (Well nos. 1,2,3) are functioning with moderate yields which are fitted with 3Hp submercible motors. Two filter points (Well nos. 4,5) are kept idle due to low yields and poor quality. The depth range of the existing Filter points is 8m to 10m. The depth to water level varies from 2 to 3m bgl. The depth to water level in nearest piezometer at Muttukuru is 1.67 m in the month of November, 15. Only two vertical electrical sounding was carried out because of sufficient vacant place is not available in the Factory premises.

Yield test was conducted to know the discharge of the existing Filter points. After calibration of yield test the Filter points discharges in the range from 6,000 to 7,000 LPH. Quality reports of ground water in factory premises are examined. The PH of the water varies from 7.5 to 8.4, the Electrical conductivity varies from 1196 to 3400 micro mhos/cm and the total dissolved solids varies from 500 to 2000 ppm resulted that the water is usable for domestic purpose.

**GEC Status:-** The Pantapalem village, Muthukur mandal falls in the basin NLR-c-73 Muthukur. As per GEC 2012-13 calculations, the stage of development of the basin is 22% and falls in safe category.

**Geophysical survey results:-** Two vertical Electrical sounding were conducted in the proposed area to know the sub-surface Lithology. The data was interpreted in terms of resistivity and thickness of different geo-electrical layers and tabulated below.

VES No.	P1 ohm.m	H1 mts.	P2 ohm.m	H2 mts.	P3 ohm.m	H3 mts	P4 ohm.m	H4 mts	H mts	Remarks
1	14.4	1.9	101	8.2	6.6	∞			10.1	Feasible for Filter Point
2	20	2.4	86	7.5	5.4	∞			9.9	Feasible for Filter Point

Based on the interpreted VES data, the thickness of First layer varies from 1.9 to 2.4 mts with resistivity varies from 14.4 to 20 Ohm.mts which is Alluvium soil. The thickness of second layer is 7.5 to 8.2 mts with resistivity 86 to 101 Ohm.m which is sand. The 2<sup>nd</sup> layer is followed by clay and hard rock at deeper depths. The above two points are feasible for shallow depth filter points.

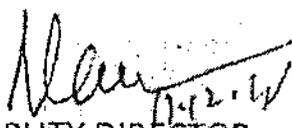
**Conclusion and Recommendations:** Hydro geological conditions reveal that the area is covered by Alluvium consisting of limited productive sand zone followed by clay. The scheme area is having moderate recharge conditions. During well inventory, it is observed that the existing filter points in and around the industry are functioning with moderate yields.

Based on the integrated survey results, the existing 3 Filter points [Well nos. 1 to 3] in the factory premises are recommended for exploitation of ground water. Well nos. 4 and 5 are also recommended to tap the ground water with low capacity motors as they are having low yields. In addition to these, 2 filter points are recommended to drill at VES no. 1 and 2 to a depth 10 m. Their locations are shown in the site plan. Approximately 380 KLD of

ground water can be expected from these existing and proposed filters points,  
Break up of the expected yield from each Filter point is given below.

**Expected Yield per Day from existing & proposed sources:**

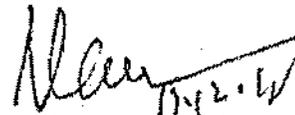
From well no.1:	6,000 lph X10 hours = 60,000 LPD
From well no.2:	6,000 lph X10 hours = 60,000 LPD
From well no.3:	6,000 lph X10 hours = 60,000 LPD
From well no.4:	4,000 lph X10 hours = 40,000 LPD
From well no.5:	4,000 lph X10 hours = 40,000 LPD
At VES no.1:	6,000 lph X10 hours = 60,000 LPD
At VES no.2:	6,000 lph X10 hours = 60,000 LPD
<u>Total quantity:</u>	<u>3,80,000 LPD or 380 KLD</u>

  
DEPUTY DIRECTOR  
GROUND WATER DEPARTMENT  
NELLORE

**TERMS & CONDITIONS:**

- 1) The wells recommended must be constructed at the recommended place/site and to the recommended depths.
- 2) Only the type of well recommended must be constructed.
- 3) The wells must be pumped for the recommended number of hours/day with recommended discharge.
- 4) Pumping tests must be conducted by the party on all the wells recommended and data should be send to the concerned Deputy Director, Ground Water Department in the District.
- 5) Observation wells must be established by the party and they should monitor the water levels once a month (last week of a month) and quality twice a year (pre and post monsoon periods) and record the data.
- 6) Half-yearly reports on the above must be sent by the party to the concerned District Deputy Director, Ground Water Department, The above reports / data may be send by post or email: [ddgwd.nellore@gmail.com](mailto:ddgwd.nellore@gmail.com)
- 7) The effluents must be treated properly and must be free from all toxic materials, colour, odour and turbidity harmful to human beings, plants and animals.
- 8) The effluents before or after treatment must not be let out into any surface or ground water bodies. As far as possible the water must be recycled.
- 9) Artificial recharge structure capable of recharging twice the quantum of ground water extracted by the plant must be constructed in or on the upstream side of the plant area/ outside the plant area and must also be properly maintained by them.

- 10) Officers of the Ground Water Department must be allowed to inspect the wells, plant area, recharge structures and data whenever found necessary by them.
- 11) The recommendations hold good subject to the normal rainfall conditions and stage of Ground Water Department in the area.
- 12) The Government of A.P/GWD reserved the right to stop the plant from using ground water during emergencies or whenever the plant deviates from the terms and conditions.
- 13) The party has to give their consent to the above terms and conditions within a week. Compliance regarding grounding of recommendations and terms & conditions within a month of receipt of the report/recommendations.



DEPUTY DIRECTOR  
GROUND WATER DEPARTMENT  
NELLORE

Office of the Chief Engineer,  
NTRTGP: Tirupati

**Proceedings No.CE/TGP/TPT/DW/EE1/DEE1/AEE2/Industrial Water- M/s Adani Wilmar limited Unit-II (formerly Louis Dreyfus Company India Pvt Ltd)/202/Dt:20.03.2019**

**Present:** Sri. R. Muralinatha Reddy., M.Tech.  
Chief Engineer,  
NTRTGP: Tirupati

**Sub:-** Water Resources Department- Single Desk Policy- M/s Adani wilmar limited Unit-II ( formerly Louis Dreyfus Company India Pvt Ltd) , Pantapalem Village, SPSR Nellore District– Establishing factory for manufacturing Distilled Fatty Acids - Allocation of 550 KLD ( 7.100 Mcft/year ) of water from Survepalli Reservoir for Industrial Purpose- Permission Accorded- Communication- Regarding.

- Ref:-**
1. Govt.Memo.No.2772/Reforms/A2/2015-1, dt-30.09.2015.
  2. G.O.Ms.No.116, Industries and Commerce (P&I) Department, dtd:-31.08.2017.
  - 3.ENC(I)/WRD/VJD Lr.No.ENC(I)/EE/DEE1/AEE2/IWS(NATEMS SUGAR Pvt Ltd) Dt:-17.07.2018.
  4. ENC (I)/ WRD/ VJD Lr. No: ENC (I) /EE/ DEE1/ AEE2/ IWS (Adani Wilmar ltd Unit -II) dt:-06.03.2019 communicated vide T/O Endt.No.CE/TGP/TPT/DW/ EE1/ DEE1/ AEE2/ Industrial Water Supply/ M/s Adani wilmar limited Unit-II/191/ Dt:-12.03.2019.
  5. SE/IC/NLR,Lr.No.58<sup>CETGP</sup>, Dt: 18.03.2019.

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Considering the request of the M/s Adani wilmar limited Unit-II (formerly Louis Dreyfus Company India Pvt Ltd) , Pantapalem Village, SPSR Nellore District for Establishing factory for manufacturing of Distilled Fatty Acids vide reference 4<sup>th</sup> cited and based on Govt. Memo.No.2772/Reforms/A2/2015, dt-30.09.2015; permission is hereby accorded to draw water to a maximum of 550 KLD or 7.100 Mcft per year from Survepalli reservoir. The agency shall make their own arrangement for drawl and storage of 7.100 Mcft of water since water releases may not be available throughout the year.

This water allocation is accorded subject to proportional share of availability of water and releases in to Survepalli Reservoir. Measuring arrangements, cost of construction of OT

sluice, pipe lines, Storage arrangements etc., if any, shall be born by the establishing authority itself. Release of water would be done only after fulfilling all the conditions stipulated while giving allocation and a proper agreement is entered between the industry and Water Resources Department for O & M as well as realization of royalty from the industry. The water royalty charges shall be levied @ Rs.5.50 per 1000 Gallons or at the rates prescribed by the Government from time to time.

To

M/s Adani wilmar limited Unit-II (formerly Louis Dreyfus Company India Pvt Ltd),  
Pantapalem Village,  
SPSR Nellore District.

Sd/-(Dt:-20.03.2019)  
Chief engineer,  
NTR TGP: Tirupati.

//t c f//

*k. Ramesh 20/3/19*  
Deputy Executive Engineer (Designs)  
*20/3/19* O/o Chief Engineer  
NTR TGP: Tirupati.  
*20/03/19*



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
 Parvavarana Bhavan, A-3, IE, Sanathnagar, Hyderabad-18.

Phone: 040 – 23887500  
 Fax: 040 – 23815631

Grams: "Kalushya Nivarana"  
 Website: [www.appcb.ap.nic.in](http://www.appcb.ap.nic.in)  
 e-mail: [uh3\\_icee@pcb.ap.gov.in](mailto:uh3_icee@pcb.ap.gov.in)

Lr. No.3/ APPCB/Legal/2015- 638.

Date: 14.09.2015.

To  
 The Secretary,  
 Department of Industries and Commerce,  
 Govt. of Andhra Pradesh,  
 A.P. Secretariat,  
 Hyderabad.

Sir,

Sub: Edible Oil Refineries located in Nellore District – Complaint received from the public on Environmental Problems – Providing of surface water – Requested – Reg.

Ref: Review meeting held with Managements of Edible Oil Refineries on 06.07.2015.

@@@

DESPATCHED  
 ON.21.09.15.....

It is to inform that the Board has received several complaints from the local villagers on environmental problems due to operations of Edible Oil Refineries located in Muthukur Mandal of Nellore District. Officials of the Board have verified the complaints and observed that one of the major concern is usage of huge quantity of ground water by edible oil refineries.

Seven Edible Oil Refineries are operating in the area and new edible oil refineries also coming up in the area. These are large scale Edible Oil Port Based Refineries having capacity of around 1000 TPD. These refiners consume water in the range of 1000 to 1500 KLD by each refinery. At present these refineries are meeting water requirement from the ground water sources within outside the premises. Due to proximity to the coast, fresh water is available only at shallow depths in the area. Drawl of huge quantity of ground water by refineries is leading depletion of fresh water and also contamination of fresh water due to intrusion of saline water, supply of surface water and avoiding of usage of ground water is only way out for sustainable development of edible oil refineries in the area.

In view of the above, it is requested to arrange supply of surface water on cost basis to the edible oil refineries to over come sever environmental problems associate with present mode of usage of huge quantity of ground water by the refineries.

Encl: As above.

Yours faithfully,

MEMBER SECRETARY

Copy to the Vice Chairman and Managing Director, APIIC, Hyderabad for favour of information and necessary action.

Copy to the President, Krishnapatnam Edible Oil Refiners' Association, # 203, Diamond House Behind Topaz Building, Panjagutta, Hyderabad – 500082 for information and with a request to take up the issue with Authorities of the Government.

**Adani Wilmar Limited, Krishnapatnam, Unit-2**

Effluent generation details

Month	RO REJECT & OTHER	DM REGENERATION WATER	ETP INLET FROM PLANT	TOTAL ETP WATER
Jul-19	872.5	45	431	1348.5
Aug-19	942.5	59	437	1424.5
Sep-19	840	81	458	1379
Oct-19	1343.6	107	359	1809.6
Nov-19	1033.5	105	485	1610
Dec-19	886	63	477	1426
Jan-20	1096	67	495	1658
Feb-20	777	30	426	1233
Mar-20	1300	60	287	1647
Apr-20	994	75	292	1361
May-20	1598	85	533	2216
Jun-20	1374	65	338	1777
Jul-20	957	135	442	1534
Aug-20	879	120	470	1469
Sep-20	1810	115	378	2303
Oct-20	2584	60	465	3109
Nov-20	2776	40	516	3332
Dec-20	2829	30	218	3077
<b>Total</b>	<b>24892.1</b>	<b>1342</b>	<b>7507</b>	<b>33713.6</b>

Average Effluent generation per Day

61 KLD

## Purchase Order

<b>VENDOR NAME &amp; ADDRESS</b> CHEM PROCESS SYSTEMS PVT LTD SANAND VIRAMGAM HIGHWAY, VASNA LYAVA,SANAND 382170 AHMEDABAD State:Gujarat GSTIN :24AABCC5915A1ZB State Code: 24 Tel : 2717284148 / Fax : Email : CHEM@CHEMPROSYS.COM		<b>INFORMATION</b> P. O. No.: 3200008050 Date : 13.06.2020 Contact Person Quotation No & Date.  Inco Terms FOR AWL Krishnapatnam 2			
<b>BILLING ADDRESS</b> Adani Wilmar Limited Survey No.1601, Epuru 1B, Pantapalem Village,Muthukur Mandal 524323 NELLORE,KRISHNAPATNAM-NELLORE GSTIN : 37AABCA8056G1ZO		<b>CONSIGNEE ADDRESS</b> Adani Wilmar Limited Survey No.1601, Epuru 1B, Pantapalem Village,Muthukur Mandal 524323 NELLORE,KRISHNAPATNAM-NELLORE GSTIN No :37AABCA8056G1ZO			
<b>Payment Terms</b> See Payment Terms					
Please supply the undermentioned materials subject to the conditions herein and overleaf. Currency : INR					
Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
1	3058110053 HSN:84212190 UNIT;MLTI EFFCT EVAPORATION PLNT,35KLD Sr No Description UOM Para meters 1 Feed Rate to MEE Kg/Hr 1750 2 Evaporation in MEE Kg/Hr 1620 3 Concentrate Outlet from MEE Kg/Hr 130 4 Total Solids in Outlet % 40  5 Feed Rate to ATFD (From MEE) Kg/Hr 130 6 Evaporation in ATFD Kg/Hr 72 7 Solid Outlet from ATFD Kg/Hr 58 8 Total Solids in Outlet % 40  i) Total Evaporation for MEE Kg/Hr 1,692.00  Integrated GST 18 %	1.00 /EA	24575000.00/1 EA	24575000.00	23.11.2020
				4,423,500.00	
<b>SUMMARY</b>					
				<b>Total Gross Value</b>	: 24575,000.00
				<b>Total Freight</b>	: 0.00
				<b>Total CGST</b>	: 0.00
				<b>Total SGST</b>	: 0.00
				<b>Total IGST</b>	: 4,423,500.00
				<b>Total CESS</b>	: 0.00
				<b>Total Order Value</b>	: 28998,500.00
In Word : INR TWENTY-EIGHT MILLION NINE HUNDRED NINETY-EIGHT THOUSAND FIVE HUNDRED					
Terms & Conditions <b>Header text</b>					

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Purchase Order  
P.O. Number : 3200008050

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Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
	<p>1.) M/s Chem Process#technical offer ref# EVP/1801452 # R8 dated 09.05.2020 for Krishnapatnam 2 Plant</p> <p>2.) Confirmation mail from our user team on scope matrix vide email dated 27.04.2020</p> <p>3.) M/s Chem Process#confirmation on commercial terms and conditions vide email dated 22.04.2020.</p> <p>4.) M/s Chem Process#confirmation to participate in Reverse Auction along with final terms vide email dated 26.05.2020</p> <p>5.) M/s Chem Process#s priceoffer vide reverse e auction dated 27.05.2020 and subsequent final teleconference dated 28.05.2020</p> <p>6.) AWL LOI ref# AWL-Kakinada &amp; Krishnapatnam 2-MEE Rev 0 dated 04.06.2020</p> <p>7.) AWL Contract Agreement ref# Contract No. 3200008050 (For Supply) &amp; 1500109421 (For Service) Dated 13.06.2020</p>				
	<p><b>Terms of delivery</b></p> <p>1.) Engineering Deliverables submission by M/s Chem Process # Within 30 days of issuance of Contract agreement (i.e. 13.06.2020)</p> <p>2.) Approval by AWL # Within 1 week of receipt of technically clear documents</p> <p>3.) Supply of Equipment # Within 18 weeks from the date of Manufacturing clearance by AWL</p> <p>Considering the submission of engineering deliverables by M/s Chem Process within 30 days of issuance of contract agreement (i.e. on or before 13.07.2020) and drawing approval period of 1 week from the date of submission of detail engineering drawings (i.e. on or before 20.07.2020), delivery date of 23.11.2020 have been specified in this PO (i.e. 18 Weeks from 20.07.2020).</p> <p>In case of delay w.r.t. any of the above specified milestones, the delivery date shall be mutually discussed and agreed upon.</p> <p>COVID CLAUSE: Notwithstanding other provisions of the Force Majeure clause as per Contract Agreement, the parties agree that the COVID19 epidemic and its direct and indirect consequences that impede or prevent each party from properly performing their obligations, constitute a Force Majeure, regardless of the fact that the COVID19 epidemic was a circumstance known to the parties on the date of this Agreement. Such circumstances to be supported/documented according to WHO and other public authorities recommendations and/or restrictions and other measures.</p>				
	<p><b>Header note</b></p> <p>1.) Supply of MEE System (Capacity - 35 KLD) &amp; its accessories to Adani Wilmar Krishnapatnam 2 Plant.</p> <p>2.) Please note that Our technical Requirement and scope of work is as per tender document and your subsequent discussions and finalization held with AWL technical team. No deviations shall be accepted against the same at later stage.</p> <p>3.) Separate PO will be issued for the Erection work.</p>				
	<p><b>Pricing types</b></p> <p>FOR-AWL Krishnapatnam 2 Plant basis. The price will remain firm till the completion of order</p> <p>Inclusive of packing, Forwarding, Transit Insurance &amp; Transportation charges upto AWL Krishnapatnam 2 Plant</p>				
	<p><b>Shipping instructions</b></p> <p>1. Following documents should be compulsory sent with the material. a) Delivery challan. b) Commercial invoice. c) Packing list, if applicable e) Test certificates to be will provide on the time of inspection. f) Warranty certificate. g) Transporter L. R. Copy.</p> <p>2. P.O. No should be invariably mentioned on all the above documents.</p> <p>3. Any defective material will be replaced free of cost.</p> <p>4. Actual invoicing will be done on received qty.</p> <p>5. Please acknowledge the receipt and confirm acceptance of this order by return email.</p> <p>6. Vendor should not supply more than PO quantity in any case.</p> <p>7. Vehicle driver must hold a valid driving license and PUC and fitness certificate with it. No Driver and Helper of any incoming truck are allow without safety shoe and helmet</p> <p>8. Any damages done by vehicle driver to Adani Wilmar properties during the vehicle inward / outward / unloading process will be debited to vendor / transporter ( As per case ).</p> <p>9. Original for buyer invoice copy must be sent immediate after material dispatch and the courier details to be shared immediately to keep track.</p> <p>10. Rejections/defective material ( if any ) to be lifted from our site within 20 days and replacement for the same should be made free of cost within stipulated period .</p> <p>11. Our GST No. should be mention compulsorily in All Invoice Copy.</p> <p>12. Please verify your GST No. mentioned in PO, in case any discrepancy please inform us immediately by return mail.</p> <p>13. Material packing standard : Packing of material should be in proper condition</p> <p>14. Please acknowledge the receipt and confirm acceptance of this Purchase order duly signed &amp; stamp by return mail within 03 working days. In case of non receipt of the same within 3 working days , it is considered as accepted.</p>				

Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
<p><b>Terms of payment</b></p> <p>1.) 20% of the basic contract value shall be released as initial Advance along with contract agreement against submission of Advance Bank Guarantee of equal amount valid until last shipment date</p> <p>2.) 70% of the basic contract value along with applicable taxes shall be released within 15 days from the date of receipt of material at site.</p> <p>3.) 10% payment against supply order shall be released against completion of supplies &amp; submission of PBG of equivalent amount. PBG should be valid till 18 Months from the date of completion of supplies</p> <p>4.) ABG &amp; PBG should be submitted as per AWL format as agreed.</p> <p><b>Guarantees</b></p> <p>As per AWL Contract Agreement ref# Contract No. 3200008050 (For Supply) &amp; 1500109421 (For Service) Dated 13.06.2020</p> <p><b>Other contractual stipulations</b></p> <p>As per AWL Contract Agreement ref# Contract No. 3200008050 (For Supply) &amp; 1500109421 (For Service) Dated 13.06.2020</p> <p><b>Unloading instruction</b></p> <p>By M/s. Chem Process</p> <p><b>Insurance</b></p> <p>By M/s Chem Process</p> <p><b>Warranties / Guarantees</b></p> <p>As per AWL Contract Agreement ref# Contract No. 3200008050 (For Supply) &amp; 1500109421 (For Service) Dated 13.06.2020</p> <p><b>Inspection</b></p> <p>Either AWL or Third party inspection will be carried out by AWL before dispatch of material. Third Party Inspection Charges to AWL Account.</p> <p><b>Delivery Destination</b></p> <p>AWL Krishnapatnam 2 Plant</p> <p><b>Transportation</b></p> <p>Freight inclusive upto AWL, Krishnapatnam 2 plant</p> <p><b>Scope of Work</b></p> <p>Technical specification : As per AWL technical Requirement and scope of work is as per tender document and your subsequent discussions and finalization held with our technical consultant and AWL technical team.</p> <p><b>LD Clause</b></p> <p>1.) LD clause shall be applicable as per AWL Contract Agreement ref# Contract No. 3200008050 (For Supply) &amp; 1500109421 (For Service) Dated 13.06.2020</p> <p>2.) The Basic Contract Price for this Contract is Rs. 2,74,75,000/- for LD calculation purpose. The Bifurcation of the same is as below. Supply Basic Price - Rs. 2,45,75,000.00/- (PO Ref# 3200008050) Erection Basic Price - Rs. 29,00,000.00 /-(PO ref# 1500109421)</p> <p>GST shall be levied on the LD charges as per the GST Norms.</p> <p>3.) LD Applicable as per Appendix A of above referred Contract Agreement:</p> <p>a.) LD for delay in submission of engineering deliverables: In case of delay in submission of engineering deliverables w.r.t. agreed period, LD shall be levied @ 0.2% of basic contract price per week of delay, subject to maximum 2% of basic contract price.</p> <p>b.) LD for delay in delivery: In case of delay in supply w.r.t. agreed period, LD shall be levied @0.5% of basic contract price per week of delay, subject to maximum 5% of basic contract price.</p> <p>3.) LD shall be levied for deficit in Performance w.r.t. agreed performance parameters as per agreed Appendix B as specified in above referred contract agreement. There shall be written communication from AWL to vendor for the same.</p> <p>4.) The Maximum Cap on total LD for delay in engineering deliverables submission, supply of equipment, Installation of equipment and Performance of equipment shall not exceed 10% of the Basic Contract value.</p> <p>5.) The contract agreement shall be referred for detailed LD clause and agreed Appendix A &amp; B between AWL and M/s Chem Process.</p>					

Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
<b>Power / Water</b>					
The Water & Power shall be supplied by AWL - At free of cost					
<b>Bank Guarantee</b>					
ABG and PBG to be submitted as mentioned in Terms of Payment.					
ABG will be in force till completion of the order, supplier should provide extension if required in case of delivery extension					
Agreed Points w.r.t. ABG & PBG scope					
i.) The agreed time period for submission of ABG w.r.t. award of contract: Within 15 working days of issuance of contract agreement					
ii.) The agreed Validity of the ABG: Upto completion of Supplies for Supply PO					
iii.) The agreed time period for submission of PBG w.r.t. award of contract: After Completion of Supply for Supply PO					
iv.) The agreed Validity of the PBG: 12 Months from the Date of Commissioning or 18 Months from the date of Last Supply; whichever is earlier					
<b>General Terms &amp; Conditions</b>					
1. Definitions					
Defined terms used herein or anywhere else in this PO, together with their respective grammatical variations and cognate expressions, shall have the meanings specified herein:					
"Basic Price" means the amount payable by Buyer to Seller for purchase of Goods, including packing, forwarding, freight and insurance charges, unless specified otherwise in Special Terms.					
"Buyer" means the company specified in this PO, including its legal successors and assigns.					
"Defect" means any defect or damage to Goods on account of non-conformance of Goods with Specifications, including faulty design, engineering or workmanship of Goods affecting the ability of Goods to comply with Specifications.					
"Defect Liability Period" means the period set out in Special Terms, during which Seller shall remain liable for all repairs or replacement of any Defects at its own cost and expense.					
"Delivery" means the loading, delivery and ancillary services to be performed by Seller or its representatives to deliver undamaged Goods at Delivery Point, in accordance with Delivery Term and as per other applicable conditions of this PO, and the terms #Deliver# or #Delivered# shall be construed accordingly.					
"Delivery Point" means the location at which Goods shall be Delivered, as specified in Special Terms.					
"Delivery Schedule" means the schedule for Delivery as set out in Special Terms.					
"Delivery Term" means the delivery term applicable for Delivery of Goods, as specified in Special Terms.					
"Drawings" means all drawings in respect of Goods, furnished by Buyer or Seller and approved by Buyer in writing.					
"Force Majeure" means the occurrence of any event which is: (i) beyond the reasonable control of the affected Party; (ii) unavoidable, notwithstanding the reasonable care of the affected Party; and (iii) not a result of the affected Party's negligence or failure to perform its obligations, and which has a direct, material and adverse effect upon the affected Party's ability to perform its obligations under this PO, and such events shall mean acts of God, earthquake, volcanic activity, fire, flood or other natural disasters, war, invasions, riots, terrorism, civil disturbances or embargos.					
"Goods" means the goods including spares, accessories and tools and tackles (as applicable) to be supplied by Seller as per the scope of work in terms of this PO, as specified in Special Terms.					
"GST" means the applicable goods and services tax payable in terms of applicable law of India for the time being in effect, as applicable to supply of Goods under this PO.					
"Party" means Buyer or Seller, as applicable.					
"PO" means this purchase order issued by Buyer, together with any schedule, annexure or attachment to this PO, including Specifications and Drawings, along with amendments to any of the foregoing.					
"PO Price" means the total of Basic Price and applicable GST, payable to Seller for performance of obligations under this PO, as specified in Special Terms.					
"Price Schedule" means the schedule annexed to the PO, setting out the price payable in respect of Goods.					
"Seller" means the successful bidder who is awarded this PO by Buyer.					
"Special Terms" means special terms and conditions applicable for this PO and set out herein.					
"Specifications" means all technical documents, specifications, guidelines, Drawings, latest international					

Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
	and Indian codes and standards applicable to Goods and any specific requirements that are attached to or set out in the PO or referred to in Special Terms.				
	"Taxes" shall mean and include taxes, duties, levies, cess, royalty, GST and similar imposts, whether in the nature of indirect tax or direct tax and whether or not imposed at the state, municipal or any other level.				
	2. Price, Terms and Mode of Payment				
	2.1. PO Price shall remain firm for the entire duration of this PO including extensions, if any, and shall not be subject to escalation for any reason whatsoever, unless as provided for in the PO or agreed otherwise by Buyer.				
	2.2. PO Price shall be paid by wire transfer as per the terms specified in Special Terms and subject to deductions and/or withholdings required under applicable laws. Seller agrees that Buyer shall have a right to set-off payments due and payable to Seller under this PO against any payment due and receivable from Seller. Any payment made by Buyer shall not be deemed to constitute acceptance by Buyer of Goods or any part(s) thereof.				
	3. Taxes and Duties				
	Applicable Taxes on Goods shall be as specified in Special Terms. Any new Tax or variation in rate of applicable Taxes on Goods after issue of this PO and up to scheduled Delivery shall be to Buyer's account. Any increase in Taxes or implication of any new Taxes during the period wherein Delivery is delayed, for reasons not attributable to Buyer, shall be to Seller's account.				
	4. Drawings				
	Seller shall submit copies of Drawings to Buyer for approval. Notwithstanding any consent or approval of Buyer, Seller shall be responsible for any discrepancies, errors or omissions in the Drawings, documents and other particulars supplied by Seller.				
	5. Packing, Forwarding and Transportation				
	5.1. Unless otherwise specified in Special Terms, Basic Price shall be inclusive of packing, forwarding and transportation charges. Any loss/expense caused due to breakage, damage or pilferage of Goods while in transit shall be borne by Seller. Seller shall either appoint a carrier recommended by Buyer, or engage a carrier or transporter which is acceptable to Buyer.				
	5.2. Seller shall be responsible for complying with Central Goods and Services Act, 2017 ("CGST Act") and Central Goods and Services Tax Rules, 2017 ("CGST Rules"), generation of applicable e-way bill in accordance with the provisions thereof, as well as any extension, amendment and cancellation thereof, and Buyer shall provide the required details to Seller in this regard, upon request. Copy of e-way bill shall be provided along with details of dispatch vehicle and other transportation documents before carriage of Goods and e-way bill copy shall be handed over to Buyer upon Delivery. Any fine/penalty levied upon Buyer due to Seller's non-compliance with CGST Act and CGST Rules shall be recovered from Seller at actuals.				
	5.3. All Goods shall be carefully packed according to nature of Goods, and in a manner appropriate for safe and secure carriage of Goods in accordance with any instructions specified in Special Terms, or as per industry standards. All packing cases are non-returnable unless otherwise specified in Special Terms.				
	6. Transit Insurance				
	Unless otherwise specified in Special Terms, Seller shall procure transit risk insurance at its cost. The insurance procured shall cover all risks till Goods are Delivered and unloaded at the Delivery Point, unless otherwise specified in Special Terms.				
	7. Inspection				
	Buyer reserves the right to appoint a third party inspector or its own representative for inspection of Goods, or require Seller's technically qualified experts at Seller's works to carry out inspection on Buyer's behalf. Seller shall provide all assistance to Buyer in inspection of Goods, including but not limited to, providing access to Buyer to its works, and furnishing inspection reports and test certificates to Buyer.				
	8. Acceptance and/or Rejection of Goods				
	Final inspection of Goods for compliance with Specifications and the terms of this PO shall be performed upon Delivery, and Buyer's determination shall be final in this regard. Buyer reserves the right to reject Goods, in part or in full, that are non-compliant with Specifications and terms of this PO, and shall inform Seller of Buyer's determination in writing. No claim by Seller in respect of such rejection shall be entertained. Seller shall repair/replace the Defective Goods, at its own cost and risk, within a timeframe advised by Buyer. The rejected Goods shall be immediately retrieved by Seller. If Seller fails to retrieve such rejected Goods within thirty (30) days of such rejection, Buyer shall have the right, at Seller's risk and cost, to dispose such rejected Goods towards recovery of costs incurred by Buyer on storage, handling and disposal of such rejected Goods.				
	9. Title and Risk				
	Unless otherwise specified in PO, all Goods shall become the property of Buyer, on the earlier of: (i) completion of Delivery; or (ii) payment of PO Price by Buyer. The risk in Goods shall pass from Seller to				

Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
	Buyer upon Delivery.				
	<b>10. Defect Liability</b>				
	During Defect Liability Period, any Defect or damage found in Goods shall be promptly repaired, replaced or otherwise made good at Seller's cost. If Seller fails to remedy such Defect within the time period advised by Buyer, Buyer may, by providing a notice to Seller, proceed to rectify such Defect, and all costs incurred by Buyer in connection therewith shall be reimbursed by Seller, or deducted by Buyer from any amounts due to Seller.				
	<b>11. Fitment or Interchangeability Guarantee</b>				
	All Goods procured under this PO shall be interchangeable with certain other parts or components (as may be specified in PO), shall conform to Specifications and shall be identical to its corresponding main part or component, and shall be fully interchangeable (dimensionally and/or functionally, as applicable). Seller shall submit to Buyer a certificate guaranteeing the fitment-cum-interchangeability of such spares, components or parts upon Delivery.				
	<b>12. Risk Purchase</b>				
	In case Seller fails to complete Delivery or the Contract is terminated in accordance with Clause 18, then without prejudice to any other rights that Buyer may have under law or this PO, Buyer shall have the right to procure goods or equipment similar to Goods from a third party. In such an event, Seller shall be liable to reimburse additional costs incurred by Buyer on procurement of such goods or equipment.				
	<b>13. Representations and Warranties</b>				
	Seller represents and warrants to Buyer that: (i) it has full power and authority to execute and deliver this PO; (ii) the execution, delivery and performance of this PO by Seller does not and shall not conflict with or result in breach of any applicable laws; and (iii) Goods furnished by it shall be fit for the purposes and uses intended and capable of operation as per Specifications, and in accordance with this PO.				
	<b>14. Intellectual Property Rights</b>				
	Seller represents and warrants that Goods do not, and shall not, infringe any patent, utility model, design, trademark, copyright or other intellectual property right of any third party. The title and license to all designs, drawings, documentation, inventions and discoveries made by Seller while performing its obligations under this PO, shall be vested in Buyer, and Buyer shall be entitled to copy or reproduce documents, Drawings and information furnished by Seller in this regard for the purpose of which they are intended, without requiring Seller's permission.				
	<b>15. Indemnity</b>				
	Seller shall defend, indemnify and hold harmless Buyer, its employees and officers from and against any and all suits, actions or administrative proceedings, claims, losses, damages, costs and expenses of whatsoever nature, which Buyer may suffer, as a result of: (i) any infringement or alleged infringement of intellectual property rights of a third party; (ii) any fraud, gross negligence, wilful misconduct or illegal acts or omissions of Seller; or (iii) non-compliance with applicable laws by Seller.				
	<b>16. Limitation of Liability</b>				
	The aggregate liability of either Party under this PO shall not exceed PO Price, provided that the limitation shall not apply to: (i) any obligation of Seller to repair or replace Defects in Goods; or (ii) any liability pursuant to Seller's indemnity obligations set out in Clause 15.				
	<b>17. Force Majeure</b>				
	Each Party shall be excused from performance of their obligations under this PO and shall not be considered in default with respect to any obligation hereunder, if and to the extent that a failure of, or delay in performance is due to an event of Force Majeure, provided that the affected Party shall give notice of such event of Force Majeure to the other Party as a precondition to claiming relief for Force Majeure, as soon as reasonably practicable, but not later than seven (7) days after the date on which it knew or should reasonably have known of commencement of the event of Force Majeure. To the extent not prevented by an event of Force Majeure, the affected Party shall: (i) continue to perform its obligations under this PO; and (ii) use reasonable efforts to mitigate the effect of any event of Force Majeure.				
	<b>18. Termination</b>				
	Buyer reserves the right to terminate this PO either in part or full, by written notice to Seller: (i) for convenience; (ii) in the event any proceeding is instituted against Seller seeking to adjudicate Seller as bankrupt or insolvent, and the same has not been withdrawn or dismissed within ten (10) days of such institution; or (iii) in case of breach by Seller of its obligations under this PO. No claim shall lie against Buyer towards any losses suffered by Seller in this regard. Upon such termination, Buyer shall have an option of taking Delivery of completed portion of Goods, or requiring Seller to refund all amounts paid. Any terms that by their nature survive termination of this PO remain in effect until fulfilled, and shall apply to successors and assigns of the Parties.				

Purchase Order  
P.O. Number : 3200008050

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Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
19.	Governing Law and Dispute Resolution				
	This PO shall be governed by laws of India and courts at Ahmedabad, Gujarat, India shall have exclusive jurisdiction in all matters relating to this PO for the purpose of dispute resolution and for enforcement of any action and proceedings arising out of this PO.				
20.	Amendment				
	Buyer reserves the right to modify terms of this PO at any point of time, by written notice to Seller, and Seller shall incorporate such modifications in the course of performing its obligations. If any such change results in an impact on PO Price or Delivery Schedule, Seller shall provide notice to Buyer, and Parties shall mutually agree upon an equitable adjustment to PO Price and Delivery Schedule, which shall be effective upon a written amendment to this PO.				
21.	Confidentiality				
	All information including, without limitation, any oral and written information disclosed by Buyer to Seller or any other person/entity acting for and on behalf of Seller, shall be deemed to be confidential and proprietary to Buyer. Seller shall not disclose or use any information supplied hereunder for a purpose other than for performance of its obligations under this PO, unless otherwise specified.				
22.	Anti-bribery and anti-corruption				
	Seller covenants that neither Seller nor any of its affiliates, sub-suppliers or representatives shall offer or give any bribe, commission or gift to a representative of Buyer or its affiliates in relation to the obtaining or execution of this PO. Seller shall be liable for all losses suffered by Buyer on account of Seller's breach of this Clause, and Buyer may recover such losses by deduction, set-off or recovery from amounts otherwise due to Seller.				
23.	Assignment				
	Seller shall not be entitled to assign any part of this PO or any benefit or interest thereunder without obtaining Buyer's prior written consent.				
	<b>Taxes &amp; Duties</b> GST shall be paid extra at actuals				
ADANI WILMAR LTD				Seller's Acceptance	
Authorised Signatory				Signature and Date	

## NEW MEE PLANT PROJECT STATUS



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## NEW MEE PLANT PROJECT STATUS



## NEW MEE PLANT MATERIAL



# Filter Press





# New Filter installed after secondary clarifier



**Adani Wilmar Limited, Krishnapatnam, Unit-2**

<b>SLUDGE DISPATCH DETAILS</b>			
<b>S.NO</b>	<b>DATE</b>	<b>ETP Sludge&amp;MEE salts</b>	<b>RECEIVER</b>
1	04.01.2019	17.81	CWMP-VIZAG
2	22.01.2019	18.23	CWMP-VIZAG
3	14.02.2019	26.66	CWMP-NELLORE
4	15.02.2019	24.58	CWMP-NELLORE
5	08.03.2019	25.28	CWMP-NELLORE
6	03.04.2019	21.52	CWMP-VIZAG
7	19.04.2019	21.12	CWMP-VIZAG
8	07.05.2019	27	CWMP-NELLORE
9	27.05.2019	25.3	CWMP-NELLORE
10	17.06.2019	22.56	CWMP-NELLORE
11	12.07.2019	27.97	CWMP-NELLORE
12	03.08.2019	25.28	CWMP-NELLORE
13	16.08.2019	25.66	CWMP-NELLORE
14	11.09.2019	23.4	CWMP-NELLORE
15	23.09.2019	25.86	CWMP-NELLORE
16	15.10.2019	24.16	CWMP-NELLORE
17	11.11.2019	28.54	CWMP-NELLORE
18	23.11.2019	22.45	CWMP-NELLORE
19	24.12.2019	24.73	CWMP-NELLORE
20	20.01.2020	24.2	CWMP-NELLORE
21	29.01.2020	24.41	CWMP-NELLORE
22	15.02.2020	23.34	CWMP-NELLORE
23	06.03.2020	23.92	CWMP-NELLORE
24	18.03.2020	22.94	CWMP-NELLORE
25	22.04.2020	26.2	CWMP-NELLORE
26	07.05.2020	23.34	CWMP-NELLORE
27	28.05.2020	23.88	CWMP-NELLORE
28	13.06.2020	24.79	CWMP-NELLORE
29	21.07.2020	24.08	CWMP-NELLORE
30	30.07.2020	17.23	CWMP-NELLORE
31	06.08.2020	24.32	CWMP-NELLORE
32	24.08.2020	24.9	CWMP-NELLORE
33	10.09.2020	24.11	CWMP-NELLORE
34	03.10.2020	24.97	CWMP-NELLORE
35	03.11.2020	24.46	CWMP-NELLORE
36	16.12.2020	24.8	CWMP-NELLORE
37	23.12.2020	24.44	CWMP-NELLORE

Total: 888.44

Average Per mont 74.0366667

## Plant other areas Drainage Status



## Plant other areas Drainage Status



## Plant other areas Drainage Status



## Sludge bags lying outside. .

**Before**



**After**



**Sludge bags removed and stored at  
Hazardous Waste Storage Room**

**Continue Next Slide...**

ADANI WILSON Unit II

Date: 18/06/20

ETP RO-PLANT LOG SHEET

Start time	Stop Time	PRESSURE(kg/cm2)							RO FLOWS		FEED WATER		PERMIT		REJECT		Operator Signature
		DMF		CF		HPP OUT	INTER	REJECT	PERMIT	REJECT	PH	TDS	PH	TDS	PH	TDS	
		IN	OUT	IN	OUT												
10.00		4.0	3.0	3.0	2.5	21	16	10	3	2	6.5	2562	7.0	1281	5.5	1313	M. Srinivas
11.00		4.0	3.0	3.0	2.4	21	16	10	3	2							M. Srinivas
12.00		4.0	3.0	3.0	2.4	21	16	10	3	2							M. Srinivas
13.00		4.0	3.0	2.0	2.5	21	16	10	3	2							M. Srinivas
14.00		4.0	3.0	2.0	2.5	21	16	10	3	2	6.6	2625	7.0	1265	5.6	1312	S. Srinivas
15.00		4.0	3.0	2.0	2.5	21	16	10	3	2							S. Srinivas
16.00		4.0	3.0	2.0	2.5	21	16	10	3	2							S. Srinivas
17.00		4.0	3.0	2.0	2.5	21	16	10	3	2							S. Srinivas
18.00		4.0	3.0	2.0	2.4	21	16	10	3	2							S. Srinivas

Description	UOM	Qty
Total RO Runnig Hours	Hrs	8
Total RO Feed	KL	40
Total Ro Permit water	KL	24
Total RO Reject water	KL	16

Chemical Consumed	UOM	Qty
SMBS	Kg	
Antiscalent	Lts	10
HCL	Lts	8
Naoh	Lts	
Naocl	Lts	

Signature: \_\_\_\_\_

140<sup>14</sup>



ISO 9001:2015  
OHSAS 18001:2007

# GLOBAL ENVIRO LABS

Recognised By Ministry of Environment Forest & Climate Change (MoEF & CC) GOI, New Delhi

# 2-2-1075/14/A/1, 1<sup>st</sup> Floor, Tilaknagar 'X' Road, Bagh Amberpet,  
Hyderabad - 500 013. Ph : 27407969

E-mail : globalelabs@gmail.com, globalelabs@rediffmail.com

Accredited by :



REF.NO:GEL/AWL-II/325/WWA/2020-060

Date:01-02-2020

## WASTEWATER ANALYSIS

Name of the Industry : **M/s. Adani Wilmar Limited (Unit-2),**  
(Formerly M/s. Louis Dreyfus Commodities India (P) Ltd.,)  
Address : Sy. No. 1601, (Epuru Bit-1B), APIIC, Pantapalem (V),  
Muthukuru (M), SPSR Nellore (Dist) – 524 323..

Date of collection	:	27-01-2020			
Date of Analysis	:	28-01-2020			
Sample Particulars	:	I	II	Limits	Method Used
1. pH	:	7.27	7.19	6.5 – 8.5	IS: 2490 - 1982
2. Total Dissolved Solids	:	32,092	1,194	2100	” ”
3. Total Suspended Solids	:	4,286	32	150	” ”
4. Chemical Oxygen Demand	:	15,219	136	200	” ”
5. Biological Oxygen Demand: (3 days at 27°C)	:	5,170	27	100	” ”
6. Oil & Grease	:	1.68	0.32	20	” ”

Note: All the values except pH are expressed in mg/liter  
All the values are within the limits prescribed by APPCB

Note : I : ETP Inlet  
II : ETP Outlet

for GLOBAL ENVIRO LABS

*J. Anita*

AUTHORISED SIGNATORY

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ISO 9001:2015  
OHSAS 18001:2007

# GLOBAL ENVIRO LABS

Recognised By Ministry of Environment Forest & Climate Change (MoEF & CC) GOI, New Delhi

# 2-2-1075/14/A/1, 1<sup>st</sup> Floor, Tilaknagar 'X' Road, Bagh Amberpet,  
Hyderabad - 500 013. Ph : 27407969

E-mail : globalelabs@gmail.com, globalelabs@rediffmail.com

Accredited by :



REF.NO:GEL/A WL-II/325/WWA/2020-066

Date:04-03-2020

## WASTEWATER ANALYSIS

Name of the Industry : **M/s. Adani Wilmar Limited (Unit-2),**  
(Formerly M/s. Louis Dreyfus Commodities India (P) Ltd.,)  
Address : Sy. No. 1601, (Epuru Bit-1B), APIIC, Pantapalem (V),  
Muthukuru (M), SPSR Nellore (Dist) – 524 323.

Date of collection	:		28-02-2020		
Date of Analysis	:		29-02-2020		
Sample Particulars	:	I	II	Limits	Method Used
1. pH	:	7.39	7.22	6.5 – 8.5	IS: 2490 - 1982
2. Total Dissolved Solids	:	32,121	1,210	2100	” ”
3. Total Suspended Solids	:	4,298	38	150	” ”
4. Chemical Oxygen Demand	:	15,326	159	200	” ”
5. Biological Oxygen Demand: (3 days at 27°C)	:	5,215	28	100	” ”
6. Oil & Grease	:	1.92	0.51	20	” ”

Note: All the values except pH are expressed in mg/liter  
All the values are within the limits prescribed by APPCB

Note : I : ETP Inlet  
II : ETP Outlet

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*[Signature]*

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Hyderabad - 500 013. Ph : 27407969

E-mail : globalelabs@gmail.com, globalelabs@rediffmail.com

Accredited by :



REF.NO:GEL/AWL-II/325/WWA/2020-006

Date:06-07-2020

## WASTEWATER ANALYSIS

Name of the Industry : **M/s. Adani Wilmar Limited (Unit-2),**  
(Formerly M/s. Louis Dreyfus Commodities India (P) Ltd.,)  
Address : Sy. No. 1601, (Epuru Bit-1B), APIIC, Pantapalem (V),  
Muthukuru (M), SPSR Nellore (Dist) – 524 323.

Date of collection	:	29-06-2020			
Date of Analysis	:	30-06-2020			
Sample Particulars	:	<b>I</b>	<b>II</b>	<b>Limits</b>	<b>Method Used</b>
1. pH	:	7.38	7.24	6.5 – 8.5	IS: 2490 - 1982
2. Total Dissolved Solids	:	30,146	1,236	2100	” ”
3. Total Suspended Solids	:	4,051	52	150	” ”
4. Chemical Oxygen Demand	:	15,052	171	200	” ”
5. Biological Oxygen Demand: (3 days at 27°C)	:	4,817	28	100	” ”
6. Oil & Grease	:	2.07	0.67	20	” ”

Note: All the values except pH are expressed in mg/liter  
All the values are within the limits prescribed by APPCB

Note : **I : ETP Inlet**  
**II : ETP Outlet**

for GLOBAL ENVIRO LABS

*W. Anita*

**AUTHORISED SIGNATORY**

143



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## GLOBAL ENVIRO LABS

Recognised By Ministry of Environment Forest & Climate Change (MoEF & CC) GOI, New Delhi

# 2-2-1075/14/A/1, 1<sup>st</sup> Floor, Tilaknagar 'X' Road, Bagh Amberpet,  
Hyderabad - 500 013. Ph : 27407969

E-mail : globalelabs@gmail.com, globalelabs@rediffmail.com

Accredited by :



REF.NO:GEL/AWL-II/325/WWA/2020-012

Date:04-08-2020

### WASTEWATER ANALYSIS

Name of the Industry : **M/s. Adani Wilmar Limited (Unit-2),**  
(Formerly M/s. Louis Dreyfus Commodities India (P) Ltd.,)  
Address : Sy. No. 1601, (Epuru Bit-1B), APIIC, Pantapalem (V),  
Muthukuru (M), SPSR Nellore (Dist) – 524 323.

Date of collection	:		28-07-2020		
Date of Analysis	:		29-07-2020		
Sample Particulars	:	I	II	Limits	Method Used
1. pH	:	7.31	7.19	6.5 – 8.5	IS: 2490 - 1982
2. Total Dissolved Solids	:	34,076	1,210	2100	” ”
3. Total Suspended Solids	:	4,021	48	150	” ”
4. Chemical Oxygen Demand	:	15,213	162	200	” ”
5. Biological Oxygen Demand: (3 days at 27°C)	:	4,560	27	100	” ”
6. Oil & Grease	:	2.01	0.62	20	“ ”

Note: All the values except pH are expressed in mg/liter  
All the values are within the limits prescribed by APPCB

Note : I : ETP Inlet  
II : ETP Outlet

for GLOBAL ENVIRO LABS

*J. Anila*

AUTHORISED SIGNATORY



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OHSAS 18001:2007

# GLOBAL ENVIRO LABS

Recognised By Ministry of Environment Forest & Climate Change (MoEF & CC) GOI, New Delhi

# 2-2-1075/14/A/1, 1<sup>st</sup> Floor, Tilaknagar 'X' Road, Bagh Amberpet,  
Hyderabad - 500 013. Ph : 27407969

E-mail : globalelabs@gmail.com, globalelabs@rediffmail.com

Accredited by :



REF.NO:GEL/AWL-II/325/WWA/2020-018

Date:03-09-2020

## WASTEWATER ANALYSIS

Name of the Industry : **M/s. Adani Wilmar Limited (Unit-2),**  
(Formerly M/s. Louis Dreyfus Commodities India (P) Ltd.,)  
Address : Sy. No. 1601, (Epuru Bit-1B), APHC, Pantapalem (V),  
Muthukuru (M), SPSR Nellore (Dist) – 524 323.

Date of collection	:	28-08-2020			
Date of Analysis	:	29-08-2020			
Sample Particulars	:	I	II	Limits	Method Used
1. pH	:	7.24	7.12	6.5 – 8.5	IS: 2490 - 1982
2. Total Dissolved Solids	:	33,784	1,098	2100	” ”
3. Total Suspended Solids	:	3,982	41	150	” ”
4. Chemical Oxygen Demand	:	14,812	156	200	” ”
5. Biological Oxygen Demand: (3 days at 27°C)	:	4,365	28	100	” ”
6. Oil & Grease	:	2.36	0.57	20	” ”

Note: All the values except pH are expressed in mg/liter  
All the values are within the limits prescribed by APPCB

Note : I : ETP Inlet  
II : ETP Outlet

for GLOBAL ENVIRO LABS

*[Signature]*

AUTHORISED SIGNATORY

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ISO 9001:2015  
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## GLOBAL ENVIRO LABS

Recognised By Ministry of Environment Forest & Climate Change (MoEF & CC) GOI, New Delhi

# 2-2-1075/14/A/1, 1<sup>st</sup> Floor, Tilaknagar 'X' Road, Bagh Amberpet,  
Hyderabad - 500 013. Ph : 27407969

E-mail : globalelabs@gmail.com, globalelabs@rediffmail.com

Accredited by :



REF.NO:GEL/AWL-II/325/WWA/2020-024

Date:03-10-2020

### WASTEWATER ANALYSIS

Name of the Industry : **M/s. Adani Wilmar Limited (Unit-2),**  
(Formerly M/s. Louis Dreyfus Commodities India (P) Ltd.,)  
Address : Sy. No. 1601, (Epuru Bit-1B), APIIC, Pantapalem (V),  
Muthukuru (M), SPSR Nellore (Dist) – 524 323.

Date of collection : 26-09-2020

Date of analysis : 28-09-2020

Sample Particulars	I	II	Limits	Method Used
1. pH	: 7.12	7.04	5.5-9.0	IS:3025 (P-11) 1983 (RA-2017)
2. Total Dissolved Solids	: 3,672	1,134	2100	IS:3025 (P-16) 1984 (RA-2017)
3. Total Suspended Solids	: 4,012	44	200	IS:3025 (P-17) 1984 (RA-2017)
4. Chemical Oxygen Demand	: 15,190	161	250	IS:3025 (P-58) 2006(RA-2017)
5. Biological Oxygen Demand (3 days at 27°C)	: 4,476	29	100	IS:3025 (P-44) 1993 (RA-2019)
6. Oil & Grease	: 2.43	0.42	10	IS:3025 (P-39) 1991 (RA-2019)

Note: All the values except pH are expressed in mg/liter

All the values are within the limits prescribed by APPCB

Note : I : ETP Inlet

II : ETP Outlet

for GLOBAL ENVIRO LABS

*[Signature]*

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# GLOBAL ENVIRO LABS

Recognised By Ministry of Environment Forest & Climate Change (MoEF & CC) GOI & NABL

# 2-2-1075/14/A/1, 1<sup>st</sup> Floor, Tilaknagar 'X' Road, Bagh Amberpet,  
Hyderabad - 500 013. Ph : 27407969

E-mail : globalelabs@gmail.com, globalelabs@rediffmail.com

Accredited by :



REF.NO:GEL/AWL-II/325/WWA/2020-030

Date:03-11-2020

## WASTEWATER ANALYSIS

Name of the Industry : **M/s. Adani Wilmar Limited (Unit-2),**  
(Formerly M/s. Louis Dreyfus Commodities India (P) Ltd.,)  
Address : Sy. No. 1601, (Epuru Bit-1B), APIIC, Pantapalem (V),  
Muthukuru (M), SPSR Nellore (Dist) – 524 323.

Date of collection	28-10-2020			
Date of analysis	29-10-2020			
Sample Particulars	I	II	Limits	Method Used
1. pH	: 7.21	7.01	5.5-9.0	IS:3025 (P-11) 1983 (RA-2017)
2. Total Dissolved Solids	: 3,742	1,172	2100	IS:3025 (P-16) 1984 (RA-2017)
3. Total Suspended Solids	: 2,568	41	200	IS:3025 (P-17) 1984 (RA-2017)
4. Chemical Oxygen Demand	: 12,063	142	250	IS:3025 (P-58) 2006(RA-2017)
5. Biological Oxygen Demand (3 days at 27°C)	: 3,941	26	100	IS:3025 (P-44) 1993 (RA-2019)
6. Oil & Grease	: 2.61	0.38	10	IS:3025 (P-39) 1991 (RA-2019)

Note: All the values except pH are expressed in mg/liter  
All the values are within the limits prescribed by APPCB

Note : I : ETP Inlet  
II : ETP Outlet

for GLOBAL ENVIRO LABS

*[Signature]*

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## GLOBAL ENVIRO LABS

Recognised By Ministry of Environment Forest & Climate Change (MoEF & CC) GOI & NABL

# 2-2-1075/14/A/1, 1<sup>st</sup> Floor, Tilaknagar 'X' Road, Bagh Amberpet,  
Hyderabad - 500 013. Ph : 27407969

E-mail : globalelabs@gmail.com, globalelabs@rediffmail.com

Accredited by :



REF.NO:GEL/AWL-II/325/WWA/2020-036

Date:04-12-2020

### WASTEWATER ANALYSIS

Name of the Industry : **M/s. Adani Wilmar Limited (Unit-2),**  
(Formerly M/s. Louis Dreyfus Commodities India (P) Ltd.,)  
Address : Sy. No. 1601, (Epuru Bit-1B), APIIC, Pantapalem (V),  
Muthukuru (M), SPSR Nellore (Dist) - 524 323.

Date of collection : 30-11-2020  
Date of analysis : 01-12-2020

Sample Particulars	I	II	Limits	Method Used
1. pH	: 7.17	6.97	5.5-9.0	IS:3025 (P-11) 1983 (RA-2017)
2. Total Dissolved Solids	: 4,036	1,128	2100	IS:3025 (P-16) 1984 (RA-2017)
3. Total Suspended Solids	: 2,579	34	200	IS:3025 (P-17) 1984 (RA-2017)
4. Chemical Oxygen Demand	: 9,651	153	250	IS:3025 (P-58) 2006(RA-2017)
5. Biological Oxygen Demand (3 days at 27°C)	: 2,853	28	100	IS:3025 (P-44) 1993 (RA-2019)
6. Oil & Grease	: 2.68	0.34	10	IS:3025 (P-39) 1991 (RA-2019)

Note: All the values except pH are expressed in mg/liter  
All the values are within the limits prescribed by APPCB

Note : I : ETP Inlet  
II : ETP Outlet

for GLOBAL ENVIRO LABS

*[Signature]*

AUTHORISED SIGNATORY



ఆంధ్రప్రదేశ్ కాలుష్య నియంత్రణ మండలి

ANDHRA PRADESH POLLUTION CONTROL BOARD  
REGIONAL OFFICE :: NELLORE

1<sup>st</sup> Floor, A.P.S.F.C BUILDING, A.K.NAGAR, NELLORE - 524 004

M. Pramod Kumar Reddy  
ENVIRONMENTAL ENGINEER

e-mail: [nlr.ro.ec@pcb.ap.gov.in](mailto:nlr.ro.ec@pcb.ap.gov.in)  
Phone : +91- 861- 2329730

Lr.No. Green belt/PCB/RO/NLR/2018-988

Dated 12.07.2018

Sub :- APPCB-RO – Nellore – Green Belt development as per the CFE / CFO /  
EC conditions – Directions issued – Reg.

Ref :- Consent for Establishment (CFE) and/ Consent for Operation (CFO)  
obtained from the A.P. Pollution Control Board (Board) under the  
provisions of the Water Act & Air Act.

\* \* \* \* \*

Your attention invited to the above, wherein it was stipulated a special condition by the A.P. Pollution Control Board through Consent for Establishment (CFE) and /Consent for Operation (CFO), to develop greenbelt in 33% of the total area & all along the periphery of the project site with adequate width & density. It was further informed that a condition was to take-up stipulated greenbelt development simultaneously with construction activity, so as to ensure that the developed greenbelt area would safe-guard Environment.

In this connection, the Board Office, Vijayawada has directed this office to expedite the development of greenbelt by the industries in and outside the industry premises, as Govt. of A.P. has proposed Massive plantation in Andhra Pradesh to safe guard the Environment & Public Health.

Hence, you are hereby directed to take up plantation at least 100 Nos. of saplings inside the industry premises during the current year. If adequate extent of land is not available in the premises, you have to take up the plantation in the nearby villages and also avenue plantation along the roads.

Report the compliance on the above every month to this office along with the photographic evidence, so as to submit the same to the Government, failing which action will be initiated against your industry under the relevant provisions of the Air & Water Acts.

  
ENVIRONMENTAL ENGINEER

To  
M/s. Louis Dreyfus Commodities India Pvt. Ltd.,  
Sy. No.1601, Epuru Bit-1B, APIIC,  
Pantapalem (V), Muthukur (M),  
SPSR Nellore Dist.

**LDC**

Louis Dreyfus Comp

Louis Dreyfus Company India Pvt. Ltd  
 (Formerly known as Louis Dreyfus Commodities India Pvt. Ltd.)  
 (CIN: U51909DL1997PTC126131)

Factory : Survey No. 1601,  
 Epuru 1B, Pantapalem Village,  
 Muthukur Mandal, SPSR Nellore Dist.  
 Pin - 524323 (A.P) India

Tel: +91 861 3048222

+91 861 3048242

www.ldcom.com



भारतीय डाक  
 भारत सरकार  
 डाकघर, ए.पी. 524323, नेल्लोर  
 टेलीफोन: 3048222  
 3048242  
 एम.एच.डी.सी.आई. प्रा. लि.  
 ए.पी. 524323, नेल्लोर जिला  
 तेलुगु प्रदेश  
 दिनांक: 27/08/2018  
 ट्रेकिंग नं. 1214/2, 1215/2  
 डायल 1214/2, 1215/2

Date: 17-08-2018

To

**The Environmental Engineer**  
**The Andhra Pradesh Pollution Control Board**  
 SPSR Nellore District.

**Sub: Green belt development as per the CFE / CFO / EC conditions**

**Ref: Lr. No. Green belt/PCB/RO/NLR/2018 – 988 dated 12.07.2018**

Dear Sir

This is in reference to the captioned letter wherein your good office had directed Louis Dreyfus Company India Pvt Ltd survey no.: 1601, Epuru 1B, Pantapalem Village, Muthukuru Mandal, SPSR Nellore district (hereinafter referred to as LDCI) to take up avenue plantation of 100 saplings inside the Industry premises or to take up the plantation in nearby villages and also avenue plantation along the road in case adequate land is not available inside the Industry premises.

We have bought 500 number of trees from Forest department and planted 300 numbers of trees on the vacant space inside the Industry premises and 200 number of plants inside 5 acres of additional land situated at Venkatachalam Mandal, Epuru Bit-II Village, Survey Nos. 1214/2 and 1215/2 which was exclusively bought to develop green belt. **Please find enclosed the photographs evidencing the plantation of 500 saplings within the Industry Premises and 5 acres land.**

In entirety our plantation details as on 7<sup>th</sup> August,2018 are as follows:

1. 300 number trees were planted inside Industry premises on 07 August 2018.
2. 200 number trees were planted inside 5 Acres Land in 07 August 2018.
3. 100 numbers of trees were planted along the avenue road on the 7<sup>th</sup> of November,2017.
4. 400 numbers of trees were planted within and along the boundary wall of the factory premises in the month of July/August,2017.

5. Total number of trees available inside the Industry premises is 3300 trees.
6. Total number of trees available inside the 5 Acre land is 2700 trees.

We would like to highlight that the requirement of maintaining 33% of the total area of the plant as green belt is no longer a part of LDCI's CFO, and that LDCI has been scrupulously maintaining the green belt in accordance with the stipulation in the existing CFO, as specified above.

Hope with the above facts and updates, we have satisfactorily complied with the directions issued by your good office in your letter No. Green belt/PCB/RO/NLR/2018 – 988 dated 12.07.2018

Kindly acknowledge a copy of this letter as a token of acceptance.

Thanking you,

Yours faithfully,

For **Louis Dreyfus Company India Private Limited**



**Authorized Signatory**

**Encl: As above.**

# adani wilmar

Dated: 12 Aug 2019

To

The Environmental Engineer,  
Regional office, Andhra Pradesh Pollution Control Board,  
A.K.Nagar, Nellore,  
SPSR Nellore Dt.

Respected Sir,

**Sub: Submission of the status of Non Compliance report dated 12 Aug 2019**

**Ref: Directions issued by the APPCB under Section 33A of the Water (Prevention and Control of Pollution Act), 1974 & Section 31A of the Water (Prevention and Pollution of Control of Pollution) Act, 1981 dated 15.02.2018.**

In reference to the captioned order we, Adani Wilmar Ltd (formerly known as the Louis Dreyfus Company India Pvt Ltd) having its manufacturing unit at Survey No. 1601 Pantapalem (Epuru-1B) Village, Muthukuru Mandal Sri Pottisriramulu, Nellore District, Andhra Pradesh 524323 do hereby submit the status of Non Compliance report as on 12 Aug 2019.

Please find enclosed the Non compliance report.

Thanking you

Yours truly

For Adani Wilmar Limited

  
(AUTHORISED REPRESENTATIVE)

Directions issued vide Order Dated 12.08.2019		
S.No.	Direction	Compliance Status
1	<i>The industry shall upgrade the existing ETP to comply with standards prescribed for discharge within 2 months. The details of ETP up-gradation and implementation progress shall be reported to ZO, Vijayawada and RO, Nellore for every fortnight.</i>	The Production started from 05 <sup>th</sup> November 2018. Grant permission to comply the said direction with effect from Dec 2018
2	The industry shall continuously operate the RO, MEE & Drum drier so as to comply the consent order conditions.	The industry continuously operates ETP, RO, MEE, ATFD during running the plant.
3	<i>The industry shall provide magnetic flow meter with totalizers and recording facility section wise to measure the exact quantities of water consumption and wastewater generation within one month and shall maintain records. The consolidate records shall be furnished to ZO, Vijayawada and RO, Nellore every month.</i>	We are having flow meters for Raw water, ETP inlet and ETP RO feed. The records are maintaining. The consolidated records are submitting every month.
4	The industry shall provide separate energy meters to the ETP, RO, MEE & Drum drier within one month and shall maintain log books.	We have separate Energy meter for RO & ETP.
5	<i>The industry shall furnish estimated quantity of water required on realistic basis and source of fresh water to RO, Nellore. The industry shall furnish actual quantities of water consumed every month.</i>	We are submitting actual quantities of water consumed every month
6	The industry shall not discharge any type of effluents outside the premises under any circumstances.	The industry not discharging any type of effluent outside the premises under any circumstances
7	The industry shall furnish details of actual solid waste generation within 15 days.	Submitting details in Form 20 to APPCB every month
8	The industry shall provide filter press to handle the ETP sludge effectively in place of sludge drying beds within one month.	Present we are having one Filter Press. We are planning to procure another Filter press.
9	<i>The industry shall dispose off hazardous waste and MEE salts to TSDF immediately and maintain records for solid waste generation and disposal and shall furnish monthly records to ZO, Vijayawada and RO, Nellore.</i>	We are sending the Solid waste to Coastal waste management regularly. Also submitting the manifest copies to RO regularly.
10	<i>The industry shall provide Ash silos with 30 days storage capacity with a facility to load the ash directly to the trucks instead of loading manually to control dust emissions.</i>	Present we are having 40m <sup>3</sup> Silo which is sufficient for 10days and can be loaded directly into trucks.
11	<i>The industry shall provide closed storage facility to store</i>	We already provided

	<i>coal/fuel and mechanical water sprinklers at coal storage yard &amp; ash handling system within one month.</i>	closed shed for storage of coal/fuel.
12	The industry shall properly maintain good housekeeping within the plant particularly at ETP, MEE & ATFD areas.	We are maintain good housekeeping with in the Plant.
13	The industry shall develop and maintain thick green belt in 33%of the total area in the premise	We have already provided thick green belt in 33% of the total area. We also having separate 5Acres land where green belt developed.
14	The industry shall strictly comply with the above directions as per the specified time targets, falling which orders for 25% production cut will be issued without any further notice.	Industry runs in absolute compliance of the environment protection laws. However we obey to comply with the issued directions by your good office
15	The industry shall submit Bank Guarantee of Rs. 20.0 Lakhs valid for one year within 10 days to comply with above directions as per the specified time targets.	Submitted BG for Rs.20.0 lakhs vide BG No. 046GM01180810001 dated 22.03.2018 for the period up to 21.03.2020
16	The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions stipulated by the Board.	Not complied.

**adani  
wilmar**

03rd March 2020

To:  
The Environmental Engineer,  
AP Pollution Control Board,  
Regional Office,  
A.K Nagar, SPSR Nellore.

Dear Sir,

Sub: – Compliance report Status against directions given by Task Force Committee.

Ref: – Order No.149/APPCB/UH-II/TF/NLR/2020-1813 dt 17-01-2020

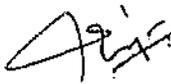
CFO order issued to the industry on 19.03.2019

With reference to the above cited, we are herewith submitting our detailed Compliance report along with other documents to your good office.

Thanking You

Yours Sincerely,

For Adani Wilmar Limited



Plant Head



Documents attached: -

- 1 Compliance Report
- 2.Monthly Analysis report by third party
- 3.Service Order for Chimney hole
- 4 GRN for Flow meters
- 5.New Filter Press Photo
- 6.Water Balance Sheet
- 7.Main Gate Display Board Photo
- 8 Sludge dispatch details

Adani Wilmar Ltd  
Survey No 1601  
Village Pantapalem (Epuru1B)  
Sripottisriramulu, Nellore 524 323  
Andhra Pradesh, India  
CIN: U15146GJ1999PLC035320

Tel +91 8886641639/630  
info@adanilwilmar.in  
www.adanilwilmar.com

Page 1 of 1

①

# adani wilmar

Adani Wilmar Limited, Unit-2, Krishnapatnam Board Guidelines and Compliances		
S.No.	Direction	Compliance Status
1	<i>The industry shall upgrade the existing ETP to comply with standards prescribed for discharge within 2 months. The details of ETP up-gradation and implementation progress shall be reported to ZO, Vijayawada and RO, Nellore for every fortnight.</i>	We have improved the process conditions of the ETP now it is fully functional as per the standards.
2	The industry shall continuously operate the RO, MEE & Drum drier so as to comply the consent order conditions.	We are operating our RO, MEE continuously.
3	<i>The industry shall provide magnetic flow meter with totalizers and recording facility section wise to measure the exact quantities of water consumption and wastewater generation within one month and shall maintain records. The consolidate records shall be furnished to ZO, Vijayawada and RO, Nellore every month.</i>	We are having flow meters for Raw water, ETP inlet and ETP RO feed. The records are maintaining. The new Flow meters received on 28/02/2020 and will be installed soon. GRN copy of flow meters received is attached.
4	The industry shall provide separate energy meters to the ETP, RO, MEE & Drum drier within one month and shall maintain log books.	We have separate Energy meter for RO & ETP.
5	<i>The industry shall furnish estimated quantity of water required on realistic basis and source of fresh water to RO, Nellore. The industry shall furnish actual quantities of water consumed every month.</i>	We are submitting actual quantities of water consumed every month.
6	The industry shall not discharge any type of effluents outside the premises under any circumstances.	The industry not discharging any type of effluent outside the premises under any circumstances
7	The industry shall furnish details of actual solid waste generation within 15 days.	Generation of ETP sludge & MEE salts reports are maintaining.
8	The industry shall provide filter press to handle the ETP sludge effectively in place of sludge drying beds within one month.	Present we are having one Filter Press. We had procured another Filter press which is under installation stage. Enclosing Photo proof for your reference
9	<i>The industry shall dispose off hazardous waste and MEE salts to TSDF immediately and maintain records for solid waste generation and disposal and shall furnish monthly records to ZO, Vijayawada and RO, Nellore.</i>	We are sending the Solid waste to Coastal waste management regularly. Manifest copies are attached.

10	<i>The industry shall provide Ash silos with 30 days storage capacity with a facility to load the ash directly to the trucks instead of loading manually to control dust emissions.</i>	Present we are having 40m <sup>3</sup> Silo which is sufficient for 15days and can be loaded directly into trucks.
11	<i>The industry shall provide closed storage facility to store coal/fuel and mechanical water sprinklers at coal storage yard &amp; ash handling system within one month.</i>	We already provided closed shed for storage of coal/fuel. We already purchased sprinklers and other materials for installing sprinkler system in coal shed.
12	The industry shall properly maintain good housekeeping within the plant particularly at ETP, MEE & ATFD areas.	We are maintaining good housekeeping with in the Plant.
13	The industry shall develop and maintain thick green belt in 33%of the total area in the premise	We have already provided thick green belt in 33% of the total area. We also having separate 5Acres land specially for green belt developed.
14	The industry shall strictly comply with the above directions as per the specified time targets, falling which orders for 25% production cut will be issued without any further notice.	Industry runs in absolute compliance of the environment protection laws. However we obey to comply with the issued directions by your good office
15	The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions stipulated by the Board.	Complied. The consent is valid up to 29 <sup>th</sup> February 2024. We are following CFO guidelines & implementing
16	The industry shall submit Bank Guarantee of Rs. 20.0 Lakhs valid for one year within 10 days to comply with above directions as per the specified time targets.	Submitted amended HDFC BG 006GTO2190850002 for Rs.20.0 lakhs and BG valid up to 25.03.2021



# ADANI WILMAR LIMITED UNIT II

FACTORY SURVEY No:1601,

EPUR 1B,

PANTAPALEM VILLAGE,

CONSENT ORDER NO:APP/CR/VJA/NLR/161/CFD/HD/2019 VALID UPTO:29 FEB 2024

S.P.S.R.NELLORE DIST, PIN:524323 (AP), INDIA.

## A. NAME & QUALITY PRODUCTS & BY PRODUCTS

S. No.	PRODUCTS	QTY	UOM
1.	REFINED SUN FLOWER OIL	5083 863	MT/MONTH
2.	REFINED PALM OIL	5044 316	MT
3.	VANASPATHI / INTERESTIFIED FATS	891.6K	MT
S. No.	BY PRODUCTS	QTY	ACTUAL UOM
1.	ACID OIL	65.025	
2.	SUN FATTY ACID	11.57	
3.	PALM FATTY	33.164	
4.	PALM STEARINE	728.134	

## B. NAME & QUANTITY OF HAZARDOUS CHEMICALS

S. No.	CHEMICALS	QTY	UOM
1.	CAUSTIC SODA LYE	14.672	MT
2.	PHOSPHORIC ACID	6.158	MT
3.	SULFURIC ACID	11.120	MT

## C. NAME & QUANTITY OF HAZARDOUS WASTE GENERATED, STORED, TREATED, DISOLVED

S. No.	HAZARDOUS CATEGORY	MAX STOCK	GENERATION UOM
1.	ETP SLUDGE SOLID + MEE		MT/DAY
2.	SPENT EARTH	2.786	MT/DAY
3.	SPENT NICKEL	0.005	MT/DAY
4.	MEE SLUDGE SOLID		
5.	USED OIL		LTR

## D. TYPE OF EMISSION (PROCESS & FUEL GAS)

1. PROCESS VENT: NIL

2. DETAILS OF STACK

S. No.	PARAMETER	APPCB NORMS	ACTUALS OF BOILER STACK	ACTUALS OF THERMIC FLUID HEATER STACK	UOM
1.	SPM	115 mg/mm <sup>3</sup>	57	51	Mg/mm <sup>3</sup>
2.	SOX	80 PPM	34	49	PPM
3.	NOX	80 PPM	49	63	PPM

## E. QUANTITY & QUALITY OF INDUSTRIAL EFFLUENT/GENERATED, TREATED, DISCHARGED.

1. EFFLUENT TYPE DISCHARGED

2. QUANTITY

S. No.	PARAMETER	APPCB NORMS	ACTUAL	MT/DAY
1.	PH	65-8.5	7.49	
2.	TDS	2100 Mg/LTR	1146	
3.	TSS	150 Mg/LTR	28	
4.	OIL & GREASE	20 Mg/LTR	0.31	
5.	COD	200 Mg/LTR	136	
6.	BOD	100 Mg/LTR	24	

F. NOISE LEVELS

S. No.	TIME	APPCB NORMS	ACTUALS
1.	DAY TIME: 6.00 AM - 10.00 PM	75 dB(A)	65 dB(A)
2.	NIGHT TIME: 10.00 PM - 6.00 AM	70 dB(A)	64 dB(A)

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adani (4)  
wilmar

AWL-KRISHNAPATNAM-2 STORE  
MUTLAKKURU Palitapalem Village, M  
NELLORE KRISHNAPATNAM

Goods Receipt

Vendor Code : 102389  
KROHNE MARSHALL PVT LTD

PUNE 411016  
D.C. No : 700505881  
Date : 28.02.2020  
Gate Inward No. : 497578

GR No. : 5001248459  
Date : 28.02.2020  
Order No : 1000086719  
Date : 01.10.2019  
LR. No : BY HAND  
Transporter : SIR.NO.210/28.02.2020

Sr.No	Item Details	Bin No	UoM	QTY As per DC	Qty Rec	Remarks
001	9910457067 ELECTRONIC		EA	1	1	
002	9910457067 ELECTRONIC		EA	3	3	

Vehicle Accident: (Yes/No)  
Non Angles provided: (Yes/No)  
Damage Provided: (Yes/No)  
Transshipment Done: (Yes/No)  
(If Yes, Reason, Truck No)  
Transit Time (in days):  
Any other goods in the truck: (Yes/No)

AWL-KRISHNAPATNAM-2 STORE



Authorized Signature



*Handwritten signature*

Material Received By



TAX INVOICE

TAX INVOICE NO: 11-FEB-2020  
 YOUR PO NO: 25 OCT 2019  
 DELIVERY NO: 01 OCT 2019  
 (Goods and Services Act 2017)  
 KM Standard Invoice  
 KM Standard

IBR SERIAL NO	IBR CERT NO	PRODUCT SERIAL NO	HSN NO	QTY	UNIT	AMOUNT	TAX AMOUNT
				1	EA	80,000.00	80,000.00
				2	EA	80,000.00	160,000.00
				3	EA	0.00	0.00

Net Sales: 320,000.00  
 Tax Type: IGS1  
 Taxable Amount: Rs. 320,000  
 Rate(%): 18%  
 Tax Amount: Rs. 57,600

GRGSS AMOUNT: 377,600  
 AMCLNT (IN WORDS): Three Lakh Seventy Seven Thousand Six Hundred Only

NET AMOUNT: 377,600  
 AMCLNT (IN WORDS): Three Lakh Seventy Seven Thousand Six Hundred Only

Amount Due on Delivery: 377,600  
 Date: 25 FEB 2020  
 Total: 377,600

The invoice shall be valid only if accompanied by the Standard Terms and Conditions of Sale of Goods / Services annexed with the above invoice. Buyer's signature is required on this invoice to be valid.

For Krohne Marshall Pvt. Ltd



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ISO 9001:2015  
OHSAS 18001:2007

## GLOBAL ENVIRO LABS

Recognised By Ministry of Environment Forest & Climate Change (MoEF & CC) GOI, New Delhi

# 2-2-1075/14/A/1, 1<sup>st</sup> Floor, Tilaknagar 'X' Road, Bagh Amberpet,  
Hyderabad - 500 013. Ph : 27407969

E-mail : globalelabs@gmail.com, globalelabs@rediffmail.com

Accredited by :



REF.NO:GEL/A WL-II/325/AAQ/2020-055

Date :01-02-2020

### AMBIENT AIR QUALITY DATA

Name of the Industry : M/s. Adani Wilmar Limited (Unit-2),  
(Formerly M/s. Louis Dreyfus Commodities India (P) Ltd.)  
Address : Sy. No. 1601, (Epuru Bit-1B), APIIC, Pantapalem (V),  
Muthukur (M), SPSR Nellore (Dist) - 524 323.

Sl. No.	Location	Near Weigh Bridge	Near Refinery	Near Tank Farm Area	Limits	Method Used
1.	Date of Sampling	: 27-01-2020	27-01-2020	27-01-2020	---	---
2.	Total time of Monitoring	: 24 Hrs.	24 Hrs.	24 Hrs.	---	---
3.	Particulate Matter Concentration PM <sub>10</sub> (µg/m <sup>3</sup> )	: 52	59	55	100	IS:5182 (Part-IV)1999
4.	Sulphur Dioxide Concentration (µg/m <sup>3</sup> )	: 08	12	06	80	IS:5182 (Part-II) 2001
5.	Oxides of Nitrogen Concentration (µg/m <sup>3</sup> )	: 11	16	10	80	IS:5182 (Part-VI) 1975
6.	Particulate Matter Concentration PM <sub>2.5</sub> (µg/m <sup>3</sup> )	: 28	37	30	60	IS:5182 (Part-IV)1999

Note: All the values are within the limits prescribed by NAAQS.

All the parameters monitored and analyzed as per the MoEF notification Vide G.S.R. No.826 (E) Dt: 18/11/2009

Fine Particulate Sampler Model APM 550 (Sl. No. 448-DTEI-2010), Next Calibration due on 23/07/2020

Fine Particulate Sampler Model APM 550 (Sl. No. 449-DTH-2010), Next Calibration due on 23/07/2020

Fine Particulate Sampler Model APM 550 (Sl. No. 639-DTA-2011), Next Calibration due on 23/07/2020

Respirable Dust Sampler Model RDS 9000 (Sl. No. 000607), Next Calibration due on 08/04/2020

Respirable Dust Sampler Model RDS 9000 (Sl. No. 051261), Next Calibration due on 08/04/2020

Respirable Dust Sampler Model RDS 9000 (Sl. No. 060617), Next Calibration due on 08/04/2020

for GLOBAL ENVIRO LABS

*[Signature]*

AUTHORISED SIGNATORY



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# 2-2-1075/14/A/1, 1<sup>st</sup> Floor, Tilaknagar 'X' Road, Bagh Amberpet,  
Hyderabad - 500 013. Ph : 27407969

E-mail : globalelabs@gmail.com, globalelabs@rediffmail.com

Accredited by :



REF.NO:GEL/AWL-II/325/STM/2020-056

Date:01-02-2020

## STACK MONITORING DATA

Name of the Industry : **M/s. Adani Wilmar Limited (Unit-2),**  
(Formerly M/s. Louis Dreyfus Commodities India (P) Ltd.,)  
Address : Sy. No. 1601, (Epuru Bit-1B), APIIC, Pantapalem (V),  
Muthukur (M), SPSR Nellore (Dist) – 524 323.  
Sample Particulars : Stack attached to FBC Boiler (7 TPH)  
Date of sampling : 27-01-2020  
Time of monitoring : 11.30 a.m

1. Stack diameter (m) : 1.70  
2. Stack cross sectional area (sq m) : 2.269  
3. Flue gas temperature (°C) : 135  
4. Exit velocity of flue gases (m/sec) : 5.30  
5. Flow rate (cum/hr) : 43,293

EMISSION DATA	Limits	Method Used
6. Suspended particulate matter Concentration (mg/N m <sup>3</sup> ) : 57	115	IS: 11255 (Part-I), 1985
7. Sulphur dioxide Concentration (mg/N m <sup>3</sup> ) : 36	---	IS: 11255 (Part-II), 1985
8. Oxides of nitrogen Concentration (mg/N m <sup>3</sup> ) : 48	---	IS: 5182 (Part-VI), 1975

Note: All the values are within the limits prescribed by APPCB.

Stack Kit Model/SL/No:APM 620-602 / 956 DTB 09, Next Calibration on: 08-04-2020

for GLOBAL ENVIRO LABS

*M. Wilmar*

AUTHORISED SIGNATORY



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## GLOBAL ENVIRO LABS

Recognised By Ministry of Environment Forest & Climate Change (MoEF & CC) GOI, New Delhi

# 2-2-1075/14/A/1, 1<sup>st</sup> Floor, Tilaknagar 'X' Road, Bagh Amberpet,  
Hyderabad - 500 013. Ph : 27407969

E-mail : globalelabs@gmail.com, globalelabs@rediffmail.com

Accredited by :



REF.NO:GEL/AWL-II/325/STM/2020-057

Date:01-02-2020

### STACK MONITORING DATA

Name of the Industry : **M/s. Adani Wilmar Limited (Unit-2),**  
(Formerly M/s. Louis Dreyfus Commodities India (P) Ltd.,)  
Address : Sy. No. 1601, (Epuru Bit-1B), APIC, Pantapalem (V),  
Muthukur (M), SPSR Nellore (Dist) - 524 323.  
Sample Particulars : Stack attached to Oil Fired Thermic Fluid Heater  
Date of sampling : 27-01-2020  
Time of monitoring : 12.45 p.m

1. Stack diameter (m)	:	0.60
2. Stack cross sectional area (sq m)	:	0.283
3. Flue gas temperature (°C)	:	131
4. Exit velocity of flue gases (m/sec)	:	7.64
5. Flow rate (cum/hr)	:	7,784

EMISSION DATA		Limits	Method Used
6. Suspended particulate matter Concentration (mg/N m <sup>3</sup> )	:	51	115 IS: 11255 (Part-I), 1985
7. Sulphur dioxide Concentration (mg/N m <sup>3</sup> )	:	33	--- IS: 11255 (Part-II), 1985
8. Oxides of nitrogen Concentration (mg/N m <sup>3</sup> )	:	46	--- IS: 5182 (Part-VI), 1975

Note: All the values are within the limits prescribed by APPCB.

Stack Kit Model/SI.No:APM 620-602 / 956 DTB 09, Next Calibration on: 08-04-2020

for GLOBAL ENVIRO LABS

*JJLwila*

AUTHORISED SIGNATORY



ISO 9001:2015  
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# GLOBAL ENVIRO LABS

Recognised By Ministry of Environment Forest & Climate Change (MoEF & CC) GOI, New Delhi

# 2-2-1075/14/A/1, 1<sup>st</sup> Floor, Tilaknagar 'X' Road, Bagh Amberpet,  
Hyderabad - 500 013. Ph : 27407969

E-mail : globalelabs@gmail.com, globalelabs@rediffmail.com

Accredited by :



REF.NO:GEL/AWL-II/325/STM/2020-058

Date:01-02-2020

## STACK MONITORING DATA

Name of the Industry : **M/s. Adani Wilmar Limited (Unit-2),**  
(Formerly M/s. Louis Dreyfus Commodities India (P) Ltd.)  
Address : Sy. No. 1601, (Epuru Bit-1B), APIIC, Pantapalem (V),  
Muthukuru (M), SPSR Nellore (Dist) - 524 323.

Date of sampling : 27-01-2020  
Sample Particulars : Stack attached to I II  
Time of monitoring : 02.00 p.m 03.30 p.m

1. Stack diameter (m)	: 0.35	0.35
2. Stack cross sectional area (sq m)	: 0.0962	0.0962
3. Flue gas temperature (°C)	: 221	209
4. Exit velocity of flue gases (m/sec)	: 13.51	12.83
5. Flow rate (cum/hr)	: 4,679	4,443

EMISSION DATA		Limits	Method Used
6. Suspended particulate matter Concentration (mg/N m <sup>3</sup> )	: 67	59	115 IS: 11255 (Part-I), 1985
7. Sulphur dioxide Concentration (mg/N m <sup>3</sup> )	: 172	156	--- IS: 11255 (Part-II), 1985
8. Oxides of nitrogen Concentration (mg/N m <sup>3</sup> )	: 208	179	--- IS: 5182 (Part-VI), -1975

Note: All the values are within the limits prescribed by APPCB.

Stack Kit Model/SL/No:APM 620-602 / 956 DTB 09, Next Calibration on: 08-04-2020

Note : I: 1250 KVA D.G Set  
II: 1010 KVA D.G Set

for GLOBAL ENVIRO LABS

*J Shweta*

AUTHORISED SIGNATORY



ISO 9001:2015  
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## GLOBAL ENVIRO LABS

Recognised By Ministry of Environment, Forest & Climate Change (MoEF & CC) GOI, New Delhi

# 2-2-1075/14/A/1, 1<sup>st</sup> Floor, Tilaknagar 'X' Road, Bagh Amberpet,  
Hyderabad - 500 013. Ph : 27407969

E-mail : globalatelabs@gmail.com, globalatelabs@rediffmail.com

Accredited by :



REF.NO:GEL/A WL-II/325/NQD/2020-059

Date:01-02-2020

### AMBIENT NOISE QUALITY DATA

Name of the Industry : M/s. Adani Wilmar Limited (Unit-2),  
(Formerly M/s. Louis Dreyfus Commodities India (P) Ltd.)  
Address : Sy. No. 1601, (Epuru Bit-1B), APIIC, Pantapalem (V),  
Muthukuru (M), SPSR Nellore (Dist) – 524 323.

Date of Monitoring: 27-01-2020

Location	Noise Levels in dB (A)	
	Day Time (1)	Night Time (2)
1. Near Weigh Bridge	63	57
2. Near Boiler	72	68
3. Near Refinery Building	70	66
4. Near Stores	61	56
5. Near Compressor	67	64
6. Near D.G.Set (at 5.0 m distance)	72	65

Note: 1. Daytime is reckoned in between 6 a.m and 10 p.m

2. Nighttime is reckoned in between 10 p.m and 6 a.m

APPCB Limit for Noise Levels at Daytime is 75 dB (A) & Night time is 70 dB (A)

Noise Level Meter Model SL-4010 (Sl. No. 72965), Next Calibration on: 11-10-2020

for GLOBAL ENVIRO LABS

*J. Anita*

AUTHORISED SIGNATORY



# GLOBAL ENVIRO LABS

Recognised By Ministry of Environment Forest & Climate Change (MoEF & CC) GOI, New Delhi

# 2-2-1075/14/A/1, 1<sup>st</sup> Floor, Tilaknagar 'X' Road, Bagh Amberpet,  
Hyderabad - 500 013. Ph : 27407969

E-mail : globalelabs@gmail.com, globalelabs@rediffmail.com



REF.NO:GEL/AWL-II/325/WWA/2020-060

Date:01-02-2020

## WASTEWATER ANALYSIS

Name of the Industry : **M/s. Adani Wilmar Limited (Unit-2),**  
(Formerly M/s. Louis Dreyfus Commodities India (P) Ltd.,)  
Address : Sy. No. 1601, (Epuru Bit-1B), APIIC, Pantapalem (V),  
Muthukuru (M), SPSR Nellore (Dist) - 524 323.

Date of collection	:	27-01-2020			
Date of Analysis	:	28-01-2020			
Sample Particulars	:	I	II	Limits	Method Used
1. pH	:	7.27	7.19	6.5 - 8.5	IS: 2490 - 1982
2. Total Dissolved Solids	:	32,092	1,194	2100	" "
3. Total Suspended Solids	:	4,286	32	150	" "
4. Chemical Oxygen Demand	:	15,219	136	200	" "
5. Biological Oxygen Demand: (3 days at 27°C)	:	5,170	27	100	" "
6. Oil & Grease	:	1.68	0.32	20	" "

Note: All the values except pH are expressed in mg/liter  
All the values are within the limits prescribed by APPCB

Note : I : ETP Inlet  
II: ETP Outlet

for GLOBAL ENVIRO LABS  
*J. Anita*  
AUTHORISED SIGNATORY

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This SO is Amended



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Phone:  
Fax:  
E-Mail:

## Service Order

<b>To,</b> <b>MADINENI INFRA DEVELOPERS</b>  PANTAPALEM MATHUKUR MANDAL, J-144, EPURU BIT-1B, SPSR NE LORE, -NELLORE-524323 Andhra Pradesh, INDIA, Phone :9440808409 Mobile: Fax : Email :MADINENIMALLI999@GMAIL.COM Vendor Code : 169037 <b>Kind Attn: M MALLIKARJUNA NAIDU</b>		<b>SO No</b> 1500073733 <b>SO Date</b> 28.09.2019 <b>Proj/CC Code &amp; Name</b> 123UBL01 KPT2_BOILER_1_20TMX
<b>Vendor GSTIN Reg. Details</b> <b>Pan No.</b> ABAFM9467E <b>Import Export Code</b> <b>Vendor GSTIN:</b> 37ABAFM9467E1Z0  (In case of any change please intimate)		<b>Our GSTIN Registration Details</b>  <b>PAN No</b> AABCA8056G <b>TAN No</b> <b>Import Export Code</b> <b>Company GSTIN:</b> 37AABCA8056G1Z0
		<b>Our Contact Details</b> Buyer: BHASKAR Phone: E-Mail: BHASKAR.V@ADANIWILMAR.IN

Scope of Work

Service Order Currency RUPEE

Price &amp; Conditions (Priced BOQ attached for breakup)

	Currency	Amount
SERVICE ORDER PRICE	INR	18000.00
Total GST Amount:		3,240.00
<b>Total Service Order Price :</b>		<b>21,240.00</b>

In Words, RUPEE TWENTY ONE THOUSAND TWO HUNDRED FORTY ONLY

Commencement Date Completion Date

For

For MADINENI INFRA DEVELOPERS.

Authorised Signatory

Authorised Signatory &amp; Stamp

Reg. Office: Phone: Fax:  
Admin. Office: Phone: Fax:

Date: 03.03.2020 Time: 15:41:46

Page 1-of- 8

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SO No: 1500073733

This SO is Amended

Terms & Conditions:

**Payment Terms: (V057) Immediately after receipt of material**

Header text

order for 20 tph rcc chimney hold

Your contact reference - Mr Lakshman

Terms of delivery

as per the schedule to be given by our management under discussion with you

Pricing types

ex chennai

Shipping instructions

1. IN CASE WEIGHT OF THE MATERIAL IS LESS THAN 5 KG PLEASE BOOK IT THROUGH ANY REPUTED COURIER UP TO AWL PLANT.
2. FOLLOWING DOCUMENTS SHOULD BE COMPULSORY SENT WITH THE MATERIAL
  - A) DELIVERY CHALLAN.
  - B) COMMERCIAL INVOICE.
  - C) BOTH COPIES OF EXCISE INVOICE (BUYER & TRANSPORTER.) IF APPLICABLE.
  - D) PACKING LIST, IF APPLICABLE
  - E) TEST CERTIFICATES TO BE PROVIDED IF APPLICABLE
  - F) WARRANTY CERTIFICATE, IF APPLICABLE.
  - G) TRANSPORTER L. R. COPY.
3. P.O. NO SHOULD BE INVARIABLY MENTIONED ON ALL THE ABOVE DOCUMENTS.
4. VENDOR SHOULD NOT SUPPLY MORE THAN PO QUANTITY IN ANY CASE.
5. MSDS TO CARRY WITH VEHICLE WHEREVER IT#S APPLICABLE.
6. EHICLE DRIVER MUST HOLD A VALID DRIVING LICENSE AND PUC AND FITNESS CERTIFICATE WITH IT. NO DRIVER AND HELPER OF ANY INCOMING TRUCK ARE ALLOW WITHOUT SAFETY SHOE AND HELMET
7. ANY DAMAGES DONE BY VEHICLE DRIVER TO ADANI WILMAR PROPERTIES DURING THE VEHICLE INWARD / OUTWARD / UNLOADING PROCESS WILL BE DEBITED TO VENDOR / TRANSPORTER ( AS PER CASE ).
8. ORIGINAL FOR BUYER INVOICE COPY MUST BE SENT IMMEDIATE AFTER MATERIAL DISPATCH AND THE COURIER DETAILS TO BE SHARED IMMEDIATELY TO KEEP TRACK.
9. REJECTIONS/DEFECTIVE MATERIAL ( IF ANY ) TO BE LIFTED FROM OUR SITE WITHIN 20 DAYS AND REPLACEMENT FOR THE SAME SHOULD BE MADE FREE OF COST WITHIN STIPULATED PERIOD .
10. OUR GST NO :- 37AABCA8056G120 SHOULD BE MENTION COMPULSORILY IN ALL INVOICE COPY.
11. PLEASE VERIFY YOUR TIN / CST NOS MENTIONED IN PO, IN CASE ANY DISCREPANCY PLEASE INFORM US IMMEDIATELY BY RETURN MAIL.
12. 0.5% WEIGHMENT TOLERANCE WILL BE ALLOWABLE FOR THE MATERIAL MEASURED BY WEIGHT.
13. MATERIAL PACKING STANDARD : PACKING OF MATERIAL SHOULD BE IN PROPER CARTON, WOODEN BOX & WRAPPING.
14. PLEASE ACKNOWLEDGE THE RECEIPT AND CONFIRM ACCEPTANCE OF THIS PURCHASE ORDER DULY SIGNED & STAMP BY RETURN MAIL WITHIN 03 WORKING DAYS.

Terms of payment

(Buyer's Authorised Signatory)

(Vendor's/Service Provider's  
Authorised Signatory & Stamp)

This SO is Amended

100% immediately on submission of bills

Vendor Memo (general)

General Terms and Conditions

1.0 Definitions:

1.1 "Buyer" means the company, incorporated under the Companies Act, 1956, who has issued the Purchase Order and whose address of the registered office is the Purchase Order, which shall include its legal successors in title and permitted assignees. All rights, benefits and remedies conferred upon by this Purchase Order shall accrue and be available to and are for the express benefit of the Buyer for which the Materials are purchased.

1.2 "Vendor" means a company, incorporated under the Laws of India, in whose favour the Purchase Order is issued and which has its registered office at the address mentioned in the Purchase Order, which shall include its legal successors in title and permitted assignees. In case the Vendor is a Proprietor, the names of the proprietorship firm and proprietor shall be as mentioned in the Purchase Order. In case the Vendor is a Partnership firm, the "Vendor" shall mean a partnership firm registered under the Indian Partnership Act, 1932, and the names of the partnership firm, the partners/ the specified partners/ managing partner and its registered office as mentioned in the Purchase Order.

1.3 "Delivery Destination" means the destination more particularly stated in the Purchase Order.

1.4 "Materials" mean the Materials to be supplied by the Vendor and as specifically mentioned in the Purchase Order. The Materials to be supplied shall be as specified in the Purchase Order and subject to quality specifications, shall be deemed to include the supply of list of Materials and the entire obligation as defined in the various provisions of the Purchase Order or its enclosures.

1.5 "Plant" means the Plant specified in the Purchase Order.

1.6 "Plant Site" means the site of the Plant as specified in the Purchase Order.

1.7 "TPIA" means the third party inspection agency appointed and/ or authorized/ approved by the Buyer for carrying out inspection of Materials.

1.8 "QAP" shall have the meaning as stated in Clause 12.

2.0 Acceptance of the Purchase Order:

2.1 The Purchase Order constitutes the Buyer's offer to the Vendor and shall become a binding contract upon acceptance of the terms and conditions stated in this Purchase Order by the Vendor by any expression of acceptance, or commencement of performance, whichever occurs first. Any, explicit or implicit, terms and conditions contained in the Vendor's offer or acceptance or any communication or any terms and conditions proposed by the Vendor in acknowledging or accepting the Buyer's offer, which are not specifically agreed to and incorporated in the Purchase Order but are different from or in addition to the terms set forth in this Purchase Order shall not be binding upon the Buyer and shall be void and of no effect, except to the extent expressly accepted in writing by the Buyer's authorized representative(s).

3.0 Rates and Taxes:

3.1 The rates mentioned in the Purchase Order shall remain firm till the completion of supply under the Purchase Order.

3.2 Unless otherwise stated in the Purchase Order, the prices shall be inclusive of all applicable taxes and duties. If, within the stipulated period of delivery of Materials, there are any statutory changes in taxation and duties, the same shall be adjusted suitably upon submission of authentic documents.

3.3 No concessional forms shall be provided by the Buyer for excise or VAT/ CST, unless specifically mentioned in the Purchase Order.

4.0 Change Orders:

4.1 Buyer shall have the right by written notice to change the terms of the Purchase Order, the drawings, specifications or other descriptions, the time, method or place of delivery or the method of shipment or packaging or to suspend delivery of the materials. Upon receipt of such notice, Vendor shall proceed promptly to make such changes. If any such change causes a change in the cost of the materials or in the time required for performance, Vendor shall provide prompt notice to Buyer of any such change and an equitable adjustment shall be negotiated promptly and the Purchase Order shall be modified in writing accordingly.

5.0 Tolerance:

5.1 Unless specifically mentioned in the Purchase Order, no tolerance shall be allowed by the Purchaser.

6.0 Packing & Forwarding and Transportation:

6.1 All charges towards packing & forwarding and transportation shall be deemed as included in the Purchase

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(Vendor's/Service Provider's  
Authorised Signatory & Stamp)

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Order price unless otherwise mentioned in the Purchase Order. Any breakage, damage or pilferage in transit shall be borne by the Vendor. Exact mode of packing must be stated on the packing list by the Vendor. The Vendor shall select the carrier as per the suggestion of the Buyer.

7.0 Insurance:

7.1 The Vendor shall arrange for transit insurance of Materials for 110% of Purchase Order Value up to unloading of Materials at the Delivery Destination specified in the Purchase Order if applicable.

8.0 Unloading:

8.1 Unless otherwise mentioned in the Purchase Order, unloading shall be arranged by the Buyer.

9.0 Excise Duty Gate Pass:

9.1 Unless otherwise mentioned in the Purchase Order, the Vendor shall submit Excise Duty Gate Pass to enable the Buyer for availing CENVAT. In case the Vendor fails to submit the Excise Gate Pass, the payment of Excise Duty amount shall be withheld by the Buyer until receipt of the same.

10.0 Delivery:

Timely performance and delivery in accordance with the schedule mentioned in the Purchase Order is the essence of the Purchase Order. The Buyer reserves right to expedite the delivery of the Materials. If the Materials are not delivered within specified time limit, liquidated damages at the rate more specifically stated in the Purchase Order shall be levied.

11.0 Payment Terms:

11.1 If specified in the Purchase Order, the advance payment shall be made against receipt of bank guarantee for the equivalent amount and invoice. The validity of such bank guarantee shall be until the date of receipt of all Materials by the Buyer or adjustment of complete advance payment, whichever is earlier. The bank guarantee shall be submitted within seven days from the date of issue of the Purchase Order and advance payment shall be made by the Buyer within 15 days from the date of receipt of above documents from the Vendor.

11.2 The balance payment shall be released as per agreed terms after receipt of Materials at Plant Site and on receipt of correct dispatch documents as mentioned in Clause 11.3 hereunder, whichever is later.

11.3 The following documents shall be submitted by the Vendor for the payments as mentioned in clause 11.2 above:

S. No. Description

a. Commercial Invoice/Original for Buyer of Excise Invoice Original + 1 Copy

b. Packing List/Delivery Challan Original + 1 Copy

c. Lorry Receipt Original/Copy

d. Certificate of Insurance One Copy

e. Manufacturer's Test Report Original/Copy

f. Warranty Certificate Original

g. Inspection Release Note of TPIA or the Buyer or Dispatch Clearance/ Inspection Waiver of the Buyer, if applicable Original

h. Unless otherwise mentioned in Purchase Order, Performance Bank Guarantee for 10% of Purchase Order Ex-works Price, valid until expiry of warranty period, with claim period of two months beyond validity Original

11.4 If specifically mentioned in the Purchase Order, the specified payments against Proforma Invoice shall be made subject to receipt of test certificate and inspection release note of TPIA/ Buyer as applicable.

11.5 The advance and performance bank guarantee(s) as applicable shall be submitted strictly as per the formats enclosed and the same shall be unconditional and shall be issued by the nationalized or scheduled banks operating in India.

11.6 The Vendor shall mention the reference of Purchase Order in each invoice and delivery challan.

12.0 Submission of Quality Assurance Plan (QAP) & Drawings:

12.1 Vendor shall submit its manufacturing and inspection schedule, QAP (if not provided by the Buyer) and drawings (if applicable) within seven calendar days from the date of issue of Purchase Order. QAP shall be approved by the Buyer (with or without comments) within seven days of the submission and in case the same is delayed, the delivery period shall be accordingly adjusted. It is hereby agreed and acknowledged by the Vendor that the entire process of design, fabrication, manufacturing and delivery shall be strictly adhered to as mentioned in the approved QAP. If there are any comments of the Buyer, the same shall be incorporated by the Vendor in QAP as well as drawings (if applicable), after mutual discussion and agreement.

13.0 Test and Inspection:

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13.1 All the tests shall be carried out as per the applicable IS Code as well as the QAP. The Buyer shall appoint TPIA/ Buyer's representative for the inspection of Materials. The Vendor shall give seven days notice to the Buyer for inspection. In the event that any inspection or test indicates that the Materials fail to meet the requirements of the Purchase Order, the Vendor shall take immediate steps to rectify the failure/ defects at its own cost and expense. Upon completion of such rectification, the Vendor shall offer the Materials for re-inspection to Buyer/ TPIA. The cost of such re-inspection shall be borne by the Vendor and any delays in delivery of Materials due to the same shall be to the Vendor's account. The Vendor shall dispatch the Materials only after issue of inspection clearance or waiver by the Buyer/ TPIA.

13.2 The Vendor shall always comply with the standards of quality specified in the Purchase Order in addition to those customary in the industry. The Vendor shall always allow the Buyer's representative to visit its plant and its sub-Vendor's plant for inspection during the manufacturing process and at the time of dispatch during the normal working hours. Permission for dispatch of the Materials approved by the Buyer/ TPIA shall not relieve the Vendor from its obligation and responsibilities under the Purchase Order.

13.3 The Vendor shall submit Manufacturer's Test Certificates and inspection release note of TPIA/ Buyer along with the dispatch of each Material.

14.0 Material Acceptance/ Rejection:

14.1 All the Materials accepted are subject to final approval of the Buyer and inspection regarding quality, quantity and specifications. The Buyer reserves the right to reject if further defects are noticed by the assembling or processing, even if in the first instance the Materials have been accepted by the Buyer and are paid for. Buyer's decision about such rejections, owing to inherent defect(s) in the supplied Materials, at whatever time, shall be final and binding upon the Vendor and Vendor shall not object to it in any manner whatsoever. All packing, octroi, freight and holding costs or any other cost of such rejected material shall be borne by the Vendor.

14.2 The Vendor shall replace the rejected material within stipulated time from the date of receipt of the Buyer's report of rejection.

14.3 If the Buyer has approved a sample prior to supply, the Materials supplied shall be according to sample previously approved by the Buyer. The Buyer shall be entitled to reject the Materials which in their opinion are not according to the sample. No payment shall be made for such rejected Materials.

14.4 The Buyer reserves the right to cancel or amend the Purchase Order or any part thereof for the following reasons:

- a) Irregularities in the supply(s),
- b) Rejections,
- c) Escalations in the prices,
- d) Not required by the Buyer, without assigning any reason and without in any manner incurring and any liability.

14.5 The Buyer's decision shall be final in dispute arising out of Purchase Orders. Money due to the Buyer, either as damages or under any other orders may be adjusted when settling payment against this order.

15.0 Warranty:

Unless otherwise stated in the Purchase Order, the Vendor shall warrant that the items under the scope of supply, covered by the Purchase Order, are free from defects in manufacturing or workmanship, for a period of 18 months from the date of the last dispatch of the Materials covered under the Purchase Order or 12 months from the date of commissioning of the Materials, whichever is earlier. The Vendor shall submit a certificate for warranty to Buyer. At the end of the Warranty Period, the Vendor's liability ceases except for latent defects.

16.0 Risk Purchase:

16.1 In case of breach of its obligations under this Purchase Order by the Vendor leading to disruption of service promised hereunder, it shall be competent for the Buyer to terminate the Purchase Order fully or partially, without any extra cost compensation to the Vendor or to procure the Materials from any other Vendor and in that event the Vendor shall in addition to the payment of Liquidated Damages be liable to reimburse to the Buyer additional cost if any incurred on such procurement of Materials.

17.0 Force Majeure:

17.1 The Vendor shall not be liable for forfeiture of its performance security, liquidated damages, or termination for default if and to the extent that its delay in performance or failure to perform its obligations under the

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Purchase Order is the direct result of an event of Force Majeure. Such events may include wars, revolutions, Insurgency, fire, flood, cyclone, epidemics, quarantine restrictions, freight & dispatch embargoes, statutory restrictions etc.

17.2 The Vendor shall give a notice in writing of occurrence of Force Majeure event and if possible supported by the certificate from local chamber of commerce. On receipt of such notice the Buyer may suitably adjust the delivery period. If the Force Majeure event continues for more than 30 (thirty) days, the Buyer and Vendor shall agree on future course of actions to be taken. If the agreement is not reached within one week after the period of thirty days the Buyer shall have the right to cancel the order without any financial obligation and such cancellation shall not be referred to the Arbitration.

18.0 Assignment:

18.1 The Vendor shall not assign or hypothecate either in whole or in part this Purchase Order to any other party without prior written approval of the Buyer. Any assignment or hypothecation without prior written approval of the Buyer shall be void.

19.0 Termination:

19.1 The Buyer, without prejudice to any other remedy for breach of Purchase Order, by ten days written notice of default sent to the Vendor, may terminate the Purchase Order in whole or in part and no compensation whatsoever shall be payable:

a) If the Vendor fails to deliver any or all of the Materials within the period specified in the Purchase Order, or within any extension thereof granted by the Buyer.

b) If the Vendor fails to perform any other obligation under the Purchase Order.

20.0 Intellectual Property Rights (IPR):

20.1 The Vendor shall ensure that the Materials supplied are not infringing any and all Intellectual Property Rights including but not limited to patents, copyrights, designs and trademarks and shall indemnify, defend and hold harmless and continue to indemnify the Buyer, its directors, employees, affiliates, subsidiaries, agents, customers and end users from any claims, suits, etc. filed against the Buyer.

21.0 Return of Buyer's Drawings, Tools & Samples and Confidentiality:

21.1 All drawings, tools and samples, if any, provided by the Buyer to Vendor in respect of the Purchase Order shall be the Buyer's exclusive property and shall be returned to the Buyer immediately on completion of the Order. All tools will be maintained by the Vendor and in the event of damage or loss the Vendor shall make good the same.

21.2 Under no circumstances the Vendor shall disclose to third party (ies) the information contained in our drawings or specifications without prior consent in writing.

22.0 Indemnity:

22.1 The Vendor shall indemnify, defend and hold harmless the Buyer and Buyer's affiliated corporations and their officers, directors, employees and agents against and in respect to any and all claims, demands, losses, cost deficiencies, including interests, penalties and reasonable attorney's fees arising as a result of or in connection with any breach of the Vendor, or failure by the Vendor to perform, any of its representations, warranties, undertakings or other obligations under this Purchase Order, any claim, suit, injunction or other relief arising out of any claim that the Materials or any process, technique, or means of manufacturer adopted by the Vendor with respect to the Materials infringes or violates any intellectual property rights. This clause shall survive the expiration or termination of the Purchase Order.

23.0 Sovereign Immunity.

23.1 The Vendor hereto unconditionally and irrevocably:

a) Agrees that the execution, delivery and performance by it of this Agreement do not constitute sovereign acts;

b) Agrees that should any proceedings be brought against it or its assets in relation to this Agreement or any transaction contemplated by this Agreement, no sovereign immunity from such proceedings, execution, attachment or other legal process shall be claimed by or in behalf of itself or with respect to any of its assets, to the extent permitted by law; and

c) To the extent permitted by law, waives right of sovereign immunity, which it or its assets now has or may acquire in future.

24.0 Precedence of documents:

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(Vendor's/Service Provider's  
Authorised Signatory & Stamp)

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24.1 All the documents annexed to the Purchase Order shall form integral part of the Purchase Order and wherever there is a contradiction in certain provisions contained in two documents, as a general guidelines, the following order of precedence shall be applicable:

- a) Purchase Order read in conjunction with its amendments, if any.
- b) Annexure 1 - General Terms & Conditions.
- c) Annexure 2 - Drawings.
- d) Annexure 3 - Technical Specifications.
- e) Annexure 4 - Quality Assurance Plan.
- f) Any other documents.

25.0 Amendment:

25.1 No variation in or modification of the terms of the Purchase Order shall be made except by written amendment signed by the parties.

26.0 Survival:

26.1 Any provision in this Purchase Order which, by its nature, would reasonably be expected to be performed after the final acceptance of Materials or termination of this Purchase Order shall continue to survive and be enforceable.

27.0 Resolution of Disputes and Arbitration:

27.1 Any dispute in respect of which amicable settlement has not been reached within thirty days period shall be finally and conclusively settled by arbitration in accordance with The Arbitration and Conciliation Act, 1996, and any other enactment or modification thereof for the time being in force. The following provisions shall apply to any arbitration proceedings:

- a) Each party shall appoint its own Arbitrator and bear the cost of its own Arbitrator, these two shall appoint a mutually acceptable Lead Arbitrator, whose cost shall be borne equally.
- b) The language to be used in the arbitration proceedings shall be English.
- c) The place of arbitration shall be Ahmedabad.
- d) The arbitration shall be carried out in accordance with the laws of India.
- e) The award shall be final and binding.
- f) Each of the Parties shall bear their respective costs.
- g) Undisputed obligations shall continue during pendency of arbitration proceedings.

28.0 Governing Laws:

28.1 The Purchase Order shall be governed by the laws of India and the courts of Ahmedabad, Gujarat (India), shall have exclusive jurisdiction.

Insurance  
nil

Transportation  
nil

Taxes & Duties  
gst applicable

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(Vendor's/Service Provider's  
Authorised Signatory & Stamp)

Date:03.03.2020 Time :15:41:46

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03.03.2020

SNO	Letter of Intent FOR SCAFFOLDING FOR CHIMNEY WORK	Srinivasa Constructions .				
				NELLORE		
	Description	Qty	UOM	Pre	Post	Value (RS.)
				Rate (RS.)	Rate (RS.)	
1	ARRANGEMENT OF SCAFFOLDING ON HIRE BASIS DURATION OF HIRE - 1 MONTH includes Labor charges	1	no	17100.00	17100.00	17100
	TOTAL : [Rs]					17100
	Price Basis			for our plant		
	PF CHARGES			0%	PF	C
	Transportation Charges			inclusive	FRT	C
	GST / IGST			18%	GST.	3078
	GRAND TOTAL			Grand Total		20178
	GST SET OFF			Set Off		
	NET OF GST SET OFF			Net of Set Off		20178
	Payment Terms			100% payment after erection of scaffolding		
Note :	You have to provide ESI, PF, Adhaar Card, of labor employed by you					
	You have to provide PPE ( Safety accessories for labor)					
	Note: Rupees Twenty thousand one hundred seventy eight only					

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03.03.2020

SNO	Letter of Intent FOR SCAFFOLDING FOR CHIMNEY WORK	Srinivasa Constructions				
		NELLORE				
	Description	Qty	UOM	Pre	Post	Value (RS.)
				Rate (RS.)	Rate (RS.)	
1	ARRANGEMENT OF SCAFFOLDING ON HIRE BASIS DURATION OF HIRE - 1 MONTH includes Labor charges	1	no	17100.00	17100.00	17100.00
	TOTAL : (Rs)					17100.00
	Price Basis			for our plant -		
	PF CHARGES			0%	PF	0.00
	Transportation Charges :			inclusive	FRT	0.00
	GST / IGST			18%	GST	3078.00
	GRAND TOTAL			Grand Total		20178.00
	GST SET OFF			Set Off		
	NET OF GST SET OFF			Net of Set Off		20178.00
	Payment Terms			100% payment after erection of scaffolding		
Note :	You have to provide ESI, PF , Adhaar Card, of labor employed by you					
	You have to provide PPE ( Safety accessories for labor)					
	Note: Rupees Twenty thousand one hundreded seventy eight only					

**ADANI WILMAR LIMITED UNIT - II KRISHNAPATNAM**  
**SLUDGE DISPOSAL DETAILS**

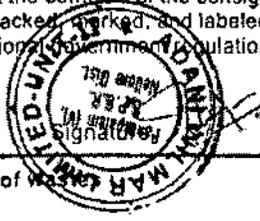
S.No	DATE OF ISSUANCE OF AUTHORISATION FOR THE DISPOSAL OF HAZARDOUS WASTE AND ITS REFERENCE NUMBER	PHYSICAL FORM AND CON	CHEMICAL FORM	TOTAL VOLUME	MODE OF TRANSPORT TO THE SITE OF DISPOSAL	SITE OF DISPOSAL (ATTACH A SKETCH SHOWING THE LOCATION (S) OF DISPOSAL)	BRIEF DESCRIPTION OF THE METHOD OF DISPOSAL	DATE OF DISPOSAL	REMARKS
1	N-161/APPCB/ZO-VJA/CFO/W&A/2012-2836	ETP SLUDGE AND MEESALTS	-----	21.520 MT	BY TRUCK NO AP 03 TT 8989	ENCLOSED	IN HDPE BAGS TO RAMKY CWMP	03-04-2019	
2	N-161/APPCB/ZO-VJA/CFO/W&A/2012-2836	ETP SLUDGE AND MEESALTS	-----	21.120 MT	BY TRUCK NO AP 07 TU 1479	ENCLOSED	IN HDPE BAGS TO RAMKY CWMP	19-04-2019	
3	N-161/APPCB/ZO-VJA/CFO/W&A/2012-2836	ETP SLUDGE AND MEESALTS	-----	27.000 MT	BY TRUCK NO AP 07 TJ 1623	ENCLOSED	IN HDPE BAGS TO RAMKY CWMP	07-05-2019	
4	N-161/APPCB/ZO-VJA/CFO/W&A/2012-2836	ETP SLUDGE AND MEESALTS	-----	25.3 MT	BY TRUCK NO AP 07 TJ 1623	ENCLOSED	IN HDPE BAGS TO RAMKY CWMP	27-05-2019	
5	N-161/APPCB/ZO-VJA/CFO/W&A/2012-2836	ETP SLUDGE AND MEESALTS	-----	22.560 MT	BY TRUCK NO AP 07 TJ 1623	ENCLOSED	IN HDPE BAGS TO RAMKY CWMP	17-06-2019	
6	N-161/APPCB/ZO-VJA/CFO/W&A/2012-2836	ETP SLUDGE AND MEESALTS	-----	27.970 MT	BY TRUCK NO AP 07 TJ 1623	ENCLOSED	IN HDPE BAGS TO RAMKY CWMP	12-07-2019	
7	N-161/APPCB/ZO-VJA/CFO/W&A/2012-2836	ETP SLUDGE AND MEESALTS	-----	25.280 MT	BY TRUCK NO AP 07 TJ 1623	ENCLOSED	IN HDPE BAGS TO RAMKY CWMP	03-08-2019	
8	N-161/APPCB/ZO-VJA/CFO/W&A/2012-2836	ETP SLUDGE AND MEESALTS	-----	25.680 MT	BY TRUCK NO AP 07 TJ 1623	ENCLOSED	IN HDPE BAGS TO RAMKY CWMP	16-08-2019	
9	N-161/APPCB/ZO-VJA/CFO/W&A/2012-2836	ETP SLUDGE AND MEESALTS	-----	23.400 MT	AP 07 TJ 2677	ENCLOSED	IN HDPE BAGS TO RAMKY CWMP	11-09-2019	
10	N-161/APPCB/ZO-VJA/CFO/W&A/2012-2836	ETP SLUDGE AND MEESALTS	-----	25.860 MT	BY TRUCK NO AP 07 TJ 1623	ENCLOSED	IN HDPE BAGS TO RAMKY CWMP	23-09-2019	
11	N-161/APPCB/ZO-VJA/CFO/W&A/2012-2836	ETP SLUDGE AND MEESALTS	-----	24.160 MT	BY TRUCK NO AP 07 TJ 1623	ENCLOSED	IN HDPE BAGS TO RAMKY CWMP	16-10-2019	
12	N-161/APPCB/ZO-VJA/CFO/W&A/2012-2836	ETP SLUDGE AND MEESALTS	-----	26.540 MT	AP 07 TJ 1623	ENCLOSED	HDPE BAGS TO RAMKY CWMP	11-11-2019	
13	N-161/APPCB/ZO-VJA/CFO/W&A/2012-2836	ETP SLUDGE AND MEESALTS	-----	22.450 MT	AP 07 TJ 1623	ENCLOSED	IN HDPE BAGS TO RAMKY CWMP	23-11-2019	
14	N-161/APPCB/ZO-VJA/CFO/W&A/2012-2836	ETP SLUDGE AND MEESALTS	-----	24.730 MT	AP 07 TJ 1623	ENCLOSED	IN HDPE BAGS TO RAMKY CWMP	24-12-2019	
15	N-161/APPCB/ZO-VJA/CFO/W&A/2012-2836	ETP SLUDGE AND MEESALTS	-----	24.200 MT	AP 07 TJ 2677	ENCLOSED	IN HDPE BAGS TO RAMKY CWMP	20-01-2020	

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18	N-181/APPCB/ZO-VJA/CFOW&A/2012-2836	ETP SLUDGE AND MEESALTS	-----	24.410 MT	AP 07 TJ 2877	ENCLOSED	IN HDPE BAGS TO RAMKY CWMP	29-01-2020	
17	N-181/APPCB/ZO-VJA/CFOW&A/2012-2836	ETP SLUDGE AND MEESALTS	-----	23.340 MT	AP 07 TJ 2877	ENCLOSED	IN HDPE BAGS TO RAMKY CWMP	15-02-2020	

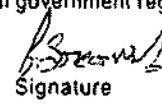
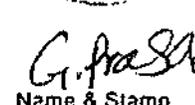
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**COASTAL WASTE MANAGEMENT PROJECT, Unit - II**  
 (A Division of Mumbai Waste Management Limited) (A Subsidiary of Ramky Enviro Engineers Limited)  
**MANIFEST FOR HAZARDOUS AND OTHER WASTE FORM - 10**

To be filled by the waste sender	1.	Sender's Name & Mailing Address : (Including Phone No. & e-mail)	ADANI WILMAR UNIT - II S.No 1601 EPURU IS PANTAPALEM MUTUKURUM) SPSR NELLORE.																		
	2.	IWMA Membership No.	CWMP2/<dist>/Gen/M.ID																		
	3.	Sender's Authorisation No. :	CWMP/NLR /AWL/386																		
	4.	Manifest Document No.	2020																		
	5.	Transporter's Name & Address : (Including Phone No. & e-mail)																			
	6.	Type Of Vehicle :	<input checked="" type="checkbox"/> Truck <input type="checkbox"/> Tanker <input type="checkbox"/> Special Vehicle																		
	7.	Transporter's Registration No. :																			
	8.	Vehicle Registration No. :	AP 07 TJ 2677.																		
	9.	Receiver's Name & Mailing Address: (Including Phone No. & e-mail)	Coastal Waste Management Project, Unit - II Opp.Road : Govt.Veterinary Polytechnic college, Raviguntapalli Village, Rapur Mandal, SPSR, Nellore Dist.A. P., Pin - 524408, E-mail : cwmp.nellore@ramky.com Ph:8247295924																		
	10.	Receiver's Authorisation No. :	APPCB/UH : IV/HWM/CFO/CWMP-NLR/2018 -2023																		
	11.	Waste Description	Category No.	/																	
	12.	Total Quantity	23.340 m <sup>3</sup> or MT																		
		No. of Containers	.....Nos																		
	13.	Physical Form :	Solid / Semi Solid / Sludge / Oily / Tarry / Slurry / Liquid																		
	14.	Special Handling Instructions & additional information :	AVOID DIRECT CONTACT WITH MATERIAL USE WATER WHEN CONTACT WITH SKIN'S EYE																		
15.	Sender's Certificate : I here by declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled and are in all the respects in proper conditions for transport by road according to applicable national and international regulations.																				
	I. RAJESH Name & Stamp		<table border="1" style="float: right;"> <tr> <td>0</td><td>2</td><td>1</td><td>5</td><td>2</td><td>0</td><td>2</td><td>0</td> </tr> <tr> <td colspan="2">Month</td> <td colspan="2">Day</td> <td colspan="4">Year</td> </tr> </table>		0	2	1	5	2	0	2	0	Month		Day		Year				
0	2	1	5	2	0	2	0														
Month		Day		Year																	
Transporter	16.	Transporter acknowledgement of receipt of waste		<table border="1" style="float: right;"> <tr> <td>0</td><td>2</td><td>1</td><td>5</td><td>2</td><td>0</td><td>2</td><td>0</td> </tr> <tr> <td colspan="2">Month</td> <td colspan="2">Day</td> <td colspan="4">Year</td> </tr> </table>		0	2	1	5	2	0	2	0	Month		Day		Year			
	0	2	1	5	2	0	2	0													
Month		Day		Year																	
		Name & Stamp	Signature																		
TSDF	17.	Receiver's certification for receipt of hazardous and other wastes :		<table border="1" style="float: right;"> <tr> <td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td> </tr> <tr> <td colspan="2">Month</td> <td colspan="2">Day</td> <td colspan="4">Year</td> </tr> </table>										Month		Day		Year			
Month		Day		Year																	
		Name & Stamp	Signature																		

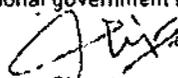
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 Copy 7 (Grey) - To be sent by the TSDF to the State Pollution Control Board of the sender in case the sender is in another State

**COASTAL WASTE MANAGEMENT PROJECT, Unit - II**  
 (A Division of Mumbai Waste Management Limited) (A Subsidiary of Ramky Enviro Engineers Limited)  
**MANIFEST FOR HAZARDOUS AND OTHER WASTE FORM - 10**

To be filled by the waste sender	1. Sender's Name & Mailing Address : (Including Phone No. & e-mail)		ADANI WILMAR LIMITED UNIT - II SNO-1601, EPORO JB, PANTAPALEM MUTHUKURUM SPSR NELLORE									
	2. IWMA Membership No.		CWMP2/<dist>/Gen/M.ID									
	3. Sender's Authorisation No. :		CWMP   NLR   AWL   336									
	4. Manifest Document No.		01118									
	5. Transporter's Name & Address : (Including Phone No. & e-mail)											
	6. Type Of Vehicle :		<input checked="" type="checkbox"/> Truck <input type="checkbox"/> Tanker <input type="checkbox"/> Special Vehicle									
	7. Transporter's Registration No. :											
	8. Vehicle Registration No. :		AP 07 TJ 2677									
	9. Receiver's Name & Mailing Address: (Including Phone No. & e-mail)		Coastal Waste Management Project, Unit - II Opp.Road : Govt.Veterinary Polytechnic college, Raviguntapalli Village, Rapur Mandal, SPSR, Nellore Dist.A. P., Pin - 524408, E-mail : cwmp.nellore@ramky.com Ph:8247285924									
	10. Receiver's Authorisation No. :		APPCB/UH : IV/HWM/CFO/CWMP-NLR/2018 -2023									
	11. Waste Description		Category No.									
	12. Total Quantity		.....24.410.....m' or MT									
	No. of Containers		.....01.....Nos									
	13. Physical Form :		<input checked="" type="checkbox"/> Solid / <input type="checkbox"/> Semi Solid / <input type="checkbox"/> Sludge / <input type="checkbox"/> Oily / <input type="checkbox"/> Tarry / <input type="checkbox"/> Slurry / <input type="checkbox"/> Liquid									
	14. Special Handling instructions & additional information :		AVOID DIRECT CONTACT WITH MATERIAL USE WATER WHEN CONTACT WITH SKIN									
15. Sender's Certificate : I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled and are in all the respects in proper conditions for transport by road according to applicable national government regulations.		<div style="display: flex; justify-content: space-between; align-items: flex-end;"> <div style="text-align: center;">                   Name &amp; Stamp                  GENIVASULU             </div> <div style="text-align: center;">                   Signature             </div> <div style="border: 1px solid black; padding: 2px;"> <table border="1" style="width: 100%; text-align: center;"> <tr> <td style="width: 20%;">01</td> <td style="width: 20%;">29</td> <td style="width: 20%;">20</td> <td style="width: 20%;">20</td> </tr> <tr> <td>Month</td> <td>Day</td> <td colspan="2">Year</td> </tr> </table> </div> </div>			01	29	20	20	Month	Day	Year	
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Month	Day	Year										
Transporter	16. Transporter acknowledgement of receipt of wastes :											
	<div style="display: flex; justify-content: space-between; align-items: flex-end;"> <div style="text-align: center;">                   Name &amp; Stamp                  G. Prasad             </div> <div style="text-align: center;">                   Signature             </div> <div style="border: 1px solid black; padding: 2px;"> <table border="1" style="width: 100%; text-align: center;"> <tr> <td style="width: 20%;">01</td> <td style="width: 20%;">29</td> <td style="width: 20%;">20</td> <td style="width: 20%;">20</td> </tr> <tr> <td>Month</td> <td>Day</td> <td colspan="2">Year</td> </tr> </table> </div> </div>		01	29	20	20	Month	Day	Year			
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TSDF	17. Receiver's certification for receipt of hazardous and other wastes :											
	<div style="display: flex; justify-content: space-between; align-items: flex-end;"> <div style="text-align: center;">                 Name &amp; Stamp                  _____             </div> <div style="text-align: center;">                 Signature                  _____             </div> <div style="border: 1px solid black; padding: 2px;"> <table border="1" style="width: 100%; text-align: center;"> <tr> <td style="width: 20%;"> </td> <td style="width: 20%;"> </td> <td style="width: 20%;"> </td> <td style="width: 20%;"> </td> </tr> <tr> <td>Month</td> <td>Day</td> <td colspan="2">Year</td> </tr> </table> </div> </div>						Month	Day	Year			
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**COASTAL WASTE MANAGEMENT PROJECT, Unit - II**  
 (A Division of Mumbai Waste Management Limited) (A Subsidiary of Ramky Enviro Engineers Limited)  
**MANIFEST FOR HAZARDOUS AND OTHER WASTE FORM - 10**

To be filled by the waste sender	1.	Sender's Name & Mailing Address : (Including Phone No. & e-mail)	ADANI WILMAR LIMITED UNIT-II SNO -1601, EPURU-IB, PANTAPALEM MUTHUKUR (M) SPSR NELLORE.									
	2.	IWMA Membership No.	CWMP2/<dist>/Gen/M.ID									
	3.	Sender's Authorisation No. :	CWMP/NLR/ANL/386									
	4.	Manifest Document No.	000891									
	5.	Transporter's Name & Address : (Including Phone No. & e-mail)										
	6.	Type Of Vehicle :	<input checked="" type="checkbox"/> Truck <input type="checkbox"/> Tanker <input type="checkbox"/> Special Vehicle									
	7.	Transporter's Registration No. :										
	8.	Vehicle Registration No. :	AP 07 TJ 2677.									
	9.	Receiver's Name & Mailing Address: (Including Phone No. & e-mail)	Coastal Waste Management Project, Unit - II Opp.Road : Veterinary polytechnic college, Ravinguntapalli Village, Rapur Mandalam, SPSR, Nellore Dist.A. P., Pin - 524408, E-mail : cwmp2wo.nellore@ramky.com Ph:8247295924									
	10.	Receiver's Authorisation No. :	APPCB/UH : IV/HWM/CFO/CWMP-NLR/2018 -2023									
	11.	Waste Description	Category No.									
	12.	Total Quantity	24,200 m <sup>3</sup> or MT									
		No. of Containers	01 Nos									
	13.	Physical Form :	<input checked="" type="checkbox"/> Solid <input type="checkbox"/> Semi Solid <input type="checkbox"/> Sludge <input type="checkbox"/> Oily <input type="checkbox"/> Tarry <input type="checkbox"/> Slurry <input type="checkbox"/> Liquid									
	14.	Special Handling Instructions & additional information :	Avoid direct contact with skin & eye Use water when contact with skin & eye.									
15.	Sender's Certificate : I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled and are in all the respects in proper conditions for transport by road according to applicable national government regulations.											
		 Name & Stamp RAJESH	Signature 	<table border="1" style="width:100%; text-align: center;"> <tr> <td>01</td> <td>20</td> <td>20</td> <td>20</td> </tr> <tr> <td>Month</td> <td>Day</td> <td colspan="2">Year</td> </tr> </table>	01	20	20	20	Month	Day	Year	
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Transporter	16.	Transporter acknowledgement of receipt of wastes :										
		Name & Stamp G. Prasad.	Signature 	<table border="1" style="width:100%; text-align: center;"> <tr> <td>01</td> <td>20</td> <td>20</td> <td>20</td> </tr> <tr> <td>Month</td> <td>Day</td> <td colspan="2">Year</td> </tr> </table>	01	20	20	20	Month	Day	Year	
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Month	Day	Year										
TSDF	17.	Receiver's certification for receipt of hazardous and other wastes :										
		Name & Stamp	Signature	<table border="1" style="width:100%; text-align: center;"> <tr> <td> </td> <td> </td> <td> </td> <td> </td> </tr> <tr> <td>Month</td> <td>Day</td> <td colspan="2">Year</td> </tr> </table>					Month	Day	Year	
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# COASTAL WASTE MANAGEMENT PROJECT, Unit - II

(A Division of Mumbai Waste Management Limited) (A Subsidiary of Ramky Enviro Engineers Limited)

## MANIFEST FOR HAZARDOUS AND OTHER WASTE FORM - 10

To be filled by the waste sender	1.	Sender's Name & Mailing Address : (Including Phone No. & e-mail)	ADANI WILMAR LIMITED UNIT-II S.NO -160, EPURU-IB, PANTAPALEM MUTHUKUR(M) SPSR NELLORE		
	2.	IWMA Membership No.	CWMP2/<dist>/Gen/M.ID		
	3.	Sender's Authorisation No. :	CWMP/NLR/AWL/386		
	4.	Manifest Document No.	000890		
	5.	Transporter's Name & Address : (Including Phone No. & e-mail)			
	6.	Type Of Vehicle :	<input checked="" type="checkbox"/> Truck <input type="checkbox"/> Tanker <input type="checkbox"/> Special Vehicle		
	7.	Transporter's Registration No. :	AP07 TJ 1623		
	8.	Vehicle Registration No. :			
	9.	Receiver's Name & Mailing Address: (Including Phone No. & e-mail)	Coastal Waste Management Project, Unit - II Opp.Road : Vetennary polytechnic college, Ravinguntapalli Village, Rapur Mandalam, SPSR, Nellore Dist.A. P, Pin - 524408, E-mail : cwmp2@ramky.com Ph:8247295924		
	10.	Receiver's Authorisation No. :	APPCB/UH : IV/HWM/CFO/CWMP-NLR/2018 -2023		
	11.	Waste Description	ETP Sludge MEE Salts	Category No.	
	12.	Total Quantity	24,730 m <sup>3</sup> or MT ETP SLUDGE: 20.130m <sup>3</sup>		
		No. of Containers	01 Nos MEE SALTS : 4.600m <sup>3</sup>		
	13.	Physical Form :	Solid / Semi Solid / Sludge / Oily / Tarry / Slurry / Liquid		
	14.	Special Handling Instructions & additional information :	AVOID DIRECT CONTACT WITH MATERIAL USE WATER WHEN CONTACTED WITH SKIN		
15.	Sender's Certificate	I, RAJESH K. S. declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled and are in all the respects in proper conditions for transport by road according to applicable national government regulations.			
	Name & Stamp	Signature		12/24/2019 Month Day Year	
Transporter	16.	Transporter acknowledgement of receipt of wastes :			
		Name & Stamp	Signature	Month Day Year	
TSDF	17.	Receiver's certification for receipt of hazardous and other wastes :			
		Name & Stamp	Signature	Month Day Year	

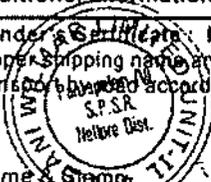
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**COASTAL WASTE MANAGEMENT PROJECT, Unit - II**  
 (A Division of Mumbai Waste Management Limited) (A Subsidiary of Ramky Enviro Engineers Limited)  
**MANIFEST FOR HAZARDOUS AND OTHER WASTE FORM - 10**

To be filled by the waste sender	1.	Sender's Name & Mailing Address : (Including Phone No. & e-mail)	Adani Wilmar Limited Unit - II SNo - 1601, E Pusu - TB, Panta Palam, Muthukur (H), SPSR Nellore.																	
	2.	IWMA Membership No.	CWMP2/<dist>/Gen/M.ID																	
	3.	Sender's Authorisation No. :	CWMP/NLR/AWL/386																	
	4.	Manifest Document No.	000881																	
	5.	Transporter's Name & Address : (Including Phone No. & e-mail)																		
	6.	Type Of Vehicle :	<input checked="" type="checkbox"/> Truck <input type="checkbox"/> Tanker <input type="checkbox"/> Special Vehicle																	
	7.	Transporter's Registration No. :	AP 07 TS 1623																	
	8.	Vehicle Registration No. :																		
	9.	Receiver's Name & Mailing Address: (Including Phone No. & e-mail)	Coastal Waste Management Project, Unit - II Opp.Road : Veterinary polytechnic college, Ravinguntapalli Village, Rapur Mandalam, SPSR, Nellore Dist.A. P, Pin - 524408, E-mail : cwmp2wo.nellore@ramky.com Ph:8247295924																	
	10.	Receiver's Authorisation No. :	APPCB/UH : IV/HWM/CFD/CWMP-NLR/2018 -2023																	
	11.	Waste Description	E TP Sludge	Category No.																
	12.	Total Quantity	22.450 m <sup>3</sup> or MT																	
		No. of Containers	01 Nos																	
	13.	Physical Form :	<input checked="" type="checkbox"/> Solid / <input type="checkbox"/> Semi Solid / <input type="checkbox"/> Sludge / <input type="checkbox"/> Oily / <input type="checkbox"/> Tarry / <input type="checkbox"/> Slurry / <input type="checkbox"/> Liquid																	
	14.	Special Handling Instructions & additional information :	Avoid direct contact with material, wash with water when contact with skin																	
15.	Sender's Certificate : I here by declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled and are in all the respects in proper conditions for transport by road according to applicable national government regulations.																			
	Name & Stamp <i>I. RAJESH</i>		Signature <i>[Signature]</i>																	
			<table border="1" style="float: right; text-align: center;"> <tr> <td>1</td><td>1</td><td>2</td><td>3</td><td>2</td><td>0</td><td>1</td><td>9</td> </tr> <tr> <td>Month</td><td>Day</td><td colspan="2">Year</td><td colspan="3"></td><td></td> </tr> </table>		1	1	2	3	2	0	1	9	Month	Day	Year					
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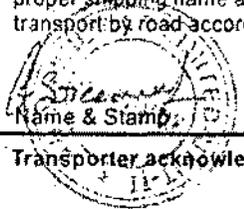
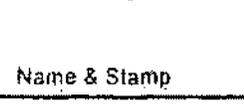
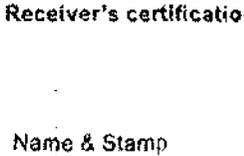
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**COASTAL WASTE MANAGEMENT PROJECT, Unit - II**  
 (A Division of Mumbai Waste Management Limited) (A Subsidiary of Ramky Enviro Engineers Limited)  
**MANIFEST FOR HAZARDOUS AND OTHER WASTE FORM - 10.**

To be filled by the waste sender	1. Sender's Name & Mailing Address : (Including Phone No. & e-mail)		ADANI WILMAR LIMITED UNIT-II SNo - 1601, EPORO - IB, PANTAPALAY MUTHOKOR(M), SPSR NELLORE.									
	2. IWMA Membership No.		CWMP2/<dist>/Gen/M.ID									
	3. Sender's Authorisation No. :		CWMP/NLR/AWL/886									
	4. Manifest Document No.		000673									
	5. Transporter's Name & Address : (Including Phone No. & e-mail)											
	6. Type Of Vehicle :		<input checked="" type="checkbox"/> Truck <input type="checkbox"/> Tanker <input type="checkbox"/> Special Vehicle									
	7. Transporter's Registration No. :											
	8. Vehicle Registration No. :		AP 07 TJ 1623									
	9. Receiver's Name & Mailing Address: (Including Phone No. & e-mail)		Coastal Waste Management Project, Unit - II Opp.Road : Vetennary polytechnic college, Ravinguntapalli Village, Rapur Mandalam, SPSR, Nellore Dist.A. P. Pin - 524408, E-mail : cwmp2wo.nellore@ramky.com Ph:8247295924									
	10. Receiver's Authorisation No. :		APPCB/UH : IV/HWM/CFO/CWMP-NLR/2018 -2023									
	11. Waste Description		ETP Sludge	Category No.								
	12. Total Quantity		28.540 m <sup>3</sup> or MT									
	No. of Containers		01 Nos									
	13. Physical Form :		Solid / Semi Solid / Sludge / Oily / Tarry / Slurry / Liquid									
	14. Special Handling Instructions & additional information :		Avoid direct contact with skin & eyes Wash with water when contact with eyes									
15. Sender's Declaration: I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled and are in all the respects in proper conditions for transport by road according to applicable national government regulations.		 Name & Stamp: RAJESH Signature: [Signature]		<table border="1" style="width:100%; text-align: center;"> <tr> <td>11</td> <td>11</td> <td>20</td> <td>19</td> </tr> <tr> <td>Month</td> <td>Day</td> <td colspan="2">Year</td> </tr> </table>	11	11	20	19	Month	Day	Year	
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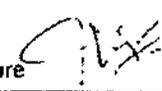
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**MANIFEST FOR HAZARDOUS AND OTHER WASTE FORM - 10**

To be filled by the waste sender	1.	Sender's Name & Mailing Address : (Including Phone No. & e-mail)	ADANI WILMAR LIMITED UNIT-II S.NO -1601, EPURUVIB, PANTAPALEM, MOTHUKUR (M), SPSR NELLORE.																	
	2.	IWMA Membership No.	CWMP2/<dist>/Gen/M.ID																	
	3.	Sender's Authorisation No. :	CWMP/NLR/AWL/386																	
	4.	Manifest Document No.	000660																	
	5.	Transporter's Name & Address : (Including Phone No. & e-mail)																		
	6.	Type Of Vehicle :	<input checked="" type="checkbox"/> Truck <input type="checkbox"/> Tanker <input type="checkbox"/> Special Vehicle																	
	7.	Transporter's Registration No. :																		
	8.	Vehicle Registration No. :	AP07 TJ1623																	
	9.	Receiver's Name & Mailing Address: (Including Phone No. & e-mail)	Coastal Waste Management Project, Unit - II Opp.Road : Vetennary polytechnic college, Ravinguntapalli Village, Rapur Mandalam, SPSR, Nellore Dist.A. P. Pin - 524408, E-mail : cwmp2two.nellore@ramky.com Ph:8247295924																	
	10.	Receiver's Authorisation No. :	APPCB/UH : IV/HWM/CFO/CWMP-NLR/2018 -2023																	
	11.	Waste Description	ETP SLUDGE.	Category No.																
	12.	Total Quantity	24.160 m <sup>3</sup> of MT																	
		No. of Containers	01 Nos																	
	13.	Physical Form :	Solid / Semi Solid / Sludge / Oily / Tarry / Slurry / Liquid																	
	14.	Special Handling Instructions & additional information :	AVOID DIRECT CONTACT WITH MATERIAL USE WATER WHEN CONTACTED WITH SKIN.																	
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TSDF	17.	Receiver's certification for receipt of hazardous and other wastes :																		
		 Name & Stamp		Signature																
			<table border="1"> <tr> <td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td> </tr> <tr> <td>Month</td><td>Day</td><td colspan="2">Year</td><td colspan="4"></td> </tr> </table>										Month	Day	Year					
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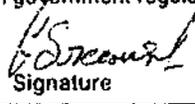
187

**COASTAL WASTE MANAGEMENT PROJECT, Unit - II**  
 (A Division of Mumbai Waste Management Limited) (A Subsidiary of Ramky Enviro Engineers Limited)  
**MANIFEST FOR HAZARDOUS AND OTHER WASTE FORM - 10**

To be filled by the waste sender	1.	Sender's Name & Mailing Address : (Including Phone No. & e-mail)	ADANI WILMAR LIMITED UNIT-II S NO -1601, EPURU -IB, PANTAPALEM, MUTHUKUR (M) SPSR NELLORE.																	
	2.	IWMA Membership No.	CWMP2/<dist>/Gen/M.ID																	
	3.	Sender's Authorisation No. :	CWMP/NLR/AWL/386																	
	4.	Manifest Document No.	000655																	
	5.	Transporter's Name & Address : (Including Phone No. & e-mail)																		
	6.	Type Of Vehicle :	<input checked="" type="checkbox"/> Truck <input type="checkbox"/> Tanker <input type="checkbox"/> Special Vehicle																	
	7.	Transporter's Registration No. :																		
	8.	Vehicle Registration No. :	AP07 TJ1623																	
	9.	Receiver's Name & Mailing Address: (including Phone No. & e-mail)	Coastal Waste Management Project, Unit - II Opp.Road : Vetennary polytechnic college, Ravinguntapalli Village, Rapur Mandalam, SPSR, Nellore Dist.A. P, Pin - 524408, E-mail : cwmp2@ramky.com Ph:8247295924																	
	10.	Receiver's Authorisation No. :	APPCB/UH : IV/HWM/CFO/CWMP-NLR/2018 -2023																	
	11.	Waste Description	ETP SLUDGE	Category No.																
	12.	Total Quantity	25.860 m <sup>3</sup> or MT																	
		No. of Containers	01 Nos																	
	13.	Physical Form :	<input checked="" type="checkbox"/> Solid <input type="checkbox"/> Semi Solid <input type="checkbox"/> Sludge <input type="checkbox"/> Oily <input type="checkbox"/> Tarry <input type="checkbox"/> Slurry <input type="checkbox"/> Liquid																	
	14.	Special Handling Instructions & additional information :	AVOID DIRECT CONTACT WITH MATERIAL, USE PLENTY OF WATER WHEN CONTACTED WITH SKN																	
15.	Sender's Certificate : I here by declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled and are in all the respects in proper conditions for transport by road according to applicable national government regulations.																			
			Signature 	<table border="1" style="border-collapse: collapse;"> <tr> <td style="width: 20px;">0</td><td style="width: 20px;">9</td><td style="width: 20px;">2</td><td style="width: 20px;">3</td><td style="width: 20px;">2</td><td style="width: 20px;">0</td><td style="width: 20px;">1</td><td style="width: 20px;">9</td> </tr> <tr> <td align="center" colspan="2">Month</td> <td align="center" colspan="2">Day</td> <td align="center" colspan="4">Year</td> </tr> </table>	0	9	2	3	2	0	1	9	Month		Day		Year			
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Month		Day		Year																
Transporter	16.	Transporter acknowledgement of receipt of wastes :																		
		Name & Stamp	Signature	<table border="1" style="border-collapse: collapse;"> <tr> <td style="width: 20px;"></td><td style="width: 20px;"></td> </tr> <tr> <td align="center" colspan="2">Month</td> <td align="center" colspan="2">Day</td> <td align="center" colspan="4">Year</td> </tr> </table>									Month		Day		Year			
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Copy 1 (White) - To be forwarded by the sender to the SPCB  
 Copy 2 (Yellow) - To be retained by the sender after taking sign from Transporter  
 Copy 3 (Pink) - To be retained by TSDF after Signature.  
 Copy 4 (Orange) - To be handed over to the Transporter by the TSDF after receiving waste  
 Copy 5 (Green) - To be sent by the TSDF to the SPCB  
 Copy 6 (Blue) - To be sent by the TSDF to the sender  
 Copy 7 (Grey) - To be sent by the TSDF to the State Pollution Control Board of the sender in case the sender is in another State

**COASTAL WASTE MANAGEMENT PROJECT, Unit - II**  
 (A Division of Mumbai Waste Management Limited) (A Subsidiary of Ramky Enviro Engineers Limited).  
**MANIFEST FOR HAZARDOUS AND OTHER WASTE FORM - 10**

To be filled by the waste sender	1.	Sender's Name & Mailing Address : (Including Phone No. & e-mail)	ADANI WILMAR LIMITED UNIT-II SNO-1601, EPURU -IB, PANTAPALEM. MUTHUKURUM) SPSR NELLORE.																	
	2.	IWMA Membership No.	CWMP2/<dist>/Gen/M.ID																	
	3.	Sender's Authorisation No. :	CWMP/NLR/AWL/386.																	
	4.	Manifest Document No.	000514																	
	5.	Transporter's Name & Address : (Including Phone No. & e-mail)																		
	6.	Type Of Vehicle :	<input checked="" type="checkbox"/> Truck <input type="checkbox"/> Tanker <input type="checkbox"/> Special Vehicle																	
	7.	Transporter's Registration No. :																		
	8.	Vehicle Registration No. :	AP 07 TJ 2677																	
	9.	Receiver's Name & Mailing Address: (Including Phone No. & e-mail)	Coastal Waste Management Project, Unit - II Opp.Road : Vetennary polytechnic college, Ravinguntapalli Village, Rapur Mandalam, SPSR, Nellore Dist.A. P., Pin - 524408, E-mail : cwmp@ramky.com Ph:8247295924																	
	10.	Receiver's Authorisation No. :	APPCB/UH : IV/HWM/CFO/CWMP-NLR/2018 -2023																	
	11.	Waste Description	ETP SLUDGE.	Category No.																
	12.	Total Quantity	23.4 m <sup>3</sup> or MT																	
		No. of Containers	01 Nos																	
	13.	Physical Form :	1 Solid / Semi Solid / Sludge / Oily / Tarry / Slurry / Liquid																	
	14.	Special Handling Instructions & additional information :	AVOID DIRECT CONTACT WITH MATERIAL, USE PLANTY OF WATER WHEN CONTACTED WITH SKIN																	
15.	Sender's Certificate : I here by declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled and are in all the respects in proper conditions for transport according to applicable national government regulations.																			
			 Signature	<table border="1" style="display: inline-table;"> <tr> <td>0</td><td>9</td><td>1</td><td>1</td><td>2</td><td>0</td><td>1</td><td>9</td> </tr> <tr> <td colspan="2">Month</td> <td colspan="2">Day</td> <td colspan="4">Year</td> </tr> </table>	0	9	1	1	2	0	1	9	Month		Day		Year			
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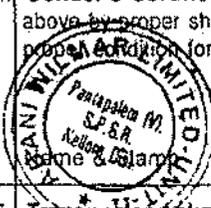
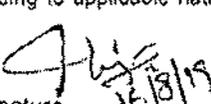
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## COASTAL WASTE MANAGEMENT PROJECT Unit-II

(A Division of Mumbai Waste Management Limited) (A subsidiary of Ramky Enviro Engineers Limited)

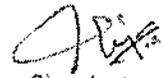
### MANIFEST FOR HAZARDOUS AND OTHER WASTE

**Form-10**

To be filled by the waste sender	1. Sender's Name & Mailing address (including phone No. and e-mail)	ADANI WILMAR LIMITED UNIT - II SNo - 1601, EPORO - IB, PANTAPALEM MUTHUKURUM) SPSR NELLORE																	
	2. Sender's authorisation No.	CWMP/NLR/AWL/386																	
	3. Manifest Document No.	000444																	
	4. Transporter's name and address : (including phone No. and e-mail)																		
	5. Type of vehicle	Truck / Tanker / Special Vehicle																	
	6. Transporter's registration No.																		
	7. Vehicle registration No.	AP 07 TJ 1623																	
	8. Receiver's name and mailing address : (including phone No. and e-mail)	COASTAL WASTE MANAGEMENT PROJECT Unit-II, Opp. road :Veterinary polytechnic college, Ravignitta Village, Rapur Mandalam, SPSR Nellore Dist., A.P., Pin-524408, E-mail:cwmp@ramky.com., Ph : 8332042024																	
	9. Receiver's authorisation No. :	APPCB/UH : IV/HWM/CFO/CWMP-NLR/2018-2023																	
	10. Waste description :	ETP SLUDGE																	
	11. Total quantity : No. of Containers :	25.660 m <sup>3</sup> or MT 01 Nos.																	
	12. Physical form :	(Solid / Semi-Solid / Sludge / Oily / Tarry / Slurry / Liquid)																	
	13. Special handling instructions and additional information	Avoid direct contact with material use plenty of water when contact with skin																	
	14. Sender's Certificate : I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked and labeled and are in all respects in proper condition for transport by road according to applicable national government regulations.	<div style="display: flex; justify-content: space-between; align-items: center;"> <div style="text-align: center;">  </div> <div style="text-align: center;">               Signature              16/8/19         </div> <div style="text-align: right;"> <table border="1" style="border-collapse: collapse;"> <tr> <td style="width: 20px;">0</td><td style="width: 20px;">8</td><td style="width: 20px;">1</td><td style="width: 20px;">6</td><td style="width: 20px;">2</td><td style="width: 20px;">0</td><td style="width: 20px;">1</td><td style="width: 20px;">9</td> </tr> <tr> <td colspan="2">Month</td><td colspan="2">Day</td><td colspan="4">Year</td> </tr> </table> </div> </div>			0	8	1	6	2	0	1	9	Month		Day		Year		
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Month		Day		Year															
Transporter	15. Transporter Acknowledgement of receipt of wastes :																		
	Name & Stamp	Signature	<table border="1" style="border-collapse: collapse;"> <tr> <td style="width: 20px;"></td><td style="width: 20px;"></td> </tr> <tr> <td colspan="2">Month</td><td colspan="2">Day</td><td colspan="4">Year</td> </tr> </table>										Month		Day		Year		
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 Copy 5 (Green) : To be sent by the TSDF to the SPCB.  
 Copy 6 (Blue) : To be sent by the TSDF to the sender.  
 Copy 7 (Grey) : To be sent by the TSDF to the State Pollution Control Board of the sender in case the sender is in another State.

**COASTAL WASTE MANAGEMENT PROJECT Unit-II**  
 (A Division of Mumbai Waste Management Limited) (A subsidiary of Ramky Enviro Engineers Limited)  
**MANIFEST FOR HAZARDOUS AND OTHER WASTE** **Form-10**

To be filled by the waste sender	1.	Sender's Name & Mailing address (including phone No. and e-mail)	ADANI NILMAR LIMITED UNIT-II SNO - 1601 EPURU IB, PANTAPALEM MUTHUKUR (M) SPSR NELLORE																			
	2.	Sender's authorisation No.	CWMP/NLR/AWL/386																			
	3.	Manifest Document No.	000440																			
	4.	Transporter's name and address : (including phone No. and e-mail)																				
	5.	Type of vehicle	Truck / Tanker / Special Vehicle																			
	6.	Transporter's registration No.																				
	7.	Vehicle registration No.	AP07 TJ1623																			
	8.	Receiver's name and mailing address : (including phone No. and e-mail)	COASTAL WASTE MANAGEMENT PROJECT Unit-II, Opp. road :Veterinary polytechnic college, Raviguntla Village, Rapur Mandalam, SPSR Nellore Dist., A.P., Pin-524408, E-mail:cwmp1wo.nellore@ramky.com., Ph : 8332042024																			
	9.	Receiver's authorisation No. :	APPCB/UH : IV/HWIM/CFO/CWMP-NLR/2018-2023																			
	10.	Waste description :	ETP SLUDGE																			
	11.	Total quantity : No. of Containers :	25.280 m <sup>3</sup> or MT 01 Nos.																			
	12.	Physical form :	(Solid / Semi-Solid / Sludge / Oily / Tarry / Slurry / Liquid)																			
	13.	Special handling instructions and additional information	Avoid direct contact with material Use plenty of water when contact with skin																			
	14.	Sender's Certificate : I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked and labeled and are in all respects in proper condition for transport by road according to applicable national government regulations.																				
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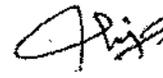
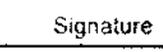
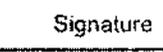
## COASTAL WASTE MANAGEMENT PROJECT Unit-II

(A Division of Mumbai Waste Management Limited) (A subsidiary of Ramky Enviro Engineers Limited)  
**MANIFEST FOR HAZARDOUS AND OTHER WASTE** **Form-10**

To be filled by the waste sender	1.	Sender's Name & Mailing address (including phone No. and e-mail)	ADANI WILMAR LIMITED UNIT-II SNO-1601 EPURU1B, PANI TAPALEM, MUTHUKURUM SPSR, NELLORE																	
	2.	Sender's authorisation No.	CWMP/NLR/AWL/386																	
	3.	Manifest Document No.	000343																	
	4.	Transporter's name and address : (including phone No. and e-mail)																		
	5.	Type of vehicle	<input checked="" type="checkbox"/> Truck / <input type="checkbox"/> Tanker / <input type="checkbox"/> Special Vehicle																	
	6.	Transporter's registration No.																		
	7.	Vehicle registration No.	AP07TS1623																	
	8.	Receiver's name and mailing address (including phone No. and e-mail)	COASTAL WASTE MANAGEMENT PROJECT Unit-II, Opp. road Veterinary polytechnic college, Raviganilla Village, Rapur Mandalam, SPSR Nellore Dist., A.P., Pin-524438, E-mail:cwmp@ramky.com., Ph : 8332042024																	
	9.	Receiver's authorisation No. :	APPCB/UH : IV/HWM/CFO/CWMP-NLR/2018-2023																	
	10.	Waste description :	ETP SLUDGE																	
	11.	Total quantity : No. of Containers :	27.970 .....m <sup>3</sup> or MT 01 .....Nos.																	
	12.	Physical form :	<input checked="" type="checkbox"/> Solid / <input type="checkbox"/> Semi-Solid / <input type="checkbox"/> Sludge / <input type="checkbox"/> Oily / <input type="checkbox"/> Tarry / <input type="checkbox"/> Slurry / <input type="checkbox"/> Liquid																	
	13.	Special handling instructions and additional information	Avoid direct contact with material. Use plenty of water when contact with skin.																	
	14.	Sender's Certificate : I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked and labeled and are in all respects in proper condition for transport by road according to applicable national government regulations.																		
		 Name & Stamp	Signature <i>[Signature]</i>	<table border="1" style="border-collapse: collapse;"> <tr> <td style="width: 20px;">0</td><td style="width: 20px;">7</td><td style="width: 20px;">1</td><td style="width: 20px;">2</td><td style="width: 20px;">2</td><td style="width: 20px;">0</td><td style="width: 20px;">1</td><td style="width: 20px;">9</td> </tr> <tr> <td colspan="2">Month</td><td colspan="2">Day</td><td colspan="4">Year</td> </tr> </table>	0	7	1	2	2	0	1	9	Month		Day		Year			
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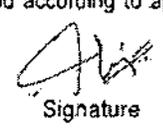
**COASTAL WASTE MANAGEMENT PROJECT Unit-II**  
 (A Division of Mumbai Waste Management Limited) (A subsidiary of Ramky Enviro Engineers Limited)  
**MANIFEST FOR HAZARDOUS AND OTHER WASTE Form-10**

<b>To be filled by the waste sender</b>	1.	Sender's Name & Mailing address (including phone No. and e-mail)	ADANI WILMAR LIMITED UNIT-II SNO-1601 EPURU IB, PANTAPALEM, MUTHUKUR (M) SPSR, NELLORE															
	2.	Sender's authorisation No.	CWMP / NLR / ANL / 386															
	3.	Manifest Document No.	000335															
	4.	Transporter's name and address : (including phone No. and e-mail)																
	5.	Type of vehicle	<input checked="" type="checkbox"/> Truck / <input type="checkbox"/> Tanker / <input type="checkbox"/> Special Vehicle															
	6.	Transporter's registration No.																
	7.	Vehicle registration No.	AP 07 TJ 1623															
	8.	Receiver's name and mailing address : (including phone No. and e-mail)	COASTAL WASTE MANAGEMENT PROJECT Unit-II, Opp. road :Veterinary polytechnic college, Raviguntla Village, Rapur Mandalam, SPSR Nellore Dist., A.P., Pin-524408, E-mail:cwmp@ramky.com., Ph : 8332042024															
	9.	Receiver's authorisation No. :	APPCB/UH : IV/HWM/CFO/CWMP-NLR/2018-2023															
	10.	Waste description :																
	11.	Total quantity : No. of Containers :	22,560 .....m <sup>3</sup> or MT 01 .....Nos.															
	12.	Physical form :	<input checked="" type="checkbox"/> Solid / <input type="checkbox"/> Semi-Solid / <input type="checkbox"/> Sludge / <input type="checkbox"/> Oily / <input type="checkbox"/> Tarry / <input type="checkbox"/> Slurry / <input type="checkbox"/> Liquid															
	13.	Special handling instructions and additional information	Avoid direct contact with material use plenty of water when contact with skin															
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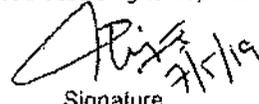
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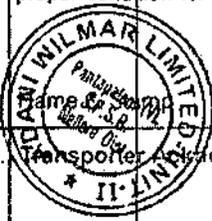
**COASTAL WASTE MANAGEMENT PROJECT Unit-II**  
 (A Division of Mumbai Waste Management Limited) (A subsidiary of Ramky Enviro Engineers Limited)  
**MANIFEST FOR HAZARDOUS AND OTHER WASTE Form-10**

To be filled by the waste sender	1. Sender's Name & Mailing address (including phone No. and e-mail)	ADANI WILMAR LIMITED UNIT-II S.NO-1601 EPURUB, PANTAPALEM, MUTHUKUR(M) SPSR NELLORE.															
	2. Sender's authorisation No.	CWMP/NLR/AWL 1386.															
	3. Manifest Document No.	000328															
	4. Transporter's name and address : (including phone No. and e-mail)																
	5. Type of vehicle	Truck / Tanker / Special Vehicle															
	6. Transporter's registration No.																
	7. Vehicle registration No.	AP07 TJ 1623															
	8. Receiver's name and mailing address : (including phone No. and e-mail)	COASTAL WASTE MANAGEMENT PROJECT Unit-II, Opp. road Veterinary polytechnic college, Ravignulla Village, Rapur Mandalam, SPSR Nellore Dist, A.P., Pin-524408, E-mail:cwmp@ramky.com., Ph : 8332042024															
	9. Receiver's authorisation No. :	APPCB/UH : IV/HWM/CFO/CWMP-NLR/2018-2023															
	10. Waste description :	ETP SLUDGE.															
	11. Total quantity : No. of Containers :	25.300 m <sup>3</sup> or MT 01 Nos.															
	12. Physical form :	(Solid / Semi-Solid / Sludge / Oily / Tarry / Slurry / Liquid)															
	13. Special handling instructions and additional information	Avoid Direct contact with material use Plenty of water when contacted with skin.															
	14. Sender's Certificate : I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked and labeled and are in all respects in proper condition for transport by road according to applicable national government regulations.	  Signature <table border="1" style="float: right;"> <tr> <td>0</td><td>5</td><td>2</td><td>7</td><td>2</td><td>0</td><td>1</td><td>9</td> </tr> <tr> <td>Month</td><td>Day</td><td colspan="2">Year</td><td colspan="4"></td> </tr> </table>	0	5	2	7	2	0	1	9	Month	Day	Year				
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**COASTAL WASTE MANAGEMENT PROJECT Unit-II**  
 (A Division of Mumbai Waste Management Limited) (A subsidiary of Ramky Enviro Engineers Limited)  
**MANIFEST FOR HAZARDOUS AND OTHER WASTE** **Form-10**

To be filled by the waste sender	1.	Sender's Name & Mailing address (including phone No. and e-mail)	ADANI WILMAR LIMITED UNIT-II S.NO - 1601 EPURUB, PANTAPALEM. MUTHUKUR (M) SPSR. NELLORE.
	2.	Sender's authorisation No.	CWMP/NLR/AWL/386
	3.	Manifest Document No.	000132
	4.	Transporter's name and address (including phone No. and e-mail)	
	5.	Type of vehicle	<input checked="" type="checkbox"/> Truck / <input type="checkbox"/> Tanker / <input type="checkbox"/> Special Vehicle
	6.	Transporter's registration No.	
	7.	Vehicle registration No.	AP07 TJJ 1623
	8.	Receiver's name and mailing address : (including phone No. and e-mail)	COASTAL WASTE MANAGEMENT PROJECT Unit-II, Opp. road :Veterinary polytechnic college, Pangunilla Village, Rapur Mandalam, SPSR Nellore Dist., A.P., Pin-524405, E-mail:cmctwo,nellore@ramky.com., Ph : 8332042024
	9.	Receiver's authorisation No. :	APPCB/UH : IV/HWM/CFD/CWMP-NLR/2018-2023
	10.	Waste description :	ETP SLUDGE
	11.	Total quantity : No. of Containers :	27 m <sup>3</sup> or MT 01 Nos.
	12.	Physical form :	(Solid / Semi-Solid / Sludge / Oily / Tarry / Slurry / Liquid)
	13.	Special handling instructions and additional information	Avoid direct contact with material use plenty of water when contact with skin.
	14.	Sender's Certificate : I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked and labeled and are in all respects in proper condition for transport by road according to applicable national government regulations.	
Transporter	15.	Transporter's acknowledgement of receipt of wastes :	
		Name & Stamp	Signature  31/5/19
TSDF	16.	Receiver's certification for receipt of hazardous and other waste	
		Name & Stamp	Signature



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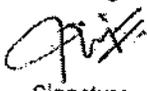
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# COASTAL WASTE MANAGEMENT PROJECT - TSDF

(A Division of Ramky Enviro Engineers Limited)  
**MANIFEST FOR HAZARDOUS AND OTHER WASTE**

**Form-10**

To be filled by the waste sender	1.	Sender's Name & Mailing address (including phone No. and e-mail)	ADANI WILMAR LIMITED UNIT - II SNO - 1601 EPURU IB, PANTAPALEM. MUTHUKUR (M) SPSR NELLORE.								
	2.	Sender's authorisation No.	CWMP / NLR / AWL / 386.								
	3.	Manifest Document No.	73560								
	4.	Transporter's Name and address (including phone No. and e-mail)									
	5.	Type of vehicle	Truck / Tanker / Special Vehicle								
	6.	Transport's registration No.									
	7.	Vehicle registration No.	AP07 TU 1479								
	8.	Receiver's name and mailing address : (including phone No. and e-mail)	COASTAL WASTE MANAGEMENT PROJECT, Road No. 20/5 J.N. Pharmacy, Parawada, Visakhapatnam, Pin 531 019. A.P., India, Ph : 0892-236014, cwmp@ramky.com								
	9.	Receiver's authorisation No. :	APPCB/VSP/VSPICWMP-VSPICFO/HO/2018-2021 APPCB/VSP/VSP/285/CFO/HO/2016-2021								
	10.	Waste description :	ETP SLUDGE.								
	11.	Total quantity : No. of Containers	21.120 ..... m <sup>3</sup> or MT 01 ..... Nos.								
	12.	Physical form :	(Solid /semi-solid / Sludge / Oily / Tarry / Slurry / Liquid)								
	13.	Special handling instructions and additional information	Avoid direct contact with material use plenty of water when contact with skin								
	14.	Sender's Certificate : I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked and labeled and are in all respects in proper condition for transport by road according to applicable national government regulations.									
	S. RAJESH Name & Stamp	 Signature	<table border="1" style="border-collapse: collapse; width: 100%;"> <tr> <td style="width: 25%;">04</td> <td style="width: 25%;">19</td> <td style="width: 25%;">20</td> <td style="width: 25%;">19</td> </tr> <tr> <td style="font-size: 8px;">Month</td> <td style="font-size: 8px;">Day</td> <td style="font-size: 8px;">Year</td> <td style="font-size: 8px;">Year</td> </tr> </table>	04	19	20	19	Month	Day	Year	Year
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Raw Water		RO PLANT			DM PLANT	
	KL					
Opening balance	2156	Raw water used	4990			
Closing stock (A-B)	1830					
Own generation by Borewells	600			Yield		
External Purchase	4,529	RO-1 Permeate	3,743	75.00		
Regeneration back to Raw water tank & MEE	0	RO-2 Permeate	538	10.78		
Total (A)	5,455	RO-3 Permeate	0	0.00		
<u>Consumptions</u>		Reject	709.5	14.22		
RO Plant	4990	<u>RO Water</u>			<u>DM Water</u>	
RO Backwash	0	Opening Stock	687		Opening Stock	201.6
Miss. Consumption	465	Permeate received	3742.5		Permeate received	3075
Total (B)	5,455	Total (A)	4429.5		Dm back wash	90.5
Closing stock (A-B)	0				Total (A)	3276.6
		Used for Refinery	797		Used for Refinery	0
		Used for cooling tower	352			
		Used for DM Plant	3,132		Used for Boiler	3201.6
		Total (B)	4,281			
					Total (B)	3201.6
		Closing stock	148.5			
					Closing stock	75

Water consumption details in 200 TPD

	Ltr/hr	KL/day
1 <u>Neutralisation</u>		
Frame Cooling	150	3.6
Bowl Lifting, flushing	72	1.728
Flushing in sedimentation	300	7.2
Inlet for cooling oil ( Lub Oil )	120	2.88
Inlet sealing liquid	80	1.92
2 Caustic lye & Citric makeup		0.23
	Total	17.558
3 Cooling Tower Evaporation plus blowdc (.8925+.7+.2975)	1.89	45.36 KL
Make up water coming from Process( seperator)		8.4
4		KL
DCT cooling tower evaporation Loss: (.578+.272+.105)	0.955	22.92
5 Condensate water from vaccum system	0.905	21.72
6 Total Water Consumption		55.72
Water Consumption per Ton:		0.28

If we run both 200 TPD SF and 600 TPD PalmWater Balance for both plants

Process required water		17.558
Recovery from process		8.4
CCT Evaporation, Drift and Blowdown	2.68	64.4
DCT Evaporation . Drift and Blow down	2.88	69.12
Condensate recovery from Vaccum Syste	2.97	71.28
Total water Requirement:		71.398
200 TPD Sf Process water Requirement		25.258
Water Requirement per Ton of SF Oil Process		0.13
600 TPD Palm Process water Requirement		46.14
Water Requirement per Ton of Palm Oil Process		0.08

Water consumption details in 600 TPD

	KL/ Hour	KU/ day
OCT cooling Tower Evaporation Loss:	2.20	52.808
Condensate water from Booster & Ejectors	2.065	49.56
CCT Cooling Tower Evaporation Loss:	2.29	54.880
<b>Total water Consumption for 600 TPD plant</b>		<b>58.13</b>
Water Consumption for Refinery:		0.10
Water Consumption for Fractionation		0.05

CCT Details

Water storage Quantity:	1050 KL
Circulation Flow:	350 m3/hour
Delta T : 3 for single plant, Delta T : 5 for both plant	
Evaporation Loss : 0.00085X Delta T X Circulation flow	
Drift Loss : 0.0020* circulation flow	
Blow down Loss : Evaporation loss / No. Of cycles	

For 200 TPD plant calculations for CCT

Evaporation loss	0.925
Drift Losses	0.7
Blow down Loss	0.975
<b>Total Losses:</b>	<b>1.89</b>

For 600 TPD plant Calculations for CCT

Evaporation loss	1.19
Drift Losses	0.7
Blow down Loss	0.40
<b>Total Losses:</b>	<b>2.29</b>

If we run Both plants calculation for CCT

Evaporation loss	1.875
Drift Losses	0.7
Blow down Loss	0.50
<b>Total Losses:</b>	<b>2.68</b>

DCT Details

Water storage Quantity:	750
Circulation Flow:	350
Delta T : 3 for single plant, Delta T : 5 for both plant	
Evaporation Loss : 0.00085X Delta T X Circulation flow	
Drift Loss : 0.0020* circulation flow	
Blow down Loss : Evaporation loss / No. Of cycles	

For 200 TPD plant calculations for DCT

Evaporation loss	0.578
Drift Losses	0.272
Blow down Loss	0.105
<b>Total Losses:</b>	<b>0.96</b>

For 600 TPD plant Calculations for DCT

Evaporation loss	1.21975
Drift Losses	0.574
Blow down Loss	0.41
<b>Total Losses:</b>	<b>2.20</b>

If we run Both plants calculation for DCT

Evaporation loss	1.4875
Drift Losses	0.7
Blow down Loss	0.50
<b>Total Losses:</b>	<b>2.68</b>

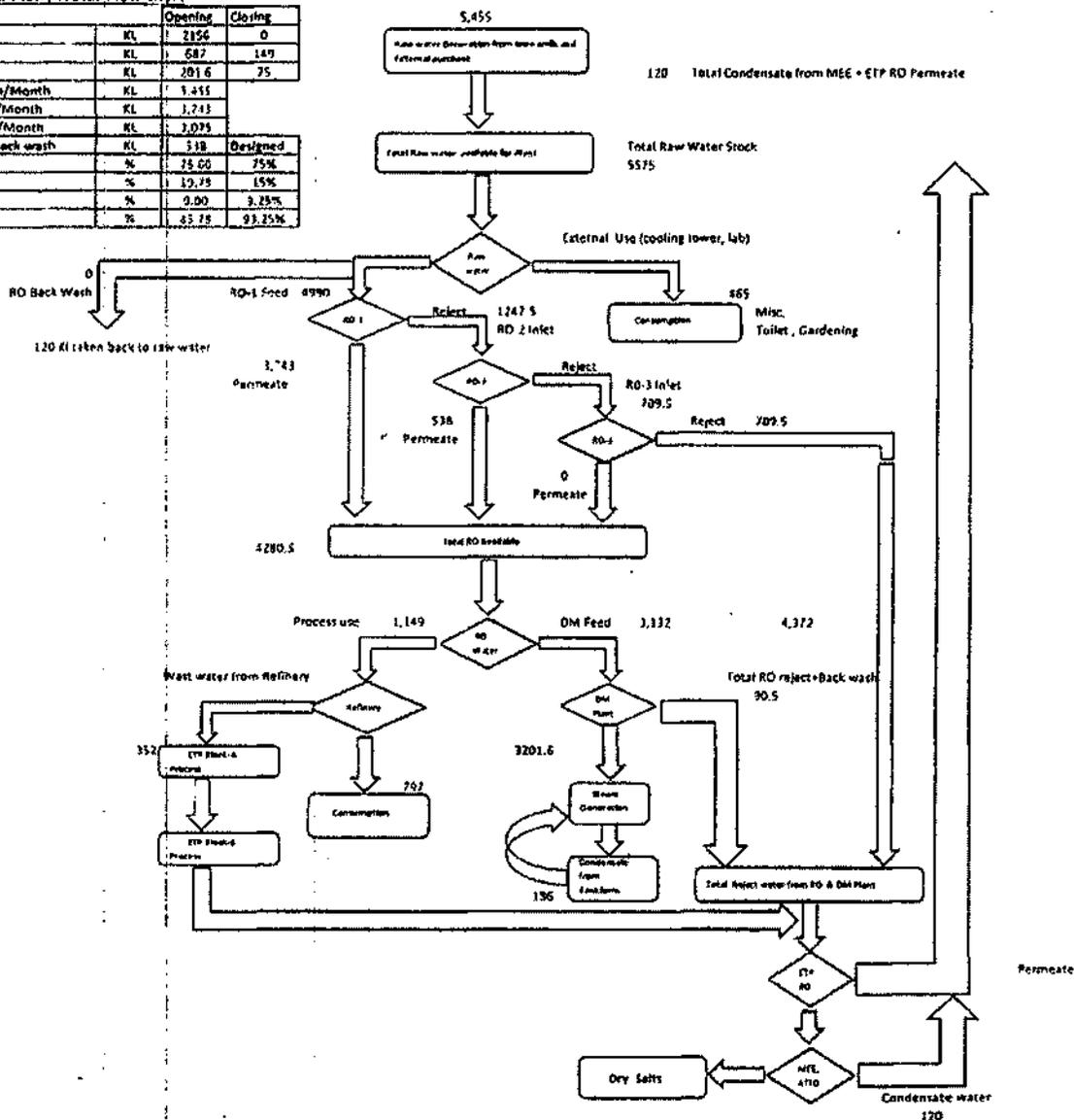
Trade - 8928  
 2400  
 Steam - 0.886  
 -----  
 12.210

30X offbans - 15.262  
 RO Reject : 40  
 Drains / Toilet : 15  
 Blowdown : 2  
 -----  
 72

ETP RO Permit : 43 → Cooling Towers & Condensate (Box)

Krishna Plant Water Flow chart

		Opening	Closing
Raw Water	KL	2156	0
RO Water	KL	587	149
DM Water	KL	2016	75
Total Raw Water Generation/Month	KL	1,415	
Total RO Water Generation/Month	KL	1,743	
Total DM water Generation/Month	KL	2,075	
Final RO Reject Water+RO back wash	KL	538	Designed
RO-1 Efficiency	%	75.55	75%
RO-2 Efficiency	%	19.75	15%
RO-3 Efficiency	%	0.00	3.25%
Total RO Efficiency	%	83.78	93.25%



**adani  
wilmar**

9<sup>th</sup> October 2020,

To,  
The Environmental Engineer,  
APPCB Regional Office,  
1<sup>st</sup> Floor, A.P.S.F.C building,  
A.K.Nagar, Nellore - 524004

Dear Sir,

Sub :- Submitting Compliances as per Task Force Meeting Agenda held on 09.09.2020  
Ref :- Agenda No.03-3

With reference to the above, task force meeting held on 09.09.2020 at your RO, Nellore, where are here with submitting compliance report with all required data and documents for your review and consider the same. We are complaining all points and maintaining as per the guidelines. Attached Annexure1.

We request you to acknowledge the same and oblige.

Thank you

Your sincerely

For Adani Wilmar Limited (Unit-II)


Authorized Signatory

Adani Wilmar Ltd  
Survey No 1601  
Village Pantapalem (Epurub)  
Sipottisramulu, Nellore 524 323  
Andhra Pradesh, India  
CIN: U14500 11000017035320

Tel :+91 8886641639/630  
info@adaniwilmar.in  
www.adaniwilmar.com

**Adani Wilmar Limited Unit-II  
Board Guidelines and Compliances – Annexure1**

09.10.2020

Sl.No	Directions	Compliance
1	The industry shall restrict the water consumption to the consented capacity.	We are consuming water within the consented capacity (CFO)
2	The industry shall continuously operate the ETP so as to meet the discharge standards. All the units of the ETP shall be made impervious to prevent ground water pollution.	Complied.
3	As per the CFO obtained by the industry , The industry shall treat the 200 KLD of trade effluent and utilities waste water along with acid oil effluent in the ETP, RO and MEE. The MEE of the facility shall be augmented to suitable capacity.	Complying
4	The industry shall continuously operate the ETP, RO, MEE & ATFD.	Complying
5	The industry shall maintain separate energy meters for ETP, RO, Forced Evaporation , ATFD and APCE.	We have separate energy meters for ETP & MEE
6	The Domestic effluent shall be treated to onland for irrigation standards.	Complying.
7	The contaminated rain water shall be routed to the ETP.	We are treating domestic effluent in our ETP
8	The industry shall take measures such that effluent and contaminated rain water does not join the storm water drains. The storm water generated within the industry premises shall be routed to the rain water harvesting pits and excess rain water shall be stored in summer storage tanks.	The all process effluents go to ETP only and not mix with rain water.
9	The industry shall not cause ground water pollution in and around the industry premises.	Complying
10	The industry shall restrict the production to the consented capacity.	Complying
11	The industry shall provide magnetic flow meters with totalizer at the inlet and out let of ETP, Forced Evaporation, ATFD and maintain the log registers within one month.	We had provided magnetic flow meters to inlet & outlet of ETP,ETP RO & MEE outlet
12	The industry shall not increase the capacity beyond the consented capacity (CFO).	Complying
13	The industry shall not cause any odour nuisance in the surroundings.	We are maintaining surroundings neat and clean
14	The industry shall obtain necessary permissions from the ground water department for the withdrawal of water from the industry premises within 2 months.	We are having the permission from ground water department.

16	The industry shall provide ash silo of 30 days storage capacity within 3 months	We are having facility of Ash silo of capacity 40MT and lifting on daily basis.
17	The industry shall have minimum of 2 days storage capacity of treated wastewater for storing the treated wastewater during the rainy season within 3 months.	Will comply
18	The industry shall develop green belt in all vacant places. The minimum green belt shall be 33% of the total area	We are maintaining the Green belt of 33 % And also we are having 5 acres of land near to our plant for developing green belt
19	The industry should extend the validity of bank guarantee of Rs 20.0Lakhs upto February, 2021	Complied

**Head Office Remarks:**

Sl No	Directions	Compliance
1	The adequacy of the MEE & MEE salt disposal details are not reported.	We are operating MEE plant adequately and disposing the MEE salts to Ramkey regularly.
2	The industry is procuring the water through tankers.	Procuring water from tankers whenever sufficient water not getting from Bores
3	The industry has not yet made the provisions for pumping of contaminated rain water to ETP. summer storage tanks not provided.	We have pumps for pumping of Contaminated rain water to the ETP. We have two storage tanks for water.
4	The industry has not provided magnetic flow meters with totalizer at the inlet and out let of ETP, Forced Evaporation, ATFD and maintain the log registers	We had provided magnetic flow meters to inlet & outlet of ETP, ETP RO & MEE outlet
5	The treated wastewater is not meeting the Boards standards.	All effluents are processing in ETP and meeting the board standards. Last month MOEF recognised lab analysis copy attached
6	The industry has not provided tank of minimum of 2 days storage capacity to contain treated waste water during the season.	Will comply
7	The industry has not provided ash silo of 30 days storage capacity.	We are having facility of Ash silo of capacity 40MT and lifting on daily basis.
8	The industry has not obtained necessary permissions from the ground water department for the withdrawal of water from the industry premises.	We are having permission from Ground water department for withdrawal of water from the

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9	The industry has not provided adequate greenbelt.	We are maintaining the Green belt of 33 % And also we are having 5 acres of land near to our plant for developing green belt
10	The industry has extended the BG of Rs 20.0 Lakhs upto Feb 2021.	Complied.

For ADANI WILMAR LIMITED, UNIT-II

*[Handwritten Signature]*



AUTHORISED SIGNATORY

# adani wilmar

09th October 2020

To,  
The Environmental Engineer,  
AP Pollution Control Board,  
Regional Office,  
A.K.Nagar, SPSR Nellore.

Dear Sir

Sub: – submitting Compliance report Status against directions given by the Board  
Ref: – Order No.149/APPCB/UH-II/TF/NLR/2019-278 dated 28.09.2020

With reference to the above where are here with submitting compliance report with all required data and documents for your review and consider the same. We are complaining all points and maintaining as per the guidelines. Attached Annexure1

We request you to acknowledge the same and oblige.

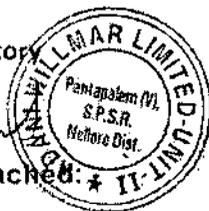
Thank you

Your sincerely

For Adani Wilmar Limited (Unit-II)

Authorized Signatory

Documents attached: \*



**Adani Wilmar Limited, Unit-2, Krishnapatnam**  
**Board Guidelines and Compliances to order No:149/APPCB/UH-II/TF/NLR/2019-278 dated 28.09.2020**

S.No.	Direction	Compliance Status
1	The Industry shall ensure that contaminated water does not mix with the storm water	All process effluents are directed to ETP and nowhere mix with storm water
2	The Industry shall operate the MEE and ATFD continuously, duly maintain the records of quantity of HTDS & LTDS effluent generated, treated and disposed.	We are continuously operating the ETP, RO and MEE with ATFD.
3	The Industry shall provide 2 days storage capacity tank to contain treated wastewater during the rainy season.	Will provide the 2 days storage capacity tank to the treated water.
4	The Industry shall provide ash silo of 30 days storage capacity	Present we have ash silo of 40MT capacity. We have vendor contract for lifting the ash continuously and we have provision to direct load the ash into the trucks.
5	The industry shall obtain necessary permissions from the ground water department for the withdrawal of water from the industry premises. The industry shall procure water only from the permitted borewells and shall obtain necessary amendment in the CFO to this effect.	We have permission from Ground water department for the withdrawal of water from the industry premises. Copy is attached.
6	The industry shall ensure that the stack emissions shall not contain constituents in excess of the prescribed limits mentioned in the CFO copy.	We are continuously operating the APCM and regular maintenance are doing to control the emissions. Last month MOEF recognised lab analysis copy attached
7	The industry shall treat the effluents in the ETP to meet the board standards	All effluents are processing in ETP and meeting the board standards. Last month MOEF recognised lab analysis copy attached
8	The industry shall maintain the following records and same shall be made available to the inspecting officers of the board: <ul style="list-style-type: none"> <li>• Daily Production details</li> <li>• Quantity of effluents generated, treated, recycled/reused and disposed</li> <li>• Logbooks for Pollution control systems</li> <li>• Characteristics of Effluents and emissions</li> <li>• Hazardous/non hazardous solid waste generated and disposed</li> </ul>	The records are maintained. They shall be made available to inspecting officers whenever visited.

	<ul style="list-style-type: none"> <li>• Inspection Book</li> <li>• Manifest copies of Effluents/hazardous wastes.</li> </ul>	
9	The industry shall develop green belt in all the vacant places covering at least 33% of total area.	We have developed Green belt in all the vacant places in the industry. We also have separate 5 acres of land particularly for Green belt.
10	The industry has not provided energy meters to the ETP	We have separate energy metes for ETP and MEE plant

For ADANI WILMAR LIMITED, UNIT-II

*[Signature]*

AUTHORISED SIGNATORY



# adani wilmar

To  
The Environmental Engineer,  
Andhra Pradesh Pollution Control Board (APPCB),  
Regional Office, Nellore,  
1st Floor, A.P.S.F.C. Building, AK Nagar,  
Nellore-524004  
Email: [ronlr-eel@appcb.gov.in](mailto:ronlr-eel@appcb.gov.in)

13<sup>th</sup> October 2020

Ref:

- Your Lr.No. N-855/PCB/RO-NLR/2020-657 dated 07<sup>th</sup> October, 2020- Related to M/s Adani Wilmar Limited (Unit-II), (formerly M/s Louis Dreyfus Company India Ltd.), Sy. No.1601, Epuru, Bit-1B, APIIC, Pantapalem (V), Muthukur, (M), SPS Nellore District (**hereinafter referred as AWL Unit-II**)- Regarding forfeiting an amount of Rs.7.5 Lakhs from the existing BG of rs. 20 Lakhs.
- Directions issued by Head office, Andhra Pollution Control Board vide Order No.149/APPCB/UH-II/TF/NLR/2019 dated 28<sup>th</sup> September, 2020 with respect to AWL- Unit-II, Regarding certain compliances (received on 3<sup>rd</sup> October, 2020)

**SUBJECT: Regarding invocation of amount of Rs.7.5 Lakhs against total Bank Gurantee amount of Rs.20 Lakhs given to APPCB.**

Dear Sir,

Reference is made to your Letters at Reference No. (a) addressed to The Manager, HDFC Bank Limited, Hdfc Bank House No.40-5-4a, Tikkle Road, Vijayawada- 520010 regarding forfeiting of our existing Bank Guarantee bearing No.006GTO2190850002 dated of Issue 26.03.2019 and amendment (1) date 04.02.2020 (hereinafter referred to as Bank Guarantee) of Rs. 7.5 Lakhs. It needs to be stated that aforesaid Bank Guarantee was given against compliance under Pollution Laws as required by APPCB.

We wish to submit that the Letter written to HDFC Bank, at Page.2 mentions that, *"vide reference 3<sup>rd</sup> letter as mentioned below, it was directed the Environmental Engineer, APPCB, RO, Nellore to invoke the Bank Guarantee worth of Rs.7.5 Lakhs each from the existing Bank Guarantee and to provide Demand Draft in favour of the Member Secretary, AP. Pollution Control Board payable at Vijayawada immediately"*, We humbly wish to state that the Letter dated Order No.149/APPCB/UH-II/TF/NLR/2019 dated 28<sup>th</sup> September, 2020 received by us did not contained directions or proposal to Environmental Engineer, APPCB, RO, Nellore for invocation of Bank Gurantee. We hereby wish to submit that we are regularly submitting our compliance status on regular intervals as per directions of Hon'ble APPCB.

We further wish to submit that before forfeiting Bank Guarantees mentioned above, our factory had received direction Letters bearing No.149/APPCB/UH-II/TF/NLR/2019 dated 28<sup>th</sup> September 2020 (APPCB Letter) regarding some of the compliances to be followed. The said Letter was only in nature of directions given for ensuing compliance. That we are in process of replying to the aforesaid APPCB Letters. The details of point-wise compliance against each point is mentioned below for your perusal and kind consideration.

Adani Wilmar Ltd  
Survey No 1601  
Village Pantapalem (Epuru1B)  
Sripottisramulu, Nellore 524 323  
Andhra Pradesh, India  
CIN: U15146GJ1999PLC035320

Tel +91 8886641639/630  
[info@adaniwilmar.in](mailto:info@adaniwilmar.in)  
[www.adaniwilmar.com](http://www.adaniwilmar.com)

# adani wilmar

S.No.	Direction	Compliance Status
1	<i>The Industry shall ensure that contaminated water does not mix with the storm water</i>	All process effluents are directed to ETP and nowhere mix with storm water
2	The Industry shall operate the MEE and ATFD continuously, duly maintain the records of quantity of HTDS & LTDS effluent generated, treated and disposed.	We are continuously operating the ETP, RO and MEE with ATFD.
3	<i>The Industry has shall provide 2 days storage capacity tank to contain treated wastewater during the rainy season.</i>	Will provide the 2days storage capacity tank to the treated water.
4	The Industry shall provide ash silo of 30 days storage capacity.	Present we have ash silo of 40MT capacity. We have vendor contract for lifting the ash continuously and we have provision to direct load the ash into the trucks.
5	<i>The industry shall obtain necessary permissions from the ground water department for the withdrawal of water from the industry premises. The industry shall procure water only from the permitted borewells and shall obtain necessary amendment in the CFO to this effect.</i>	We have permission from Ground water department for the withdrawal of water from the industry premises. Copy is attached.
6	The industry shall ensure that the stack emissions shall not contain constituents in excess of the prescribed limits mentioned in the CFO copy.	We are continuously operating the APCM and regular maintenance are doing to control the emissions. Last month MOEF recognised lab analysis copy attached
7	The industry shall treat the effluents in the ETP to meet the board standards	All effluents are processing in ETP and meeting the board standards. Last month MOEF recognised lab analysis copy attached
8	The industry shall maintain the following records and same shall be made available to the inspecting officers of the board: <ul style="list-style-type: none"> <li>• Daily Production details</li> <li>• Quantity of effluents generated, treated, recycled/reused and disposed</li> <li>• Logbooks for Pollution control systems</li> <li>• Characteristics of Effluents and emissions</li> <li>• Hazardous/non hazardous solid waste generated and disposed</li> <li>• Inspection Book</li> <li>• Manifest copies of Effluents/hazardous wastes.</li> </ul>	The records are maintained. They shall be made available to inspecting officers whenever visited.
9	The industry shall develop green belt in all the vacant places covering at least 33% of total area.	We have developed Green belt in all the vacant places in the industry. We also have separate 5 acres of land particularly for Green belt.
	<i>The industry has not provided energy meters to the ETP</i>	We have separate energy metes for ETP and MEE plant

# adani wilmar

Therefore, in view of the above status of our compliances and in view of fact that letter No.149/APPCB/UH-II/TF/NLR/2019 dated 28<sup>th</sup> September 2020 was in nature of directions, we hereby request hon'ble authority to please not take any coercive steps for invocation of the Bank Gurantee as we are complying and commit to comply with all or any directions as issued by APPCB from time to time. It is requested to please reinstate our Original Bank Gurantee with Original amount of Rs.20 Lakhs.

Your Faithfully,

Adani Wilmar Limited



Copy To

- a) Sri Vivek Yadav, IAS,  
Member Secretary,  
Andhra Pradesh Pollution Control Board,  
D.No-33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari street, Kasturibaipet, Vijayawada - 521010  
Email: [membersecy@appcb.gov.in](mailto:membersecy@appcb.gov.in)
- b) Sri B.S.S.Prasad, IFS,  
Chairman,  
Andhra Pradesh Pollution Control Board,  
D.No-33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari street, Kasturibaipet, Vijayawada - 521010  
Email: [chairman@appcb.gov.in](mailto:chairman@appcb.gov.in)
- c) Sri N.V.Bhaskar Rao, Joint Chief Environmental Engineer,  
A.P. Pollution Control Board,  
Zonal Office, Plot No. 41,  
Gurunanak Road, Opp. State Bank of Hyderabad,  
Sri Kanakadurga Officer's Colony, Vijayawada - 520 008.  
Email: [zovja-icee@appcb.gov.in](mailto:zovja-icee@appcb.gov.in)
- d) The Manager,  
HDFC Bank Limited,  
Hdfc Bank House No.40-5-4a,  
Tikkle Road,  
Vijayawada- 520010

भारतीय डाक



EM2651-0197IN IN716978265140197  
SP ANUPAMKUMARI KASAR S.O (524704)  
Counter No:2.15/10/2020,09:34  
To:THE MANAGER,HFC BANK LTD. T  
PIN:520010, Venkateswaraपुर S.O  
From:ADANI WILFA,1601, EP-30 1B,  
Wt:35gms

Am:41.30(Cash)+Tax:5.30  
<Track on [www.indiapost.gov.in](http://www.indiapost.gov.in)  
> Dial 18002664589 Year Wise s.

State Safe  
भारतीय डाक



EM2614-1231IN IN6678265140183  
SP ANUPAMKUMARI KASAR S.O (524704)  
Counter No:2.15 10/2020,09:34  
To:IN V BHASKAR, JOI T CHIEF EE,  
PIN:520002, Vij Esivtech,ic S.O  
From:ADANI WILFA,1601, EP-30 1B,  
Wt:35gms

Am:41.30(Cash)+Tax:5.30  
<Track on [www.indiapost.gov.in](http://www.indiapost.gov.in)  
> Dial 18002664589 Year Wise s.

State Safe  
भारतीय डाक



EM2651401701 IN716 78265140170  
SP ANUPAMKUMARI KASAR S.O (524704)  
Counter No:2.15/10/2020,09:34  
To:THE CHIEF DE,OFFICE RJ  
PIN:524004, AndhraDevar, N Sar S.O  
From:ADANI WILFA,1601, EP-30 1B,  
Wt:35gms

Am:41.30(Cash)+Tax:5.30  
<Track on [www.indiapost.gov.in](http://www.indiapost.gov.in)  
> Dial 18002664589 Year Wise s.

State Safe  
भारतीय डाक



EM2614-0143IN IN66782651-1166  
SP ANUPAMKUMARI KASAR S.O (524704)  
Counter No:2.15/10/2020,09:34  
To:VINAY KUMAR I, JEN SECRETARY,  
PIN:520010, Venkateswaraपुर S.O  
From:ADANI WILFA,1601, EP-30 1B,  
Wt:35gms

Am:41.30(Cash)+Tax:5.30  
<Track on [www.indiapost.gov.in](http://www.indiapost.gov.in)  
> Dial 18002664589 Year Wise s.

State Safe  
भारतीय डाक



EM2651-0197IN IN716978265140197  
SP ANUPAMKUMARI KASAR S.O (524704)  
Counter No:2.15/10/2020,09:34  
To: S B PRASAD, CHAIRMAN, AFCS  
PIN:520010, Venkateswaraपुर S.O  
From:ADANI WILFA,1601, EP-30 1B,  
Wt:35gms

# adani wilmar

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Survey No 1601  
Village Pantapalem (Epuru1B)  
Sripottisriramulu, Nellore 524 323  
Andhra Pradesh, India  
CIN: U15146GJ1999PLC035320

Tel +91 8886641639/630  
[info@adaniwilmar.in](mailto:info@adaniwilmar.in)  
[www.adaniwilmar.com](http://www.adaniwilmar.com)

# adani wilmar

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# adani wilmar

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Your Faithfully,

Adani Wilmar Limited



Copy To

- a) Sri Vivek Yadav, IAS,  
Member Secretary,  
Andhra Pradesh Pollution Control Board,  
D.No-33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari street, Kasturibaipet, Vijayawada - 521010  
Email: [membersecy@appcb.gov.in](mailto:membersecy@appcb.gov.in)
- b) Sri B.S.S.Prasad, IFS,  
Chairman,  
Andhra Pradesh Pollution Control Board,  
D.No-33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari street, Kasturibaipet, Vijayawada - 521010  
Email: [chairman@appcb.gov.in](mailto:chairman@appcb.gov.in)
- c) Sri N.V.Bhaskar Rao, Joint Chief Environmental Engineer,  
A.P. Pollution Control Board,  
Zonal Office, Plot No. 41,  
Gurunanak Road, Opp. State Bank of Hyderabad,  
Sri Kanakadurga Officer's Colony, Vijayawada - 520 008.  
Email: [zovja-icee@appcb.gov.in](mailto:zovja-icee@appcb.gov.in)
- d) The Manager,  
HDFC Bank Limited,  
Hdfc Bank House.No.40-5-4a,  
Tikkle Road,  
Vijayawada- 520010



ENR55140197IN INR:6978265140197  
SP ANDHRA PRADESH S.O (524004)  
Counter No:2.15/10/2020.09:34  
To:THE MANAGER, HDFC BANK LTD. T  
PIN:520010, Venkateswaraapuram S.O  
From:ADANI ULTRA-1601, EPURU 1B,  
Jts:35000

Am:41.30(Cash)Tx:5.33  
(Track on [www.indiapost.gov.in](http://www.indiapost.gov.in))  
Dial 18002666669 - Your Neq's.



ENR55140198IN INR:6978265140198  
SP ANDHRA PRADESH S.O (524004)  
Counter No:2.15/10/2020.09:34  
To:V. BHASKAR, JUDGE CHIEF EE,  
PIN:520008, VJ Polytechnic S.O  
From:ADANI ULTRA-1601, EPURU 1B,  
Jts:35000

Am:41.30 CashTx:5.33  
(Track on [www.indiapost.gov.in](http://www.indiapost.gov.in))  
Dial 18002666669 - Your Neq's.



ENR551401701 INR:69782651401701  
SP ANDHRA PRADESH S.O (524004)  
Counter No:2.15/10/2020.09:34  
To:THE ENGINEER, OFFICE 3D  
PIN:524004, Anshrakeer, N Sar S.O  
From:ADANI ULTRA-1601, EPURU 1B,  
Jts:35000

Am:17.00(Cash)Tx:2.73  
(Track on [www.indiapost.gov.in](http://www.indiapost.gov.in))  
Dial 18002666669 - Your Neq's.



ENR55140199IN INR:6978265140199  
SP ANDHRA PRADESH S.O (524004)  
Counter No:2.15/10/2020.09:34  
To:VINAY KUMAR I, JEM SECRETARY,  
PIN:520010, Venkateswaraapuram S.O  
From:ADANI ULTRA-1601, EPURU 1B,  
Jts:35000

Am:41.30(Cash)Tx:5.33  
(Track on [www.indiapost.gov.in](http://www.indiapost.gov.in))  
Dial 18002666669 - Your Neq's.



ENR55140199IN INR:6978265140199  
SP ANDHRA PRADESH S.O (524004)  
Counter No:2.15/10/2020.09:34  
To:DR B S PRASAD, CHAIRMAN, OFFICE  
PIN:520010, Venkateswaraapuram S.O  
From:ADANI ULTRA-1601, EPURU 1B,  
Jts:35000

Adani Wilmar Limited, Unit-2(Formerly Louis Dreyfus Company India Pvt. Limited) Survey No:1601, Epuru-1B, Pantapalem(V), Muthukuru (M), SPSR Nellore Dist. CFO Compliance report		
S. No.	Conditions	Compliance
	<b>SCHEDULE-A</b>	
1.	Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.	Our effluent generation is within the limits.
2.	The industry should carryout analysis of wastewater discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.	We are maintaining and submitting details to the Board Periodically.
3.	All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable	We are following
4.	The industry shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.	Display boards fixed and updating daily.
5.	Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.	We will Follow the board rules

6.	The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	We are submitting Environment statement before 30 <sup>th</sup> September every year
7.	The applicant shall make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. -Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.	We will follow as per the guidelines
8.	Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.	We will approach if any and get guidance from board.
	<b>SCHEDULE-B</b>	
	<b>Water</b>	
1.	1. The following is the permitted water consumption: <b>S.No Purpose Quantity (KLD)</b>	We are consuming the water within the consented quantities

	<p>1. Floor washings, plant washings from physical refining process, interesterfied fats, Vanaspathi unit 15.0</p> <p>2. Chemical refining Manufacturing Process 25.0</p> <p>3. Washings in Chemical refining (Acid Oil Wash) 30.0</p> <p>4. DM/ Softener 5.0</p> <p>5. Boiler R.O.(Fresh water for Boiler feed-210 KLD) 275.0</p> <p>6. Cooling towers (Non contaminated) 70.0</p> <p>7. Cooling towers (contaminated) 60.0</p> <p>8. Gardening 30.0</p> <p>9. Domestic 20.0</p> <p><b>Total: 530.0</b></p>	
2.	The industry shall provide and maintain digital flow meter with totalizer facility with necessary pipeline for assessing the quantity of water used for each of the purposes mentioned above.	Installed Flow meters as per guidelines.
3.	The industry shall maintain ZLD. The industry shall upgrade the MEE & ATFD to treat the wastewater to meet ZLD at full production capacity, which was proposed by the management of the industry.	We are maintaining the ZLD. The MEE & ATFD upgradation is in progress.
4.	The industry shall not discharge the treated / untreated effluents including condensate from RO and MEE for land applications under any circumstances.	Complied
5.	The industry shall obtain permission from the Government for water drawl to avoid the usage of water through illegal water tankers.	We got permission from Irrigation department.
6.	The industry shall lay dedicated pipeline arrangement from the ETP / RO / MEE for reuse of treated wastewater in the process / washing / cooling tower make up etc.	Complied
7.	The industry shall operate the MEE continuously. In case of shutdown of MEE/drier,	We are operating MEE&ATFD whenever production is running

	production shall be immediately stopped.	
8.	The industry shall not discharge any wastewater to outside the premises under any circumstances.	We are not sending any effluent to outside the premises
9.	The industry shall lay the pipelines to carry the blow downs from cooling tower, dirty cooling tower, RO Plant rejects & acid oil plant effluents to the collection tank with digital flow meters to measure High TDS effluents, which is to be treated in MEE followed by ATFD.	Flow meter is provided
10.	The industry shall provide digital flow meter with totalizer facility at inlet and outlet of ETP, Forced evaporation & ATFD, so as to measure the quantity of wastewater routed through the ETP, Forced evaporation & ATFD and maintain log registers.	Provided Flow meters to ETP inlet, primary clarifier outlet, ETP RO inlet & outlet and MEE condensate
	<b>Air:</b>	
11.	The Industry shall immediately upgrade Air Pollution Control Equipment (APCE) to meet the Board's standards.	We have upgraded air pollution control equipments and we are meeting the board standards
12.	The emissions shall not contain constituents in excess of the prescribed limits mentioned below: <b>Chimney No. Parameter Emission Standards</b> 1 to 3 Particulate Matter 115 mg/Nm <sup>3</sup>	The emissions are within the board prescribed limits
13.	The industry shall comply with ambient air quality standards of PM <sub>10</sub> (Particulate Matter size less than 10mm) - 100 mg/ m <sup>3</sup> ; PM <sub>2.5</sub> (Particulate Matter size less than 2.5 mm) - 60 mg/ m <sup>3</sup> ; SO <sub>2</sub> - 80 mg/ m <sup>3</sup> ; NO <sub>x</sub> - 80 mg/m <sup>3</sup> , outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009. Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)	Complied

14.	The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.	Complied
15.	The industry shall ensure that no odour nuisance is caused to the surrounding environment.	Complied
	Solid waste	
16.	The industry shall properly collect ATFD salts and ETP sludge and store in an elevated concrete platform in a closed system with dyke wall and dispose ATFD salts and ETP sludge to TSDF, Parawada / Nellore regularly in compliance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.	We have hazardous waste storage room and dispatching the hazardous waste to TSDF Nellore regularly
17.	The industry shall dispose solid waste (NON HAZARDOUS ) as follows: <b>S. No Name of the SolidWaste Quantity Disposal</b> 1. Ash from Boiler and Heater 940 Tons/month Shall be disposed to brick manufacturing units / low lying.	We are disposing non hazardous waste Fly Ash to brick manufacturing industries
	<b>General:</b>	
18.	The industry shall not cause any water pollution / air pollution / noise to the surrounding environment under any circumstances.	Complied

19.	The Industry shall improve Housekeeping.	We are maintaining good house keeping
20.	The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board: a. Daily production details (ER-1 Central Excise Returns). b. Quantity of Effluents generated, treated, recycled/reused and disposed. c. Log Books for pollution control systems. d. Characteristics of ambient air, effluents and emissions. e. Hazardous/non hazardous solid waste generated and disposed. f. Inspection book. g. Manifest copies of effluents / hazardous waste.	Logbooks are maintaining
21.	The industry shall comply with the Board directions from time to time.	Follow the board instructions
22.	The industry shall develop green belt along the periphery & also in the available vacant places in the factory premises. The green belt shall be in a minimum area of 33% of the total area.	We are maintaining thick green belt along the periphery and vacant places. We have separate 5 Acres land for green belt purpose
23.	The industry shall comply with standards and directions issued by CPCB / MoEF&CC as and when notifications are issued.	Follow the board directions
24.	The industry shall submit compliance report on the conditions mentioned in the consent order every six months i.e., on 1st of January and July of every year to the Regional Office/ Zonal Office.	Complied
	<b>SCHEDULE – C</b>	
1.	The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.	Comply with the provisions
2.	The authorisation shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.	Follow the board direction

3.	The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.	Complied
4.	Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.	Complied
5.	The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;	We are having ERP and implementing
6.	The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".	Comply
7.	It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.	Will comply in such case
8.	An application for the renewal of an authorisation shall be made as laid down under these Rules.	Complied
9.	Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.	Follow board direction
10.	Annual return shall be filed by June 30th for the period ensuring 31st March of the year.	Complied
11.	The industry shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.	We are regularly dispatching the hazardous waste to TSDF, Nellore and not storing more than 30 days
12.	The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured	Complied

	way in their premises till its disposal to the manufacturers / dealers on buyback basis.	
13.	The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.	7 copy manifest system is following
14.	The industry shall maintain proper records for Hazardous and Other Wastes stated in Authorisation in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.	We are maintaining the records

Questionnaire for collecting information of edible oil units		
Sr. No.	Datas from edible oil industry	
1	Draining of effluent into Budhakala drain	No
2	Draining of effluent into pantapalem irrigation channel	No
3	Status of green belt	We are maintaining the Green belt of 33 % ( We are having 5 acres of separate land near our plant and totally developed for green belt ) in addition to already existing 4 acres green belt. So total 9 acres of green belt. We are adopting nearby village & school for planting trees.
4	Status of ZLD (with all treatment units). Operational status	We are operating our MEE and ATFD continuously. We are upgrading the MEE plant. Enclosing the PO copy
5	Status of compliance with stipulated conditions	Compliance details provided in Annexuere-1
6	Quantity of water used and source of water and permission to utilize surface water. Consented water consumption and its compliance. Permissions from ground board to utilize water.	The average RO water consumption per day in the year 2019-20 is 185.323 KLD and we are getting water through Borewells. Consented water consumption 530 KLD against which actual consumption is 185.323. We are having permission from ground water department to draw water for 380KL/day from borewells .Attached approved copy for your reference.
7	Quantity of effluent discharged and mode of disposal. Components of ETP.	The average effluent was generated in the year 2019-20 is 49.4 KLD. ETP components are Fat Trap, Equalization tank, Chemical Dosing tank, Primary Clarifier, Collection tank, Aeration tank, Secondary Clarifier, secondary Collection tank, Filter Press (2No.), ETP RO, MEE plant & ATFD.
8	Air pollution sources and type of APCDs, status of stack, porthole, OCEMS installation, location	Air pollution sources are Boilers chimney, Thermosyphon Chimney and DG's chimney and Bag filters and Acoustic enclosures are APCDs. We are continue monitoring of stack. We have the porthole. We have installed online stack monitoring.
9	SPM levels of stack	We attached last month SPM quality report, done by third-party Annexure -2
10	Status of CETP	Not Applicable
11	Disposal of fly ash. Status of ash silo.	We are disposing fly ash on daily / alternative days basis. We are having 40MT of Ash silo
12	Status of compliance of CFO conditions	Compliance are provided as per attached Annexure-1
13	Operational status of ETP, MEE, RO, ATFD. Separate energy meters for these systems. TDS of MEE feed and solid waste generated	We are operating our ETP, MEE, RO, ATFD continuously. Report attached, Annexure-3
14	Installation of magnetic flow meters with totalizers	We have Flow meters with totalizers at ETP inlet, Primary clarifier outlet, RO inlet, RO outlet, MEE outlet
15	Rain water harvesting pits and summer storage tanks. Whether effluent channels and storm drains are same or different. Capacity of summer storage	Rainwater harvesting pits and Summer storage tank is available. Effluent channels and storm drains are different. Summer storage tank capacity is 1600KL.

	tanks.	
16	Disposal of hazardous material	Disposing the hazardous material as per CFO
17	Quantity of solvent/petroleum product/waste oil used for solvent extraction for solvent extraction	Not Applicable since we are not having solvent extraction plant
18	Method adopted to remove the solvent from from extracted oil	Not Applicable since we are not having solvent extraction plant
19	Quantity of raw materials and product obtained for last two years	Production details are provided as per Annexure-4
20	Disposal of used solvent	Not Applicable since we are not having solvent extraction
21	Disposal of used seeds/ crude palm oil	Not Applicable since we are not having palm extraction plant
22	Hazardous waste storage shed	We have 60MT capacity storage shed for storage of Hazardous waste
23	Types of hazardous waste generated	ETP sludge & MEE salts
24	Disposal of hazardous waste	We continuously sending Hazardous waste to CWMP-2 as per APPCB guidelines.
25	Manufacture of refined palm oil and sunflower oil	We are manufacturing refined Palm Oil and Sunflower Oil
26	Disposal of oily sludge	We are selling to soap manufactures
27	Storage of coal, rice husk etc	We are not using husk using coal and Storing coal in closed shed.
28	Total area of plant	15.58 Acres & another 5 Acres land for Green belt near our plant
29	Mineral Oil testing in Import Oils	Mineral Oil testing report attached

**FORM -B**  
**Report of the Food Analyst**  
*(Refer Regulation-(ii) of 2.3.1)*

**Report No. 131 FA 2020**

Certified that *I.M.K.Lakshmi Devi* duly appointed as Food Analyst under the provisions of the Food safety and Standards act, 2006 (34 of 2006), for the State of Andhra Pradesh, received from the *Asst. Commissioner of Customs, Krishnapatnam port* a sample of *Crude Sunflower seed oil* bearing test memo No.615/2020-21 and BE No. 8202173, 8201810, 8202040 & 8202215 of Customs Authority on 21.07.2020 for analysis.

The condition of seals on the container and the outer cover on receipt was as follows:  
*The seals are intact and identical with the specimen impression.*

I found the same to be *imported Sunflower seed oil* falling under Regulation No.2.2.1.22.01 of Food safety and standards (Food products and Food additives) regulations, 2014. The same was in condition fit for analysis and has been analyzed on 21.07.2020 and the results of its analysis are given below:

Analysis Report

- i) Sample Description : *Sunflower seed oil*
- ii) Physical Appearance : *Yellow color liquid*
- iii) Label : *Not applicable*

Sl. No.	Quality Characteristics	Name of Method of test used	Result	Prescribed standards as per FSS (Food products and Food additives) Regulations, 2014
1	B.RR at 40°C	AOAC 921.08	61.96	52.5 to 63.2
2	Iodine Value	AOAC 920.159	131.16	118.0 to 141.0
3	Acid Value	IS 548	1.51	Not more than 4.0
4	Test for Castor oil	ISI	Negative	Negative
5	Added coloring matter	ICMR	Absent	Absent
6	Test for Sesame oil	AOAC 893.01	Negative	Negative
7	Test for Cottonseed oil	AOAC 197.02	Negative	Negative
8	Test for Argemone oil	ICMR	Negative	Negative
9	Test for Mineral oil	AOAC 945.102	Negative	Negative

Opinion: *The sample of Imported Sunflower seed oil is not unsafe, but it shall be subjected to the process of refining before sale for human consumption as per the regulation 2.3.14 (10) of Food Safety and Standards (Prohibition and Restrictions on sales) Regulations, 2014.*

Signed this 21<sup>st</sup> day of July 2020

Address: Regional Public Health Laboratory  
 Govt. Hospitals Complex  
 Visakhapatnam-530017



*I. M. K. Lakshmi Devi*  
 FOOD ANALYST 21.7.20  
 Senior Scientific Officer  
 & Food Analyst  
 Regional Public Health Laboratory  
 VISAKHAPATNAM

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**FORM - B**  
**Report of the Food Analyst**  
**(Refer Regulation (B) of 2.3.1)**

Report No. **162 FA 2020**

Certified that I. M.K. Lakshmi Devi duly appointed as Food Analyst under the provisions of the Food safety and Standards act, 2006 (34 of 2006), for the State of Andhra Pradesh, appointed as the Asst. Commissioner of Customs, Krishnapatnam port a sample of Crude Palm Oil bearing memo No. 653/2020-21 and B.E.No. 8520566 & 8520096 on 25.08.2020 for analysis.

The condition of seals on the container and the outer cover on receipt was as follows:

The seals are intact and identical with the specimen impression.

I found the same to be Palm oil falling under Regulation No. 2.2.1.19 of Food safety and standards (Food products and Food additives) regulations, 2011. The same was in accordance to the analysis and has been analyzed on 26.08.2020 and the results its analysis are given below.

Analysis Report

- i) Sample Description : Palm oil
- ii) Physical Appearance : Orange color viscous liquid
- iii) Label : Not applicable

Sl No.	Quality Characteristics	Name of Method of test used	Result	Prescribed standards as per FSS (Food products and Food additives) Regulations, 2011
1	B RR at 50°C	AOAC 921.159	42.94	35.5 to 44.0
2	Iodine Value	AOAC 920.159	52.31	45.0 to 56.0
3	FFA as Palmitic Acid	IS 548	3.34	Not more than 10.0
4	Test for Castor oil	ISI	Negative	Negative
5	Added coloring matter	ICMR	Absent	Absent
6	Test for Argemone oil	ICMR	Negative	Negative
7	Test for Mineral oil	AOAC 945.102	Negative	Negative
8	Melting Point	IS 548	36.2 °C	Not more than 39.0°C

Opinion: The sample of Palm oil is not unsafe, but it shall be subjected to the process of refining before sale for human consumption as per the regulation 2.3.14(10) of Food Safety and Standards (Prohibition and Restrictions on sales) Regulations, 2011.

Signed this 25<sup>th</sup> day of August 2020

Address: Regional Public Health Laboratory  
Govt. Hospitals Complex  
Visakhapatnam-530017



*I. M.K. Lakshmi Devi*  
FOOD ANALYST  
Senior Scientific Officer  
& Food Analyst  
Regional Public Health Laboratory  
VISAKHAPATNAM

Adani Wilmar Limited, Unit-2(Formerly Louis Dreyfus Company India Pvt. Limited)		
Survey No:1601,Epuru-1B,Pantapalem(V),Muthukuru (M),SPSR Nellore Dist.		
CFO Compliance report		
	Conditions	Compliance
	<b>SCHEDULE-A</b>	
1.	Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.	Our effluent generation is within the limits.
2.	The industry should carryout analysis of wastewater discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.	We are maintaining and submitting details to the Board Periodically.
3.	All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable	We are following
4.	The industry shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.	Display boards fixed and updating daily.
5.	Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.	-

6.	The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	We are submitting Environment statement before 30 <sup>th</sup> September every year
7.	The applicant shall make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. -Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.	We will follow as per the guidelines
8.	Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.	We will approach if any and get guidance from board.
	<b>SCHEDULE-B</b>	
	<b>Water</b>	
1.	1. The following is the permitted water consumption: S.No Purpose Quantity (KLD) 1. Floor washings, plant washings from	We are consuming the water within the consented limits

	<p>physical refining process, interesterfied fats, Vanaspathi unit - 15.0</p> <p>2. Chemical refining Manufacturing Process- 25.0</p> <p>3. Washings in Chemical refining (Acid Oil Wash) - 30.0</p> <p>4. DM/ Softener - 5.0</p> <p>5. Boiler R.O.(Fresh water for Boiler feed- 210 KLD) - 275.0</p> <p>6. Cooling towers (Non contaminated)- 70.0</p> <p>7. Cooling towers (contaminated) - 60.0</p> <p>8. Gardening - 30.0</p> <p>9. Domestic - 20.0</p> <p><b>Total: 530.0</b></p>	
2.	The industry shall provide and maintain digital flow meter with totaliser facility with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned above.	Flow meters are provided for Raw water,boiler feed water,Process water
3.	The industry shall maintain ZLD. The industry shall upgrade the MEE & ATFD to treat the waste water to meet ZLD at full production capacity, which was proposed by the management of the industry.	We are maintain the ZLD. The MEE & ATFD upgradation is in progress.
4.	The industry shall not discharge the treated / untreated effluents including condensate from RO and MEE for land applications under any circumstances.	We are complying as per guidelines
5.	The industry shall obtain permission from the Government for water drawl to avoid the usage of water through illegal water tankers.	We have permission from ground water department.
6.	The industry shall lay dedicated pipeline arrangement from the ETP / RO / MEE for reuse of treated wastewater in the process / washing / cooling tower make up etc.	We are complying as per guidelines
7.	The industry shall operate the MEE continuously. In case of shutdown of MEE/drier, production shall be immediately stopped.	We are complying as per guidelines
8.	The industry shall not discharge any waste	We are not discharging any

	water to outside the premises under any circumstances.	effluent to outside the premises
9.	The industry shall lay the pipelines to carry the blow downs from cooling tower, dirty cooling tower, RO Plant rejects & acid oil plant effluents to the collection tank with digital flow meters to measure High TDS effluents, which is to be treated in MEE followed by ATFD.	Provided flow meter at ETP inlet & outlet, ETP RO inlet & RO outlet and MEE plant outlet
10.	The industry shall provide digital flow meter with totaliser facility at inlet and outlet of ETP, Forced evaporation & ATFD, so as to measure the quantity of wastewater routed through the ETP, Forced evaporation & ATFD and maintain log registers.	Provided Flow meters to ETP inlet, primary clarifier outlet, ETP RO inlet & outlet and MEE condensate
	<b>Air:</b>	
11.	The Industry shall immediately upgrade Air Pollution Control Equipment (APCE) to meet the Board's standards.	We have upgraded air pollution control equipments and we are meeting the board standards
12.	The emissions shall not contain constituents in excess of the prescribed limits mentioned below: <b>Chimney No. Parameter Emission Standards</b> 1 to 3 Particulate Matter 115 mg/Nm <sup>3</sup>	The emissions are within the board prescribed limits
13.	The industry shall comply with ambient air quality standards of PM <sub>10</sub> (Particulate Matter size less than 10mm) - 100 mg/ m <sup>3</sup> ; PM <sub>2.5</sub> (Particulate Matter size less than 2.5 mm) - 60 mg/ m <sup>3</sup> ; SO <sub>2</sub> - 80 mg/ m <sup>3</sup> ; NO <sub>x</sub> - 80 mg/m <sup>3</sup> , outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009. Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)	We are maintaining the ambient air quality and noise levels within the limit.
14.	The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment	We are following as per guidelines

	(Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.	
15.	The industry shall ensure that no odour nuisance is caused to the surrounding environment.	We are following as per guidelines
	Solid waste	
16.	The industry shall properly collect ATFD salts and ETP sludge and store in an elevated concrete platform in a closed system with dyke wall and dispose ATFD salts and ETP sludge to TSDF, Parawada / Nellore regularly in compliance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.	We have hazardous waste storage room and dispatching the hazardous waste to TSDF Nellore regularly
17.	The industry shall dispose solid waste (NON HAZARDOUS ) as follows: <b>S. No Name of the SolidWaste Quantity Disposal</b> 1. Ash from Boiler and Heater 940 Tons/month Shall be disposed to brick manufacturing units / low lying.	We are disposing non hazardous waste Fly Ash to brick manufacturing industries
	<b>General:</b>	
18.	The industry shall not cause any water pollution / air pollution / noise to the surrounding environment under any circumstances.	We are following as per guidelines
19.	The Industry shall improve Housekeeping.	We are maintaining good house keeping
20.	The industry shall maintain the following records and the same shall be made available to the inspecting officers of the	We are maintaining Log books and keep ready at all the times

	<p>Board:</p> <p>a. Daily production details (ER-1 Central Excise Returns).</p> <p>b. Quantity of Effluents generated, treated, recycled/reused and disposed.</p> <p>c. Log Books for pollution control systems.</p> <p>d. Characteristics of ambient air, effluents and emissions.</p> <p>e. Hazardous/non hazardous solid waste generated and disposed.</p> <p>f. Inspection book.</p> <p>g. Manifest copies of effluents / hazardous waste.</p>	
21.	The industry shall comply with the Board directions from time to time.	Follow the board instructions
22.	The industry shall develop green belt along the periphery & also in the available vacant places in the factory premises. The green belt shall be in a minimum area of 33% of the total area.	We are maintaining thick green belt along the periphery and vacant places. We have separate 5 Acres land for green belt purpose
23.	The industry shall comply with standards and directions issued by CPCB / MoEF&CC as and when notifications are issued.	Follow the board directions
24.	The industry shall submit compliance report on the conditions mentioned in the consent order every six months i.e., on 1st of January and July of every year to the Regional Office/ Zonal Office.	We are following as per guidelines
	<b>SCHEDULE - C</b>	
1.	The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.	We are following as per the guidelines
2.	The authorisation shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.	We are following as per the guidelines
3.	The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.	We are following as per the guidelines
4.	Any unauthorised change in personnel, equipment or working conditions as	We are following as per the guidelines

	mentioned in the application by the person authorised shall constitute a breach of his authorisation.	
5.	The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;	We are following as per the guidelines
6.	The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".	We are following as per the guidelines
7.	It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.	Will comply as per guidelines
8.	An application for the renewal of an authorisation shall be made as laid down under these Rules.	Will comply as per guidelines
9.	Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.	We are following as per the guidelines
10.	Annual return shall be filed by June 30th for the period ensuring 31st March of the year.	We are following as per the guidelines
11.	The industry shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.	We are not keeping the hazardous waste for not more than 90 days
12.	The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.	We are storing separately in secured way and dispose to manufacturers/dealers as instructed
13.	The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The	7 copy manifest system is following. We are engaging vehicle with

	driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.	driver well knowledgeable in handling to transport the Hazardous Waste
14.	The industry shall maintain proper records for Hazardous and Other Wastes stated in Authorisation in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.	We are submitted hazardous waste in Form IV to state pollution control board.

GOVERNMENT OF ANDHRA PRADESH  
GROUND WATER DEPARTMENT.

From  
Dr.K.Venugopal,  
M.Tech., F.I.E., MBA., Ph.D.,  
Director,  
Ground Water Department,  
BRKR Govt. Offices Complex,  
7<sup>th</sup> & 8<sup>th</sup> Floors, B-Block,  
Tank Bund Road,  
HYDERABAD - 500 063.  
Fax No:040-23225602

To  
✓ The Managing Director,  
M/s.Louis Dreyfus Commodities Ltd,  
Pantapalem village and Mandal,  
Nellore district.

Letter No.3205/Hg.II/2015, dated: 18/12/2015.

Sir,

Sub:- Andhra Pradesh Ground Water Department - M/s.Louis Drefus  
Commodities Ltd., Pantapalem village and Mandal, Nellore district-  
Communicating the approved report-Regarding.

Ref:- Your Letter No.LDC/KP/GW/01/15-16, dated 27.11.2015.

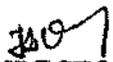
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With reference to the above, herewith furnishing the "Report on Groundwater surveys conducted in the premises of M/s.Louis Drefus Commodities Ltd., Pantapalem village and Mandal, Nellore district".

The firm is permitted to draw 380 kld. from existing 5 filterpoints + 2 new recommended filterpoints at V1 and V2 @ 10 hours of pumping in a day duly following the terms and conditions.

The firm is also advised to construct a piezometer to monitor water levels on real time.

Yours faithfully,

  
DIRECTOR.

Encl:-As above.

Copy to Deputy Director, Ground Water Department, Nellore for information.

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003285

15/12/15

GOVERNMENT OF ANDHRA PRADESH  
GROUND WATER DEPARTMENT

From  
Sri K.Ramesh Kumar, M.Sc.,  
Deputy Director,  
Ground Water Department,  
Nellore.

To  
The Director,  
Ground Water Department,  
Andhra Pradesh,  
Hyderabad.

Lr.Rc.No.573/Hq/Single window/2015, dated -12-2015.

Sir,

Sub:-Ground Water Department, Nellore – Single Window programme  
M/s.Louis Dreyfus Commodities India Pvt. Ltd., - Pantapalem  
Village of Muthukur Mandal, SPSR Nellore Dist. – Detailed ground  
water investigation report – Submitted – Reg.

Ref:- Lr.No.LDC/KP/GW/01/15-16, dt.27-11-2015 of the M/s.Louis  
Dreyfus Commodities India Pvt. Ltd., Pantapalem.

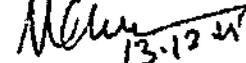
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I invite kind attention to the subject and reference cited.

I am herewith submitting the detailed report on Ground water surveys  
conducted under single window programme in the premises of M/s.Louis  
Dreyfus Commodities India Pvt. Ltd., Pantapalem Village, Muthukur Mandal,  
SPSR Nellore District for Head office approval.

Encl:- Detailed report with map.

Yours faithfully,

  
13.12.15  
DEPUTY DIRECTOR

**REPORT ON GROUND WATER SURVEY CONDUCTED IN THE PREMISES OF  
M/S LOUIS DREYFUS COMMODITIES INDIA PRIVATE LIMITED, PANTAPALEM  
VILLAGE, MUTTUKUR MANDAL, SPSR NELLORE DISTRICT**

**Introduction:** Ground water surveys were carried out in the lands of M/s Louis Dreyfus Commodities Private limited, Pantapalem village, Muttukur mandal with reference to application received under Single desk policy on 1-12-2015. The total requirement of water for industrial and drinking purpose as mentioned in application is 413 KLD. The surveys were carried out on 5-12-2015.

**Location:** The investigated area is with an extent of 15 acres bearing survey no. 1601 of Pantapalem [Epuru 1B] village which is situated 2.5 km South East of Pantapalem village. The surveyed area lies around the Geo co-ordinates  $14^{\circ} 15' 24.1''$  North latitude and  $80^{\circ} 04' 18.2''$  East longitude which are falls in the survey of India toposheet no. 66 B/3. Location of VES conducted are shown in the map is enclosed with this report.

**Physiography:** The surveyed area is plain and gently sloping towards SouthEast which lies at a height of 5 m above mean sea level.

**Drainage:** The area is having parallel drainage and it is drained by local streams which are joined to the Bay of Bengal. It is a command area through Pantapalem canal. Due to these conditions, ground water recharge may be moderate in that area.

**Climate and Rainfall:** The area is under tropical climate conditions. The normal annual rainfall of Muttukur mandal is 1216 mm. Most of the rainfall occurs during the North-East monsoon. The maximum and minimum temperatures in the district are  $45^{\circ}\text{C}$  and  $18^{\circ}\text{C}$  respectively.

**Hydrogeology:** The investigated area is covered by Alluvium consisting of limited productive sand zone and followed by clay. The area is feasible for shallow Filter points. During investigations it is noticed that three filter points (Well nos. 1,2,3) are functioning with moderate yields which are fitted with 3Hp submercible motors. Two filter points (Well nos. 4,5) are kept idle due to low yields and poor quality. The depth range of the existing Filter points is 8m to 10m. The depth to water level varies from 2 to 3m bgl. The depth to water level in nearest piezometer at Muttukuru is 1.67 m in the month of November, 15. Only two vertical electrical sounding was carried out because of sufficient vacant place is not available in the Factory premises.

Yield test was conducted to know the discharge of the existing Filter points. After calibration of yield test the Filter points discharges in the range from 6,000 to 7,000 LPH. Quality reports of ground water in factory premises are examined. The PH of the water varies from 7.5 to 8.4, the Electrical conductivity varies from 1196 to 3400 micro mhos/cm and the total dissolved solids varies from 500 to 2000 ppm resulted that the water is usable for domestic purpose.

**GEC Status:-** The Pantapalem village, Muthukur mandal falls in the basin NLR-c-73 Muthukur. As per GEC 2012-13 calculations, the stage of development of the basin is 22% and falls in safe category.

**Geophysical survey results:-** Two vertical Electrical sounding were conducted in the proposed area to know the sub-surface Lithology. The data was interpreted in terms of resistivity and thickness of different geo-electrical layers and tabulated below.

VES No.	P1 ohm.m	H1 mts.	P2 ohm.m	H2 mts.	P3 ohm.m	H3 mts	P4 ohm.m	H4 mts	H mts	Remarks
1	14.4	1.9	101	8.2	6.6	∞			10.1	Feasible for Filter Point
2	20	2.4	86	7.5	5.4	∞			9.9	Feasible for Filter Point

Based on the interpreted VES data, the thickness of First layer varies from 1.9 to 2.4 mts with resistivity varies from 14.4 to 20 Ohm.mts which is Alluvium soil. The thickness of second layer is 7.5 to 8.2 mts with resistivity 86 to 101 Ohm.m which is sand. The 2<sup>nd</sup> layer is followed by clay and hard rock at deeper depths. The above two points are feasible for shallow depth filter points.

**Conclusion and Recommendations:** Hydro geological conditions reveal that the area is covered by Alluvium consisting of limited productive sand zone followed by clay. The scheme area is having moderate recharge conditions. During well inventory, it is observed that the existing filter points in and around the industry are functioning with moderate yields.

Based on the integrated survey results, the existing 3 Filter points [Well nos. 1 to 3] in the factory premises are recommended for exploitation of ground water. Well nos. 4 and 5 are also recommended to tap the ground water with low capacity motors as they are having low yields. In addition to these, 2 filter points are recommended to drill at VES no. 1 and 2 to a depth 10 m. Their locations are shown in the site plan. Approximately 380 KLD of

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ground water can be expected from these existing and proposed filters points,  
Break up of the expected yield from each Filter point is given below.

**Expected Yield per Day from existing & proposed sources:**

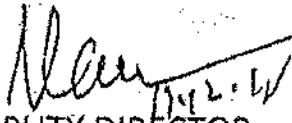
From well no.1:	6,000 lph X10 hours = 60,000 LPD
From well no.2:	6,000 lph X10 hours = 60,000 LPD
From well no.3:	6,000 lph X10 hours = 60,000 LPD
From well no.4:	4,000 lph X10 hours = 40,000 LPD
From well no.5:	4,000 lph X10 hours = 40,000 LPD
At VES no.1:	6,000 lph X10 hours = 60,000 LPD
<u>At VES no.2:</u>	<u>6,000 lph X10 hours = 60,000 LPD</u>
<u>Total quantity:</u>	<u>3,80,000 LPD or 380 KLD</u>

  
DEPUTY DIRECTOR  
GROUND WATER DEPARTMENT  
NELLORE

**TERMS & CONDITIONS:**

- 1) The wells recommended must be constructed at the recommended place/site and to the recommended depths.
- 2) Only the type of well recommended must be constructed.
- 3) The wells must be pumped for the recommended number of hours/day with recommended discharge.
- 4) Pumping tests must be conducted by the party on all the wells recommended and data should be send to the concerned Deputy Director, Ground Water Department in the District.
- 5) Observation wells must be established by the party and they should monitor the water levels once a month (last week of a month) and quality twice a year (pre and post monsoon periods) and record the data.
- 6) Half-yearly reports on the above must be sent by the party to the concerned District Deputy Director, Ground Water Department, The above reports / data may be send by post or email: [ddgwd.nellore@gmail.com](mailto:ddgwd.nellore@gmail.com)
- 7) The effluents must be treated properly and must be free from all toxic materials, colour, odour and turbidity harmful to human beings, plants and animals.
- 8) The effluents before or after treatment must not be let out into any surface or ground water bodies. As far as possible the water must be recycled.
- 9) Artificial recharge structure capable of recharging twice the quantum of ground water extracted by the plant must be constructed in or on the upstream side of the plant area/ outside the plant area and must also be properly maintained by them.

- 6
- 10) Officers of the Ground Water Department must be allowed to inspect the wells, plant area, recharge structures and data whenever found necessary by them.
  - 11) The recommendations hold good subject to the normal rainfall conditions and stage of Ground Water Department in the area.
  - 12) The Government of A.P/GWD reserved the right to stop the plant from using ground water during emergencies or whenever the plant deviates from the terms and conditions.
  - 13) The party has to give their consent to the above terms and conditions within a week. Compliance regarding grounding of recommendations and terms & conditions within a month of receipt of the report/recommendations.

  
DEPUTY DIRECTOR  
GROUND WATER DEPARTMENT  
NELLORE



ISO 9001:2015  
OHSAS 18001:2007

# GLOBAL ENVIRO LABS

Recognised By Ministry of Environment Forest & Climate Change (MoEF & CC) GOI, New Delhi

# 2-2-1075/14/A/1, 1<sup>st</sup> Floor, Tilaknagar 'X' Road, Bagh Amberpet,  
Hyderabad - 500 013. Ph : 27407969

E-mail : globalelabs@gmail.com, globalelabs@rediffmail.com

Accredited by :



REF.NO:GEL/A WL-II/325/STM/2020-020

Date:03-10-2020

## STACK MONITORING DATA

Name of the Industry : **M/s. Adani Wilmar Limited (Unit-2),**  
(Formerly M/s. Louis Dreyfus Commodities India (P) Ltd.,)  
Address : Sy. No. 1601, (Epuru Bit-1B), APIIC, Pantapalem (V),  
Muthukur (M), SPSR Nellore (Dist) – 524 323.  
Sample Particulars : Stack attached to FBC Boiler (7 TPH)  
Date of sampling : 26-09-2020  
Time of monitoring : 11:00 a.m

1. Stack diameter (m) : 1.70  
2. Stack cross sectional area (sq m) : 2.269  
3. Flue gas temperature (°C) : 132  
4. Exit velocity of flue gases (m/sec) : 5.76  
5. Flow rate (cum/hr) : 47,050

EMISSION DATA	Limits	Method Used	
6. Suspended particulate matter Concentration (mg/N m <sup>3</sup> )	54	115	IS : 11255 (Part-I), 1985 (R-2019)
7. Sulphur dioxide Concentration (mg/N m <sup>3</sup> )	30	---	IS : 11255 (Part-II), 1985 (R-2019)
8. Oxides of nitrogen Concentration (mg/N m <sup>3</sup> )	43	---	IS: 11255 (P-7), 2005 (2017)

Note: All the values are within the limits prescribed by APPCB.

Stack Kit Model/SL/No:APM 620-602 / 956 DTB 09, Next Calibration on: 08-04-2021

for GLOBAL ENVIRO LABS

*J. J. Anita*

AUTHORISED SIGNATORY

245



ISO 9001:2015  
OHSAS 18001:2007

## GLOBAL ENVIRO LABS

Recognised By Ministry of Environment Forest & Climate Change (MoEF & CC) GOI, New Delhi

# 2-2-1075/14/A/1, 1<sup>st</sup> Floor, Tilaknagar 'X' Road, Bagh Amberpet,  
Hyderabad - 500 013. Ph : 27407969

E-mail : globalelabs@gmail.com, globalelabs@rediffmail.com

Accredited by :



REF.NO:GEL/A WL-II/325/STM/2020-021

Date:03-10-2020

### STACK MONITORING DATA

Name of the Industry : **M/s. Adani Wilmar Limited (Unit-2),**  
(Formerly M/s. Louis Dreyfus Commodities India (P) Ltd.,)  
Address : Sy. No. 1601, (Epuru Bit-1B), APIIC, Pantapalem (V),  
Muthukur (M), SPSR Nellore (Dist) – 524 323.  
Sample Particulars : Stack attached to Oil Fired Thermic Fluid Heater  
Date of sampling : 26-09-2020  
Time of monitoring : 12:15 p.m.

1. Stack diameter (m) : 0.60  
2. Stack cross sectional area (sq m) : 0.283  
3. Flue gas temperature (°C) : 121  
4. Exit velocity of flue gases (m/sec) : 7.47  
5. Flow rate (cum/hr) : 7,610

EMISSION DATA	Limits	Method Used
6. Suspended particulate matter Concentration (mg/N m <sup>3</sup> ) : 49	115	IS : 11255 (Part-I), 1985 (R-2019)
7. Sulphur dioxide Concentration (mg/N m <sup>3</sup> ) : 36	---	IS : 11255 (Part-II), 1985 (R-2019)
8. Oxides of nitrogen Concentration (mg/N m <sup>3</sup> ) : 58	---	IS: 11255 (P-7), 2005 (2017)

Note: All the values are within the limits prescribed by APPCB.

Stack Kit Model/SL/No:APM 620-602 / 956 DTB 09, Next Calibration on: 08-04-2021

for GLOBAL ENVIRO LABS

*J. Anita*

AUTHORISED SIGNATORY



# GLOBAL ENVIRO LABS

Recognised By Ministry of Environment Forest & Climate Change (MoEF & CC) GOI, New Delhi  
# 2-2-1075/14/A/1, 1<sup>st</sup> Floor, Tilaknagar 'X' Road, Bagh Amberpet,  
Hyderabad - 500 013. Ph : 27407969  
E-mail : globalelabs@gmail.com, globalelabs@rediffmail.com



REF.NO:GEL/A WL-II/325/STM/2020-022

Date:03-10-2020

## STACK MONITORING DATA

Name of the Industry : **M/s. Adani Wilmar Limited (Unit-2),**  
(Formerly M/s. Louis Dreyfus Commodities India (P) Ltd.,)  
Address : Sy. No. 1601, (Epuru Bit-1B), APIIC, Pantapalem (V),  
Muthukuru (M), SPSR Nellore (Dist) – 524 323.

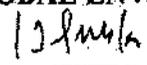
Date of sampling : 26-09-2020  
Sample Particulars : Stack attached to I II  
Time of monitoring : 01:40 p.m 03:00 p.m

1. Stack diameter (m)	: 0.35	0.35
2. Stack cross sectional area (sq m)	: 0.0962	0.0962
3. Flue gas temperature (°C)	: 204	194
4. Exit velocity of flue gases (m/sec)	: 13.56	12.70
5. Flow rate (cum/hr)	: 4,696	4,398

EMISSION DATA		Limits		Method Used
6. Suspended particulate matter Concentration (mg/N m <sup>3</sup> )	: 63	61	115	IS : 11255 (Part-I), 1985 (R-2019)
7. Sulphur dioxide Concentration (mg/N m <sup>3</sup> )	: 161	154	--	IS : 11255 (Part-II), 1985 (R-2019)
8. Oxides of nitrogen Concentration (mg/N m <sup>3</sup> )	: 208	187	--	IS: 11255 (P-7), 2005 (2017)

Note: All the values are within the limits prescribed by APPCB.  
Stack Kit Model/SL/No:APM 620-602 / 956 DTB 09, Next Calibration on: 08-04-2021

Note : I: 1250 KVA D.G Set  
II: 1010 KVA D.G Set

for GLOBAL ENVIRO LABS  
  
AUTHORISED SIGNATORY

247

ETP Inlet Flow meter



Primary Clarifier outlet



248

ETP RO inlet



ETP RO Outlet



249

MEE plant Outlet



## FORM 10

[See rule 19 (1)]

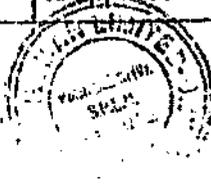
## MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including Phone No. and email)	Name :ADANI WILMAR LIMITED Address :M/S ADANI WILMAR LIMITED UNIT - II, SY.NO.1601,EPURU BITT-1B,APIIC,PANTAPALEM,MUTHUKUR,SPSR NELLORE DISTRICT -524323 Phone No :8886641630 Email :rajesh.itta@adanwilmar.in
2	Sender's Authorisation No:	APPCB/VJA/NLR/161/CFO/HO/2019
3	Manifest Document No:	8124
4	Transporter Name & mailing Address: (including Phone No. and email)	Name :COASTAL WASTE MANAGEMENT PROJECT (UNIT 2) Address :Sy.No:20-2P1, 20-2P2,20-2P3, Ravinguntapalli (V), Bojjanupalli Grampanchayth), Rapur (M), SPSR Nellore District Phone No :8790264007 Email :cwmp.nellore@ramky.com
5	Type of Vehicle:	Truck
6	Transporter's Registration No:	AP 07 TJ 2677
7	Vehicle Registration No:	AP07TJ1623
8	Receiver's Name & mailing Address: (including Phone No. and Email:	Name :Coastal Waste Management Project (Unit-2) Address :M/s. Coastal Waste Management Project (Unit-2) by M/s. Mumbai Waste Management Limited. (A Subsidiary of M/s. Ramky Enviro Engineers Ltd.) SPSR Nellore District Phone No :9154252951 Email :madhubabu@ramky.com
9	Receiver's Authorisation No:	APPCB/UH:IV/HWM/CFO/CWMP-NLR/2018
10	Waste Description:	Landfillable Waste - 37.1 Sludge from wet scrubbers of Schedule I (M.I. S.M.I.S AND ETP SLUDGE)
11	Total Quantity : No. of Containers:	24 970 - Tonnes
12	Physical Form:	Solid
13	Special Handling Instructions &	using certain PPE



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10/3/2020

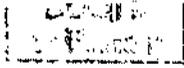
Additional Information:																			
14 Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																		
Name and stamp:		Signature:	<table border="1" style="border-collapse: collapse; width: 100px;"> <tr> <td>M</td><td>M</td><td>D</td><td>D</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>0</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>0</td> </tr> </table>	M	M	D	D	Y	Y	Y	Y	1	0	0	3	2	0	2	0
M	M	D	D	Y	Y	Y	Y												
1	0	0	3	2	0	2	0												
15 Transporter acknowledgement of receipt of Wastes																			
Name and stamp:		Signature:	<table border="1" style="border-collapse: collapse; width: 100px;"> <tr> <td>M</td><td>M</td><td>D</td><td>D</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td> </tr> </table>	M	M	D	D	Y	Y	Y	Y								
M	M	D	D	Y	Y	Y	Y												
16 Receiver's certification for receipt of hazardous and other waste																			
Name and stamp:		Signature:	<table border="1" style="border-collapse: collapse; width: 100px;"> <tr> <td>M</td><td>M</td><td>D</td><td>D</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td> </tr> </table>	M	M	D	D	Y	Y	Y	Y								
M	M	D	D	Y	Y	Y	Y												
Copy number with colour code	Purpose																		
Copy 1 (White)	To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies																		
Copy 2 (Yellow)	To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.																		
Copy 3 (Pink)	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.																		
Copy 4 (Green)	To be handed over to the transporter by the receiver after accepting waste																		
Copy 5 (Green)	To be sent by the receiver to the State Pollution Control Board.																		
Copy 6 (Blue)	To be sent by the receiver to the sender.																		

09/30/2025

Copy 7 (Grey) To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

Back Print

253



**Adani Wilmar Limited  
Krishnapatnam - 2**

**WEIGHING TICKET**

Print Date & Time: 10/3/2020 3:59:18 PM

Vehicle Number : AP07TJ1623

RFID TAG : 10140032

Material Type : Waste

Date & Time In: 02/10/2020 10:28:15 PM

Tare Weight: 11040 kg WB1

Date & Time Out: 03/10/2020 02:42:10 AM

Gross Weight: 36010 kg WB1

Net Weight: 24970 kg

Image For Gross Weight

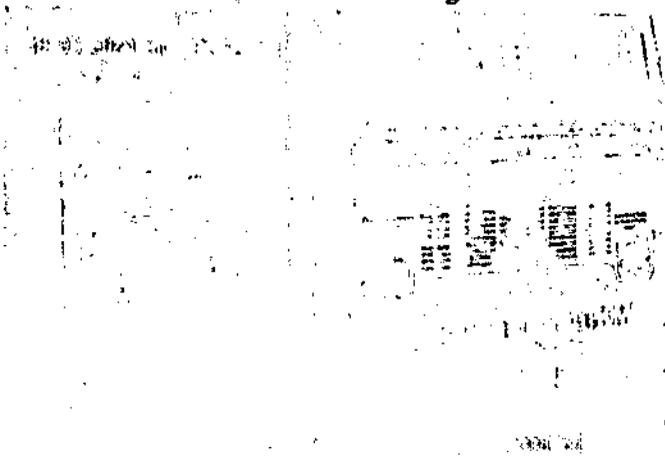


Image For Gross Weight

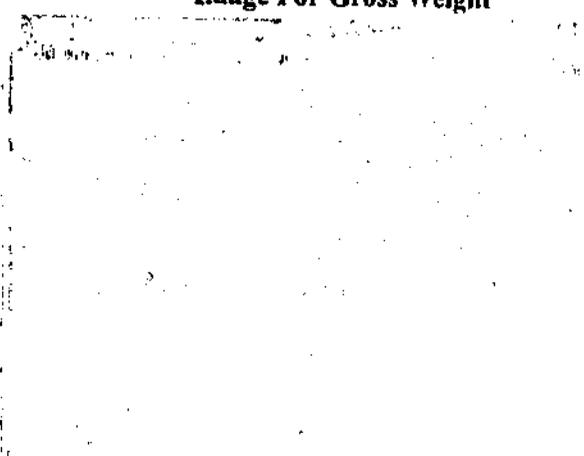


Image For Tare Weight

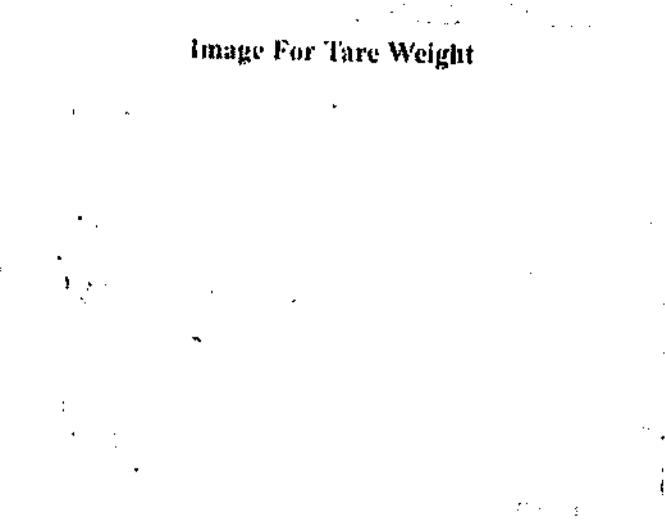
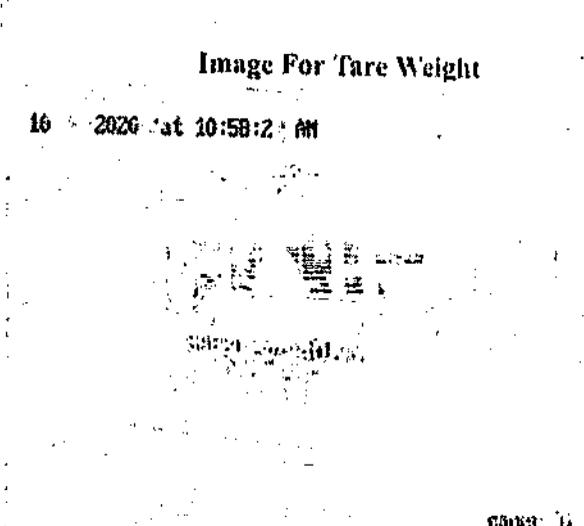


Image For Tare Weight

10/3/2020 at 10:58:21 AM



00000000

Signature

Customer must ensure vehicle leaves the platform.

254

adani  
wilmar

## Purchase Order

<b>VENDOR NAME &amp; ADDRESS</b> CHEM PROCESS SYSTEMS PVT LTD SANAND VIRAMGAM HIGHWAY, VASNA LYAVA,SANAND 382170 AHMEDABAD State:Gujarat GSTIN :24AABCC5915A1ZB State Code: 24 Tel : 2717284148 / Fax : Email : CHEM@CHEMPROSYS.COM	<b>INFORMATION</b> P. O. No.: 3200008050 Date : 13.06.2020 Contact Person Quotation No & Date.  Inco Terms FOR AWL Krishnapatnam 2 Plant
--	--

<b>BILLING ADDRESS</b> Adani Wilmar Limited Survey No.1601, Epuru 1B, Pantapalem Village,Muthukur Mandal 524323 NELLORE,KRISHNAPATNAM-NELLORE GSTIN : 37AABCA8056G1ZO	<b>CONSIGNEE ADDRESS</b> Adani Wilmar Limited Survey No.1601, Epuru 1B, Pantapalem Village,Muthukur Mandal 524323 NELLORE,KRISHNAPATNAM-NELLORE GSTIN No :37AABCA8056G1ZO
--	--

Payment Terms See Payment Terms
------------------------------------

Please supply the undermentioned materials subject to the conditions herein and overleaf. Currency : INR

Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
1	3058110053 HSN:84212190 UNIT;MLTI EFFCT EVAPORATION PLNT,35KLD	1.00 /EA	24575000.00/1 EA	24575000.00	23.11.2020
	Sr No Description	UOM	Para meters		
	1 Feed Rate to MEE	Kg/Hr	1750		
	2 Evaporation in MEE	Kg/Hr	1620		
	3 Concentrate Outlet from MEE	Kg/Hr	130		
	4 Total Solids in Outlet	%	40		
	5 Feed Rate to ATFD (From MEE)	Kg/Hr	130		
	6 Evaporation in ATFD	Kg/Hr	72		
	7 Solid Outlet from ATFD	Kg/Hr	58		
	8 Total Solids in Outlet	%	40		
	i) Total Evaporation for MEE	Kg/Hr	1,692.00		
	Integrated GST		18 %	4,423,500.00	
<b>SUMMARY</b>					
				<b>Total Gross Value</b>	: 24575,000.00
				<b>Total Freight</b>	: 0.00
				<b>Total CGST</b>	: 0.00
				<b>Total SGST</b>	: 0.00
				<b>Total IGST</b>	: 4,423,500.00
				<b>Total CESS</b>	: 0.00
				<b>Total Order Value</b>	: 28998,500.00
In Word : INR TWENTY-EIGHT MILLION NINE HUNDRED NINETY-EIGHT THOUSAND FIVE HUNDRED					
Terms & Conditions <b>Header text</b>					

Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
1.)	M/s Chem Process#s technical offer ref# EVP/1801452 # R8 dated 09.05.2020 for Krishnapatnam 2 Plant				
2.)	Confirmation mail from our user team on scope matrix vide email dated 27.04.2020				
3.)	M/s Chem Process#s confirmation on commercial terms and conditions vide email dated 22.04.2020.				
4.)	M/s Chem Process#s confirmation to participate in Reverse Auction along with final terms vide email dated 26.05.2020				
5.)	M/s Chem Process#s price offer vide reverse e auction dated 27.05.2020 and subsequent final teleconference dated 28.05.2020				
6.)	AWL LOI ref# AWL-Kakinada & Krishnapatnam 2-MEE Rev 0 dated 04.06.2020				
7.)	AWL Contract Agreement ref# Contract No. 3200008050 (For Supply) & 1500109421 (For Service) Dated 13.06.2020				
<b>Terms of delivery</b>					
1.) Engineering Deliverables submission by M/s Chem Process # Within 30 days of issuance of Contract agreement (i.e. 13.06.2020)					
2.) Approval by AWL # Within 1 week of receipt of technically clear documents					
3.) Supply of Equipment # Within 18 weeks from the date of Manufacturing clearance by AWL					
Considering the submission of engineering deliverables by M/s Chem Process within 30 days of issuance of contract agreement (i.e. on or before 13.07.2020) and drawing approval period of 1 week from the date of submission of detail engineering drawings (i.e. on or before 20.07.2020), delivery date of 23.11.2020 have been specified in this PO (i.e. 18 Weeks from 20.07.2020).					
In case of delay w.r.t. any of the above specified milestones, the delivery date shall be mutually discussed and agreed upon.					
COVID CLAUSE: Notwithstanding other provisions of the Force Majeure clause as per Contract Agreement, the parties agree that the COVID19 epidemic and its direct and indirect consequences that impede or prevent each party from properly performing their obligations, constitute a Force Majeure, regardless of the fact that the COVID19 epidemic was a circumstance known to the parties on the date of this Agreement. Such circumstances to be supported/documented according to WHO and other public authorities recommendations and/or restrictions and other measures.					
<b>Header note</b>					
1.) Supply of MEE System (Capacity - 35 KLD) & its accessories to Adani Wilmar Krishnapatnam 2 Plant.					
2.) Please note that Our technical Requirement and scope of work is as per tender document and your subsequent discussions and finalization held with AWL technical team. No deviations shall be accepted against the same at later stage.					
3.) Separate PO will be issued for the Erection work.					
<b>Pricing types</b>					
FOR-AWL Krishnapatnam 2 Plant basis. The price will remain firm till the completion of order					
Inclusive of packing, Forwarding, Transit Insurance & Transportation charges upto AWL Krishnapatnam 2 Plant					
<b>Shipping instructions</b>					
1. Following documents should be compulsory sent with the material. a) Delivery challan. b) Commercial invoice. .c) Packing list, if applicable e) Test certificates to be will provide on the time of inspection. f) Warranty certificate. g) Transporter L. R. Copy.					
2. P.O. No should be invariably mentioned on all the above documents.					
3. Any defective material will be replaced free of cost.					
4. Actual invoicing will be done on received qty.					
5. Please acknowledge the receipt and confirm acceptance of this order by return email.					
6. Vendor should not supply more than PO quantity in any case.					
7. Vehicle driver must hold a valid driving license and PUC and fitness certificate with it. No Driver and Helper of any incoming truck are allow without safety shoe and helmet					
8. Any damages done by vehicle driver to Adani Wilmar properties during the vehicle inward / outward / unloading process will be debited to vendor / transporter ( As per case ).					
9. Original for buyer invoice copy must be sent immediate after material dispatch and the courier details to be shared immediately to keep track.					
10. Rejections/defective material ( if any ) to be lifted from our site within 20 days and replacement for the same should be made free of cost within stipulated period .					
11. Our GST No. should be mention compulsorily in All Invoice Copy.					
12. Please verify your GST No. mentioned in PO, in case any discrepancy please inform us immediately by return mail.					
13. Material packing standard : Packing of material should be in proper condition					
14. Please acknowledge the receipt and confirm acceptance of this Purchase order duly signed & stamp by return mail within 03 working days. In case of non receipt of the same within 3 working days , it is considered as accepted.					

Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
<b>Terms of payment</b> 1.) 20% of the basic contract value shall be released as initial Advance along with contract agreement against submission of Advance Bank Guarantee of equal amount valid until last shipment date 2.) 70% of the basic contract value along with applicable taxes shall be released within 15 days from the date of receipt of material at site. 3.) 10% payment against supply order shall be released against completion of supplies & submission of PBG of equivalent amount. PBG should be valid till 18 Months from the date of completion of supplies 4.) ABG & PBG should be submitted as per AWL format as agreed.					
<b>Guarantees</b> As per AWL Contract Agreement ref# Contract No. 3200008050 (For Supply) & 1500109421 (For Service) Dated 13.06.2020					
<b>Other contractual stipulations</b> As per AWL Contract Agreement ref# Contract No. 3200008050 (For Supply) & 1500109421 (For Service) Dated 13.06.2020					
<b>Unloading instruction</b> By M/s. Chem Process					
<b>Insurance</b> By M/s Chem Process					
<b>Warranties / Guarantees</b> As per AWL Contract Agreement ref# Contract No. 3200008050 (For Supply) & 1500109421 (For Service) Dated 13.06.2020					
<b>Inspection</b> Either AWL or Third party inspection will be carried out by AWL before dispatch of material. Third Party Inspection Charges to AWL Account.					
<b>Delivery Destination</b> AWL Krishnapatnam 2 Plant					
<b>Transportation</b> Freight inclusive upto AWL, Krishnapatnam 2 plant					
<b>Scope of Work</b> Technical specification : As per AWL technical Requirement and scope of work is as per tender document and your subsequent discussions and finalization held with our technical consultant and AWL technical team.					
<b>LD Clause</b> As per AWL Contract Agreement ref# Contract No. 3200008050 (For Supply) & 1500109421 (For Service) Dated 13.06.2020  GST shall be levied on the LD charges as per the GST Norms.					
<b>Power / Water</b> The Water & Power shall be supplied by AWL - At free of cost					
<b>Bank Guarantee</b> ABG and PBG to be submitted as mentioned in Terms of Payment.  ABG will be in force till completion of the order, supplier should provide extension if required in case of delivery extension					
Agreed Points w.r.t. ABG & PBG scope i.) The agreed time period for submission of ABG w.r.t. award of contract: Within 15 working days of issuance of contract agreement ii.) The agreed Validity of the ABG: Upto completion of Supplies for Supply PO iii.) The agreed time period for submission of PBG w.r.t. award of contract: After Completion of Supply for Supply PO iv.) The agreed Validity of the PBG: 12 Months from the Date of Commissioning or 18 Months from the date of Last Supply; whichever is earlier					
<b>General Terms &amp; Conditions</b> 1. Definitions  Defined terms used herein or anywhere else in this PO, together with their respective grammatical variations and cognate expressions, shall have the meanings specified herein:  "Basic Price" means the amount payable by Buyer to Seller for purchase of Goods, including packing.					

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Purchase Order  
P.O. Number : 3200008050

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Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
	forwarding, freight and insurance charges, unless specified otherwise in Special Terms.				
	"Buyer" means the company specified in this PO, including its legal successors and assigns.				
	"Defect" means any defect or damage to Goods on account of non-conformance of Goods with Specifications, including faulty design, engineering or workmanship of Goods affecting the ability of Goods to comply with Specifications.				
	"Defect Liability Period" means the period set out in Special Terms, during which Seller shall remain liable for all repairs or replacement of any Defects at its own cost and expense.				
	"Delivery" means the loading, delivery and ancillary services to be performed by Seller or its representatives to deliver undamaged Goods at Delivery Point, in accordance with Delivery Term and as per other applicable conditions of this PO, and the terms #Deliver# or #Delivered# shall be construed accordingly.				
	"Delivery Point" means the location at which Goods shall be Delivered, as specified in Special Terms.				
	"Delivery Schedule" means the schedule for Delivery as set out in Special Terms.				
	"Delivery Term" means the delivery term applicable for Delivery of Goods, as specified in Special Terms.				
	"Drawings" means all drawings in respect of Goods, furnished by Buyer or Seller and approved by Buyer in writing.				
	"Force Majeure" means the occurrence of any event which is: (i) beyond the reasonable control of the affected Party; (ii) unavoidable, notwithstanding the reasonable care of the affected Party; and (iii) not a result of the affected Party's negligence or failure to perform its obligations, and which has a direct, material and adverse effect upon the affected Party's ability to perform its obligations under this PO, and such events shall mean acts of God, earthquake, volcanic activity, fire, flood or other natural disasters, war, invasions, riots, terrorism, civil disturbances or embargos.				
	"Goods" means the goods including spares, accessories and tools and tackles (as applicable) to be supplied by Seller as per the scope of work in terms of this PO, as specified in Special Terms.				
	"GST" means the applicable goods and services tax payable in terms of applicable law of India for the time being in effect, as applicable to supply of Goods under this PO.				
	"Party" means Buyer or Seller, as applicable.				
	"PO" means this purchase order issued by Buyer, together with any schedule, annexure or attachment to this PO, including Specifications and Drawings, along with amendments to any of the foregoing.				
	"PO Price" means the total of Basic Price and applicable GST, payable to Seller for performance of obligations under this PO, as specified in Special Terms.				
	"Price Schedule" means the schedule annexed to the PO, setting out the price payable in respect of Goods.				
	"Seller" means the successful bidder who is awarded this PO by Buyer.				
	"Special Terms" means special terms and conditions applicable for this PO and set out herein.				
	"Specifications" means all technical documents, specifications, guidelines, Drawings, latest international and Indian codes and standards applicable to Goods and any specific requirements that are attached to or set out in the PO or referred to in Special Terms.				
	"Taxes" shall mean and include taxes, duties, levies, cess, royalty, GST and similar imposts, whether in the nature of indirect tax or direct tax and whether or not imposed at the state, municipal or any other level.				
	<b>2. Price, Terms and Mode of Payment</b>				
	2.1. PO Price shall remain firm for the entire duration of this PO including extensions, if any, and shall not be subject to escalation for any reason whatsoever, unless as provided for in the PO or agreed otherwise by Buyer.				
	2.2. PO Price shall be paid by wire transfer as per the terms specified in Special Terms and subject to deductions and/or withholdings required under applicable laws. Seller agrees that Buyer shall have a right to set-off payments due and payable to Seller under this PO against any payment due and receivable from Seller. Any payment made by Buyer shall not be deemed to constitute acceptance by Buyer of Goods or any part(s) thereof.				
	<b>3. Taxes and Duties</b>				
	Applicable Taxes on Goods shall be as specified in Special Terms. Any new Tax or variation in rate of applicable Taxes on Goods after issue of this PO and up to scheduled Delivery shall be to Buyer's account. Any increase in Taxes or implication of any new Taxes during the period wherein Delivery is delayed, for reasons not attributable to Buyer, shall be to Seller's account.				
	<b>4. Drawings</b>				

Purchase Order  
P.O. Number : 3200008050

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Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
	<p>Seller shall submit copies of Drawings to Buyer for approval. Notwithstanding any consent or approval of Buyer, Seller shall be responsible for any discrepancies, errors or omissions in the Drawings, documents and other particulars supplied by Seller.</p>				
	<p><b>5. Packing, Forwarding and Transportation</b></p> <p>5.1. Unless otherwise specified in Special Terms, Basic Price shall be inclusive of packing, forwarding and transportation charges. Any loss/expense caused due to breakage, damage or pilferage of Goods while in transit shall be borne by Seller. Seller shall either appoint a carrier recommended by Buyer, or engage a carrier or transporter which is acceptable to Buyer.</p> <p>5.2. Seller shall be responsible for complying with Central Goods and Services Act, 2017 ("CGST Act") and Central Goods and Services Tax Rules, 2017 ("CGST Rules"), generation of applicable e-way bill in accordance with the provisions thereof, as well any extension, amendment and cancellation thereof, and Buyer shall provide the required details to Seller in this regard, upon request. Copy of e-way bill shall be provided along with details of dispatch vehicle and other transportation documents before carriage of Goods and e-way bill copy shall be handed over to Buyer upon Delivery. Any fine/penalty levied upon Buyer due to Seller's non-compliance with CGST Act and CGST Rules shall be recovered from Seller at actuals.</p> <p>5.3. All Goods shall be carefully packed according to nature of Goods, and in a manner appropriate for safe and secure carriage of Goods in accordance with any instructions specified in Special Terms, or as per industry standards. All packing cases are non-returnable unless otherwise specified in Special Terms.</p>				
	<p><b>6. Transit Insurance</b></p> <p>Unless otherwise specified in Special Terms, Seller shall procure transit risk insurance at its cost. The insurance procured shall cover all risks till Goods are Delivered and unloaded at the Delivery Point, unless otherwise specified in Special Terms.</p>				
	<p><b>7. Inspection</b></p> <p>Buyer reserves the right to appoint a third party inspector or its own representative for inspection of Goods, or require Seller's technically qualified experts at Seller's works to carry out inspection on Buyer's behalf. Seller shall provide all assistance to Buyer in inspection of Goods, including but not limited to, providing access to Buyer to its works, and furnishing inspection reports and test certificates to Buyer.</p>				
	<p><b>8. Acceptance and/or Rejection of Goods</b></p> <p>Final inspection of Goods for compliance with Specifications and the terms of this PO shall be performed upon Delivery, and Buyer's determination shall be final in this regard. Buyer reserves the right to reject Goods, in part or in full, that are non-compliant with Specifications and terms of this PO, and shall inform Seller of Buyer's determination in writing. No claim by Seller in respect of such rejection shall be entertained. Seller shall repair/replace the Defective Goods, at its own cost and risk, within a timeframe advised by Buyer. The rejected Goods shall be immediately retrieved by Seller. If Seller fails to retrieve such rejected Goods within thirty (30) days of such rejection, Buyer shall have the right, at Seller's risk and cost, to dispose such rejected Goods towards recovery of costs incurred by Buyer on storage, handling and disposal of such rejected Goods.</p>				
	<p><b>9. Title and Risk</b></p> <p>Unless otherwise specified in PO, all Goods shall become the property of Buyer, on the earlier of: (i) completion of Delivery; or (ii) payment of PO Price by Buyer. The risk in Goods shall pass from Seller to Buyer upon Delivery.</p>				
	<p><b>10. Defect Liability</b></p> <p>During Defect Liability Period, any Defect or damage found in Goods shall be promptly repaired, replaced or otherwise made good at Seller's cost. If Seller fails to remedy such Defect within the time period advised by Buyer, Buyer may, by providing a notice to Seller, proceed to rectify such Defect, and all costs incurred by Buyer in connection therewith shall be reimbursed by Seller, or deducted by Buyer from any amounts due to Seller.</p>				
	<p><b>11. Fitment or Interchangeability Guarantee</b></p> <p>All Goods procured under this PO shall be interchangeable with certain other parts or components (as may be specified in PO), shall conform to Specifications and shall be identical to its corresponding main part or component, and shall be fully interchangeable (dimensionally and/or functionally, as applicable). Seller shall submit to Buyer a certificate guaranteeing the fitment-cum-interchangeability of such spares, components or parts upon Delivery.</p>				
	<p><b>12. Risk Purchase</b></p> <p>In case Seller fails to complete Delivery or the Contract is terminated in accordance with Clause 18, then without prejudice to any other rights that Buyer may have under law or this PO, Buyer shall have the right to procure goods or equipment similar to Goods from a third party. In such an event, Seller shall be liable to reimburse additional costs incurred by Buyer on procurement of such goods or equipment.</p>				

Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
13.	<b>Representations and Warranties</b>				
	Seller represents and warrants to Buyer that: (i) it has full power and authority to execute and deliver this PO; (ii) the execution, delivery and performance of this PO by Seller does not and shall not conflict with or result in breach of any applicable laws; and (iii) Goods furnished by it shall be fit for the purposes and uses intended and capable of operation as per Specifications, and in accordance with this PO.				
14.	<b>Intellectual Property Rights</b>				
	Seller represents and warrants that Goods do not, and shall not, infringe any patent, utility model, design, trademark, copyright or other intellectual property right of any third party. The title and license to all designs, drawings, documentation, inventions and discoveries made by Seller while performing its obligations under this PO, shall be vested in Buyer, and Buyer shall be entitled to copy or reproduce documents, Drawings and information furnished by Seller in this regard for the purpose of which they are intended, without requiring Seller's permission.				
15.	<b>Indemnity</b>				
	Seller shall defend, indemnify and hold harmless Buyer, its employees and officers from and against any and all suits, actions or administrative proceedings, claims, losses, damages, costs and expenses of whatsoever nature, which Buyer may suffer, as a result of: (i) any infringement or alleged infringement of intellectual property rights of a third party; (ii) any fraud, gross negligence, wilful misconduct or illegal acts or omissions of Seller; or (iii) non-compliance with applicable laws by Seller.				
16.	<b>Limitation of Liability</b>				
	The aggregate liability of either Party under this PO shall not exceed PO Price, provided that the limitation shall not apply to: (i) any obligation of Seller to repair or replace Defects in Goods; or (ii) any liability pursuant to Seller's indemnity obligations set out in Clause 15.				
17.	<b>Force Majeure</b>				
	Each Party shall be excused from performance of their obligations under this PO and shall not be considered in default with respect to any obligation hereunder, if and to the extent that a failure of, or delay in performance is due to an event of Force Majeure, provided that the affected Party shall give notice of such event of Force Majeure to the other Party as a precondition to claiming relief for Force Majeure, as soon as reasonably practicable, but not later than seven (7) days after the date on which it knew or should reasonably have known of commencement of the event of Force Majeure. To the extent not prevented by an event of Force Majeure, the affected Party shall: (i) continue to perform its obligations under this PO; and (ii) use reasonable efforts to mitigate the effect of any event of Force Majeure.				
18.	<b>Termination</b>				
	Buyer reserves the right to terminate this PO either in part or full, by written notice to Seller: (i) for convenience; (ii) in the event any proceeding is instituted against Seller seeking to adjudicate Seller as bankrupt or insolvent, and the same has not been withdrawn or dismissed within ten (10) days of such institution; or (iii) in case of breach by Seller of its obligations under this PO. No claim shall lie against Buyer towards any losses suffered by Seller in this regard. Upon such termination, Buyer shall have an option of taking Delivery of completed portion of Goods, or requiring Seller to refund all amounts paid. Any terms that by their nature survive termination of this PO remain in effect until fulfilled, and shall apply to successors and assigns of the Parties.				
19.	<b>Governing Law and Dispute Resolution</b>				
	This PO shall be governed by laws of India and courts at Ahmedabad, Gujarat, India shall have exclusive jurisdiction in all matters relating to this PO for the purpose of dispute resolution and for enforcement of any action and proceedings arising out of this PO.				
20.	<b>Amendment</b>				
	Buyer reserves the right to modify terms of this PO at any point of time, by written notice to Seller, and Seller shall incorporate such modifications in the course of performing its obligations. If any such change results in an impact on PO Price or Delivery Schedule, Seller shall provide notice to Buyer, and Parties shall mutually agree upon an equitable adjustment to PO Price and Delivery Schedule, which shall be effective upon a written amendment to this PO.				
21.	<b>Confidentiality</b>				
	All information including, without limitation, any oral and written information disclosed by Buyer to Seller or any other person/entity acting for and on behalf of Seller, shall be deemed to be confidential and proprietary to Buyer. Seller shall not disclose or use any information supplied hereunder for a purpose other than for performance of its obligations under this PO, unless otherwise specified.				
22.	<b>Anti-bribery and anti-corruption</b>				
	Seller covenants that neither Seller nor any of its affiliates, sub-suppliers or representatives shall offer or				

Purchase Order  
P.O. Number : 3200008050

Item	Material Code/Description	Quantity/UOM	Gross Rate	Amount	Delivery Date
give any bribe, commission or gift to a representative of Buyer or its affiliates in relation to the obtaining or execution of this PO. Seller shall be liable for all losses suffered by Buyer on account of Seller's breach of this Clause, and Buyer may recover such losses by deduction, set-off or recovery from amounts otherwise due to Seller.					
23. Assignment					
Seller shall not be entitled to assign any part of this PO or any benefit or interest thereunder without obtaining Buyer's prior written consent.					
<b>Taxes &amp; Duties</b> GST shall be paid extra at actuals					
ADANI WILMAR LTD			Seller's Acceptance		
Authorised Signatory			Signature and Date		

[REDACTED]

	[REDACTED]	[REDACTED]	[REDACTED]

	[REDACTED]	[REDACTED]	[REDACTED]

# NGT Visit \_ Action

**ADANI WILMAR LIMITED**

**KRISHNAPATNAM -UNIT-II**

**adani  
wilmar**

For a healthy growing nation

**fortune**<sup>®</sup>

edible oils and foods

262

# Sludge to be cleared Immediately from the filters.

Before



After



# **Coal Ash Lying on Ground – Should be Dispatched Directly to the Truck**

**Before**



**After**



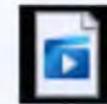
**Ash Dispatched – Shed Empty out**

**Continue Next Slide**

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# **Coal Ash Lying on Ground – Should be Dispatched Directly to the Truck**

**Ash Shed Clean and Direct Loading Initiated**



VID-20201015-WA0197.mp4

**Direct Loading Video**

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# House keeping not good and Sprinklers to be provided in coal yard

Before



After



# House keeping not good and Sprinklers to be provided in coal yard

Before



After



Sprinkler Installation work going on

# M.E Plant rusted condition and no salts from ATFD

Before



After



MEE \_ Improvement project going on

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**Boiler :- Drainage having sludge ( All road mud & coal ash is going to drains).**

**Before**



**After**



## Plant other areas Drainage Status



## Plant other areas Drainage Status



## Plant other areas Drainage Status



# Sludge bags lying outside. .

Before



After



Continue Next Slide...

# Sludge bags lying outside. .

Before



After



Sludge bags stored at Hazardous Waste Storage Room

Thank You

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ఆంధ్రప్రదేశ్ కాలుష్య నియంత్రణ మండలి

ANDHRA PRADESH POLLUTION CONTROL BOARD  
REGIONAL OFFICE :: NELLORE

1<sup>st</sup> Floor, A.P.S.F.C BUILDING, A.K.NAGAR, NELLORE - 524 004

M. Pramod Kumar Reddy  
ENVIRONMENTAL ENGINEER

e-mail: [ronlr-ee1@appcb.gov.in](mailto:ronlr-ee1@appcb.gov.in)  
Phone : +91- 861- 2329730

Lr No. N-855/PCB/RO-NLR/2020 - 657

Dated 06.10.2020

To  
The Manager,  
HDFC Bank Limited,  
Hdfc Bank House No.40-5-4a,  
Tikkle Road,  
Vijayawada - 520 010.

Sir,

Sub.: APPCB - RO, Nellore - M/s. Adani Wilmar Limited (Unit-II) (formerly M/s. Louis Dreyfus Company India Pvt. Ltd.,) Sy. No.1601, Epuru Bit-1B, APIIC, Pantapalem (V), Muthukur (M), SPSR Nellore District - Forfeit an amount of Rs.7.5 Lakhs from the existing BG - Requested - Reg.

- Ref.: 1. B. G. No. 006GTO2190850002 dated 26.03.2019 (HDFC Bank, Vijayawada) for Rs.20.0 lakhs valid period up to **25.03.2021**.
2. Hearing held by External Advisory Committee(Task Force) meeting held on 09.09.2020
3. Board issued directions vide Order No.149/APPCB/UH-II/TF/NLR/2019 -278 dated 28.09.2020 received at RO, Nellore on 06.10.2020.

\*\*\*

It is to inform that M/s. Adani Wilmar Limited (Unit-II) (formerly M/s. Louis Dreyfus Company India Pvt. Ltd.,) situated at Sy. No.1601, Epuru Bit-1B, APIIC, Pantapalem (V), Muthukur (M), SPSR Nellore District has submitted a Bank Guarantee for Rs.20.0 Lakhs for the period upto 22.02.2021 towards their compliance to Board Directions/ conditions stipulated vide reference 1<sup>st</sup> cited.

The External Advisory Committee (Task Force) of the A.P. Pollution Control Board in its meeting held on 09.09.2020 reviewed the pollution control status of M/s. Adani Wilmar Limited (Unit -II) and observed certain non compliance of the Board directions/ conditions. After detailed discussion, the committee recommended to forfeit worth of Rs.7.5 Lakhs from the existing Bank Guarantee of Rs.20.0 lakhs for non-compliance of Board directions.



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Vide reference 3<sup>rd</sup> cited, it was directed the Environmental Engineer, APPCB, RO, Nellore to invoke the Bank Guarantee worth of Rs.7.5 Lakhs from the existing Bank and to obtain the amount by way of Demand Draft in favour of **the Member Secretary, A.P. Pollution Control Board payable at Vijayawada** immediately. Copy of the directions issued by the Board is herewith enclosed.

Hence, it is requested the Manager to forfeit an amount of Rs.7.50 Lakhs from the existing Bank Guarantee of Rs.20.0 Lakhs furnished by the above industry & issue DD **in favour of the Member Secretary, A.P. Pollution Control Board, Vijayawada** for an amount of Rs.7.50 Lakhs (Rupees seven lakhs fifty thousand only) and send the Demand Draft to the **A.P. Pollution Control Board, Regional Office, Nellore** immediately along with Bank Guarantee for the rest of the amount of Rs.12.50 lakhs.

**This may be treated as MOST URGENT.**

Yours faithfully,

Encl: Original Bank Guarantee of Rs.20.0 Lakhs

  
**ENVIRONMENTAL ENGINEER**

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CIN Number: L65920MH1994PLC080618  
Web Address: Support@hdfcbank.com

## DEBIT ADVICE CUM INVOICE

-----  
GUARANTEE ISSUED

ADANI WILMAR LIMITED  
FORTUNE HOUSE  
NR NAVRANGPURA RLY CROSSING  
NAVRANGPURA  
AHMEDABAD 380009

OUR GTEE REF NO. : 006GT02190850002  
USER REFERENCE NO. : 0006DG0219000582  
BENEFICIARY : ANDHRA PRADESH POLLUTION CONTROL  
BG AMOUNT : INR 2,000,000.00  
ISSUE DATE : 26-MAR-2019  
EXPIRY DATE : 25-MAR-2021  
CLAIM DATE : 25-MAR-2022

WE HAVE DEBITED YOUR ACCOUNT NO. 00060330000760

DESCRIPTION	CCY	AMOUNT	DR/CR
Availment amount paid	INR	750,000.00	Dr.

## DETAILS :

TOTAL AMOUNT DEBITED INR 750,000.00 Dr.

(RUPEES SEVEN HUNDRED FIFTY THOUSAND ONLY)

VALUE DATE : 12-OCT-2020

CUSTOMER PAN NO : AABCA8056G

CUSTOMER GSTIN NO : 24AABCA8056G2ZU

STATE CODE : 24 STATE NAME : GUJARAT

BANK GSTIN NO : 24AAACH2702H1Z6

BANK ADDRESS : ASTRAL TOWERS OPP RELIANCE GEN.INSU, NEAR MITHAKALI SIX ROAD,NAVRANGPURA AHMEDABAD GUJARAT  
PIN- 380 009

HSN No for Other Charges : 997113-Credit granting services including stand by commitment guarantees and securities

GST INVOICE NO. 1 (Other Charges):	FCU2003582859978	Value of Service	:	12000
GST AMOUNT :-	CGST : INR 1080	SGST : INR 1080	IGST : INR 0	UGST : INR 0
GST RATE :-	CGST : 9 %	SGST : 9 %	IGST : 0 %	UGST : 0 %
	KCESS : INR 0			

GST INVOICE NO. 2 (Discrepancy Charges):	Discrepancy Charge :			
GST AMOUNT DISCP :-	CGST : INR 0	SGST : INR 0	IGST : INR 0	UGST : INR 0
GST RATE DISCP :-	CGST : %	SGST : %	IGST : %	UGST : %

HSN No for FX Conversion : 997157-Foreign exchange services

GST INVOICE NO. 3 (Fx Conversion Charges):	FX Conversion :			
GST AMOUNT :-	CGST : INR 0	SGST : INR 0	IGST : INR 0	UGST : INR 0
GST RATE FX :-	CGST : 9 %	SGST : 9 %	IGST : 0 %	UGST : 0 %
	KCESS : INR 0			

REGISTERED OFFICE ADDRESS: HDFC BANK HOUSE, SENAPATI BAPAT MARG,  
LOWER PAREL, MUMBAI-400 018.

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IN CASE OF ANY DISCREPANCY, PLEASE CONTACT US WITHIN 7 DAYS.

=====  
End of Advice  
=====

# adani wilmar

To  
The Environmental Engineer,  
Andhra Pradesh Pollution Control Board (APPCB),  
Regional Office, Nellore,  
1st Floor, A.P.S.F.C. Building, AK Nagar,  
Nellore-524004  
Email: [ronlr-eel@appcb.gov.in](mailto:ronlr-eel@appcb.gov.in)

13<sup>th</sup> October 2020

Ref:

- Your Lr.No. N-855/PCB/RO-NLR/2020-657 dated 07<sup>th</sup> October, 2020- Related to M/s Adani Wilmar Limited (Unit-II), (formerly M/s Louis Dreyfus Company India Ltd.), Sy. No.1601, Epuru, Bit-1B, APIIC, Pantapalem (V), Muthukur, (M), SPS Nellore District (**hereinafter referred as AWL Unit-II**)- Regarding forfeiting an amount of Rs.7.5 Lakhs from the existing BG of rs. 20 Lakhs.
- Directions issued by Head office, Andhra Pollution Control Board vide Order No.149/APPCB/UH-II/TF/NLR/2019 dated 28<sup>th</sup> September, 2020 with respect to AWL- Unit-II, Regarding certain compliances (received on 3<sup>rd</sup> October, 2020)

**SUBJECT: Regarding invocation of amount fo Rs.7.5 Lakhs against total Bank Gurantee amount of Rs.20 Lakhs given to APPCB.**

Dear Sir,

Reference is made to your Letters at Reference No. (a) addressed to The Manager, HDFC Bank Limited, Hdfc Bank House No.40-5-4a, Tikkle Road, Vijayawada- 520010 regarding forfeiting of our existing Bank Guarantee bearing No.006GTO2190850002 dated of Issue 26.03.2019 and amendment (1) date 04.02.2020 (hereinafter referred to as Bank Guarantee) of Rs. 7.5 Lakhs. It needs to be stated that aforesaid Bank Guarantee was given against compliance under Pollution Laws as required by APPCB.

We wish to submit that the Letter written to HDFC Bank, at Page.2 mentions that, *"vide reference 3<sup>rd</sup> letter as mentioned below, it was directed the Environmental Engineer, APPCB, RO, Nellore to invoke the Bank Guarantee worth of Rs.7.5 Lakhs each from the existing Bank Gurantee and to provide Demand Draft in favour of the Member Secretary, AP. Pollution Control Board payable at Vijayawada immediately"*. We humbly wish to state that the Letter dated Order No.149/APPCB/UH-II/TF/NLR/2019 dated 28<sup>th</sup> September, 2020 received by us did not contained directions or proposal to Environmental Engineer, APPCB, RO, Nellore for invocation of Bank Gurantee. We hereby wish to submit that we are regularly submitting our compliance status on regular intervals as per directions of Hon'ble APPCB.

We further wish to submit that before forfeiting Bank Guarantees mentioned above, our factory had received direction Letters bearing No.149/APPCB/UH-II/TF/NLR/2019 dated 28<sup>th</sup> September 2020 (APPCB Letter) regarding some of the compliances to be followed. The said Letter was only in nature of directions given for ensuing compliance. That we are in process of replying to the aforesaid APPCB Letters. The details of point-wise compliance against each point is mentioned below for your perusal and kind consideration.

Adani Wilmar Ltd  
Survey No 1601  
Village Pantapalem (Epuru1B)  
Sripottisiramulu, Nellore 524 323  
Andhra Pradesh, India  
CIN: U15146GJ1999PLC035320

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S.No.	Direction	Compliance Status
1	<i>The Industry shall ensure that contaminated water does not mix with the storm water</i>	All process effluents are directed to ETP and nowhere mix with storm water
2	The Industry shall operate the MEE and ATFD continuously, duly maintain the records of quantity of HTDS & LTDS effluent generated, treated and disposed.	We are continuously operating the ETP, RO and MEE with ATFD.
3	<i>The Industry has shall provide 2 days storage capacity tank to contain treated wastewater during the rainy season.</i>	Will provide the 2days storage capacity tank to the treated water.
4	The Industry shall provide ash silo of 30 days storage capacity.	Present we have ash silo of 40MT capacity. We have vendor contract for lifting the ash continuously and we have provision to direct load the ash into the trucks.
5	<i>The industry shall obtain necessary permissions from the ground water department for the withdrawal of water from the industry premises. The industry shall procure water only from the permitted borewells and shall obtain necessary amendment in the CFO to this effect.</i>	We have permission from Ground water department for the withdrawal of water from the industry premises. Copy is attached.
6	The industry shall ensure that the stack emissions shall not contain constituents in excess of the prescribed limits mentioned in the CFO copy.	We are continuously operating the APCM and regular maintenance are doing to control the emissions. Last month MOEF recognised lab analysis copy attached
7	The industry shall treat the effluents in the ETP to meet the board standards	All effluents are processing in ETP and meeting the board standards. Last month MOEF recognised lab analysis copy attached
8	The industry shall maintain the following records and same shall be made available to the inspecting officers of the board: <ul style="list-style-type: none"> <li>• Daily Production details</li> <li>• Quantity of effluents generated, treated, recycled/reused and disposed</li> <li>• Logbooks for Pollution control systems</li> <li>• Characteristics of Effluents and emissions</li> <li>• Hazardous/non hazardous solid waste generated and disposed</li> <li>• Inspection Book</li> <li>• Manifest copies of Effluents/hazardous wastes.</li> </ul>	The records are maintained. They shall be made available to inspecting officers whenever visited.
9	The industry shall develop green belt in all the vacant places covering at least 33% of total area.	We have developed Green belt in all the vacant places in the industry. We also have separate 5 acres of land particularly for Green belt.
10	<i>The industry has not provided energy meters to the ETP</i>	We have separate energy metes for ETP and MEE plant

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Therefore, in view of the above status of our compliances and in view of fact that letter No.149/APPCB/UH-II/TF/NLR/2019 dated 28<sup>th</sup> September 2020 was in nature of directions, we hereby request hon'ble authority to please not take any coercive steps for invocation of the Bank Gurantee as we are complying and commit to comply with all or any directions as issued by APPCB from time to time. It is requested to please reinstate our Original Bank Gurantee with Original amount of Rs.20 Lakhs.

Your Faithfully,

Adani Wilmar Limited



Copy To

- a) Sri Vivek Yadav, IAS,  
Member Secretary,  
Andhra Pradesh Pollution Control Board,  
D.No-33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari street, Kasturibaipet, Vijayawada - 521010  
Email: [membersecy@appcb.gov.in](mailto:membersecy@appcb.gov.in)
- b) Sri B.S.S.Prasad, IFS,  
Chairman,  
Andhra Pradesh Pollution Control Board,  
D.No-33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari street, Kasturibaipet, Vijayawada - 521010  
Email: [chairman@appcb.gov.in](mailto:chairman@appcb.gov.in)
- c) Sri N.V.Bhaskar Rao, Joint Chief Environmental Engineer,  
A.P. Pollution Control Board,  
Zonal Office, Plot No. 41,  
Gurunanak Road, Opp. State Bank of Hyderabad,  
Sri Kanakadurga Officer's Colony, Vijayawada - 520 008.  
Email: [zovja-jcee@appcb.gov.in](mailto:zovja-jcee@appcb.gov.in)
- d) The Manager,  
HDFC Bank Limited,  
Hdfc Bank House No.40-5-4a,  
Tikkle Road,  
Vijayawada- 520010

